



**BEFORE THE NATIONAL GREEN TRIBUNAL AT EASTERN
ZONE BENCH, KOLKATA**

INTERVENTION APPLICATION

IA No **95** of 2024
ORIGINAL APPLICATION NO.154/2024/EZ
(EARLIER O.A. NO.722/2024/PB)

IN THE MATTER OF:

In Re: News item titled "Birbhum – a proposed Coal mine in West Bengal and the related health hazards" appearing in the Hindu dated 12.05.2024

...Applicants

central
~~West Bengal~~ Pollution Control Board
Versus
AND

IN THE MATTER OF:

Abhijit Ray and ors

...Applicants/Interveners

**APPLICATION FOR INTERVENTION
(FOR INDEX PLEASE SEE INSIDE)**

Ambiya Khatun
F/3298/2760/2021

FILED BY:

AMBIYA KHATUN, ADVOCATE
C/O SAMIM AHAMMED, ADVOCATE
BAR ASSOCIATION, ROOM NO. 1
HIGH COURT, CALCUTTA
PH NO. 9007343521

EMAIL : chamberofsamimahammed@gmail.com



Filed by
Anubhaya Khastum
Advocate

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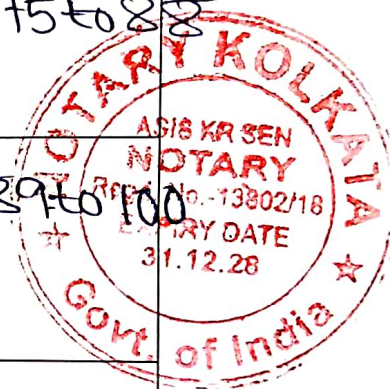
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Ambiya Khatun

F/3243/2760/2021

AMBIYA KHATUN, ADVOCATE
C/O SAMIM AHAMMED, ADVOCATE
BAR ASSOCIATION, ROOM NO. 1
HIGH COURT, CALCUTTA
PH NO. 9007343521

EMAIL : chamberofsamimahammed@gmail.com

DATE : 21/11/21

PLACE : Kolkata





4. District Magistrate Birbhum
Siuri, Main Road, Birbhum,
Pin-731101

- 5. District mining officer Birbhum
Tilpara, P.O. Siuri, Birbhum,
Pin-731101

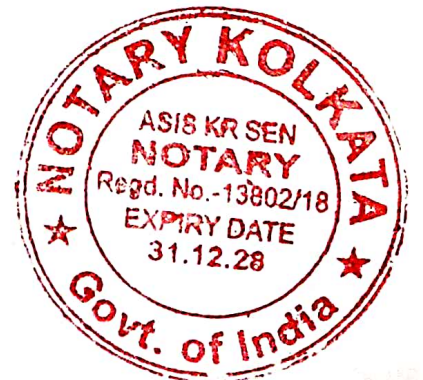
Respondent

1. Abhijit Roy, Son of Ajit Kumar Roy
Being the General Secretary of
All West Bengal Sales Representative
Union residing at Rajeswari Appt.
Ground Floor, Pratapgarh, Rajpur,
Sonarpur, Dist. South 24 Paraga(s),
Pin-700103.
2. Tapas Guha, S/o Late Bikash Guha,
Residing at 1/3



Chittaranjan Colony, Jadavpur,
Kolkata - 700032, being the
Secretary, Shanti Ganatantra
Sanhati Mancha, Sinchan market,
2nd Floor, M. B. Road, Birati,
Kolkata-700051

3. Sailen Kumar Mishra, son of
Bidyasagar Mishra, Joint
President of All India Kisan
Mazdoor Sabha, West Bengal,
residing at Dangalikalitala,
Bolpur, Santiniketan, District-
Birbhum, Pin-731204
4. Chanchal Chakraborty, son of
Late Prafulla Chakraborty, being
the Secretary of Save
Democracy, residing at 100A
Road, Anandapuri, Barracpore,
Nona Chandanpukur, District-
North 24 Parganas, Pin-700122





MOST RESPECTFULLY SHEWETH:

- I. That the address of the Counsels of the Applicant is given below for the service of notices of this Application.
- II. That the addresses of the Respondents are given above for the service of notices of this Application.
- III. The applicant beg to take out this intervention application for on the following grounds :

FACTS IN BRIEF:

1. Applicant No. 1 is the Secretary of an organisation of sales promotion employees irrespective of cast, creed, gender and partisan politics to counter the onslaught of management and to demand of the state to protect them by enacting and implementing laws. Applicant no. 2 is the President of Shanti GanatantraSanhati Mancha, an organization that primarily concerns itself with environmental issues touching upon human lives. Applicant No. 3 is Joint President of the All India Kisan Mazdoor Sabha, being the largest peasant organisation of India. Applicant no. 4 is the Secretary of Save Democracy, an organisation that seeks to uphold democratic values in everyday governance. They seek to intervene in the proceedings initiated before this Hon'ble Tribunal regarding





environmental concerns raised by the project, as highlighted in the article published in The Hindu on May 12, 2024. The petitioner No 2 and 4 are directly involved in different social causes for the people of Deocha Pachami situated within the Block Muhammad Bazar. In fact several programs were organised at the instance of the petitioners in the said area in protest of the proposed coal block which is subject matter of the present case.

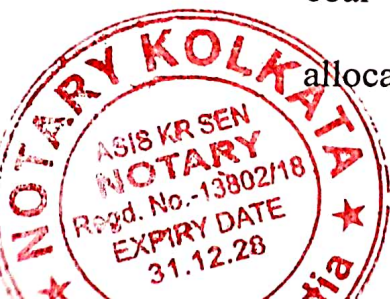
2. Applicants state that on July 3, 2024, this Hon'ble Tribunal took cognizance of the news article titled "Birbhum - a proposed coal mine in West Bengal and the related health hazards," which reported that the West Bengal government was planning to initiate mining at the DeochaPachami coal block. This block is noted to be the largest in India, possessing reserves of around 1,198 million tonnes of coal and 1,400 million cubic meters of basalt, encompassing an area of approximately 12.31 sq. km (around 3,400 acres).
3. Applicants state that the article further detailed that the village of Kendrapara is surrounded by numerous stone quarries, leading to significant dust pollution in the area. This situation has made living conditions unbearable for the residents, with the medical staff at the nearby Bharkata Primary Health and Wellness Centre expressing



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concerns about health hazards due to constant pollution and seeking the relocation of the health facility.

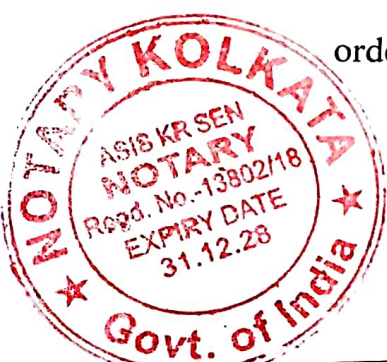
4. Applicants state that following the Tribunal's order on July 3, 2024, the matter was subsequently listed before the Eastern Zone Bench. On September 11, 2024, the Hon'ble Tribunal directed the District Mining Officer, Birbhum, to include in his counter-affidavit details regarding the lease status of the coal mining block. The Tribunal also constituted a committee tasked with visiting the site to submit a fact-finding report on alleged violations of environmental norms, specifically regarding ambient air quality and the prevalence of silicosis in the area.
5. Applicants state that they wish to intervene to emphasize the serious violations of environmental norms in connection with the proposed coal mining project and to draw attention to the detrimental impacts on community health and the environment.
6. Applicants state that a Notice Inviting Application (NIA) was issued on December 31, 2012, under Rule 4 of the Auction by Competitive Bidding of Coal Mines Rules, 2012, for the allocation of the DPDH coal block. The Government of West Bengal applied for this allocation through the West Bengal Power Development Corporation



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Limited (WBPDCCL). After evaluating the applications, the Central Government allocated the estimated geological coal reserves of 2,102 million tonnes of the DPDH coal block to six State Government Companies and Corporations, including WBPDCCL, Karnataka Power Corporation Limited, and others.

7. Applicants state that records from a meeting held on August 29, 2013, chaired by the Additional Secretary of the Ministry of Coal, summarize findings from the Geological Survey of India (GSI) Report. This report indicates that all coal seams of the DPDH coal block are overlain by basaltic rocks of the Rajmahal Trap and inter-trappean sedimentary rocks. The overburden consists of a thin alluvial cover (1-20 m), followed by hard basaltic rocks (90-245 m) and sedimentary rocks. The unique geological features present significant challenges for constructing a large mechanized mine using current technologies. Copy of the findings from the Geological Survey of India (GSI) is annexed hereto and marked as Annexure A1.
8. Applicants state that following the Hon'ble Supreme Court's directions in its judgment dated August 15, 2014, and subsequent order dated September 24, 2014, 204 out of 208 coal blocks were





cancelled. In response, the Government of India promulgated the "Coal Mines (Special Provisions) Ordinance, 2014," facilitating the transfer of rights, title, and interests in the mine to new allottees.

9. Applicants state that on October 3, 2016, the Central Government issued a new NIA from the six allottees (West Bengal, Tamil Nadu, Bihar, Karnataka, Punjab, and Uttar Pradesh). This notification noted that joint allocation was causing operational difficulties, leading to a decision to allocate the Deocha-Pachami coal block to one state and separate blocks to others. WBPDCCL was subsequently informed of its approval for the allotment of the entire Greenfield Coal Mine DPDH coal block via a notification dated June 6, 2018. Copy of the notification dated June 6, 2018 is annexed hereto and marked as Annexure A2.

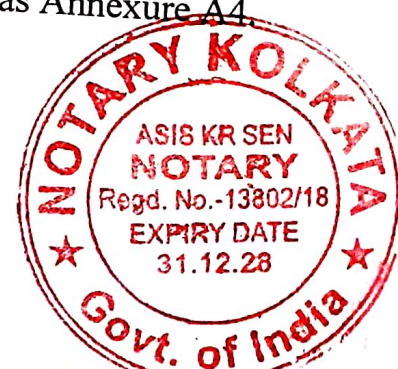
10. Applicants state that on September 16, 2019, the Central Government formally entered into an Allotment Agreement with WBPDCCL regarding the DPDH coal block, covering an area of 12.28 sq. km with estimated reserves of 2,102 million tonnes for power generation. This agreement was made under the Coal Block Allocation Rules, 2017. Since then, the progress into the project has been made in a rather secretive manner. Inasmuch as there are not



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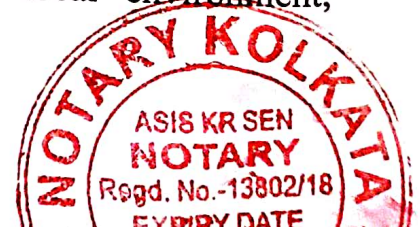
many publicly available records or public consultation in regard to the implementation of the project.

11. Applicants state that on January 8, 2021, the respondent State authorities issued EOI Notice No. WBPDC/GM (MDC)/5458/EOI/20-21/422, inviting expressions of interest for engaging a consultant to establish and operate a Social Development Unit for implementing the Rehabilitation and Resettlement (R&R) policy for Project Affected People due to the operation of the Deocha-Pachami coal block. Copy of the notice dated January 8, 2021 is annexed hereto and marked as Annexure A3.
12. Applicants state that the Department of Power's Order No. 131-POW-20011/2/2020, dated November 16, 2021, identified approximately 3,400 acres of land required for coal excavation, overburden dumping, mine infrastructure development, and the R&R of local residents. This order noted that the area contains 12 villages with approximately 4,314 households, amounting to a total population of 21,038, including 3,601 individuals from Scheduled Castes and 9,034 from Scheduled Tribes. Copy of the order dated November 16, 2021 is annexed hereto and marked as Annexure A4.





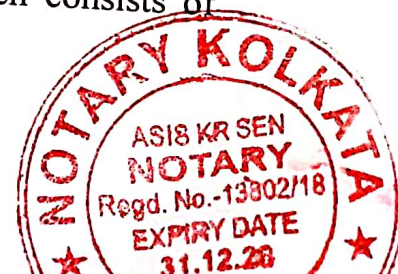
13. Applicants state that the order indicated that necessary steps for the acquisition of forest land and other departmental land would be undertaken in accordance with existing government provisions. A draft Relief and Rehabilitation package had been prepared following a preliminary Social Impact Assessment, which was described as the best among those currently practiced by reputable Central Government Organizations. This package was subsequently approved by the State Cabinet on November 12, 2021. Copy of the news report on approved Relief and Rehabilitation package is annexed hereto and marked as Annexure A5.
14. Applicants state that since the project in question is a greenfield coal mine project, prior Environmental Impact Assessments is mandatory. However, there is no record of any EIA being conducted to date. The absence of publicly available data regarding potential impacts or mitigation measures is wholly illegal and contrary to law. Therefore, appropriate order is required to be passed by restraining any further work in connection with the project until an Environmental Impact Assessment is conducted.
15. Applicants state that there are serious concerns regarding the adverse effects of the open-cast coal mine on the local environment,



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especially concerning the Dwarka River and adjacent farmlands. Various environmental activists and forums have already raised questions about the manner in which the project is being advanced without a detailed project report or EIA.

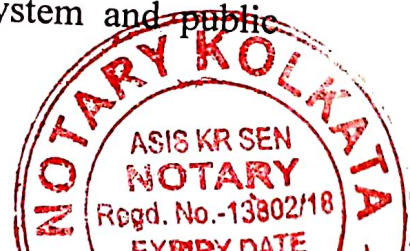
16. Applicants state that parts of the project area are classified as forest land, yet there is no information available regarding the number of trees that will need to be felled or the extent of forest land involved. There is also a lack of transparency concerning groundwater and surface water status in the area and how these resources may be impacted by the project.
17. Applicants state that pollution resulting from coal mining, particularly through the use of explosives and coal washing, raises significant concerns about the impact on surrounding ecosystems and communities. Additionally, there are questions regarding how the project plans to manage the considerable amounts of toxic waste generated.
18. Applicants state that all these clarifications could be provided through an EIA and a DPR, neither of which have been prepared thus far. The preliminary GSI Report indicates that the coal seams are overlain by basaltic rocks and that the overburden consists of





hard basaltic rocks of volcanic origin, raising further concerns about pollution in an environmentally sensitive area.

19. Applicants state that regarding the operation of stone crushing units in the area, the report published in The Hindu accurately reflects the dire situation. These stone quarries and crushing units have been allowed to operate with impunity, significantly degrading living conditions and rendering the area uninhabitable for local residents. The Applicants have compiled a comprehensive list detailing the locations and operations of these illegal stone crushing units, which are functioning with the tacit approval of the ruling political party in the State. In light of the severe environmental and health hazards posed by these operations, the Applicants respectfully request that these units be closed down immediately to protect the welfare of the community and the surrounding environment. Copy of the list is annexed hereto and marked as Annexure A6.
20. Applicants state that the proposed coal mining project at DeochaPachami has commenced without the completion of a mandatory Environmental Impact Assessment (EIA). This omission is a clear violation of established environmental protection laws and regulations designed to safeguard both the ecosystem and public





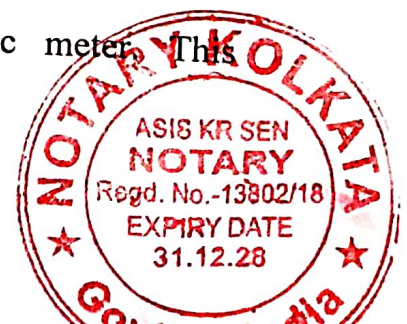
health. The failure to conduct an EIA not only disregards regulatory requirements but also undermines the fundamental rights of local residents to live in a safe and healthy environment, exposing them to unassessed risks.

21. Applicants state that the ongoing operations of stone crushing units in the area have resulted in severe air and noise pollution, creating a detrimental impact on the health and well-being of local residents. The report published in The Hindu elucidates the serious health concerns voiced by medical professionals, indicating that residents are facing increased respiratory ailments, stress, and other health issues due to persistent pollution. This urgent health crisis necessitates immediate intervention to protect the affected community.
22. Applicants state that in addition to the previously mentioned environmental violations, recent reports have highlighted extensive damage caused by illegal stone mining operations in Birbhum district. The *"Report on the Assessment of Damage to Environment and Ecology in Stone Mining Areas of Birbhum District of West Bengal"* outlines that the total cost of mined minerals in the Birbhum district (including Rampurhat-I, Mohammad Bazar, Nalhati-I, and



Murarai-I) amounts to 45.247 million cubic meters of stone, valued at Rs. 588.21 crore, calculated at a rate of Rs. 130 per cubic meter. However, the DeuchaPachami coal block has an estimated 1,400 million cubic meters of basalt. Based on the same rate, the value of this resource should be around Rs. 18,200 crore. Applicant crave leave to produce a copy of the said report at the time of hearing, if necessary. A copy of the Executive Summary of the Report is annexed hereto and marked as Annexure A7.

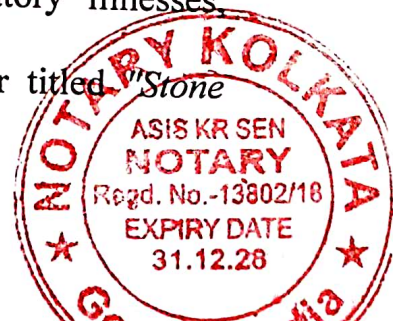
23. Applicants state that the environmental restoration costs presented in the same report are grossly inadequate. The total cost for ecological restoration, calculated based on afforestation alone, is estimated to be a mere Rs. 8.93 crore—just 1.5% of the mineral's value. Such restoration measures fall far short of addressing the irreversible damage to the environment. Furthermore, the Net Present Value (NPV) of ecological losses has been calculated at only Rs. 27.7 crore, which is disproportionately low compared to the immense destruction caused by stone mining in the area. In fact, the actual market price of the mineral is significantly higher, as evidenced by the notice of e-auction issued by the District Magistrate of Birbhum, where the price quoted is Rs. 1,357 per cubic meter. This





discrepancy indicates massive undervaluation, facilitating illegal profiteering at the expense of environmental health and local communities. Copy of the E-Auction notices are annexed hereto and marked as Annexure A8.

24. Applicants state that the Central Pollution Control Board (CPCB) issued updated guidelines in July 2023 for stone crushing operations. Despite these stringent new standards, illegal operations continue unabated in Birbhum district, further worsening air and noise pollution. This violation of CPCB guidelines poses a severe health hazard to local residents, as the particulate matter generated from stone crushing contains high levels of silica, which exacerbates respiratory issues. In fact, a research paper published in *Toxicology and Industrial Health*, Volume 40, January 2024, titled "*Stone Mining Work and Dust Pollution in Birbhum District, West Bengal*" highlights the alarming level of air pollution in the Pachami-Hutgacha area, where dust particles are predominantly less than 0.3 microns in size, making them easily airborne and capable of penetrating deep into human lungs. The dust contains more than 77% silica, which greatly increases the risk of respiratory illnesses, including silicosis. Copy of the said research paper titled "*Stone*

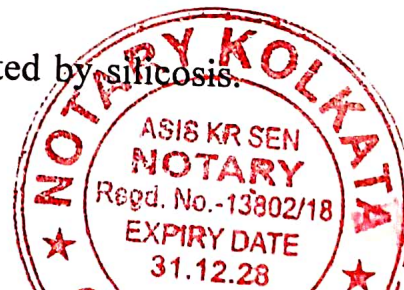


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Mining Work and Dust Pollution in Birbhum District, West Bengal" is annexed hereto and marked as Annexure A9.

25. Applicants state that silicosis is a critical public health issue in areas affected by stone mining. A recent study titled *"Challenges and Opportunities for Silicosis Prevention and Control: Need for a National Health Program on Silicosis in India,"* published in *Journal of Occupational Medicine and Toxicology*, predicts that by 2025-26, approximately 52 million people in India will be affected by silicosis. According to the applicants, a significant proportion of such cases will be concentrated in areas like Birbhum due to rampant illegal mining activities. Copy of the research paper titled *"Challenges and Opportunities for Silicosis Prevention and Control: Need for a National Health Program on Silicosis in India,"* is annexed hereto and marked as Annexure A10.

26. Applicants state that in the implementation of the rehabilitation scheme of 2023, silicosis diagnosis camps were organized in various locations in Birbhum, including the Deucha Pachami area within the Muhammad Bazar block. Over the past year, the Medical Board diagnosed 109 individuals in the area as being affected by silicosis.

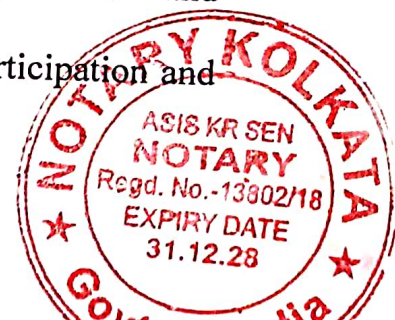


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This was reported by various news media. Among those diagnosed with silicosis in the said area, identity cards have been issued to a few individuals. Aforesaid facts further demonstrate that the people in the area are victims of the adverse effects of mining and its consequent health hazards. Copy of those identity card and news paper are annexed hereto and marked as annexure P11

27. Applicants state that they represent a substantial population adversely impacted by the mining project, including a significant number of individuals from Scheduled Castes and Scheduled Tribes. These groups face unique vulnerabilities, as their rights to land, health, and livelihood are under threat from environmental degradation and displacement associated with mining activities. The historical marginalization of these communities further underscores the need for their voices to be heard in this critical matter.

28. Applicants state that there exists a notable absence of transparency regarding the project's potential impacts on local water sources, biodiversity, and the socio-economic conditions of affected communities. The failure to disclose critical information regarding the anticipated environmental repercussions of mining activities and their management contravenes principles of public participation and





informed consent. Such transparency is essential for building community trust and ensuring equitable decision-making.

29. Applicants state that the cumulative effects of the coal mining project, coupled with the ongoing operations of illegal stone crushing units, exacerbate environmental degradation in the region. The potential for combined impacts—including soil erosion, habitat destruction, and diminished air and water quality—has not been adequately assessed or addressed. This lack of comprehensive evaluation poses significant risks not only to the local ecosystem but also to the health and livelihoods of the community members who depend on these natural resources.
30. Applicants state that given the concerning history of regulatory non-compliance and the potential for irreversible damage to both the environment and community health, there is an urgent need for the Tribunal's oversight to ensure adherence to environmental laws and regulations. The involvement of the Tribunal is critical in establishing accountability and ensuring that the rights of the community are upheld throughout the project's development.

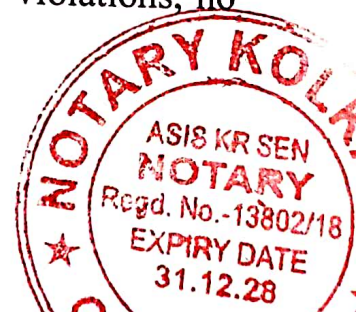




31. Applicants state that their intervention serves a broader public interest by promoting sustainable development practices that prioritize the welfare of affected communities and the preservation of the environment. Ensuring that the voices of those impacted by resource extraction activities are acknowledged and respected in the decision-making processes regarding natural resource management is not only essential for justice but also for fostering sustainable practices that benefit both current and future generations

GROUND

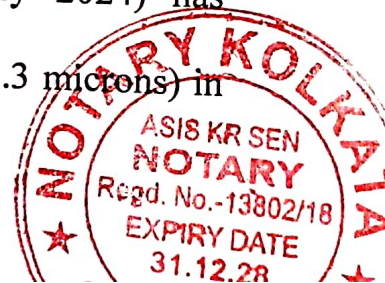
- I. For that the rampant illegal stone mining and crushing operations in the Birbhum district, particularly in the areas of Rampurhat, Mohammad Bazar, and surrounding regions, are causing catastrophic environmental and health damage. The Applicants submit that these illegal activities are being carried out in violation of the relevant environmental laws and regulations, including the Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974. Despite clear statutory violations, no



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meaningful action has been taken by the authorities to stop the illegal operations.

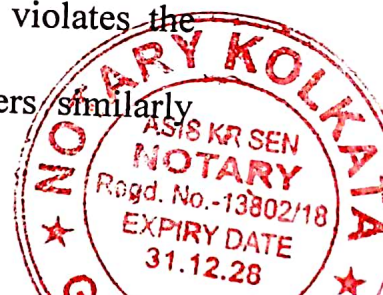
- II. For that the Applicants rely on the Report on the Assessment of Damage to Environment and Ecology in Stone Mining Areas of Birbhum District which highlights the extensive damage caused by illegal mining. The report estimates that 45.247 million cubic meters of stone have been mined, valued at Rs. 588.21 crore, yet the actual market price of the mineral is significantly higher, as evidenced by the notice of e-auction issued by the District Magistrate of Birbhum, where the price quoted is Rs. 1,357 per cubic meter. This discrepancy indicates massive undervaluation, facilitating illegal profiteering at the expense of environmental health and local communities.
- III. For that the absence of adequate dust control measures, as highlighted in the Central Pollution Control Board (CPCB) guidelines on stone crushing (July 2023), has led to dangerous levels of air pollution in the region. Research from the Journal of Toxicology and Industrial Health (January 2024) has demonstrated that the ultrafine dust (less than 0.3 microns) in



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the Pachami-Hutgacha area is laden with over 77% silica content, posing severe health risks, including silicosis and other respiratory diseases. The failure to comply with pollution control norms is endangering the lives of local residents, including the Applicants and their families.

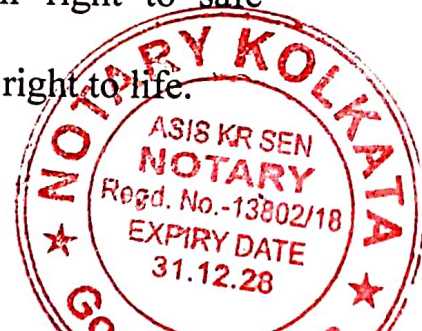
- IV. For that the DeochaPachami coal and stone mining project, which is projected to be one of the largest in India, has been initiated without conducting a comprehensive Environmental Impact Assessment (EIA) as required under the Environmental Protection Act, 1986. The Applicants submit that an EIA is essential to evaluate the environmental risks, displacement of indigenous populations, and potential ecological damage, none of which have been adequately addressed by the authorities.
- V. For that the rehabilitation and resettlement (R&R) plan for displaced communities, particularly indigenous tribal groups like the Santhals and Mundas, is grossly inadequate. The R&R policy announced by the West Bengal government lacks proper compensation and fails to ensure sustainable livelihood opportunities for the affected populations. This violates the constitutional rights of the Applicants and others similarly





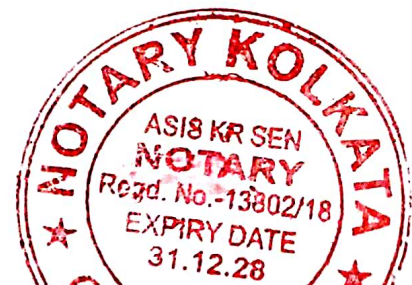
placed to secure their livelihood under Article 19(1)(g) and their right to fair rehabilitation under Article 21.

- VI. For that the cost of ecological restoration as presented in the official reports is disproportionately low compared to the scale of environmental degradation caused by the mining activities. The report mentions an ecological restoration cost of only Rs. 8.93 crore, mainly focused on afforestation. However, this figure fails to take into account the comprehensive damage to air, water, biodiversity, and soil, which will require far more significant intervention to mitigate. This undervaluation undermines the principles of environmental justice and sustainable development.
- VII. For that the mining activities pose a serious threat to the Dwarka River, a vital water source for the region. The absence of a proper water resource management plan, despite the known risk of groundwater depletion and contamination from mining operations, threatens the sustainability of agriculture and access to clean drinking water for the Applicants and surrounding communities. This violates their right to safe drinking water and food security as part of the right to life.



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- VIII. For that the research paper titled "Challenges and Opportunities for Silicosis Prevention and Control" (July 2023) highlights that by 2025-26, over 52 million people across India are expected to be affected by silicosis, with a significant portion of these cases concentrated in areas like Birbhum, where dust pollution from mining is rampant. The Applicants, being residents of this highly affected region, are at substantial risk of contracting silicosis, and the absence of effective prevention and control measures violates their right to health under Article 21.
- IX. For that the Applicants state that mining activities in the Birbhum district, particularly in DeochaPachami, have not complied with international environmental standards such as those prescribed under the United Nations Framework Convention on Climate Change (UNFCCC) and the Rio Declaration on Environment and Development, to which India is a signatory. The project's lack of environmental safeguards and disregard for community consultation processes violate these international commitments and exacerbate the local environmental crisis.



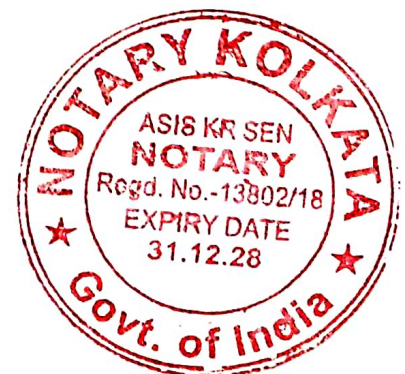


- X. For that the stone crushing units operating illegally in the Applicants' vicinity are directly responsible for causing dangerous levels of air and noise pollution, adversely impacting the health and wellbeing of the residents. The Applicants state that the Respondents have failed to exercise their regulatory authority to shut down these illegal operations, despite repeated complaints from the local community.
- XI. For that the Applicants submit that the scale of the ecological damage and the health hazards associated with the DeochaPachami mining project, combined with the illegal stone mining operations, calls for immediate judicial intervention. The Applicants have a legitimate interest in seeking remedies to mitigate the irreversible harm to the environment and public health.

LIMITATION

That the present Application is being filed within the period of limitation as given under Section 14 of the National Green Tribunal Act, 2010.

PRAYER



PRAYER~~X~~

Pass In light of the above facts and circumstances stated above, the Hon'ble Tribunal may be pleased to:

- a. Pass an order and allow the applicants to intervene in the present proceedings and make submission on law and facts
- b. Pass an order restraining any further work on the DeochaPachami coal mining project until a comprehensive EIA and DPR are conducted.
- c. Pass an order and direct the closure of illegal stone crushing units operating in the area that contribute to environmental degradation.
- d. Provide any further relief that this Hon'ble Tribunal deems appropriate in the interests of justice and environmental protection.
- e. Pass such other orders as may be deemed necessary fit and proper.

Abhinav Ray
APPLICANTS

Ambuja Khatun THROUGH
AMBIYA KHATUN
ADVOCATES ON BEHALF OF THE APPLICANTS
C/O SAMIM AHAMMED, ADVOCATE
BAR ASSOCIATION, ROOM NO. 1
HIGH COURT, CALCUTTA
PH NO. 9007343521
EMAIL : chamberofsamimahammed@gmail.com

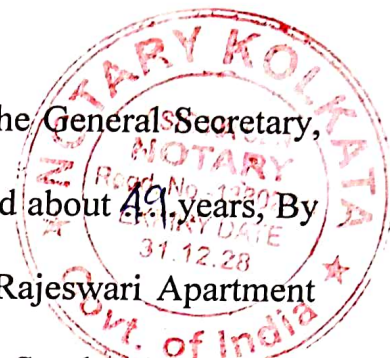
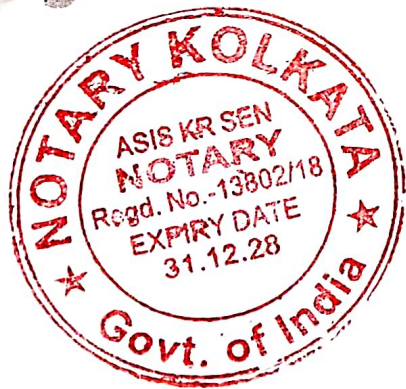


~~SECRET~~

VERIFICATION

I, Abhijit Ray, son of Ajit Kumar Ray, being the General Secretary, of All West Bengal Sales Representative's Union, aged about 49 years, By faith-Hindu, Occupation-Social worker, residing at Rajeswari Apartment Ground Floor, Pratapgarh, Rajpur, Sonarpur, District-South 24 Parganas, Pin-700103, do hereby solemnly verify and say that the statements made in paragraphs 1 to 6 above are true to my knowledge and belief and I have not suppressed any material fact. The annexure as stated above are true copy of the originals. I have been duly authorized by the all applicants to sign and verify this verification on their behalf.

Abhijit Ray
APPLICANTS



SL. NO. 97

~~X~~

BEFORE THE NATIONAL GREEN TRIBUNAL AT EASTERN

ZONE BENCH, KOLKATA

INTERVENTION APPLICATION



I.A. No. of 2023

ORIGINAL APPLICATION NO.154/2024/EZ

(EARLIER O.A. NO.722/2024/PB)

IN THE MATTER OF:

In Re: News item titled "Birbhum – a proposed Coal mine in West Bengal and the related health hazards" appearing in the Hind dated 12.05.2024

...Applicants

Versus

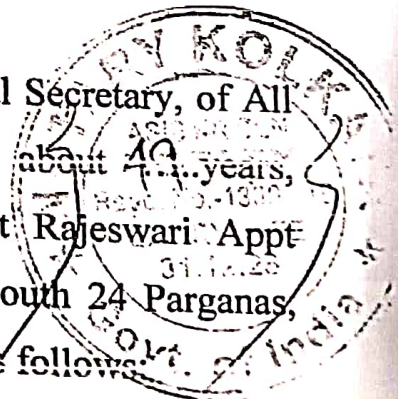
~~Central~~
West Bengal Pollution Control Board and ors

...Respondents

Abhijit Ray and ors

AFFIDAVIT

I Abhijit Ray, son of Ajit Kumar Ray, being the General Secretary, of All West Bengal Sales Representative's Union, aged about 40 years, occupation-Social worker, by faith-Hindu, residing at Rajeswari Appt Ground Floor, Pratapgarh, Rajpur, Sonarpur, District-South 24 Parganas, Pin-700103, do hereby solemnly verify, affirm and say as follows:



1. That I am the applicant no. 1 in the instant original application. I am well aware about the facts and circumstances, out of which the present original application arises. I have been duly authorised by the

~~ASIS~~

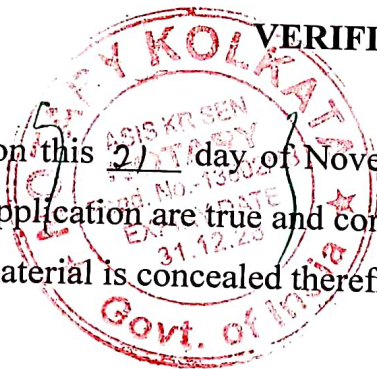
all applicants to sign, verify and affirm this application on their behalf.

- 2. That the statements made in paragraphs 1 to above are true to my knowledge and belief and the rest are my humble submissions before this Hon'ble Tribunal. The statements made in the original application are true and correct and nothing material has been concealed therefrom.



Abhijit Ray
APPLICANT

Identify by me
Ambeja Khatri
 Advocate
 F/3293/2760/2021



VERIFICATION

Verified on this 21 day of November 2024, that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.

21 NOV 2024
 Date :

21 NOV 2024

Place : Kolkata

Solemnly affirmed and declared before me on Identification

Asis kr. Sen
ASIS KUMAR SEN
 City Civil Court
 Kolkata
 Reg No -13802/18

Abhijit Ray
APPLICANT



Identify by me
Ambeja Khatri
 Advocate
 F/3293/2760/2021

Annexure A-B

3X

DEOCHA-PACHAMI BLOCK**1. Introduction**

Ministry of Coal (MoC), through its notification has recommended DEOCHA-PACHAMI coal Block to Bihar State Power Generation Company Ltd. (BSPGCL) along with 5 other State power corporations for their power projects. The block was regionally explored by Geological Survey of India (GSI) by drilling 21 bore holes of total 11326.15 m up to 1200 m. While general details have been uploaded on the website of MoC, several details viz. borehole logs showing lithology, thickness of coal seams, depth of occurrence etc. are not available. As a result we met DG, GSI and DDG, GSI (Coal Wing) at Kolkata on 5th and 6th August 2013, to obtain the requisite information. The following data pertaining to the block are given below:

2. Location and Topography

DEOCHA-PACHAMI coal Block is located in south western part of Birbhum coalfield. The nearest approach road is Panagarh – Mourigram road and the nearest railway station is Mallarpur (Bardhaman – Kiul of E. Railway).

This area is given in the Toposheet No. 72P/12 of Survey of India. Topography is monotonous stretch of volcanic trap and other rocks overlain by thin alluvium and laterite. The area is dotted with small villages and a no. of very small quarries. Dwarka River and its reservoir and a canal is on the south of the block. Other than the State Highway, few minor roads linking the villages can be noticed. Apparently, no forest land is indicated in the surface plan.

The limiting coordinates of the blocks are:

Latitude: 24° 01' 45" - 24° 05' 30" N (Approx)
Longitude: 87° 34' 15" - 87° 37' 39" E (Approx)
Toposheet no - 72 P/12

3. Area: 9.70 sq. Km**4. Status of Exploration**

Block	Agency	No. of borehole	Meterage
Deocha-Pachami	GSI	21	11326.15m
Dewanganj Harinsingha	GSI	15	3830.45
Total	GSI	36	15156.60

5. Structure: Strike NNW-SSE

Dip: 5°-10° easterly

Faults: Area is dissected by three systems of normal faults. NNW-SSE trending boundary fault having easterly throw defining western limit.

6. Sequence of coal seams: Four coal seam zones have been identified The details are given below:**(a) DEOCHA-PACHAMI**

Seam/Zone	Thickness of coal seam zones (i.e. cumulative thickness of coal seams & partings (m))	Depth Range (m)	Remarks
IV	8.98-30.77 (4.1-20.9)	135-355	Seams occur in a number of sections. Coal seams are concealed by a thick cover of Trap, Laterite and Dubrajpur formation.
Parting	100-122		
III	17.32-42.66 (6.7-40.4)	280-500	
Parting	30-122		
II	40.69-58.88 (15.2-53.6)	350-580	
Parting	87-200		
I	41.61-79.89 (5.2-63.4)	510-850	

Note: Figures in bracket indicate cumulative thickness of coal sections.

(b) DEWANGANJ-HARINSINHA

Seam Zone	Zone thickness (m)	Depth Range (m)	Remarks
III	107-138	12-96	There are 5-22 sections in seam zone. The total thickness of coal sections varies from 5.30-38.63 m
Parting	47-63		
II	25-74	204-284	There are 6 to 16 sections in seam zone. The total thickness of coal sections varies from 8.62 to 31.04m
Parting	122-144		
I	10-17	45-386	There are 2 to 4 sections in seam zone. The total thickness of coal sections varies from 6.69-9.65 m

7. Quality

(a) DEOCHA-PACHAMI

Seam zone	M%	Ash%	Class @ Range
IV	3.0-6.6	18.5-48.8	B-G
III	1.2-7.5	20.3-47.8	C-G
II	2.3-6.3	18.2-52.4	B-G
In some thick section of II	3.3-5.9	18.9-24.9	B-D

I	2.0-4.8	22.9-51.9	C-G
Lower part of seam-I	2.2-4.1	15.4-28.4	A-D

(b) DEWANGANJ-HARINSINHA

Seam zone	M%	Ash%	UHV Kcal/kg	Class @ Range
III	4.0-6.9	27.1-50.6	2662-4525	D-F
II	2.5-7.2	18.7-50.9	1365-5519	C-G
I	3.6-5.6	28.9-40.7	1300-4332	D-G

@ - The grade of the coal in present report has been given as per old classification prevailing before UHV based grade classification

8. Reserves

(a) DEOCHA-PACHAMI: An indicated reserve of 2025.62m.t has been reported in Deocha-Pachami & adjoining eastern sector of Birbhum coalfield.

Seam	Gr A	Gr B	Gr C	Gr D	Gr E	Gr F	Gr G	Total
IV					23.62	123.51	49.78	196.91
III			135.63	157.06	240.62	265.53	91.08	889.92
II			310.8		147.29			458.09
I			161.44	212.97	94.2		12.09	480.7
Total			607.87	370.03	505.73	389.04	152.95	2025.62

The depth-wise break-up of the reserves are given below:

Depth Range(m)	Reserves (Mt)
0-300	152.2
300-600	1078.39
600-1200	795.03
TOTAL	2025.62

(b) DEWANGANJ-HARINSINHA: Out of 38,693 mt. of net reserve, proved reserve of 28,093 & indicated reserve of 10,600 mt. has been reported. Horizon-wise reserve of Coal seams is given below:

Horizon (Seam zone)	Proved reserve	Indicated	Net Total (In Million Tonne)
III	12.014	1.797	13.811
Local	1.513	0.825	2.338
II	11.128	6.333	17.461
I	3.438	1.645	5.083
Total	28.093	10.6	38.693

GSI has estimated 'Proved' reserves in the Dewanganj-Harinsinha block as per the earlier practice of taking 200m influence from boreholes. However, in view of very limited data, the entire reserves are being reported as Indicated. Additional drilling would be required to prove the reserves.

9. Additional information obtained

A. All coal seams of the block are overlain by basaltic rocks of Rajmahal Trap and inter-trapean sedimentary rocks. The overburden comprises thin alluvial cover (1-20 m) followed by very hard basaltic rocks of volcanic origin (90 - 245 m) and sedimentary rocks of Dubrajpur formation (Upper Gondwana) and then of Barakar measure which contain the coal seams.

B. Merging of Horizons II and III

Out of 4 coal horizons I, II, III, IV (in ascending order), it is found from the Bore Hole data that in the central and south-central part of the block, Horizons II and III have merged and formed a coal seam of enormous thickness which has not been found in any of the coalfields of India. The maximum thickness has been observed in one BH (DPD-3) to the tune of 116 m. The area where this merger of coal seams have occurred is under a cover of 177 m to 480 m and this thick zone has a strike length of 3.8 Km.

- C. Horizon I, the bottom-most, is consistent for about 8.5 Km in the strike. The grade of coal varies from C to G, the bottom part of the seam is much superior, going up to even B and A. The depth of this horizon from surface ranges from about 420 to 1000 m.
- D. Horizon II, is consistent for about 8.6 Km in the strike. The grade of coal varies from D to G, the bottom part is mostly clean coal without bands. The depth of this horizon from surface ranges from about 290 to 630 m.
- E. Horizon III, is consistent for about 8.4 Km in the strike. The grade of coal varies from D to G, the bottom part is mostly clean coal without bands. The depth of this horizon from surface ranges from about 250 to 490 m.
- F. Horizon IV, the uppermost which is consistent throughout the block contains many bands is comparatively inferior to other horizons. The splitting is more on the northern side of the property. The grade of coal varies from D to G. The depth of this horizon from surface ranges from about 136 to 322 m.

10. Evaluation of the property for mineability

- i. Seam IV is the uppermost coal seam occurring at a depth range of 135 - 355 m with a cumulative thickness of coal ranging from 4.10 to 20.90 m which indicates that presence of non-coal bands between sections of coal. Similar is the situation for seam III, seam II and seam I.
- ii. Because of the presence of intervening bands, there will be further dilution of coal grades, from the indicated grade wise reserves, during mining operation.
- iii. This is a unique type of coal deposit which has no parallel in Indian coalfields, because of the special structural features, already mentioned. In such a situation, though the reserve of coal is nearly 2 Billion tonnes and quite tempting for mining, at least theoretically, for the construction of a large mechanized mine of phenomenal output, this is not easy to mine with the current available technology of both underground as well as opencast mining. This is elaborated in the following paragraphs:

Underground mining:

- (a) There is no technology to mine such thick seam. Powered Support Long Wall (PSLW) faces, presently being worked in China and in some countries with their collaboration, are said to be

working up to 6m thickness in one lift. Even adopting Sub-Level Caving or Integrated Caving between two PSLW faces, there will be huge loss of coal.

- (b) Rajmahal Trap rock of 90 to 245 m thickness may not be cavable. In that case, underground mining should start after Horizon IV (depth 135 - 355 m) is mined by OC method after removing the entire trap rock as OB.
- (c) Sinking of shafts or driving of inclines through trap will be a formidable task in trap rocks.

Opencast mining:

Theoretically this property can be mined by OC method. But the following aspects are to be addressed first.

- (a) Blast hole drilling (250 mm / 311 mm) suitable in basaltic rock.
- (b) Ultimate depth of quarry will reach 1200 m. Automotive transport of coal and OB, outside the quarry, after a certain depth - 200m or even 250m - will not be feasible. In-pit crushing of both coal and OB and conveying may have to be resorted to. Even thinking of large size Skips on open inclines may be there.
- (c) Back-filling of void will be only possible at the penultimate stage. Large area needed outside block area, for external dumps as well as for access trench.
[However excavated basaltic trap rock during mining can be marketed for road making, for railway ballast and construction industry to meet the entire requirement of the state and even other states.]
- (d) entilation and pumping of the quarry have to be properly designed , because of great depth .
- (e) Such type of deposit are also is very vulnerable to spontaneous heating
[example : Jhingurda mine of NCL having very thick seam] .
- (f) The property may be sub-divided in 2 sectors along strike and a mine of 40 million tonnes [20 M tonnes from each sector] may be planned . Life of mine will be 50 years. The mine will sustain 6 to 8 nos. of captive STPP's of 1000 MW each

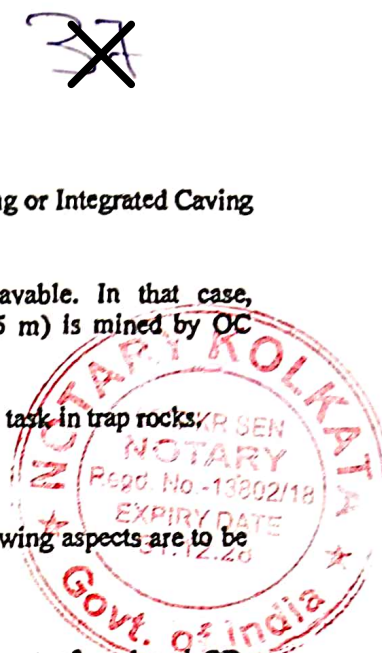
11. Conclusion :

- I. Detailed drilling will be needed to clearly define the property and its reserves. It is estimated that in a 400m x 400 m grid, some 80 bore holes will be required.
- II. Keeping in view of the overlying Rajmahal Trap , special drilling rigs will be needed for expeditious exploration . .
- III. Coal washing is considered necessary in view of presence of non-coal bands .
- IV. Augmentation of rail , road and other infrastructure would be necessary to evacuate 40 million tonnes of coal per annum .

Note:

The Regional Exploration could be purchase from GSI(DDG Coal Wing) for which requisition/request may be sent. The cost of report is Rs. 7,35,490 and Rs. 1,10,610 respectively for Deochapachmi and dewanganj-harinsinha However, exact details will be forwarded by GSI on receipt of request

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List of Annexure

- 1. Location Map
- 2. Litholog
- 3. General Information



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P-13

Agreement A2

2016/2017/04/1 (IFS : 334295)
 Government of India
 Ministry of Coal
 CBA-I Section

दिनांक 6th जून, 2018
 शास्त्री भवन, नई दिल्ली-110001



To
 The Chairman & Managing Director,
 The West Bengal Power Development Corporation Ltd.,
 'Bidyut Udayan Bhaban'
 3/C-1A-Block, Sector-III,
 Bidhannagar, Salt Lake,
 KOLKATA-700098 (West Bengal)

Subject: Allotment of Deocha Pachami coal block located in the State of West Bengal to The West Bengal Power Development Corporation Ltd. (the Block Allottee) for end use power under Rule 4 of the 'Auction by Competitive Bidding of Coal Mines Rules, 2012' read with the 'Coal Blocks Allocation Rules, 2017'.

Sir,
 I am directed to refer to this Ministry's Notice Inviting Application No. 3016/26/2004-CA-I/CA-III(Pt.) (Vol. II) dated 03-10-2016 and to say that the Competent Authority has approved allotment of Deocha Pachami coal block located in the State of West Bengal to The West Bengal Power Development Corporation Ltd. [Successful Allottee] for generation of power as per details indicated below:

Name of Coal Block/Location	Resource (per regional exploration)	As Allottee the Company	End Use Plant Project
Deocha Pachami/ West Bengal	2102 Million Tonnes	M/s. The West Bengal Power Development Corporation Ltd. (WBPDCL)	1) Sagardighi Phasse II (500 x 2 MW), P.O. Manigram, P.S. : Sagardighi, Dist: Murshidabad (WB). (2) Sagardighi Phasse III (660 x 1 MW), P.O. Manigram, P.S. : Sagardighi, Dist: Murshidabad (WB). (3) Santaldih (800 x 2 MW), P.O. - Santaldih TPS, Dist. - Purulia (WB) (4) Bakreswar (660 x 1 MW), P.O. Bk.T.P.P., Dist - Birbhum. (5) Pit head of Deocha Pachami Coal Block/ Durgapur Projects Ltd. (DPL) (800 x 2 MW), Durgapur, Dist. Burdwan (WB)

In pursuance of Rule 7(2) of the Coal Blocks Allocation Rules, 2017 (CBA Rules), the remaining procedure and condition under the CBA Rules, 2017 shall be applicable in the instant allotment of Deocha Pachami coal block. Accordingly, the Successful Allottee shall enter into an agreement with the Central Government under Rule-8(1) of the CBA Rules, 2017 wherein the terms and conditions of the allotment shall be specified. Thereafter, upon entering the agreement and providing Performance Bank Guarantee, the Successful Allottee shall be entitled to receive a final allotment order in respect of Deocha Pachami coal block in accordance with Rule-8(5) of the CBA Rules, 2017.

Yours faithfully,

(रिशन रिन्साथियंग)

भारत सरकार के अवर सचिव

दूरभाष सं.- 011-23073936 ई-मेल: rishan.r75@nic.in

Copy to

1. Secretary, Ministry of Power, Shram Shakti Bhawan, New Delhi.
2. Chief Secretary, Government of West Bengal, Nabanna (13th Floor), 325, Sarat Chatterjee Road, Shibpur, Howrah-711102.
3. Chairman, Coal India Ltd., Coal Bhawan, Premise No-04 MAR, Plot No AF-III, Action Area-1A, Newtown, Rajarhat, Kolkata-700156.
4. Office of the Coal Controller, 1, Council House Street, Kolkata-700 001.
5. Office of the Commissioner, Coal Mines Provident Fund Organization, Police Line, Hirapur, Dhanbad-826001 (Jharkhand).
6. CMD, Central Mine Planning & Design Institute Ltd.(CMPDIL), Kanke Road, Ranchi - 834031, Jharkhand.
7. Director General, Geological Survey of India, 27, J.L. Nehru Road Kolkata-700016
8. CMD, Mineral Exploration Corporation Ltd., Dr. Babasaheb Ambedkar Bhawan, Highland Drive Road, Seminary Hills, Nagpur, Maharashtra 440006
9. Office of the Nominated Authority
10. CPAM Section
11. CLD Section

N.B. Issue of allotment order i.r.o. Deochapachami Coal block by Ministry of Coal is under process

June 6, 2018, New

Delhi

To

The Chairman of Managing Director, The West Bengal Power Development Corporation Ltd

Bidyut Unnayan Bhawan, Sector-III, Saltlake, Bidhannagar, West Bengal, Kolkata-700098

Sub: Allotment of Deocha Pachami coal block located in the State of West Bengal Power Development Corporation Ltd, the Block Allocated for end use power under Rule 4 of the Auction by Competitive Bidding of Coal Mines Rules, 2012' read with the Coal Blocks Allocation Rules, 2017'

Sir

I am directed to refer to this Ministry's Notice Inviting Application No. 13016/26/2004-CA-I.CA-III vol-ii) dated 03.10.2016 and to say that the Competent Authority has approved allotment of Deocha Pachami coal block located in the State of West Bengal to The West Bengal Power Development Corporation Ltd. ('Successful Allottee') for generation of power as per details indicated below

Name of Resource Coal Block/Location	Resource as per the regional	Allottee Company	End use plant project
Deocha Pachami West Bengal	2102 Million tones	Ms West Bengal Power development Corporation	1) Sagarlighi Phasse II (500x 2 MW), P.O. Manigram, P.S.: Sagardighi, Dist: Murshidabad (WB) (2) Sagardighi Phasse III (660 x 1 MW), P.O. Manigram, P.S. Sagardighi, Dist: Murshidabad (WB) 3) Santaidih (800X2 MW) p.o Santaldih TPS, Dist-Purulia 4) Bakreswar (660x 1 MW), P.O. BET.P.P., Dist - Birbhum. 5) (5) Pit head of Deocha Pachami Coal Block/ Durgapur Projects Ltd. (DPL) (800 x 2 MW), Durgapur, Dist. Burdwan (WB)

In pursuance of Rule (2) of the Coal Blocks Allocation Rules, 2017 (CBA Rules), the remaining procedure and condition under the CBA Rules, 2017 shall be applicable in the instant allotment of Deocha Pachami coal block Accordingly, the Successful Allottee shall enter into an agreement with the Central Government under Rule-8(1) of the CBA Rules, 2017

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wherein the terms and conditions of the allotment shall be specified. Thereafter, upon entering the agreement and providing Performance Bank Guarantee, the Successful Allottee shall be entitled to receive a final allotment order in respect of Deocha Pachami coal block in accordance with Rule-8(5) of the OBA Rules, 2017

- 1 Secretary Ministry of Power, Shram Shakti Bhawan, New Delhi.
 2. Chief Secretary, Government of West Bengal; Nabanna (13th Floor), 325, Sarat Chatterjee Road, Shibpur, Howrah-711102.
 3. Chairman, Coal India Ltd., Coal Bhawan, Premise No-04 MAR, Plot No- AF-III, Action Area-1A, Newtown, Rajarhat, Kolkata-700156
 4. Office of the Coal Controller, 1, Council House Street, Kolkata-700 001.
 5. Office of the Commissioner, Coal Mines Provident Fund Organization, Police Line, Hirapur, Dhanbad-826001 (Jharkhand).
 6. CMD, Central Mine Planning & Design Institute Ltd.(CMPDIL), Kanke Road, Ranchi 834031, Jharkhand.
 7. Director General, Geological Survey of India, 27, J.L. Nehru Road Kolkata-700016
 8. CMD, Mineral Exploration Corporation Ltd., Dr. Babasaheb Ambedkar Bhawan, Highland Drive Road, Seminary Hills, Nagpur, Maharashtra 440006.
 9. Office of the Nominated Authority
 10. CPAM Section
 11. CLD Section
- N.B. Issue of allotment order i.r.o. Deocha pachami Coal block by Ministry of Coal is under Process

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Annexure - A B

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED
(A Government of West Bengal Enterprise)
CIN : U40104WB1985SGC039154

Registered & Corporate Office:
Bidyut Unnayan Bhaban,
Block - LA, Plot No. 3/C,
Sector-I I I, Salt Lake City,
Kolkata - 700106



NOTICE INVITING "EXPRESSION OF INTEREST (EOI)"
FOR

Engagement of Consultant for establishment & operation of a Social Development Unit for the implementation of R&R policy of Project Affected People due to operation of Deocha- Pachami-Dewanganj-Harisingha coal block of the WBPDC

~~FOR NOTICE NO. WBPDC/CL/ADM/M&C/S-1380/EOI-20-21/2019 DATED 03.01.2021~~

The West Bengal Power Development Corporation Ltd(WBPDC) has been allotted Greenfield Coal Mine Deocha-Pachami-Dewanganj-Harisingha coal block by Ministry of Coal (MoC), Government of India (GoI) to WBPDC vide allotment order dtd. 17th December 2019.

WBPDC has decided to establish a Social Development Unit(SDU) adjacent to the mines for implementation of rehabilitation & resettlement (R&R) policy of project affected people with a view to provide livelihood restoration as well as alternative livelihood opportunities and also addressing the grievance of the local people of Deocha -Pachami-Dewanganj-Harisingha coal block of WBPDC .For this purpose, WBPDC invites Expression of Interest (EOI) from the resourceful, well experienced and financially sound Agencies/ Companies .

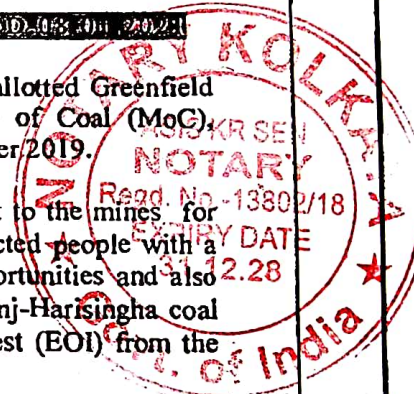
Location of the site : Suri Subdivision under Block and Police station of Mohammad Bazar. District Town Suri is 20 Kms to the south of this block and Mollarpur railway station in Eastern Railway is the nearest railhead, 12 km from the block. Nearest road connectivity is Panagarh-Moregram National Highway No.60.

Interested parties are requested to refer the terms and conditions as laid down under "Information to the interested parties" of this notice and submit their EOI as per Annexure-I within 22.01.2021 at 15:00 hrs. The details may be submitted in sealed envelopes as per the format. It may be noted that submission of EOI does not in any way constitute any kind of commitment on the part of WBPDC.

For more details necessary correspondences have to be made with :
Ipsita Chaudhuri, Manager(PS), M&C, Corporate Office, WBPDC
Address : Bidyut Unnayan Bhaban , Plot 3/C, LA block, Saltlake-III, Kolkata-106
Contact : 033-23393625
Email : ichaudhuri@wbpdcl.co.in/ipsitamnc020919@gmail.com

Expression of Interest (EOI) may be submitted on or before 22.01.2019 at 15:00 hrs.

~~FOR NOTICE NO. WBPDC/CL/ADM/M&C/S-1380/EOI-20-21/2019 DATED 03.01.2021~~



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INFORMATION TO THE INTERESTED PARTIES

1. Intent of the EOI

1.1 EOI process includes

- I) submission of Annexure-I along with the requisite documents viz. credentials related to past experience and ongoing projects within 22.01.2021 at 15:00 hrs. and
- II) the participating parties will require to give presentation on their understanding and indicative plan for the job of establishment & operation of a Social Development Unit for the implementation of R&R policy of the project affected people (PAP) due to operation of Deocha- Pachami- Dewanganj- Harisingha coal block of the WBPDCCL, considering the TOR attached as Annexure-II. The date of presentation shall be informed to participating parties via email, after going through the Annexure-I and their documents.

1.2 After completion of the EOI process, Request for proposal (RFP) for the referred job will be floated with specific scope and terms & conditions and eligibility criteria. RFP shall be floated in tender portal viz. wbtenders.gov.in. The bidders are required to have the DSC for log-in into the wbtenders.gov.in for participating in the RFP.

1.3 Through Request for proposal (RFP) process the successful bidder shall be highest scorer on the basis of evaluation of their technical and financial capabilities as well as price quoted for the job following the Combined Quality And Cost Based (CQCBS) evaluation methodology.

1.4 Quoted price shall include cost towards Manpower, Office expenses, Overhead Charges, Conveyance, Printing, Stationary, internet charges and all other charges excluding GST.

2. Terms of Reference (TOR)

TOR is attached as annexure-II.

3. Terms and conditions

- 3.1 The WBPDCCL reserves the right to close/cancel this Expression of Interest at any stage without assigning any reason whatsoever.
- 3.2 The submissions of the EOI document do not in any way commit or otherwise oblige the WBPDCCL to proceed with accepting the EOI.
- 3.3 Site Visit : Any bidder who requires to visit the site shall make his own arrangement for the same.
- 3.4 The WBPDCCL reserves the right to shortlist by the way of evaluation criteria determined internally in alignment with its strategic needs. However, the basic parameters for evaluation will be the experience in the relevant field and technical & financial capacity of the bidder.
- 3.5 Each bidder is responsible and liable for all costs, expenses and liabilities incurred by it in connection with or incidental to the submission of EOI.

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ANNEXURE -I

SUBMISSION OF EOI FOR ENGAGEMENT OF CONSULTANT FOR ESTABLISHMENT & OPERATION OF A SOCIAL DEVELOPMENT UNIT FOR THE IMPLEMENTATION OF R&R POLICY OF PROJECT AFFECTED PEOPLE DUE TO OPERATION OF DEOCHA- PACHIAMI-DEWANGANJ-HARISINGHA COAL BLOCK OF THE WBPDC

~~(to be printed on the letter head of the interested party/agency and duly signed and stamped)~~

[This EOI form supported by respective documentary evidence , duly filled , signed and sealed in original is to be submitted to the office of GM(M&C), Corporate, WBPDC within 22.01.2021 at 15:00 hrs.]

To
The General Manager (M&C) ,
Corporate , WBPDC

Ref. EOI NOTICE NO. WBPDC/GM(M&C)/S458/EOI/20-21/422 DATED 08.01.2021

Dear Sir,

We are interested for engagement of consultant for establishment & operation of a Social Development Unit for the implementation of R&R policy of project affected people due to operation of Deocha- Pachami- Dewanganj- Harisingha coal block of the WBPDC. We have gone through the terms and conditions and scope of the work as detailed in the notice of inviting the EOI.

The following are the details of our firm which are supported by documentary evidence:

Name of the Company /firm	
Registered office address and contact details	
Name and designation of authorized signatory for this EOI	
Address for communication of authorized signatory with contact details	
Details of business owned by the company/firm	
Organisation details	
CIN	
GSTIN	
PAN	
PF Account No.	
ESI code	
Shareholding pattern	
Average Annual Turnover of FY 2016-17, FY 2017-18, FY 2018-19	

We are submitting our indicative plan for the job of establishment & operation of a Social Development Unit for the implementation of R&R policy of project affected people due to operation of Deocha- Pachami- Dewanganj- Harisingha coal block of the WBPDC.

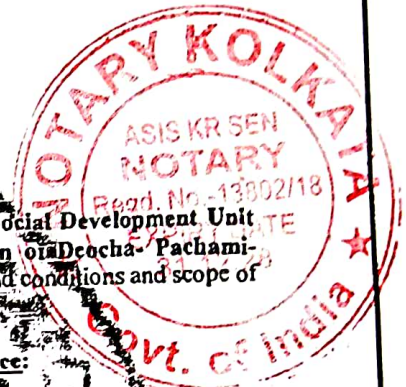
We have enclosed the Audited Balance Sheet and Profit & Loss account of FY 2016-17, FY 2017-18, FY 2018-19 which are duly certified by Chartered Accountant with sign and seal.

We have enclosed the details of past completed projects and ongoing projects alongwith the order copies as credentials related to experience in similar job viz. for establishment & operation of a Social Development Unit for the implementation of R&R policy of project affected people for any projects in India.

SEAL OF COMPANY

Name : Designation :

Authorized Signature, Name & Designation



ANNEXURE: II

TERMS OF REFERENCE FOR A SOCIAL DEVELOPMENT UNIT (SDU) FOR THE IMPLEMENTATION OF REHABILITATION & RESETTLEMENT (R&R) POLICY OF PROJECT AFFECTED PEOPLE DUE TO OPERATION OF THE DEOCHA-PACHAMI-DEWANGANJ-HARINSINGHA (DPDH) COAL BLOCK

1.0 BACKGROUND:

The West Bengal Power Development Corporation (WBPDC) had signed an Allotment Agreement in respect of Deocha-Pachami-Dewanganj-Harinsingha Coal Block (Location: Dist- Birbhum, West Bengal) on 16th September, 2019 between Ministry of Coal (Govt. of India) and WBPDC. Subsequently, a letter of allocation of Deocha-Pachami-Dewanganj-Harinsingha Coal Block has been issued by Ministry of Coal (Govt of India) vide allotment order dtd.17th December 2019.

Deocha – Pachami and Dewanganj – Harinsingha coal blocks under P.S – Md. Bazar, Dist.- Birbhum has been allotted to WBPDC comprising with an area of 12.28 square km corresponding to 3400 acres approximately. The following 10 mouzas are included in the coal blocks.

- Deocha-Pachami coal block (approx. 9.7 Sq km) – parts of Hatgacha, Chanda, Alinagar, Mokdamnagar, Saluka, Kabilnagar, Bahadurganj, Dewanganj, Nischintapur, and Harinsingha.
- Dewanganj-Harinsingha coal block (approx. 2.6 Sq km) - parts of Dewanganj, Nischintapur, and Harinsingha.

There are approximately 3010 families residing in 10 mouzas. Initially, Dewanganj-Harinsingha part will be operationalized.

Sl. No.	MOUZA NAME	Villages as per District Administration	Households obtained from District Administration
1	BAHADURGANJ	Deocha(P)/Bahadurganj	315
2	ALINAGAR	Alinagar	349
3	MOKDAMNAGAR	Mokdamnagar	438
4	KABILNAGAR	Kabilnagar/Saluka	420
5	SALUKA	Saluka 1	180
6	NISCHINTAPUR	Kendapahari	121
		Tetulband	83
		Nischintapur	295
		Patharchal	28
		Talband	28
7	HARINSINGHA	Harinsingha	331
8	DEWANGANJ	Harmadanga	23
		Dewanganj	127
9	CHANDA	Mathurapahari	85
		Gobarbathan	38
		Barmase	35
		Sagarbandi	---
10	HATGACHA	Patharpara	40
		Saldanga	74

Sl. No.	MOUZA NAME	Villages as per District Administration	Households obtained from District Administration
TOTAL			3010

2. ONGOING STUDIES

Social Impact Assessment (SIA) Study: The Scope of Work is: to conduct a census survey, SIA study, Needs Assessment Study and develop Appropriate Social Management Plan. The study, to be completed within four months, will be done through public hearings in and consultation with PRI bodies. The SIA study would mainly focus on the natural and manmade individual/community assets and assess the livelihood patterns, alternative livelihood opportunities, skill development / re-skilling etc of the targeted households. The deliverables of SIA Study are: List of project affected families, their Land holding patterns, Disadvantageous groups, and community assets and infrastructure that are likely to be affected.

Rehabilitation and Resettlement Plan: The subsequent activities/milestones to be completed for preparation of draft R&R Plan, its public hearing on draft R&R Plan, conduct of field visit for validation of suggestions made during the public hearing and preparation and submission of revised R&R plan.

3. OBJECTIVE OF THE CONSULTANCY

The Consultant shall set up a SDU which shall be the primary/first level of contact on behalf of WBPDC available with the locality as well as project affected people (PAP), and which will be responsible for the implementation of the R&R Policy for strengthening social safeguards and minimizing the adverse social impacts of the proposed improvement, and assist the Project Affected Persons (PAPs) to rebuild and improve their living conditions. The SDU will start functioning after the receipt of the SIA and the R&R Policy.

4. METHODOLOGY & IMPLEMENTATION OF SDU

The SDU will compose of specialists and field personnel to develop, assist, implement and monitor R&R activities. The SDU will have an effective grievance redressal mechanism. The grievance redressal can be initiated/triggered at the village level, and there will be scope for appeal through mechanisms set up at the Gram Panchayat/Block, District and State levels which are to be disposed within a given time frame. Social Audit will be done by hiring an external expert. Internal monitoring will be done by a separate arrangement of the WBPDC and the District Administration. The project displaced families (PDFs) will be supported by the WBPDC in their relocation. Besides compensation and relocation assistance, the PDFs will be assisted by the SDU in identification of relocation sites and for getting necessary approvals from the concerned government agencies/authorities for providing essential facilities in the relocation sites. The PDFs will also be supported in their rehabilitation by provisions made in the R&R framework. The Common Property Resources (CPRs) will be relocated in consultation with the community.

Compensation and R&R support will be extended to all eligible PAFs in accordance with this R&R policy before taking possession of the acquired land and properties. All activities related to resettlement planning, implementation, and monitoring will ensure involvement/participation of ST, SC, women and other affected vulnerable groups from among the PAFs. R&R assistance will be provided to eligible PAFs as per the entitlement framework. All losses will be compensated within the overall R&R package as per the agreed framework. The unit of entitlement framework will be the family as defined in the State R&R policy. However, during RAP implementation, if there are any revisions, this will be done subject to the approval from the District R&R Committee.

One of the objectives of the RAP is to restore and wherever possible enhance livelihood and incomes of the Project Affected Families including those displaced. Therefore, tangible support from the project will be extended for relocation and income generation. The support will be in the form of liaisoning with Government for necessary clearances, assistance in identification of land for relocation and identification of appropriate sustainable livelihood options where necessary. Broad principles to be followed for relocation of displaced families include the following.

- Resettlement and Rehabilitation will be intrinsic and interdependent in relocation planning.
- The opinion and preferences of the PAPs will be considered in relocation planning
- Self-relocation will be encouraged.
- During relocation, following will be considered: Ownership of land required for relocation, cost of land, social and cultural fabric and network in the new site and distance from the place of displacement

This will be a vibrant management unit for rendering all sorts of supports relating to rehabilitation and resettlement issues arising at the local level and reaching to a mutually agreed platform in win-win position.

5.0 LOCATION

This would be a mix of on-site and off-site activities and the office should be located close to the Md.Bazar Block for easy access of the PAFs.

6.0 DURATION OF THE CONSULTANCY

This consultancy would be of 36 months duration.

7.0 SCOPE OF WORK

The scope of work of the consultancy services shall be commensurate with the objective of this project that includes but is not limited to the following:

7.1 Implement the various steps in Rehabilitation and Resettlement Planning

Steps	Description of Activities
Verification	Verification and updating the list of PAPs and affected structures Collection of proof to establish existence prior to cut-off -date like Ration Card, Voter Identity Card ,Electricity/Telephone/Water Bill, Bank Account, BPL Card, SC/ST Certificate
Valuation of Structure	Measurement of each affected structure and other immovable assets, establishing construction typology, establishing extent of loss, estimation of replacement cost with the help of SDU engineers
Prepare Individual Entitlement Plan (micro-plan) in consultation with PAP	Micro plan is the base document for the entire implementation process. Entitlement, compensation, options, etc. are finalized on the basis of micro plans in consultation with the PAP. However, it is a live document and therefore changes will be made, if required as implementation progresses. Once the micro plan is prepared and verified by the field personnel of the SDU, it will then be submitted to the WBPDC.
Preparation and issuance of ID cards	Once the micro plans are prepared and approved by the District R&R Committee, identity cards (with the name of the entitled person, losses and entitlements, etc.) will be prepared and distributed to the concerned PAPs.
Disbursement of Compensation	Disbursement of compensation is primarily a responsibility of the LAO but SDU will facilitate the process to help PAPs to receive their compensation and also in its utilization for resettlement.
Disbursement of R&R Assistance	Opening of Joint Savings bank Account for PAPs in local nationalized Bank, release R&R entitlements, and to educate PAPs to utilize the assistance for sustained economic resettlement. SDU will ensure proper utilization of the R&R entitlements by PAPs and assist them in finding alternative and/ or additional economic opportunities/ options so that they are able to restore any loss in their incomes. The implementing body will identify the means for achieving the desired outcomes and advise the WBPDC to disburse the entitlements to the eligible PAPs in a transparent manner. The transfer of assistance amount will be done either electronically or through account payee cheques/draft in the name of owner & his/her spouse
Community Participation	Community participation and consultation is not an isolated event or activity but is a continuous process. This approach requires informing the stakeholders about all activities planned for implementation under RAP.
Redressing Grievance (GR)	Inform PAPs about the Grievance Redressal (GR) mechanism and ensure that PAPs' grievances are addressed satisfactorily. SDU field personnel will help PAPs by accompanying them and representing their cases to GR Committees available at various levels. Maintain records of all grievances and the status of their resolution.
Resettlement site and Relocation	The main tasks relating to relocation are: identification of PDFs, obtaining their options, locating resettlement sites in consultation with PAPs, allotment of sites, relocation of PAPs (and CPRs), help in construction of houses/shops and the required

Steps	Description of Activities
	amenities. All these activities require coordinated approach between the WBPDC, the facilitating NGO and the PAP. For amenities like replacement of CPRs, coordination with the relevant Department is required. NGO has a major role of not only facilitating the process but help PDFs in their relocation and resettlement.
Income Restoration	As a substantial amount of commercial activity is being displaced, the facilitating field personnel of SDU has to make special efforts to see that the livelihood lost is relocated and restored. Special attention is required for vulnerable PAPs. Most of these commercial PAPs may opt to carry on their earlier activity of small shops. The SDU is to facilitate imparting financial management skills to these PAPs through qualified resource persons. In cases where because of displacement, the present activity cannot be carried out, the SDU shall facilitate change of livelihood means through consultation and consent of the PAPs.
Withdrawal of SDU support	Develop a Project Completion Index.

7.2 INCOME GENERATION STRATEGIES

The R&R entitlement framework prepared will have adequate provisions to address the issues relating to loss of economic livelihood of the people due to the project. Specific provisions for income restoration activities depend on the type and extent of loss. The broad strategies discussed and agreed with PAPs and other stakeholders include: (i) Rehabilitation Grant for land loss and (ii) support for relocation of structure. The detail analysis of the strategies is described below. Also the R&R entitlement framework provides for implementing all these strategies.

- i) The R&R entitlement framework will have provision of cash assistance to land losers, commercial kiosks, and encroachers, squatters (commercial) and agricultural encroachers to enhance their income level. This will be extended to eligible PAPs and they will be helped in taking up alternate activities or strengthen/scale up existing activities.
- ii) The R&R entitlement framework envisages restoration of livelihood through specific assistance. Efforts will also be made to dovetail on-going Government programs to help PAPs to take up income generation activities to enhance their income level on a sustainable basis.

The focus on restoration and enhancement of livelihood will be to ensure that the PAPs are able to "regain their previous living standards". The SDU, WBPDC and District Administration will help PAPs on opting and operationalizing viable income generation activities.

7.3 ADDITIONAL SUPPORT FROM ON GOING GOVERNMENTAL PROGRAMS In addition to the project-sponsored programs, the SDU will play a proactive role to mobilize various government schemes and ensure their accessibility and benefits to the PAPs, particularly vulnerable groups. Panchayat systems at the village, block and district levels are now responsible for planning and implementation of all anti-poverty programs funded by the central and state. This essentially means a close coordination with these institutions for better results.

Employment to the rural poor is a key component of anti-poverty strategy in the rural areas. In this respect all steps will be taken to facilitate PAPs getting employment in the project construction on a preferential basis. In this regard, SDU will prepare the list of PAPs intending to work as wage earners in the project construction. This list will be given to contractors and ensure that they are provided wage employment under the project.

In addition, efforts will be made to facilitate PAPs in getting enrolment in the following wage-employment schemes of the Government, managed by the District Administration:

- ◆ MNREGA
- ◆ Pradhan Mantri GraminYojna (PMGY),
- ◆ Other employment generating State Poverty Alleviation Programmes

These government programmes aim at creating sustained employment by strengthening rural infrastructure through employment guarantee of at least 100 days. The Block Development Officer (BDO) implements these programs. Many of the above mentioned rural development programs are pro-poor and targeted to women and socially disadvantaged groups. The field personnel of SDU will work with the *panchayat* / governments and village level committee to dovetail these programmes to PAPs so that PAPs could be benefited from some of the ongoing pro-poor programs for poverty reduction.

7.4 DELIVERY OF ENTITLEMENTS

Success of RAP implementation depends on active involvement of local administration, the local bodies and the SDU. The assistance and support given to PAPs (including displaced families) are meant for improvement of their living standard. In this regard, SDU will assist PAPs/PDFs to utilize R&R benefits given under the project. All efforts will

be made to ensure that PAPs utilize the assistance for productive purposes. The SDU will provide alternate resource generation plan to PAPs and assist them in receiving R&R entitlements in a phased manner (like in installments) envisaged under RAP. Successive installments will be released on the progress of work which must be properly documented. Vulnerable including BPL families will be given preference in the allotment of sites for businesses, training program and in availing government schemes.

7.5 NECESSARY ACTIONS FOR IMPLEMENTATION

Consultation will include community-based meetings, dissemination of information, individual counseling, written and verbal messages and information. This will also include consultations on explaining the R&R entitlements and the process of grievance redress. Next step in implementation is verification of PAPs, land acquisition and relocation of people who lack title. The verification procedure includes checking of recorded addresses, identification of surveyed properties and estimation of level of loss by type of property. An Identity card will be prepared for Head of each affected original families with an identification code and issued to them. It would keep track as to whether compensation was paid before relocation or acquisition of properties.

7.6 PROJECT COMPLETION PLANNING (WITHDRAWAL OF R&R PROCESS)

A suitable in-built withdrawal mechanism is to be formulated by adopting need based work-plan. Since proposed project involves large number of non-titleholders, R&R processes are expected to be completed within 36 months. As soon as people have been linked with restoration of livelihood activities such as opening of relocated shops, an assessment will be undertaken on the completion of RAP to establish delivery of R&R entitlements.

Checklist for Project completion Mechanism

Activities	Task	Responsibility	Achievement Target
Identification of PAPs	Photographs, Base line survey format	SDU	100%
Verification of Assets and Properties	By document and Physical Verification	SDU	100%
Valuation of Assets and Properties	By Govt. approved valuers hired by SMU, OWD	SDU	100%
Preparation of Micro-Plan based on Verification	In built task	SDU	100%
Resolving disputes	With the help of District Administration	SDU, Grievance Redressal Committee (GRC)	Not < 90% of total PAPs in any case**
Relocation site of PAPs	In built task	SDU, District R&R Committee, GRC	100%
Disbursement of assistance	In built task	SDU	Not < 90% of Total PAPs
Disbursement of Compensation	There may be cases of arbitration/litigation	SDU	At least 80% of total cases and 100% of resolved cases from SLA Office
Reporting cycle	Complete monthly, quarterly, annual report	SDU	100%
Completion of the relocation of PAPs	Except absentee	SDU, WBPDC	Not < 90%
Ensure PAPs about Sustainability, suitability of Income regeneration mechanism	Pilot study (Random sampling)	SDU	10% / best practices

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Project completion	All the above mentioned activities are endorsed by SDU and successful Project Completion Certificate is awarded	SDU, WBPDCCL
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7.7 FUNCTIONING OF GRIEVANCE COMMITTEES (GRC):

The GRC will work independent of the SDU at the GP/Block/District level and will meet periodically. In terms of implementation, all efforts will be made to first resolve the issue faced by PAPs at the GP level. Some of these could be resolved with the intervention of LAO and SDU. SDU will have an important role in the entire process of grievance redressal to ensure that PAPs are satisfied with the implementation of R&R Plan. SDUs in their monthly progress reports will include the type of issues raised on grievances, their status and how these were resolved. Active participation of PAPs and communication of the findings will be ensured by the SDU. Information about the status of grievances, decision taken by the GRC will be communicated by the SDU to PAPs within two working days and within 7 days from Block level. The same information will be uploaded to the official website.

8.0 MONITORING AND EVALUATION

M&E will focus on effectiveness of RAP implementation, including the physical progress of land acquisition and R&R activities, the disbursement of compensation, the effectiveness of public consultation and participation activities, and the sustainability of income restoration and development efforts among affected communities. The objective of monitoring is to provide the project authorities with feedback on R&R Plan implementation and to identify problems and successes as early as possible to allow timely adjustment of implementation arrangements. The three components of this monitoring and evaluation plan include: (a) performance monitoring, (b) impact monitoring; and (c) end term evaluation or completion audit.

8.1 PERFORMANCE MONITORING

Performance monitoring will be carried out by SDU, which will measure physical progress in LA and R&R activities against milestones set out in the R&R implementation plan. Progress will be reported to the WBPDCCL. Performance milestones will include:

- Number of consultation held and action taken report on outcome of consultation,
- Functioning of the grievance redress mechanisms in place;
- Compensation payments;
- Relocation of displaced families with R&R benefits disbursed;
- Provision of facilities to replace damaged/affected CPR;
- Income restoration and development activities initiated;
- Periodic progress reports including monthly progress report submitted to SDU.

8.2 PROCESS AND IMPACT MONITORING

To provide technical assistance and quality audit, an external M&E agency will also be hired to do the Quality and Impact Monitoring which will help gauge the effectiveness of the R&R Implementation Plan and its implementation in meeting the needs of the PAPs. The effects of RAP implementation will be tracked against the baseline conditions of the population prior to project implementation. This baseline has already been established through the census and baseline socio-economic survey during SIA. Some key objectively verifiable indicators for measuring the impact of land acquisition and physical relocation include: health and welfare of affected population and the effectiveness of impact mitigation measures, including livelihood restoration and development initiatives. Some key impact indicators will include: size of land holding, economic wellbeing including annual income, employment/livelihoods, and indebtedness; educational status of the school going population; living conditions including type and size of housing, fixed and movable assets; problems arising among the affected population (declining crop yields, high incidence of disease, and decline in family income) requiring remedial action.

8.3 COMPLETION AUDIT/END EVALUATION

The M&E consultant shall undertake an end-term evaluation to assess whether the outcome of the RAP complies with the involuntary resettlement policy. The key objective of this external evaluation, or completion audit, will be to determine whether the efforts made to restore the living standards of the affected population have been properly conceived and executed. The audit will verify how far the physical inputs committed in the R&R Plan have been delivered and the services have been provided. In addition, the audit will evaluate whether the mitigation actions prescribed in the R&R Plan have had the desired effect. The socioeconomic status of the affected population will be measured against the baseline conditions of the population before displacement, established through the census and socioeconomic studies. This evaluation will be undertaken after all R&R Plan inputs including payment of compensation and R&R assistances have been paid and other supplementary development initiatives have been completed prior to Project closure. This evaluation will enable SDU and WBPDCCL to undertake corrective actions, if any, as recommended by the evaluation before the project is complete. The third party impact assessment will be carried out at least twice during the project cycle including the end term evaluation.

9.0 INSTITUTIONAL ARRANGEMENT

9.1 IMPLEMENTATION MECHANISMS

The Resettlement Action Plan (RAP) will be approved and its implementation guided by the District R&R Committee. Approved Resettlement Action Plan will be implemented with the help of SDU. Land Acquisition will be done by District Land Acquisition Office headed by the Spl.LAO as per the directions of the District Land Purchase Committee (DLPC) constituted vide L&LR Department in 756-LP/1A-03/14(Pt-II) dated 25/2/2016 and if required DLPC would provide policy guidance related to land acquisition.

9.2 INSTITUTIONAL SET UP FOR THE PROJECT

Implementation of RAP requires well-coordinated efforts by SDU. This essentially means understanding the institutional relationships and the responsibilities of other Government institutions (District Administration, Panchayat bodies and DLPC). In this connection the RAP will be placed before DLPC for approval and only after this approval by DLPC, RAP will be implemented by SDU. The General Manager WBPDCCL who is at the apex of the SDU at the project level will have overall responsibility for policy guidance, coordination and planning, internal monitoring and overall reporting. SDU consists of various specialists to provide technical guidance and capacity building to the PAPs. SDU will conduct a Stakeholder Analysis at inception and will update the same.

9.3 OTHER INSTITUTIONS

The main R&R institutions which are likely to be involved in the management of RAP activities include the following:

- DLPC constituted by the Government as per 756-LP/1A-03/14(Pt-II) dated 25/2/2016
- Line Departments particularly L&LR,
- Local Resettlement Committees

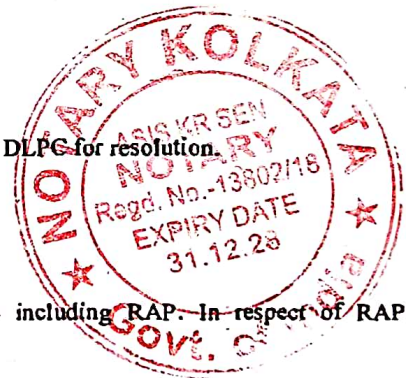
9.4 DISTRICT LAND PURCHASE COMMITTEE (DLPC)

District Magistrate and Collector of Birbhum has already constituted the DLPC.

1. Collector and District Magistrate - Chairperson
2. DLLRO - Member
3. Special LAO - Member
4. Two Members of the concerned Panchayat Samity to be nominated by the Chairman - Member
5. District Sub-Registrar Member
6. FA & CAO Zilla Parishad - Member
7. Secretary Zilla Parishad - Member Secretary

Powers and Functions of the District Land Purchase Committee (DLPC):-

- The DLPC will meet as and when required.
- Provide necessary directions to Spl.LAO for consent award.
- Issues, which cannot be resolved at the level of LAO, shall be referred to DLPC for resolution.
- Resolve disputes over fixation of compensation
- Handle all R&R issues including the implementation of the RAP.



9.5 GENERAL MANAGER (SDU)

He is responsible for successful implementation of the project components including RAP. In respect of RAP, his responsibilities include

- ▶ Interact regularly with SDU staff
- ▶ Participate in the District Level Meetings on LA, R&R and shifting of utilities
- ▶ Participate in different statutory bodies created under Govt. orders.
- ▶ Ensure availability of encumbrance free land for undertaking mining work and coordinate with the package unit and District Administration on LA
- ▶ Ensure timely release of money to package unit for activities included in RAP

9.6 SOCIAL DEVELOPMENT UNIT (SDU)

The Social Management Unit is headed by a Team Leader who works under the overall direction of the General Manager of WBPDCCL. The SDU deals with two sections (i) Land acquisition (ii) R&R Section. While the land acquisition section shall be dedicated for land acquisition, for implementation of R&R activities in speedier and time bound manner, the social unit is being strengthened by inducting specialists in R&R activities. The unit will be responsible for overall implementation of LA & R&R activities under the package, specifically the following tasks:

- Head the R&R activities undertaken
- Monitor progress of LA and R&R activities;
- Ensure availability of budget for R&R activities;
- Prepare dissemination material of the R&R entitlement framework etc;
- Liaison with district administration to ensure completion of LA and R&R program as planned and scheduled;
- Participate in the DCAC and RPDAC meetings;
- Ensure continued participation of the people in entire project cycle; and

- Organize capacity building activities in R&R and other related activities. Co-ordinate with the District Administration, DCAC and RPDAC on LA and R&R;
- Facilitate the opening of joint accounts in local banks to transfer assistance for R&R for PAFs
- Ensure transfer of funds (including the R&R entitlement) in the Bank account of PAFs
- Ensure Translation and dissemination R&R entitlement in local language;
- Make available the RAP at the project site
- Prepare and issue identity cards for the Project affected persons;
- Ensure the development of resettlement sites, wherever required;
- Participate in the allotment of residential, commercial and agricultural plots (where required);
- Liaison with District Administration and concerned department for dovetailing government developmental programs for the socio-economic benefit of the PAFs;
- Develop and maintain a PAP level database including aspects related to losses, compensation, R&R entitlement, release of funds and utilization
- Ensure inclusion of those project affected persons who may not have been covered during the census survey;
- Ensure that the amount is released as per the milestones indicated in RAP;
- Ensure that the amount is used for the purpose it is meant;
- Monitor physical and financial progress on land acquisition and R&R activities;
- Organize fortnightly meetings with the NGO to review the progress on R&R; and
- Review micro plan & monthly progress reports submitted by NGO.

9.7 LOCAL RESETTLEMENT COMMITTEE (LRC)

RAP envisages consent award as the most preferred option for LA. The LRC will be at either the Sub-division/Block level and has an added role to represent the people affected by the project, oversee that they are informed about the project and its effect, understand the entitlement matrix and use it for resettlement. In stretches with a sizable affected population, an LRC will be constituted, represented by the local PRI member with members representing different sections of the affected community of that village. All efforts will be undertaken to constitute the LRC at least by the time RAP is approved by DLPC. In the present project, the roles and responsibilities of LRC will include:

- (i) Meeting regularly at pre-decided dates specifically for resolving any grievances;
- (ii) Ensure that the RAP is discussed in every LRC
- (iii) Help in amicable settlement of disputes at the community level with regard to relocation sites and other development activities;
- (iv) Take-up issues not resolved in LRC to DLPC
- (v) Facilitate implementation of consent award.

9.8 REDRESSAL OF GRIEVANCES IN LOCAL RESETTLEMENT COMMITTEE (LRC)

The LRC (already discussed above) has been proposed to oversee R&R works and grievance redressal under the project. Grievances of PAFs shall be placed in the LRC. If LRC is satisfied with the merits of the grievance, the same could be referred to the R&R implementing staff in SDU for redressal. In special cases the complaints may be directly forwarded to the District level grievance committee. Moreover, PAFs not satisfied with the resolution of LRC can directly put their grievances before the District level Grievance committee.

10.0 DEPLOYMENT OF EXPERIENCED PROFESSIONAL & PERSONNEL:

The following personnel / professionals shall be required to be deployed by the agency to execute the job specified in the Scope of Work.

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
1	Team Leader (Project Head) (One)	<p>S/he would be the head and main driver of the project.</p> <p>S/he will familiarise her/himself with the project goals, objectives, scope and activities and create effective long- and short-term plans, including setting targets for milestones, adhering to deadlines and allocating resources.</p> <p>S/he will identify and manage potential risks and liabilities of the project and judiciously escalate for resolution to the appropriate level to ensure that the project stays on track. S/he will also be expected to adjust schedules and targets as needed and develop formats for regular monitoring and reporting as well as ensuring submission of periodic reports as prescribed. S/he should be able to</p>	<p>Educational Qualifications:</p> <p>Post graduate in social development / social sciences with MBA (preferred) Specialisation in HR / Personnel Management / Welfare management. Preference would be given to those passed out from reputed institute of National level and having experience of working in reputed institutions/Govt. programmes/reputed NGO/reputed corporate body etc.</p> <p>Experience:</p>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>manage time effectively.</p> <p>S/he should possess problem-solving skills and apply critical thinking to identify key issues, generate solutions and align all team members and stake holders with the priority solutions.</p> <p>S/he would be expected to be creative and innovative in the implementation of the project and be able to seek and find opportunities for entering into partnerships with government and non-government organisations for achieving best outcomes possible.</p> <p>S/he should ensure quality control on the project to maintain the standards expected.</p> <p>S/he would be required to interact with multiple stakeholders coordinate activities on behalf of the project as required and whenever necessary represent the project at different fora, under the guidance of prescribed officials.</p> <p>S/he would be responsible for submission of various types of reports and the duties in this regard would include development of formats, mechanisms for the collection of the same.</p> <p>S/he would have to ensure that the budget of the project is adhered to.</p> <p>[S/he will function as the Public Relations Officer ?]</p> <p>Person would be required to travel extensively in rural areas.</p>	<p>Minimum 10 years' in Social Development Projects working in mid-level/ senior positions in projects in the field of rehabilitation & resettlement, social development, livelihood / skill development management</p> <p>Must have substantial knowledge of project development, implementation and monitoring</p> <p>S/he should have excellent communication skills in Bengali, Hindi and English. A team management and conflict management skill is a must for the candidate to be able to work effectively with all stakeholders of the project.</p> <p>The person must have adequate knowledge of computers and be able to analyse and interpret data.</p>
2	Livelihood Specialist (FARM) (One)	<p>S/he would develop and execute capacity building plans for the project staff and community members on farm livelihoods and would coordinate with all stakeholders for identification of training needs and farm livelihood needs for the target group of the Project.</p> <p>S/he would spearhead the development of suitable modules / training material (print and audio-visuals) by identifying and replicating best practices in farm livelihoods available in the country. S/he would work for the development of protocols, package of practices for farm livelihood activities through facilitation of workshops, consultations necessary for developing the same.</p> <p>S/he would be responsible for Regular documentation and publication of best practices and would partner with stakeholders like academic institutions, capacity building agencies and other government projects/schemes for providing trainings.</p> <p>S/he would be responsible for data collection and ensure entry into MIS for monitoring and evaluation of training and capacity building activities.</p> <p>S/he would be expected to design the strategy for farm livelihoods for the project and ensure that suitable and sustainable choices are made available for the target group</p>	<p>Educational qualifications: Candidate should have Hons. Graduate and Master Degree in Agriculture or Allied Science from a reputed Institute / State Agriculture / Veterinary University. Preference would be given to those passed out from reputed institutes of National level.</p> <p>Experience: Candidates applying for the position MUST have at least 5 years of work experience in implementing and managing large project/programme relating to livelihoods issues.</p> <p>Weightage in selection process will be given to those who have experience of working with related government programmes for development of livelihoods in rural communities.</p> <p>S/he should also have effective communication skill in both English and Bangla S/he should be well versed with working with MS Office and Internet.</p>

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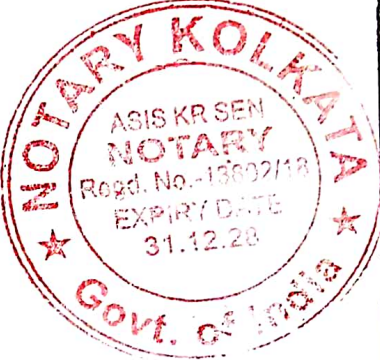
Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>for their rehabilitation.</p> <p>S/he would coordinate with the other team members to optimise the interventions under the project and also to ensure that the resources and time is not wasted.</p> <p>S/he should also coordinate and seek support from other players who are critical to successful financial development of the targeted HHs under the project including the formal banking sector which would make cheaper capital easily accessible to them.</p> <p>S/he should be able to liaison with the various stakeholders of the project as well as various government agencies so that the efforts are all converged to ensure that common objectives of all the agencies are achieved.</p>	
3	Livelihoods Coordinator (Farm) (One)	<p>To provide support to the Project Livelihoods Specialist on livelihoods opportunities to achieve the Project objectives.</p> <p>To prepare Action Plans and initiate activities related to livelihoods issues as approved.</p> <p>To help develop policy and strategy related to the livelihoods programme and support project staff so that effective implementation of the livelihoods activities under the Project can be undertaken.</p> <p>S/he will coordinate all farm related livelihoods activities under the projects. S/he will also tap the opportunities available with the various government schemes which can help in the augmentation of livelihoods for the target group under the project. This would include the</p> <p>To provide support in data analysis & preparation of reports related to the livelihoods activities.</p> <p>To help develop and document best practice livelihoods models under the project.</p>	<p>Educational qualifications: Candidate should have Master Degree in Agriculture or Allied Science from a reputed Institute / State Agriculture / Veterinary University. Preference would be given to those passed out from reputed institutes of National level.</p> <p>Experience: Candidates applying for the position MUST have at least 3 years of work experience in implementing and managing large project/programme relating to livelihoods issues.</p> <p>Preference will be given to candidates who have experience of working with government programmes for development of livelihoods in rural communities.</p> <p>S/he should be well versed with working with MS Office. Person should also have good communication skill in Bengali & English.</p> <p>S/he should be able to travel extensively within and stay in rural areas.</p>
4	Livelihood Specialist (NON- FARM and Skills) (One)	<p>S/he would develop and execute capacity building plans for the project staff and community members on non-farm livelihoods including skills and would identify training needs for the target HHs of the Project and ensure that the target HHs can have access to multiple sources of suitable and sustainable livelihoods for their successful rehabilitation.</p> <p>S/he would lead the development of suitable modules / training material (print and audio-visuals) by identifying and replicating best practices in non-farm livelihoods available in the country. S/he would work for the development of protocols, package of practices for non-farm livelihood activities through facilitation of</p>	<p>Educational Qualifications: Candidates should be Post Graduate in Rural Development/ Management/ Business Administration / Agri-Business Management /Social work from a premier institute / university. Preference would be given to those with degrees from reputed institutes of National level.</p> <p>Experience: S/he should have at least 5 years of work experience in the non-farm sector and familiarity of the skills</p>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>workshops, consultations necessary for developing the same.</p> <p>S/he would be responsible for regular documentation and publication of best practices and would partner with stakeholders like academic institutions, capacity building agencies and other government projects/schemes for providing suitable trainings.</p> <p>S/he would be responsible for data collection and ensure entry into MIS for monitoring and evaluation of training and capacity building activities.</p> <p>S/he should be able to liaison with the various stakeholders of the project as well as various government agencies working in the field of non-farm livelihoods and skills to ensure that efforts and resources can be converged to ensure that target HHs can have multiple sources of income in a short time frame. This would also require the successful coordination with the formal banking sector so that interested entrepreneurs can access cheaper capital to set up businesses.</p> <p>S/he should work for both backward and forward linkages and development of marketing linkages for the products produced by the HHs would be critical to the success of the initiatives. Marketing through e-commerce/ social media sites would be explored.</p>	<p>sector would be an added advantage.</p> <p>Preference would be given to those having experience of working in reputed institutions/Govt. programmes/ reputed NGO/ reputed corporate body etc.</p> <p>Person should be well versed with working with MS Office. Person should also have good communication skill in Bengali & English.</p> <p>Person should be able to travel extensively within and stay in rural areas.</p>
5	Livelihoods Coordinator (Non-Farm) (One)	<p>To provide support to the Project Livelihoods Specialist (non-farm) on livelihoods opportunities to achieve the Project objectives.</p> <p>To prepare Action Plans and initiate activities related to livelihoods issues in the non-farm and skills sector as approved.</p> <p>To help develop policy and strategy related to the livelihoods programme and support project staff so that effective implementation of the livelihoods activities under the Project can be undertaken.</p> <p>S/he will coordinate all non-farm and skills training related livelihoods activities under the projects.</p> <p>S/he will also tap the opportunities available with the various government schemes which can help in the augmentation of livelihoods for the target group under the project. Corporate support available for these households would also be tapped for best outcomes.</p> <p>S/he will provide support in data analysis & preparation of reports related to the non-farm and skills based livelihoods activities.</p> <p>S/he will help in the development and documentation of best practice livelihoods models under the project.</p>	<p>Educational Qualifications: Candidates should be Post Graduate in Rural Development/ Management/ Business Administration / Agri-Business Management / Social work from a premier institute / university. Preference would be given to those with degrees from reputed institutes of National level.</p> <p>Experience: S/he should have at least 3 years of work experience in the non-farm sector. Familiarity of the skills sector would be an added advantage.</p> <p>S/he should have effective communication skill in Bengali & English.</p> <p>Person should be well versed with working with MS Office.</p> <p>Person should be able to travel extensively within and stay in rural areas</p> <p>Preference would be given to those candidates having experience of working in reputed institutions/Govt. programmes/ reputed NGO/ reputed corporate body etc.</p>
6	Social	S/he will assist the Project in the review and approval of	Educational qualification:

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Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
	Development and convergence Specialist (Three)	<p>various screening reports related to social safeguards in accordance with ESMF.</p> <p>S/he will be responsible for overseeing and coordinating the implementation of social development activities in the project and would also be responsible for ensuring compliance with ESMF with respect to preparation and implementation of plans related to social impacts.</p> <p>S/he would coordinate and oversee the implementation and monitoring of social development activities and ensure adequate social involvement and interactions in various project activities as per the project design, to promote ownership and sustainability and undertake regular field visits to monitor the impact of the same.</p> <p>S/he would ensure the incorporation of the Grievance Redress System in the project as part of the Governance and Accountability Action Plan.</p> <p>S/he would be responsible for preparation of periodical progress reports on social impacts for review and action and maintain and upgrade the computerized data base for generation and submission of periodical progress reports.</p> <p>S/he is expected to work in close co-ordination with other experts/agencies, including the Environmental Specialist to ensure smooth and timely delivery of results.</p> <p>If there are any other issue related to the social aspects of the project, s/he should ensure that social safeguards as applicable for the project are complied with. S/he is also expected to provide/facilitate timely training to the team members on social aspects.</p>	<p>Candidate should have two years' Post Graduate Degree or Diploma in Rural Development /Rural Management/Social work/ Economics/ Anthropology/ Political Science/ Public Administration/ Sociology/ Agriculture or Allied/ Management from recognised and reputed institutions/ university. Preference would be given to those passed out from reputed institutes of National level.</p> <p>Experience: Candidate applying for the position MUST have at least 5 years of work experience in implementing and managing large project/ programme relating to Resettlement and Rehabilitation/ social development & social issues/livelihoods and in working in convergence models with existing government and non-government initiatives.</p> <p>Preference would be given to those having experience of working in reputed institutions/Govt. programmes/reputed NGO/ reputed corporate body etc. in similar or related projects is an added advantage.</p> <p>Knowledge of computer applications to manage data base and generation of reports is preferred and proficiency in working with MS office is a must. S/he should have 2-2.5 effective communication skill in Bengali & English.</p> <p>S/he should be well-versed with working with MS Office and internet.</p> <p>S/he should be able to travel extensively within and stay in rural areas.</p>
7	Environment Specialist (One)	<p>S/he will assist the team on all matters related to environment management in the project and will be responsible for ensuring the appropriate application of environment aspects to all activities under the project. S/he would assess action/s needed to resolve environmental issues in line with project requirements. S/he would work in close co-ordination with other experts/agencies, including the Social Specialist to ensure smooth and timely delivery of results.</p> <p>S/he would manage and work closely with other members of the project undertaking environmental screening, environment assessment/s and preparation of EMP/s for the sub-projects, including review of such documents to facilitate satisfactory and timely completion of such</p>	<p>Educational Qualifications A Master's Degree in Environment/Natural Resources or related areas.</p> <p>Experience: Min. 5 years' experience after completion of M. Sc. Degree.</p> <p>Candidates who possess knowledge of computer applications to manage data based and generation of reports would be preferred.</p> <p>S/he should possess excellent oral and</p>

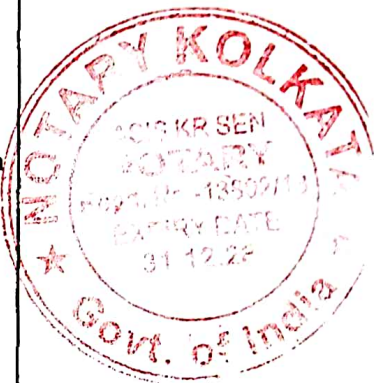
Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>studies.</p> <p>S/he would review and provide oversight on the implementation of sub-project specific environment management plans (EMPs) prepared for the sub-projects.S/he would coordinate with the relevant authorities for obtaining the clearances required for various activities under the Project.</p> <p>S/he would regularly monitor and liaise with the team to provide advice on environmental matters.S/he would organise required training for ESMF and EMP implementation.S/he would conduct periodic site visits to ensure that project activities being implemented are in line with the environmental requirements and prepare environmental inspection reports for each such visit. S/he would prepare periodic reports, as required, on environmental aspects pertaining to ESMF implementation.</p> <p>S/he would prepare an IEC Strategy and support material preparations, as required, and also undertake documentation of case histories (good practices, lessons learnt). S/he would provide media training and capacity building on environment issues to local stakeholders and partners through the Project and should possess excellent communication skills in Bengali and English.</p> <p>S/he would support external environmental auditors as part of Third Party Quality Audit and to coordinate the conduct of these audits as per the ESMF requirements.</p>	<p>written communication skills. He should be passionate and a good Team worker with the ability to work effectively as a team member</p> <p>S/he should be well versed with working with MS Office and internet.</p>
8	GIS Specialist (One)	<p>S/he would work in tandem with the Livelihood and Social development planning processes of the project to enhance the effectiveness of the project interventions through GIS tools</p> <p>In connection with the implementation of the project and with the objective of improving the overall outcomes of the project, s/he would be responsible for getting data entered including text or spreadsheet files of latitude and longitude coordinates, tabular data, aerial or satellite imagery, and manual digitizing of paper maps or map images, thereby creating and building the GIS database of all assets that need to be compensated or for which rehabilitation and resettlement needs to be done for the project. S/he would thereafter maintain this GIS database.</p> <p>S/he is responsible for analyzing the spatial and non-spatial information in the GIS data to identify spatial relationships, or display the results of analyses; review GIS data for currency and accuracy; document the parameters and context of GIS data; perform geospatial modeling or spatial analysis; and create thematic maps/ graphs for internal purposes of the project. S/he would therefore be required to work in the field, visiting the areas being mapped to gather or verify data.</p> <p>S/he will undertake research to obtain and expand existing datasets and compile geographic and demographic data from many sources.</p>	<p>Educational Qualifications:</p> <p>BE/B.Tech in Computer Science/IT/Electronics or Post Graduate Qualification in IT/Computer Science with minimum six years' experience including two years' experience preferably in GIS related projects in any government department including Environment / Disaster Management / Tourism/ Planning / Rural Development</p> <p>OR</p> <p>Masters' degree in Geo-Informatics with minimum four years' experience preferably in GIS related projects in any government department including Environment / Disaster Management / Tourism/ Planning/ Rural Development etc.</p> <p>OR</p> <p>Bachelor's degree in Geo-Informatics with minimum six years' experience preferably in GIS related projects in in any government department including Environment / Disaster Management / Tourism/ Planning/ Rural Development etc.</p>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>S/he will consult with external stakeholders to access censuses, fieldwork, satellite and aerial imagery, and maps for use in the project and as per requirement enter new map data using cartographic principles for analysis and modelling relationships between geographic data sets.</p> <p>S/he would be required to operate and maintain GIS system hardware, software, and peripherals.</p> <p>S/he would be responsible for presenting information/reports to superiors, colleagues and target HHs in the project area as prescribed and necessary from time to time.</p> <p>S/he should ensure quality and continuous improvement of the GIS platform of the project through innovation, and meeting timelines and benchmarks with the objective of improvement of and achieving optimal outcomes.</p> <p>S/he will support the Team Leader by giving relevant and timely information based on the GIS tools at the disposal of the project for quality monitoring of project interventions. S/he is also expected to actively collaborate with other team members to use GIS as a tool to help in improving the quality of the initiatives under other thematic areas of the project.</p> <p>S/he would be supported by the MIS coordinator and Data Entry Operators and would also build their capacities through trainings etc. while undertaking various GIS based initiatives for improving project outcomes.</p>	
9.	Social mobilization Specialist (one)	<p>S/he will provide support and inputs for social mobilisation with the goal of achieving the desired outcomes of the project.</p> <p>S/he must be familiar with the non-government and community-based organisations that can be involved with the process of engagement with the stakeholders. S/he would prepare action plans and initiate activities for the project area accordingly.</p> <p>S/he would be responsible for building capacity in the project functionaries for working out successful strategies for community mobilisation towards the achievement of the project goals. This would include the designing of modules, identification of experts in the field and implementing the training programmes.</p> <p>S/he would also have to provide support in data analysis & preparation of reports, specially related to social mobilisation.</p> <p>S/he would have to design the capacity building initiatives required for various stakeholders under the Project and be able to document good practices.</p> <p>Person would have to travel extensively in rural areas.</p>	<p>Educational qualification: 2 years' Post Graduate Degree or Diploma in Rural Development /Rural Management/ Social work/ Economics/ Sociology/ Anthropology/ Agriculture or Allied/ Management from recognised and reputed institutions/ university. Preference would be given to those passed out from reputed institutes of National level.</p> <p>Experience: At least 5 years of work experience in implementing and managing large project/ programme relating to Social/ Community Development. Preference would be given to candidates having experience of working in reputed institutions/NGOs/corporate body etc. and in Govt. run programmes. Proficiency in working with MS office is a must. S/he should have excellent communication skills in Bengali and English.</p>
10	Knowledge	KM Strategy Development, Implementation and	Qualifications

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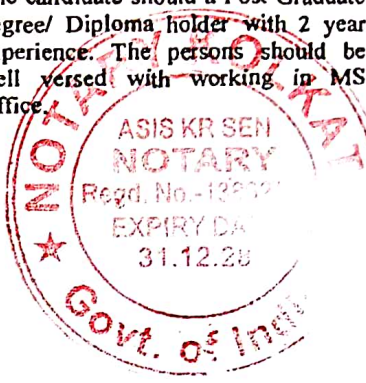


Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
	Management and Documentation Specialist (One)	<p>Monitoring</p> <ul style="list-style-type: none"> To take the lead in Development and implementing the organization's Knowledge Management Strategy To advise Management on knowledge management and information systems. To oversee the management of information within the organization To ensure that the information needs of the organization are met in a timely, effective and efficient manner <p>Manage Innovation and Data Management</p> <ul style="list-style-type: none"> Advising Management on the best Innovations in data management. Lead the development and implementation of a monitoring framework for the organization to collect routine information on the performance of the organization's strategy. To implement the knowledge management systems and practices in order to support the work and development of the organization into the future. To ensure that all systems supporting Knowledge Management work in an integrated fashion and are appropriately supported and developed to guarantee a high and continuing level of efficiency benefit to the organization. To take the lead in encouraging employees to share knowledge, ensuring they are aware of the knowledge management resources available to support their work, are appropriately trained and are using the systems efficiently and productively. To take the lead on all database issues and implementation, in collaboration with the ICT Team <p>Lead Sharing, Reflection and Learning</p> <ul style="list-style-type: none"> Monitor and share data illustrating the organization's progress in achieving its strategic objectives. To manage, maintain and develop the extranet system, so that information and data is accessible to employees. To take the technical lead in relation to the organisation's knowledge management applications including project managing development work and data collected. To work with the programmes teams in the dissemination of baselines, Monitoring and evaluation information and learning on behalf of the organization with all relevant parties. To act as the organizations' data protection officer by managing of the organisation's data protection policies. 	<p>The following may be acquired through a combination of formal or self-education, prior experience or on-the-job training:</p> <ul style="list-style-type: none"> Bachelor in social sciences with major in statistics, demography or related field with knowledge management, monitoring and evaluation bias. Training in Information technology, monitoring and evaluation and database management Ability to use Microsoft programs including Word, Excel, Access and statistical analytical packages including SPSS and Stata. Ability to work to deadlines and attention to detail <p>Experience Preference would be given to those passed out from reputed institutes and having experience of working in reputed institutions/ Government development programme/large NGO/ reputed corporate body or donor agencies etc. and who have previous experience in similar role.</p> <p>Others: Person should have excellent communication skills in Bengali & English.</p> <p>Knowledge of MS office is a must.</p>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<ul style="list-style-type: none"> Conduct Trainings, Refresher and induction training for staff, on knowledge management, data protection and sharing. To manage the organisation's data collection platforms for surveys and monitoring data, training users as required and assisting with survey design and the statistical analysis of results. <p>Documentation of Best Practices and Dissemination</p> <ul style="list-style-type: none"> To collect, manage and share best practices within the programmes and projects and share with stakeholders, in collaboration with the Communications and Advocacy Teams. Work with the programmes and Communications team in the development and packaging of information to be disseminated to internal and external partners in an effective manner. 	
11	MIS Coordinator (One)	<p>S/he will provide support to the project team members on issues related to MIS & IT intervention towards achievement of the project objectives.</p> <p>S/he will be required to assist managing in-house database and consolidate records & generate various periodic reports.</p> <p>S/he will coordinate activities & trainings of personnel as required for achieving project objectives.</p> <p>S/he will be responsible for documentation & presentation of databases/reports</p> <p>S/he will assist management of MIS (online/ offline).</p> <p>S/he will work under the Team Leader and help the other colleagues in the project set up under different verticals with MIS and e-governance aspects as and when they are required.</p> <p>S/he will train and guide the data entry operators in the project in their work.</p> <p>S/he will also extend the requisite support to field coordinators with any issues that they may have in data collection etc. that may be done online or offline.</p> <p>S/he would have to travel extensively and stay in rural areas</p>	<p>Educational qualifications: The Candidate should hold an B.E./B.Tech/M.E./M.Tech in Computer Sc/ Information Communication Technology/ B.E./B.Tech (IT/Computer Sc) / MCA from recognised and reputed institutions/ university. Preference would be given to those passed out from reputed institutes</p> <p>Experience: Candidate applying for the position MUST have at least 5 years' experience of designing, managing and handling large scale computerized Management Information System.</p> <p>Strong knowledge on DBMS /queries/ report generation. S/he should also have effective communication skill and presentation skill in related filed.</p> <p>Preference would be given to those having experience of working in reputed institutions/Government development programme/large NGO/reputed corporate body or donor agencies etc.</p> <p>S/he should have good communication skills in Bengali & English.</p> <p>S/he should be well versed with working with MS Office including MS-Access.</p>
12	Field Coordinator (Ten)	S/he will function as the coordinating point between beneficiaries/target group of the project and the project functionaries.	Educational Qualifications: Post Graduate / Bachelor's Degree in Social Work/Development Studies/ Sciences related subjects.


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Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>S/he will be responsible for field level planning and roll out of various interventions under the project and facilitate technical experts in implementation of various activities targeted towards the augmentation and improvement of the quality of life of the target beneficiaries.</p> <p>S/he will maintain information regarding the various households in the project areas especially related to their social development and their livelihoods. They will help to identify the needs of the members of the HHs and seek appropriate support and inputs from the project functionaries for improving their lives and especially for augmenting their incomes.</p> <p>S/he will ensure data collection and entry into MIS for monitoring and evaluation of the project's progress. S/he will also do so for the purposes of baseline studies, for capturing mid-term and end term impact of various aspects of the project activities as guided under the project. S/he will also submit reports, periodic or as and when sought. S/he will facilitate the execution of capacity building plans for the community members on social development and livelihoods including farm, non-farm and skills training and help to identify best practices for documentation etc.</p>	<p>Experience: Minimum 2 years' experience in such development projects. relevant field with competency in computer (MS Office and internet). The candidate should a Post Graduate degree/ Diploma holder with 2 year experience. The persons should be well versed with working in MS Office.</p> 
13	Data Entry Operators (Four)	<p>S/he is responsible for receiving the source document from multiple team members and entering the data into computer systems, verifying data and completing the mandated forms associated with the data processing procedure.</p> <p>S/he has to have computer literacy, high typing speed in both English and Bangla.</p> <p>S/he is expected to have organisation skills, concentration skills, communication skills and an ability to sit for long periods of time entering and computing data.</p>	<p>Educational Qualifications: Applicant has to possess a degree in Graduation with at least 'O' Level Certificate in Computer Application.</p> <p>Experience Those who have prior experience of working in any government programmes/ schemes would be given preference.</p>
14	Accountant(One)	<p>S/he will manage and oversee the daily operations of the accounting section and monitor and analyze accounting data and produce financial reports or statements. S/he will be expected to establish and enforce proper accounting methods, policies and principles and coordinate and complete annual audits.</p> <p>S/he will provide recommendations for improving systems and procedures and initiate corrective actions including directing project personnel to ensure compliance and accuracy</p> <p>S/he will establish and maintain fiscal files and records to document transactions.</p> <p>S/he will work together with and guide the accounts assistant to ensure that the project is running within the financial rules and as per the guidelines of the project.</p> <p>S/he will also provide financial reports, statistics, forecasts and other necessary data to the project. S/he will coordinate and deal with auditors under the guidance of the project head.</p>	<p>Educational Qualifications M.Com</p> <p>Experience: 5 years at least and experience of working with accounts software like Tally preferable. Or person who has retired from the government recently from appropriate post.</p>

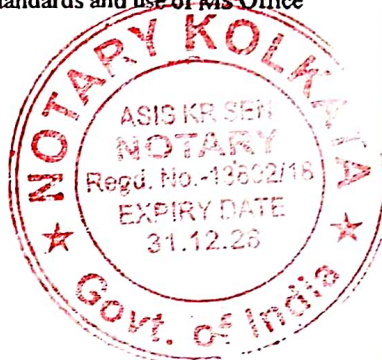
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Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
15	Accounts Assistant (One)	<p>S/he will assist in processing settlement of all employee related claims and all other types of expenditures in line with the project's financial and policy guidelines with due diligence and care.</p> <p>S/he will assist processing payment of claims and check for the compliance of the claims.</p> <p>S/he will maintain the books of accounts, i.e. ledger, sub-ledger, cash book and all other records as required.</p> <p>S/he will prepare cheques/ drafts and ensure proper receipt by the appropriate payee and on time and also perform all bank related duties.</p> <p>S/he will maintain the paid vouchers in chronological order for future reference and auditing purposes and ensure the safe custody of the project's financial documents and data.</p> <p>S/he will also do any other such work assigned to him by the Accountant.</p>	<p>Educational Qualifications B. Com Honours</p> <p>Experience: 3 years at least Or person who has retired from the government recently from appropriate post.</p> 
15	Multi-tasking Office Assistant (Two)	<p>S/he should be enthusiastic and capable of operating photo-copy machine/ fax/ printers/scanners etc. with pleasing personality.</p>	<p>Educational Qualifications: Minimum Higher Secondary Pass but graduates will be preferred.</p> <p>Experience: At least one year in a similar kind of capacity.</p>
16	Civil Engineer (One)	<p>The primary purpose of the job is to provide technical support to the SDU and guidance regarding technical assessment and valuation of existing structures and infrastructure related construction activities under CSR as per current industry Standards and norms with proper SOP's with all risks mitigated (Structural, Audit, financial, legal etc.,) and safety & stability ensured.</p> <p>Key Deliverables are:</p> <ul style="list-style-type: none"> • Provide Technical Support in the field of construction. • Review Proposals on infrastructure including monitoring support. • Render Support and advice to various Teams in the SDU on construction domain. • Prepare / Review & Revisit Guidelines & Policies corresponding to Infrastructure • Tech. Support including field visit of high funded ADP's, review of documentation, Standards & System related Procedures followed in identifying vendors, Signing Agreements, Scrutiny of Bills and Payments made to vendors and consultants, ToR for Consultant Engagement and advice on the above areas during visits. • Review proposals, provide input / feedback, address various concerns from field, clarify doubts and assist projects in hassle free construction process (Infrastructure) & achieve completion. • Working towards Inter departmental coordination: • Prepare design / drawing for renovation works & 	<p>Educational Qualifications: Minimum BE/B.Tech in Civil Engineering.</p> <p>Experience: At least two years of experience working in civil engineering projects. Thorough knowledge in National Building Codes, Standards (Nationals) and Current trends and practices in the Industry. Familiar with AutoCAD software and good working knowledge on computers.</p>

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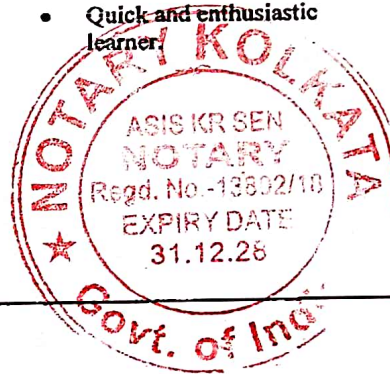


Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		Provide continuous support and technical guidance for repair / maintenance works – Review / Analysis of bids and scrutinize contractor's bills for payments / Quality check etc.	
17	Junior Engineer (Two)	<p>Background: To provide support for technical assessment of existing structures within the mine area and for infrastructure related programs to be taken up under CSR and ensure quality and timely completion of work.</p> <p>Key Deliverables are:</p> <ul style="list-style-type: none"> • Technical Assessment and Survey: Visit various locations within the mine area for Preliminary Estimation/Survey/Feasibility Analysis of various structures/works and submit reports. • Designs, Estimates and data analysis: Prepare Plan, Estimate, Drawings for proposed construction and other infrastructure related activities. • Monitor work progress in accordance with the timeline • Field Inspection, Monitoring and Scrutiny of contractor's Bills. • Engage technical agencies and consultants • Inspect & Check Quality of work, Standards, Stability of works and Certify the same including completion • Adhere to WBPDCCL construction guidelines and National Standards and procedures and help project for smooth and uninterrupted work progress with utmost quality and maintain timeline. • Check / verify contractor's bill payments and recommend the same for payment. • Any other work that becomes necessary for the position 	<p>Educational Qualifications: Minimum L.C.E or Diploma in Civil Engineering.</p> <p>Experience: Atleast two years of experience working in civil engineering projects with basic knowledge and understanding of Relevant IS Standards and use of MS Office</p> 
18	Public Relations Officer (One)	<ul style="list-style-type: none"> • Planning, Developing and Implementing PR Strategy for the Bank. • Media Management <ul style="list-style-type: none"> • Communicating with colleagues and key spokespeople; • Collate and analyse media coverage • Liasoning with, and answering to enquiries from media, individuals and other organisations, often via telephone and email. • Managing the PR aspect of a potentially crisis/critical situation and handling media queries. • PR Analytics <ul style="list-style-type: none"> • Collating and analyzing media coverage; • Commissioning market research from PR perspective; • Developing and implementing Dashboard for analysis of the PR performance of the Project. 	<p>Experience and Job specific skills:</p> <p>Post-Graduation in any Social Sciences preferably with Diploma in Mass Communication/Journalism from a recognized University/ Institution. Minimum 5 years of experience in Public Relations area is mandatory</p> <p>Skills:</p> <ul style="list-style-type: none"> • Experience handling a press conference. • Excellent written and verbal communication skills. • Ability to pitch to media. • Knowledge of consumer marketing.

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X3

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<ul style="list-style-type: none"> • Event Management <ul style="list-style-type: none"> • Organizing events including press conferences, exhibitions, open days and press tours; • Sourcing and managing speaking and sponsorship opportunities and foster community relations through events such as open days and through involvement in community initiatives • Content Development <ul style="list-style-type: none"> • Researching, writing and distributing press releases to targeted media and prepare and supervise the production of publicity brochureshandouts, direct mail leaflets, promotional videos, photographs, films and multimedia programmes; • Writing and editing in-house magazines, case studies, speeches, articles and annual reports; • Devising and coordinating photo opportunities; • Updating / Modifying / Inputs for information on the Project's website as well as Social Media Channels on need basis and engaging with the users. • Any other PR related activities of the Bank as decided by the Project authorities from time to time. 	<ul style="list-style-type: none"> • An ability to work on big strategy plans as well as day-to-day tasks. • Ability to think both creatively and strategically. • Ability to run PR campaigns that deliver measurable results and meet objectives. • Deadline-oriented, inquisitive, with great follow-up and reporting skills. • Creativity in securing coverage and buzz with traditional outlets. • Understanding of social media and solid experience working with bloggers. • Responds well under pressure with strict time limit. • Quick and enthusiastic learner.



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Annexure - A-16

Government of West Bengal,
Department of Power
Bidyut Unnayan Bhavan, 5th Floor,
3/C, LA Block, Sector-III, Bidhannagar,
Kolkata-700 106

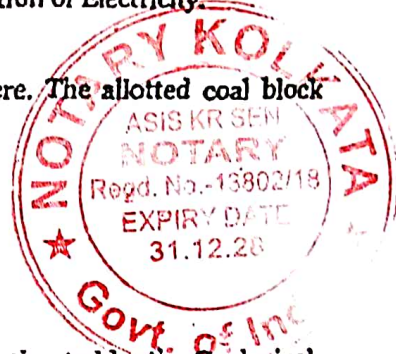
No: 131-POW-20011/2/2020

Dated, Kolkata, 16th Nov, 2021**ORDER**

Deocha- Pachami-Dewangan-Harinsingha (DPDH) Coal Block in Birbhum Coalfield, under Mohammad Bazar Development Block in Birbhum district of West Bengal was allotted in favour of West Bengal Power Development Corporation Ltd by an allocation order vide no F.No.CBA1-38011/2/2017-CBA1(PTS:33429) dated 17th December, 2019 issued under Section 11A of the Mines and Minerals (Development and Regulation Act, 1957 and Rule 8(5) of the Coal Block Allocation Rules, 2017. Ministry of Coal, Government of India allotted the Coal Block for excavation of Coal for its end use i.e generation of Electricity.

The total area of the coal block is 12.31 Sq. Km which is around 3400 acre. The allotted coal block comprises of two sub-units.

- a) Dewanganj-Harinsingha comprising an area of 2.61 Sq. Km.
- b) Deocha-Pachami comprising an area of 9.7 Sq. Km.



The coal block has around 1198 million tons of coal as *indicative reserve* as estimated by the Geological Survey of India (GSI) during 1984 to 1989. In addition to coal, there is around 1400 million cubic meter basalt / black stone. The Central Mine Planning & Design Institute Ltd (CMPDIL) was approached for the purpose of detailed exploration in this coal block.

In order to excavate the coal, lands required for overburden (OB) dumping, development for mine infrastructure and rehabilitation and resettlement (R&R) of the locals of the area, around 3400 acres of land has been identified. Once the mining plan is prepared, the exact land requirement could be finalized. However based on preliminary observation, it has been estimated that the tentative land requirement for the purpose of Mining of this Coal block will have an area of approximately 3294 acres comprising various categories of land like Forest land (203.64 Acres), Govt. Vested land (655.98 Acres), land belonging to other Departments of the Government of West Bengal (27.34 Acres) etc. along with 2267.44 Acres of land [approx.] required to be procured from the private owners/rakyat through direct purchase in 10 mouzas of Md. Bazar PS of Birbhum Dist. For procurement of forest Land, vested land and other Departmental Land, necessary steps for acquisition of land will be taken up as per extant provisions of the Government. However, for procurement of such a vast quantum of private land, the State Government in the recent past has been contemplating a Relief & Rehabilitation package for the land owners and other sufferers before finalization of the land acquisition process.

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The expected benefits of the project are as follows :-

- On full operation, the Project can provide employment for more than a lakh people through various direct and indirect opportunities, in and around the area.
- The Project will ensure socio-economic development of the entire area.
- The project will increase the generation picture of the state as well as ensure quality power at a cheaper rate and will commensurate with the overall industrial growth of the State.
- Besides ensuring surplus coal for all industrial purposes of our state, it has the potential to attract investments from multitude of allied fields triggering a complete economic transformation of the entire state.

There are 12 no. of villages in the DPDH Coal block area having 4314 no. of approximate Households with an aggregated population of 21,033 comprising 3601 schedule castes population and 9,034 are from schedule tribe population. After preliminary Social Impact Assessment, a draft Relief & Rehabilitation package [R&R] has been prepared on consultation with all stakeholders which would be the best among the existing ones being practiced by NTPC, CIL and other reputed Central Government Organizations.

Highlights of the Proposed Relief & Rehabilitation [R&R] package

I. Rehabilitation package for a family losing house and land (Around 3010 families)

Sl. No.	Items	Package details	Value in Rs
1	Price of land	(Value settled by DLPCX 2)+100% solatium	Rs 10 Lakh to 13 Lakh per bigha or Rs 50,000 to 65,000 per Katha depending on category of land.
2	Price for structures on the land (residential building, cattle-sheds, poultry etc).	Value as per PWD schedule or as assessed by any Government body.	
3	Trees/perennial crops	As per assessment of Forest / Horticulture Department.	
4	Allowances for cattle shed, if any	Rs 25,000/- per family.	25,000
5	One constructed house in R&R colony	Approx 600 sq ft super built area with 2 rooms, 1 kitchen and 1bathroom. or Equivalent price of Rs 5 Lakh.	
6	Shifting & resettlement allowance	Rs 1 Lakh per family.	1 Lakh
7	Assistance for tube-well sinking	Rs 5,000 /- for those who would build their own house.	5,000
8	Subsistence allowance	Rs 10,000/- per month per family for 1 year.	1,20,000
9	Employment	Employment to one member of the family in the post of Junior Police Constable Irrespective of quantum of land lost. Minimum qualification will be relaxed by the Govt. wherever required.	





Example:- A family losing residential house and 1 bigha land would be entitled to get Rs 12.5 Lakh to Rs 15.50 Lakh depending upon location, one house in R&R colony, one government employment as Junior Police Constable and other compensation against loss of structures on land, trees/crops etc.

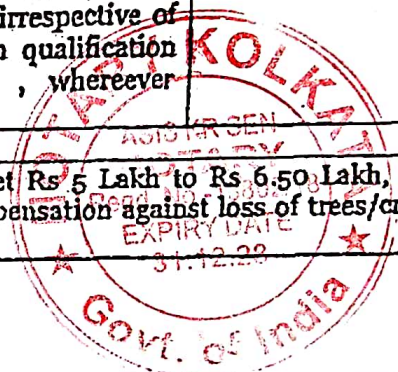
**II. Rehabilitation package for a family losing land only
(Around 1838 families)**

Sl. No.	Items	Package details	Value in Rs
1	Price of land	(Value settled by DLPC X 2)+100% solatium	Rs 10 Lakh to 13 Lakh per bigha or Rs 50,000 to 65,000 per Katha depending on category of land.
2	Trees/perennial crops	As per assessment of Forest / Horticulture Department.	
3	Employment	Employment to one member of the family in the post of Junior Police Constable irrespective of quantum of land lost. Minimum qualification will be relaxed by the Govt. , wherever required.	

Example:- A family losing 10 katha land would be entitled to get Rs 5 Lakh to Rs 6.50 Lakh, one government employment as Junior Police Constable and other compensation against loss of trees/crops etc.

**III. Rehabilitation package for recorded Bargadars
(Around 104 persons)**

Sl. No.	Items	Package details	Value in Rs
1	Price of land	25% {(Value settled by DLPC X 2)+100% solatium}	Rs 2.5 Lakh to 3.25 Lakh per bigha or Rs 12,500 to Rs 16,250 per Katha depending on category of land.
2	Trees/perennial crops	1/4 th of the assessed value of Forest / Horticulture Department.	
3	Employment	Employment to one member of the family in the post of Junior Police Constable irrespective of quantum of land lost. Minimum qualification will be relaxed by the Govt. , where ever required.	



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IV. Rehabilitation package for families residing on rent
(Around 24 families)

Sl. No.	Items	Package details	Value in Rs
1	Price for structures on the land	If created by tenants, they can take away or compensation as per PWD schedule.	
2	Rental assistance for tenants.	Rs 5,000/- per month for 6 months.	30,000
3	Shifting & resettlement allowance	Rs 1 Lakh per family.	1 Lakh
4	House under <i>Bangla AwasYojna</i>	Either constructed house or Equivalent price.	1,20,000
5	Assistance for tube-well sinking if piped water supply is not available.	Rs 5,000 per family.	5,000
6	Subsistence allowance	Rs 10,000/- per month per family for 1 year.	1,20,000

V. Rehabilitation package for resident encroachers
(Around 15 persons)

Sl. No.	Items	Package details	Value in Rs
1	Assistance for make shift temporary stay.	@ Rs 5000 per month for 3 months.	15,000
2	Shifting allowance	Rs 10,000/-	10,000
3	House under <i>Bangla AwasYojna</i>	Either constructed house or Equivalent price.	1,20,000
4	Assistance for tube-well sinking if piped water supply is not available.	Rs 5,000 per family.	5,000
5	Subsistence allowance	Rs 10,000/- per month per family for 1 year.	1,20,000

VI. Rehabilitation package for owners of stone crushing units
(Around 285 persons)

Sl. No.	Items	Package details	Value in Rs
1	Price of land	(Value settled by DLPC X 2)+100% solatium	Rs 50,000 to Rs 65,000 per Katha depending on category of land.
2	Price for structures on the Land (building, office etc)	Monetary compensation for affected assets based on PWD schedule of rates.	
3	Shifting allowances	Rs 50,000/-	Rs 50,000/-
4	Free of cost allotment of space in <i>Basalt Industrial Park</i>	For setting up new crusher unit	Market value is Rs 3 Lakh.

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5	For loss of business	Free of cost raw material availability in <i>Basall Industrial Park</i> for initial 6 months @ daily 10 trucks max per crusher unit.	Market price is around Rs 1 crore.
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VII. Rehabilitation package for stone quarry owners
(Around 9-10 active quarries)

1. Price of land @ Rs 50,000 to 65,000 per Katha depending on category of land.
2. Price for structures on the land, if any, as per PWD schedule of rates.

VIII. Rehabilitation package for the workers of stone crushing units / stone quarry
(Around 3000 persons)

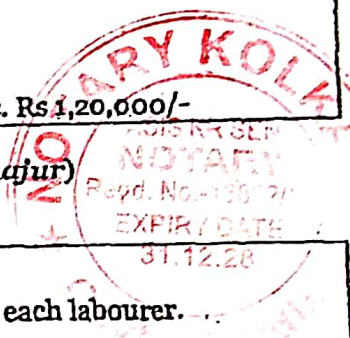
1. One time grant of Rs 50,000/- for each worker.
2. Subsistence allowance @ Rs 10,000/- per month per family for 1 year i.e. Rs 1,20,000/-

IX. Rehabilitation package for shop owners / small businessmen
(Around 39 persons)

1. If there is shop / business on owned land, @ Rs 50,000 to 65,000 per Katha as price of land, depending on category of land.
2. Price of shop / business as per PWD schedule.
3. Shifting and resettlement allowances : Rs 1 Lakh.
4. Subsistence allowance @ Rs 10,000/- per month per family for 1 year i.e. Rs 1,20,000/-

X. Rehabilitation package for agricultural labourers (Kshetmajur)
(Around 150-160 persons)

1. One time grant of Rs 50,000/- for each labourer.
2. Subsistence allowance for 500 days at MGNREGS rate i.e. Rs 1 Lakh for each labourer.



Model RR Colony: The houses under the R&R package will be provided in a model R&R colony with all basic and civic amenities including Internal roads; Drinking water connection; health centre; electricity; AWC; Ration shop; Bank; play ground; community centre; place of worship for all communities; burial ground for all concerned etc at a govt. land adjoining the coal block.

The Proposed R&R package was referred to Finance Department for approval. Finance Department vide U.O. no. Gr.R/2021-2022/0141 dt. 09/11/2021 tendered their in-principle approval on the proposed R&R package subject to approval of Cabinet. The project also got vetted by Ld. Legal Remembrances.

Subsequently the project was referred to State cabinet in it's meeting held on 9th Nov, 2021 for approval. The State Cabinet vide it's U.O. no. CAB(D)-124 dt. 12/11/2021 accorded approval on the proposed R&R package.

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~~(S)~~

Now, the undersigned by the order of the Governor is directed to accord in-principle approval on the R&R package on consent basis as detailed above for acquisition of 2267.44 acre [approx.] of private land for operationalization of Deocha- Pachaml-Dewangan-Harinsingha (DPDH) Conl Block in Birbhum Coalfield, under Mohammad Bazar Development Block in Birbhum district of West Bengal in terms of FD's U.O. no. Gr.R/2021-2022/0141 dt. 09/11/2021 and Cab Sectt. U.O. no. CAB(D)-124 dt. 12/11/2021.

All Concerned are hereby informed accordingly


Additional Chief Secretary,
Power Department


Copy forwarded for information to :-

No. No: 1S1-POW-20011/2/2020

Dated, Kolkata, 16th Nov, 2021

- (i) Sr. P.S to Chief Secretary, Government of West Bengal.
- (i i) The Principal Secretary to Hon'ble Chief Minister.
- (i ii) The Home Secretary, Government of West Bengal.
- (i v) The Secretary, L&LRC.
- (i v) The CMD, WBPDC.
- (i vi) The D.M, Birbhum District.
- (i vii) The S.P , Birbhum District.
- (i viii) The Divisional Commissioner.
- (i ix) The Pr. A.G. (A&E), WB, Treasury Bldg, Kol-700 001.
- (i x) The Pr. A.G. (Audit), WB, Treasury Bldg, Kol-700 001.
- (i xi) FA & E.O. Joint Secretary, Power Department.
- (i xii) Special Secretary, Cabinet Secretariat, Nabanna, Howrah.
- (i xiii) Private Secretary to Hon'ble MIC, Power Department.
- (i xiv) Guard File, Cell-II, Power Department.




Joint Secretary,
Power Department

Annexure - A

Coal mine project: Mamata announces Rs 10,000 cr compensation packa... https://economictimes.indiatimes.com/news/india/coal-mine-project-m...

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Coal mine project: Mamata announces Rs 10,000 cr compensation package for land losers

PTI Last Updated: Nov 09, 2021, 04:24 PM IST

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Synopsis

West Bengal Chief Minister Mamata Banerjee has announced a compensation package of Rs 10,000 crore for the ones who would get displaced or affected in some way or the other due to the Deocha-Pachami coal mine project in Birbhum district. Banerjee noted that the mining project has the potential of generating nearly one lakh jobs in Birbhum and its neighbouring districts.

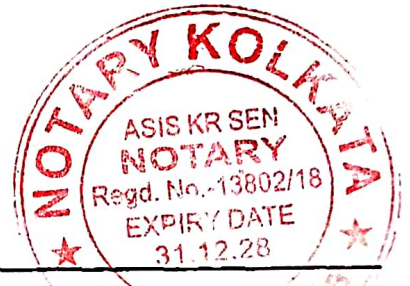


WB CM said her government has prepared an attractive package for those who will be giving up their land for the mining project. (representative image)

Kolkata, West Bengal Chief Minister **Mamata Banerjee** on Tuesday announced a compensation package of Rs 10,000 crore for the ones who would get displaced or affected in some way or the other due to the **Deocha-Pachami coal mine project** in Birbhum district. The state has been allotted the Deocha Pachami Harinsingha Dewanganj -- the world's second-largest coal block -- by the Centre a few years ago.

"We will not do anything like what had happened in Singur (forcible land acquisition for car project). We will start the project with government-owned land. We are a pro-people government. We don't believe in doing things by force," she told the Assembly.

Banerjee noted that the mining project has the potential of generating nearly one lakh jobs in Birbhum and its neighbouring districts.



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"The state government is investing around 35,000 crore in this project, which spans an area of 3.04 lakh acres. Of the 3.04 lakh acres, around 1 lakh make for government-owned land. We have spoken to all the stakeholders to ensure their interests are secured," she said.

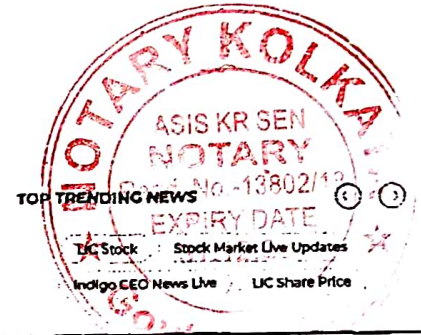
The feisty TMC boss further said that her government has prepared an attractive package for those who will be giving up their land for the mining project.

"One member of every family who will have to give up either their home or land will be provided jobs in the police force as junior constable. The government has zeroed in on a compensation package of Rs 10,000 crore for those who would get affected due to the project," she said in the Assembly.

The CM further said that farm labourers would also receive their dues from the package.

She pointed out that necessary administrative infrastructure has been set up to start the project.

The mine is located in the south-western part of Birbhum coalfield area.



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~~32~~

Mamata Banerjee - Birbhumi: Mamata Banerjee rolls out rehabilitation package for land-losers - Teleg... <https://www.telegraphindia.com/west-bengal/birbhumi-mamata-banerjee-rolls-out-rehabili>

the land-losers by sweetening the deal is the only option to implement major projects.

Advertisement

"There will be no forcible acquisition like it was done in Singur. We will start the project only after winning the trust of the local people," Mamata told the Assembly on Tuesday.

The Rs 10,000-crore package the chief minister announced on Tuesday includes several cushions in addition to compensation for the land.

Some of the main features of the package are:

- Rs 10 lakh to Rs 13 lakh a bigha (the market rate is around Rs 3 lakh to Rs 5 lakh a bigha, depending on the location) for the land-losers.
- A house covering a carpet area of 600sqft in a colony that will be set up for the affected families.



- An additional amount of Rs 5.5 lakh as shifting charge, maintenance allowance and cost of cattle shed.
- Employment as junior constable in state police for one member from each of the affected families.
- A maintenance allowance of Rs 10,000 a month for a year for each of the nearly 3,000 labourers working in the stone-crushing units in the area.
- A one-time grant of Rs 50,000 each for 160 farm labourers in the area. They will be guaranteed work under the MGNREGA.
- The stone-crushing unit owners in the area will be rehabilitated in a nearby industrial park and raw material will be supplied to them free for six months in addition to Rs 50,000 as shifting charge.

A senior land department official said: "There is little doubt that it's the best possible rehabilitation package and it will set a benchmark across the country."

Acquisition of land has been a topic of debate across the country ever since

the Tata Motors factory was shifted from Singur in the face of Mamata's sustained opposition to forcible takeover of land.

Amid the nation-wide debate on how governments can acquire land, the Centre had introduced a new acquisition policy on January 1, 2014, by offering several facilities to the land-losers over and above compensation for their plots.

The new land acquisition act, however, was not implemented in Bengal as the chief minister had made it clear that the state would not acquire land because it symbolised forcible takeover. In 2015, Mamata had announced a direct land purchase policy.

The package announced by the chief minister has scored over the Centre's new acquisition act, said a Bengal land department official. In the modified central act, the land-losers get three to four times the prevailing market price of land in addition to the cost of structure, if any, on the plot.

"But the package announced by the chief minister has several other facilities like jobs for affected families, maintenance allowance for a certain period, shifting charge, dwelling units. The package has taken care of all possible needs of the affected," the official said.

According to sources, Mamata had proposed to include many of these facilities in the new land acquisition act when she was part of the UPA, but none of these was accepted.

"Now, as chief minister, she has offered all these facilities to the land-losers. If the package is accepted at the grassroots level, she would set an example across the country at a time when acquisition of land has become a problem throughout India," a bureaucrat said.

Senior officials said the package was drafted carefully to ensure that the project did not face any resistance and the Opposition parties did not get a chance to build a movement.

"The chief minister knows the power of a movement against land acquisition and that's why she has tried to sweeten the deal to the best of her ability," a source close to Mamata said.

Making the Deocha-Pachami rehabilitation package attractive was important for the state government for two reasons.

First, out of a total of 21,000-odd affected people, 3,602 belong to SC communities and 9,034 belong to ST communities.

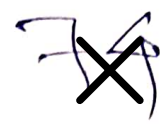
"The chief minister would not want to make these sections of people angry as they together have 28 per cent votes. Furthermore, evicting SC and ST people forcibly would send a wrong message about the ruling establishment in Bengal across the country," a source said.

Second, the project is equally important for the ruling establishment as it would cut down the cost of electricity and help save money required to buy coal.

The project is also expected to generate more than 1 lakh direct and indirect jobs.

"For these two reasons, the rehabilitation package needed to be an attractive one. The package apparently covers all aspects. Importantly, the government has kept windows open to modify the project based on the demands from the local people," said a senior official. Another official said that though the state government wanted to kick off the project on government land — Bengal has





Nearly 1,000 acres of the 3,400 acres of project area — it announced the rehabilitation package even before the work had started.

“People would know what they would get even before the project starts. There will be no confusion among the land-losers. This is a perfect approach on behalf of a government that wants to implement the project without a confrontation with the land-losers,” a source said.

The sources said the future of major projects in the state would depend on the acceptability of the rehabilitation package announced by the government.

“This is the first major project being taken up by the Trinamul government since coming to power in 2011 where a large number of people would be relocated. If the package is accepted by local people, it would open up opportunities for other projects in the state and the package could be accepted as a model,” an official said.



Speaker-deputy rift unfair: Didi

Mamata Banerjee Birbhum Coal Project Central Government Advertisement



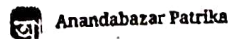
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~~Unauthorized Stone Mines~~

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Sl. No.	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Closed/Stopped
1	M/S Rajgaon Stone Co. Pvt. Ltd.	In Charge - Asghar Ali, Rajgaon Eastern Rly.(Loop), Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	5259	3.00	Stopped
2	M/S Bahason Stone Works Unit-IV	Asghar Ali, Rajgaon Eastern Rly.(Loop), Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	3702, 3717, 3720, 3850, 3851, 3854, 3856	3.00	Stopped
3	M/S Bahason Stone Works Unit-III	Asghar Ali, Rajgaon Eastern Rly.(Loop), Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	3869, 3870, 3873, 3874, 3875, 3877, 3714, 3716, 3717, 3718, 3702, 3720	3.00	Stopped
4	M/S Shivam Stone Crusher Pvt. Ltd.	Rajit Kumar Shahi, Bramindanga, Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4011, 4004, 4007, 4011	3.00	Stopped
5	M/S Shivam Stone Works	Sanjit Kumar Shahi, Bramindanga, Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4058	3.00	Stopped
6	M/S Shivam Stone Crusher Pvt. Ltd.	Pinaki Kumar Singha, Bramindanga, Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4213, 4214, 4215	3.00	Stopped
7	M/S West Well Iron & Steel Pvt. Ltd.	Director Rajesh Kumar, Bramindanga, Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	1648, 1649, 1651, 247, 249, 1651, 481/1648, 1649,	3.00	Stopped
8	M/S S.B.D. Enterprise	Ramesh Kumar Bhawnani, VIII. & P.O. Barua gopalpur, P.S. Muraral, Dist. Birbhum. Head Office : 13 C, Jatin Bagchi	Muraral - I	B. Gopalpur/ 01	3713, 3731, 3685, 3705, 3701, 3702, 3703, 3706, 3686, 3687	3.00	Stopped
9	M/S Bahason Stone Works Unit-II	Asghar Ali, Rajgaon Eastern Rly.(Loop), Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	3880, 3881, 3885, 3886, 3890, 3895, 3887, 3979, 4535, 4479, 4561, 7478, 4502	3.00	Stopped
10	M/S Bahason Stone Works Unit-I	Asghar Ali, Rajgaon Eastern Rly.(Loop), Baruagopalpur, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4495, 4479/4561, 4478, 4502, 3673, 3874, 4003, 3668	3.00	Stopped
11	M/S Rishu Enterprise Unit I	Sirajul Islam Khan, Rajgram, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	3620, 3632, 3633, 3619, 3628, 3629	3.00	Stopped
12	M/S Rishu Enterprise Unit II	Sirajul Islam Khan, Rajgram, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4355, 4356, 4358	3.00	Stopped
13	M/S Alauddin Stone Works Unit-I	Samsuddin Sk., Rajgram, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4169, 4163, 4166, 4157	3.00	Stopped
14	M/S Idu Sk. & Rafiqul Islam	Idu Sk. & Rafiqul Islam, Rajgram, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4434	3.00	Stopped
15	M/S Moju Sk.	Moju Sk., Rajgram, Muraral, Birbhum	Muraral - I	B. Gopalpur/ 01	4422	3.00	Stopped

subscribed

A. I. Special Revenue Officer-I
D.L.K.O., Birbhum

	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Closed/Stopped
16	M/S Barjahan Sk.	Barjahan Sk. Rajgram, Murarai, Birbhum	Murarai - I	B. Gopalpur/ 01	228	3.00	Stopped
17	M/S Alauddin Stone Works Unit-II	Samsuddin Sk., Rajgram, Murarai, Birbhum	Murarai - I	Birnagar/ 02	1751	3.00	Stopped
18	M/S Meleja Stone Works	Mentu Sk., S/O. Ainur Sk. Banarampur, Murarai, Birbhum.	Murarai - I	Birnagar/ 02	1645, 1646, 1647	3.00	Stopped
19	M/S United Stone Works Company (LEASE)	Md. Jahangir, Baruagopalpur, Murarai, Birbhum	Murarai - I	B. Gopalpur/ 1.01	4259	3.00	Stopped
20	M/S P.M. Stone Quarry	Noor Amin Haque Mallick, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	2316	3.00	Stopped
21	M/S Mondal Black Stone	Goutam Mondal, ganpur, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	3607, 3609	3.00	Stopped
22	M/S Panaullah Stone Quarry	Md. Nazibuddin, Hatgacha, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	932	3.00	Stopped
23	M/S National Stone Quarry	Sk. Shamim Ahamed, Kapasdanga, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	930, 932, 935(P), 928, 929, 933 & 885	3.00	Stopped
24	M/S Taj Stone Quarry	Abdur Rahaman, Nischintapur, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	3528, 3529, 3530, 3531, 3532, 3533, 3534, 3535, 3536, 3540, 3546, 3580, 3581, 3582, 3584	3.00	Stopped
25	M/S Shanti Stone Quarry	Prasanta Kumar Mondal, Ganeshpur, Kabilpur, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01		3.00	Stopped
26	M/S J.D. Stone Quarry	Sk. Jamaluddin, Hatgacha md. Bazar, Birbhum	Md. Bazar.	Hatgacha/ 01		3.00	Stopped
27	M/S Nandikeswari Stone Quarry	Md. Golam Kibria Mallick, S/O Najir Hossain Mallick, Patharchal, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01		3.00	Stopped
28	M/S Habrapahari Black Stone Quarry	Nepal Chandra Bauri, Habrapahari, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01		3.00	Stopped
29	M/S Netaji Black Stone Co. Op. Society Ltd.	Madhusudan Konar, Habrapahari, Mokdomnagar, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01		3.00	Stopped
30	M/S Eastern Black Stone Union	Jitendra Nath Ghosh, Hatgacha, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01		3.00	Stopped
31	M/S Hatgacha Black Stone Quarry	Susovan Ghosh & Others, Hatgacha, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01		3.00	Stopped

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Special Revenue Officer-II
C.L. & L.R.O., Birbhum

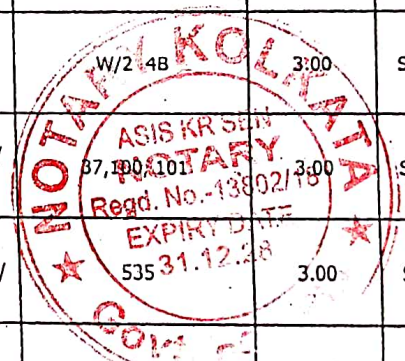
No.	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Closed/Stopped
32	M/S Black Diamond Stone Enterprises	Asit Das, Hatgacha, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	352, 353, 346 & E/1 15A (2)	3.00	Stopped
33	M/S Ghosh & Sana Stone Dev. Corporation	Musaraf Hossain Khan, Dhokata, Harinsingha, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W/4 13A	3.00	Stopped
34	M/S Reliable Stone Mines Unit-I	Mir Firoj Ahamed, Barshal, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W4 13B (A)	3.00	Stopped
35	M/S Reliable Stone Mines Unit-II	Mir Firoj Ahamed, Barshal, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W/5 13	3.00	Stopped
36	M/S Dreamland Stone Industries	Tulshi Ranjan Pyne, Mokdomnagar, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W/3 8B	3.00	Stopped
37	M/S Progressive Industries	Md. Badar Ala, Habrapahari, P.O. Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W/3 8A	3.00	Stopped
38	M/S Naz Stone Quarry	Md. Maniruddin, Nischintapur, Jagatpur, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	5079, 460-463, 542, 425, 458, 453, 465, 536, 537, 541, 543	3.00	Stopped
39	M/S ESSEN.R.Co.	Pijush Kanti Chanda Chowdhury, Habrapahari, Mokdomnagar, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W/2 7	3.00	Stopped
40	M/S Cell Minerals & Mines Infrastructure Pvt. Ltd.	Director Dilip Kumar Pal, S.P. More, Suri, Birbhum	Md. Bazar	Hatgacha/ 01	31, 32, 36 & WW/6 10B	3.00	Stopped
41	M/S Saudagarh Mining Corporation	Sk. Salauddin & Others, Patharchal, Harinsingha, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W/4 6	3.00	Stopped
42	M/S Desnbandhu Black Stone Co. Op Society Ltd.	Tushar Kanti Chatterjee, Habrapahari, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	W/3 7B	3.00	Stopped
43	M/S Stone Product	Imran Khan, Ichadanga, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Hatgacha/ 01	E/2 15B(2)	3.00	Stopped
44	M/S Jethia Stone Mines	Md. Julfikar Ali SK. & Others, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Jethia / 04	1351, 1360, 1361, 1362, 1363	3.00	Stopped
45	M/S Pragati Mineral Industry	Nepal Murmu & Others, Vill.- Rampara, P.O.- Bharkata Md. Bazar, Dist. Birbhum..	Md. Bazar	Hatgacha / 01	2394; 2493, 2494, 3194/5322	3.00	Stopped
46	M/S Harnipur Black Stone Mines	Kalim Mollah & Others, Bharkata, Md. Bazar, Birbhum	Md. Bazar	Jethia / 04	1231, 1074, 1075, 1244, 1245, 1072, 1069, 3036, 3070	3.00	Stopped
47	M/S Bengal Mining Corporation	Md. Haider Ali & Others, Sonhsal, Mokdomnagar, Md. Bazar, Birbhum	Md. Bazar	Jethia / 04	458	3.00	Stopped

	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operation al/Closed /Stopped
48	M/S East India Mining Corporation	Samim Ahmed, Sonthsai, Mokdomnagar, Md.Bazar, Birbhum	Md.Bazar	Jethia / 04	448	3.00	Stopped
49	M/S Diamond Stone Product	Wagnoor Hossain Mondal, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Jethia / 04	448	3.00	Stopped
50	M/S Rock Field Mining & Minerals Pvt. Ltd.	Kalyan Bose, Chandpur, Harinsingha, Md.Bazar, Birbhum	Md.Bazar	Hatgacha / 01	2971, 2986	3.00	Stopped
51	M/S Galvin Enterprise	Sk. Halim, Rowtara, Puratangram, Md.Bazar, Birbhum	Md.Bazar	Hatgacha / 01	4404, 4409, 4420, 4424, 4429, 4437, 4423	3.00	Stopped
52	M/S Data Stone Quarry	Joydev Garain, Kapasdanga, Md.Bazar, Birbhum	Md.Bazar	Hatgacha/ 01	3371, 2930, 2921, 2922 & W/4 12A(2)	3.00	Stopped
53	M/S East India Stone Quarry	Imran Khan, Icchadanga, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Hatgacha/ 01	E/1 14A (1)	3.00	Stopped
54	M/S Saha Black Stone Quarry	Shanti Kumar Saha, Hatgacha, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Hatgacha/ 01	E/1 13A (1)	3.00	Stopped
55	M/S Md. Yadrasul	Md. Yadrasul, Alinagar, Mokdomnagar, Md.Bazar, Birbhum	Md.Bazar	Hatgacha/ 01	E/2 14A (2)	3.00	Stopped
56	M/S Bakreswar Stone Quarry	Imran Khan, Icchadanga, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Hatgacha/ 01	E/1 15B (2)	3.00	Stopped
57	M/S Kargil Black Stone Quarry	Md. Masiruddin & Others, Hatgacha, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Hatgacha/ 01	W/1 12A(2)	3.00	Stopped
58	M/S Radhagobinda Stone Quarry	Swapan Kumar Das, Banbataspur, Dighalgram, Md.Bazar, Birbhum	Md.Bazar	Jethia/ 04	4, 5, 6 & 92/3010	3.00	Stopped
59	M/S Md. Bazar Stone Crusher	Abdul Hannan, Patelnagar, Md.Bazar, Birbhum	Md.Bazar	Nischintapur/ 37	68, 75, 83, 84, 85, 86	3.00	Stopped
60	M/S Salauddin Stone Quarry	Sk. Salauddin, Patharchal, Harinsingha, Md.Bazar, Birbhum	Md.Bazar	Nischintapur/ 37	87, 88	3.00	Stopped
61	M/S Raghunath Stone Quarry	Gurudas Sarkar, Gonpur, Md.Bazar, Birbhum	Md.Bazar	Nischintapur/ 37	53, 54, 55, 56, 57, 58, 73	3.00	Stopped
62	M/S Pollar Stone Quarry	Swapan Kanti Ghosh, Patelnagar, Md.Bazar, Birbhum	Md.Bazar	Nischintapur/ 37	596, 608, 609, 98	3.00	Stopped
63	M/S Birbhum Minerals Industries	Musaraf Hossain Khan, Dholkata, Harinsingha, Md.Bazar, Birbhum	Md.Bazar	Nischintapur/ 37	WW/6 10A	3.00	Stopped

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	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Closed/Stopped
64	M/S Deucha Mineral Industries	Nirmal Kumar Pal, S.P.More, Suri, Birbhum	Md.Bazar	Nischintapur / 37	WW/6 9A	3.00	Stopped
65	M/S Dewanganj Stone Co.	Dilip Kumar Khemkha, Pandabeswar, Burdwan	Md.Bazar	Dewanganj/ 36	61, 62, 63	3.00	Stopped
66	M/S Asif Ikbal	Asif Ikbal, Patharchal, Harinsingha, Md.Bazar, Birbhum	Md.Bazar	Dewanganj/ 36	W/5 6A (2)	3.00	Stopped
67	M/S Mallick Stone Co.	Asif Ikbal Mallick, Patharchal, Harinsingha, Md. Bazar, Birbhum	Md.Bazar	Dewanganj/ 36	WW/6 7A	3.00	Stopped
68	M/S Rani Stone Quarry	Manjur Murshed, Alinagar, Md.Bazar, Birbhum	Md.Bazar	Chanda/ 02	W/3 2A (1)	3.00	Stopped
69	M/S Bharasha Stone Quarry	Md. Golam Kibria Mallick, Vill. Bharkata, P.S. Md. Bazar, Dist. Birbhum.	Md.Bazar	Chanda/ 02	W/3 2A (2)	3.00	Stopped
70	M/S Dutta Stone Quarry	Sujoy Krishna Dutta, Sagarbandhi, Panchami, Md.Bazar, Birbhum	Md.Bazar	Chanda/ 02	W/3 3	3.00	Stopped
71	M/S Panchami Stone Quarry	Nazir Hossain Mallick, Patharchal, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Chanda/ 02 & Panchami/ 03	W/3 4	3.00	Stopped
72	M/S Mollah & Co.	Samsul Alam Mollah, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Panchami/ 03	W/2 4B	3.00	Stopped
73	M/S De's Stone Quarry	Jayanta Kumar De, Duttapukur Road, Baruipara P.O. Suri, Dist. Birbhum.	Md.Bazar	Chakraipur/ 10	37, 39, 101	3.00	Stopped
74	M/S Dilip Kumar Pal	Dilip Kumar Pal, S.P.More, Suri, Birbhum	Md.Bazar	K. Nimdaspur/ 89	535 31.12.28	3.00	Stopped
75	M/S Hamirpur Stone Mines	Md. Azad Ali, Bharkata, Md.Bazar, Birbhum	Md.Bazar	Jethia/ 04	E/8 7A (2)	3.00	Stopped
76	M/S Chanda Stone Mines	Madhab Bittar & Bulu Khan, Kariyeh, Kalipur, Birbhum	Md.Bazar	Jethia/ 04	1187, 1180	3.00	Stopped
77	Shiv Shakti Stone Quarry	Prakash Bagaria & others, Mashra, Kastogara, Rampurhat, Birbhum	Rampurhat - I	Barnnigaon/ 40	821 to 526, 324, 634, 636, 630, 633, 635/870	3.00	Stopped
78	R.K. Stone Mining & Crushing (P) Ltd.	Biswajit Dutta, Rampurhat, Birbhum	Ran.purhat - I	Barnnigaon/ 40	676 to 676, 642, 648, 679, 681, 682, 691, 693, 685 to 687	3.00	Stopped
79	M/S Sumit Enterprise	Indrajeet Guha & others, Srifalamore, Rampurhat, Birbhum	Rampurhat - I	Barnnigaon/ 40	827, 830, 835	3.00	Stopped



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03/05
Special Revenue Officer-II
D.L.K.O., Birbhum

	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Closed/Stopped
80	Sri Durga Stone Works	Mihir Karmakar & others, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	156, 156/2398, 157 to 162, 2398, 2399, 181	3.00	Stopped
81	Novor Stone Mines	Monirul Alam, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	244 to 247, 252, 255	3.00	Stopped
82	M/S Bajrangbali Stone Works	Goutam Roy & others, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	99	3.00	Stopped
83	Shib Narayan Stone Works	Dilip Mondal & others, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	266 to 270	3.00	Stopped
84	Narayan Stone Works	Sadananda Mondal & others, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	639, 642, 636	3.00	Stopped
85	Oriental Black Stone	Md.Badruzzaman & others, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	164, 165(P), 167 to 170, 180, 182	3.00	Stopped
86	Shiw Stone Works	Bhagwan Das, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	216, 243	3.00	Stopped
87	M/S Rahat Stone Mines	Sanar Sekh & others, Bonhat, Kalikapur, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	323(P)	3.00	Stopped
88	Swapan Mardi	Swapan Mardi, Rajnagar, Birbhum	Rampurhat - I	Chakaipur/ 15	207, 208, 209	3.00	Stopped
89	Nav Bharat (Const.) Co.	Mukesh Sharma & others, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	263, 259(P)	3.00	Stopped
90	M/S Poddar Stone Works	Supriti Poddar, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	331, 332, 333	3.00	Stopped
91	Joy Maa Tara Stone Mines	Bapi Mitra, Rampurhat, Birbhum	Rampurhat - I	Chakaipur/ 15	198(P)	3.00	Stopped
92	M/S Jaya Stone Enterprise	Kasinath Das & others, Barpahari, Rampurhat, Birbhum	Rampurhat - I	Chakaipur / 15 Mondala / 16	170, 172, 173/2400, 176 & 34, 35, 38 to 41	3.00	Stopped
93	United Black Stone Unit	Balagnath Mondal & others, Rampurhat, Birbhum	Rampurhat - I	Chakaipur / 15 Mondala / 16	170, 172, 176 & 34, 35, 38	3.00	Stopped
94	M/S Badrima Stone Works	Maha Prasad Mondal & others, Arenda, Balia Mrityunjaypur, Rampurhat, Birbhum	Rampurhat - I	Chandpur / 20	869(P), to 872(P), 875(P)	3.00	Stopped
95	P.D. Black Stone	Jogin Murmu & others, Arenda, Balia Mrityunjaypur, Rampurhat, Birbhum	Rampurhat - I	Chandpur / 20	820(P), 825(P)	3.00	Stopped

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	Name of Mines	Name & address of owners	Name of Block	Mouza / J.L. No.	Plot No. / Block No.	Area (In Acres)	Operational / Closed / Stopped
96	Concrete Black Stone	Bhagat Murmu, Rampurhat, Birbhum	Rampurhat - I	Chandpur / 20		3.00	Stopped
97	Joy Maa Tara Stone Quarry	Subrata Dutta, Rampurhat, Birbhum	Rampurhat - I	Chandpur / 20	1034	3.00	Stopped
98	Ashis Kumar Mondal	Ashis Kumar Mondal, Rampurhat, Birbhum	Rampurhat - I	Khadamara / 01	270(P), 274(P), 275	3.00	Stopped
99	Manoj Kr. Bhagat	Manoj Kr. Bhagat, Rampurhat, Birbhum	Rampurhat - I	Khadamara / 01	263, 264, 269	3.00	Stopped
100	Three One Ballast Chelly Unit	Md. Jamaluddin & Md. Mehedi Hassan, Dakhalbati, Rampurhat, Birbhum	Rampurhat - I	Khadamara / 01		3.00	Stopped
101	Bumkeshri Stone Mines	Soyel Khan & others, Rampurhat, Birbhum	Rampurhat - I	Mashra / 41	1312 to 1319	3.00	Stopped
102	M/S Amalendu Sanyal	Prasenjit Sanyal, Rampurhat, Birbhum	Rampurhat - I	Mondala / 16	263	3.00	Stopped
103	Maheswari Stone Quarry	Suprakash Das, Rampurhat, Birbhum	Rampurhat - I	Mondala / 16	161, 77/1174	3.00	Stopped
104	Bholanath Stone Quarry	Suprakash Das, Rampurhat, Birbhum	Rampurhat - I	Mondala / 16	161, 77, 1174	3.00	Stopped
105	Swastik Black Stone Quarry	Ramprasad Mondal, Fatepur, Rampurhat, Birbhum	Rampurhat - I	Senbandha / 37		3.00	Stopped
106	Baba Loknath Stone Quarry	Ambikanandan Mondal, Panchami, Md. Bazar, Birbhum	Rampurhat - I	Tarachua / 36	3873, 3876	3.00	Stopped
107	A.B. Enterprise	Barket-E-Khuda & others, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3862, 3862/4878	3.00	Stopped
108	Baba Kala Stone Mines	Hazi Saharab, Kastogora, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3705(p), 3757(p)	3.00	Stopped
109	Captain Mir	Captain Mir, Sonatorepara, Suri, Birbhum	Rampurhat - I	Tarachua / 36	4141(p)	3.00	Stopped
110	Shib Durga Stone Product	Snehalata Soren & others, Karanpura, Asthogora, Dumka	Rampurhat - I	Tarachua / 36	1757, 1760, 1772, 1775	3.00	Stopped
111	Joy Maa Tara Kalo Pathar Khadan	Shaktipada Chakroborty, Amba, Mollarpur, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	884, 897, 899(P), 900	3.00	Stopped

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Special Revenue Officer-I
B.L.R.O., Birbhum

	Name of Mines	Name & address of owners	Name of Block	Mouza / S.L. No.	Plot No. / Block No.	Area (In Acres)	Operational / Closed / Stopped
112	Gopal Gobinda Stone Mines	Meri Murnu & others, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3859, 3860, 3778	3.00	Stopped
113	M/S Jolesa Stone Product	Mojim Sk. & others, Tentulbandhal, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	545, 548, 555, 558, 556/4967, 554, 561, 562	3.00	Stopped
114	Jankandar Stone Mines	Sukhendu Roy & others, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3760, 3760/4855	3.00	Stopped
115	M/S S.M. Stone Metals	Jahiruddin Sk. & others, Bagtol, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3909(P), 3593/5101(P)	3.00	Stopped
116	M/S Maa Basumati Stone Product	Sukhendu Roy & others, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	67, 68, 69	3.00	Stopped
117	Humayun Reza	Humayun Reza, Nachiya, Ayas, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	260(P)	3.00	Stopped
118	M/S Friendship Stone Quarry	Abdul Ali Ahamed & others, Dharsalapara, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	1800, 1811, 1812	3.00	Stopped
119	M/S Maa Kalo Pathar Khadan	Lipika Chakroborty, Amba, Mollarpur, Birbhum	Rampurhat - I	Tarachua / 36	508(P), 510(P), 508/4847, 1734, 1735	3.00	Stopped
120	M/S Maa Kalyaneswari Black Stone Product	Tapan Kr. Mondal & others, Thadurpura, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	275, 276, 279, 346(P)	3.00	Stopped
121	M/S Vedanta Stone Mines	Pradeep Agarwal & others, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	248(P), 191(P), 193(P), 195(P), 5021	3.00	Stopped
122	M/S Baba Stone Works	Bhaskar Mondal, Thadurpura, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	1800, 1811, 1812	3.00	Stopped
123	M/S Stone Unit	Anandadulal Saha, Sulunga, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3705(p)	3.00	Stopped
124	Loknath Black Stone	Subhendu Banerjee & others, Sulunga, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3735/4860	3.00	Stopped
125	Mondal Stone Product	Dhirmonta Mondal, Mollarpur, Birbhum	Rampurhat - I	Tarachua / 36	488 to 490, 452 to 454	3.00	Stopped
126	M/S Bhola Baba Stone Mines	Sanjit Kr. Mondal & others, Thakurpura, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	1745	3.00	Stopped
127	M/S Salma Black Stone	Sk. Shahnewaj & others, Bonhat, Kharbona, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3963(P)	3.00	Stopped

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Special Revenue Officer-1
D. K. O., Birbhum

	Name of Mines	Name & address of owners	Name of Block	Mouza / J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Closed/Stopped
128	M/S New Maa Kalyaneswari Stone Unit	Milan Chakroborty & others, Chandnimore, Mashra, Kastogora, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	1767, 1779, 1780, 1781	3.00	Stopped
129	Dada bhai Stone Product	Krishnendu Bhattacharjee, Chatterjee Lane, Hooghly	Rampurhat - I	Tarachua / 36	874 to 876, 868, 878, 892, 880, 893, 899(P)	3.00	Stopped
130	Shib Shakti Stone Product	Narattom Saha & others, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3895 to 3897, 3900, 3901, 3904	3.00	Stopped
131	Joy Matadi Stone Mines	Sub. Purna Bhakat, Sikaripara, Dumka	Rampurhat - I	Tarachua / 36	3759	3.00	Stopped
132	M/S Chowdhury Stone Co.	Nityananda Saha & others, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	163, 178(P), 182(P), 184, 192, 139(P), 194, 196(P), 197, 198	3.00	Stopped
133	Chakroborty Black Stone Mines	Shaktipada Chakroborty, Amba, Mollarpur, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	532/5032	3.00	Stopped
134	M/S (Dankuni) Sekkadda Stone Product	Kazi Ainul Huda & others, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3898, 3899	3.00	Stopped
135	Sher Enterprise	Ramjan Ali & others, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3595, 3596, 5098	3.00	Stopped
136	Sri Sri Adya Shakti Mahamaya Ratanti Kali Black Stone Unit	Ujjal Salui & others, Tanthbandha, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	1755, 1758, 1760, 1763, 1765, 1766, 1768, 1770	3.00	Stopped
137	United Stone Mines	Barun Roy & others, Fatepur, Mollarpur, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3885(P), 3881(P), 3906 to 3909	3.00	Stopped
138	M.D. Materials Handling Services Pvt. Ltd.	Partha De, M.B.Tower, 299 Barkhala Road, Kol - 99	Rampurhat - I	Tarachua / 36	1685, 1687, 1709	3.00	Stopped
139	J.P. Stone Product	Bikash Chandra Ghosh & others, Mashra, Kastogora, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	909	3.00	Stopped
140	Maa Tara Enterprise	Debasis Das & Ibrahim Rahaman, Srijala, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	517, 518, 1718 to 1722, 1724	3.00	Stopped
141	M/S Mitra Black Stone Mines	Kali Prasad Mitra & others, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3947, 3949	3.00	Stopped
142	Harsh Stone Mines	Suresh Kr. Chhajer & others, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3862, 3770 to 3773	3.00	Stopped
143	M/S Friendship Enterprise	Sanjib Mondal & others, Dabuk, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	987(P), 903 to 905, 902/5023	3.00	Stopped

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[Signature]
D.L.K.R.O., Birbhum

	Name of Mines	Name & address of owners	Name of Block	Mouza / J.L. No.	Plot No. / Block No.	Area (In Acres)	Operational / Close / Stopped
144	M/S Jaiswal Black Stone	Krishna Kr. Jaiswal, Sulunga, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3775 to 3778	3.00	Stopped
145	Mohamaya Stone Industries	Baskinath Dey & others, Tanthbandha, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	547/5013	3.00	Stopped
146	Barapir Saheb Stone Product	Ainul Hoda & others, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	81, 82, 83, 84	3.00	Stopped
147	Nawab Stone Quarry	Nawab Sk. & others, Srikrishnapur, Pakuria, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	5098, 3905, 3907	3.00	Stopped
148	Hansda Stone Mines	Shyamlal Hansda, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3799	3.00	Stopped
149	Mahabir Stone Mines	Mantaj Ali, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3915, 3916 to 3919	3.00	Stopped
150	Ashirbad Stone Product	Md. Rafiuddin & others, Dakbangalowpara, Rampurhat, Birbhum*	Rampurhat - I	Tarachua / 36	296	3.00	Stopped
151	S.M. Stone Mines	Zahiruddin, Tarachua, Rampurhat, Birbhum	Rampurhat - I	Tarachua / 36	3909	3.00	Stopped
152	R.R. Stone Mines	Rakesh Singh, Nalhati, Birbhum	Nalhati - I	Bahadurpur / 12	165, 178 to 180, 182 to 184, 209	3.00	Stopped
153	Narayan Maheswari	Narayan Maheswari, Nalhati, Birbhum	Nalhati - I	Bahadurpur / 12	149 to 151, 154 to 156	3.00	Stopped
154	Seshnath Kshirohari & Bamdev Ghosh	Seshnath Kshirohari & Bamdev Ghosh	Nalhati - I	Bahadurpur / 12	24, 38	3.00	Stopped
155	M/S Amalendu Sanyal	Prosenjit Sanyal, Bahadurpur, Nalhati, Birbhum	Nalhati - I	Bahadurpur / 12	133, 133/717, 138	3.00	Stopped
156	Haru Ghosh	Haru Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Banior / 13	2259(P) to 2263(P), 2265(P)	3.00	Stopped
157	Kalidas Chatterjee	Kalidas Chatterjee, Bautia, Nalhati, Birbhum	Nalhati - I	Bhabanandapur / 24	3805(P), 1301 to 1303	3.00	Stopped
158	Azizul Islam	Azizul Islam, Nachlya, Ayas, Rampurhat, Birbhum	Nalhati - I	Bhabanandapur / 24	1295(P), 1297(P)	3.00	Stopped
159	Mukherjee Stone Crusher	Sumanta Mukherjee, Nalhati, Birbhum	Nalhati - I	Bhabanandapur / 24	999, 1000	3.00	Stopped

	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Closed/Stopped
160	Surjya Kr. Dafadar	Surjya Kr. Dafadar, Bhabanandapur, Nalhati, Birbhum	Nalhati - I	Bhabanandapur/ 24	1116, 1119, 1003	3.00	Stopped
161	Raja Industries	Samrat Chatterjee, Baulia, Nalhati, Birbhum	Nalhati - I	Bhabanandapur/ 24	1290, 1297, 1291	3.00	Stopped
162	Md. Anarul Sk.	Md. Anarul Sk., Pahari, Nalhati, Birbhum	Nalhati - I	Bhabanandapur/ 24	1297(P)	3.00	Stopped
163	M/S Jagadbandhu Stone	Tapas Kr. Yadav & Ananda Yadav, Nalhati Paharpara, Nalhati, Birbhum	Nalhati - I	Bhabanandapur/ 24	1217, 1218, 1306, 2085	3.00	Stopped
164	Shib Shankar Mondal	Shib Shankar Mondal, Bahadurpur, Nalhati, Birbhum	Nalhati - I	Bhabanandapur/ 24	1120, 1121	3.00	Stopped
165	Mondal Stone Mines	Chiltaranjan Mondal, Bhabanandapur, Nalhati, Birbhum	Nalhati - I	Bhabanandapur/ 24	1304	3.00	Stopped
166	Ma Durga Stone	Ujjal Kshirohari, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Bhola / 10	807	3.00	Stopped
167	Partha Ghosh	Partha Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Bhola / 10	1221 to 1224, 1251 to 1254, 1251/1468, 1493	3.00	Stopped
168	Palohan Baba Stone Works	Jamal Sk. & others, Pushinala, Harioka, Nalhati, Birbhum	Nalhati - I	Bhola / 10	796, 797	3.00	Stopped
169	Bablu Murmu	Bablu Murmu, Bhola, Nalhati, Birbhum	Nalhati - I	Bhola / 10	803, 804, 805(P)	3.00	Stopped
170	Subir Kr. Shaw	Subir Kr. Shaw, Bhola, Nalhati, Birbhum	Nalhati - I	Bhola / 10	558, 559	3.00	Stopped
171	Jahangir Alam	Jahangir Alam, Chayapally, Ward No - 2, Nalhati, Birbhum	Nalhati - I	Bhola / 10	544(P)	3.00	Stopped
172	Bipul Ghosh	Bipul Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Bhola / 10		3.00	Stopped
173	Ansar Sk. & Fazu Sk.	Ansar Sk. & Fazu Sk., Bhola, Nalhati, Birbhum	Nalhati - I	Bhola / 10		3.00	Stopped
174	John Hansda	John Hansda, Nalhati, Birbhum	Nalhati - I	Madna / 11	720, 723 to 725	3.00	Stopped
175	Data Stone Works	Dilip Tudu & Tajel Ali, Chayapally, Ward No. - 2, Nalhati, Birbhum	Nalhati - I	Madna / 11	600(P)	3.00	Stopped

	Name of Mines	Name & address of owners	Name of Block	Mouza / J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Close/Stop
176	Joy Maa Kali Stone Mines	Bipul Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	1263, 1253 etc	3.00	Stop
177	R.K. Stone Mines	Tapas Kr. Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	1204, 1374, 1193, 1196, 1375 to 1377, 1378/1518, 1206/1517 etc	3.00	Stop
178	Sidhu Kanhu Stone Works	Khairul Alam & others, Nalhati, Birbhum	Nalhati - I	Madna / 11	543, 546, 556, 558 to 560	3.00	Stop
179	Subir Kr. Ghosh Hazra	Subir Kr. Ghosh Hazra, Pashinala, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	168	3.00	Stop
180	Hayat Ali & Milan Sk.	Hayat Ali & Milan Sk., Nalhati, Birbhum	Nalhati - I	Madna / 11	597(P), 599(P)	3.00	Stop
181	M/S Arati Stone Industries.	Prabhat Kr. Ghosh & Nibir Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	1263(P), 1264(P)	3.00	Stop
182	Samir Ghosh	Samir Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	1229, 1230, 1263, 1265 to 1268, 1270, 1271	3.00	Stop
183	Nalateswari Stone Mines	Swapan Kr. Das, Nalhati, Birbhum	Nalhati - I	Madna / 11	212, 214, 131(P)	3.00	Stop
184	Sk. Julfikar & others	Sk. Julfikar & others, Pahari, Nalhati, Birbhum	Nalhati - I	Madna / 11	227	3.00	Stop
185	Lalit Bhattar	Lalit Bhattar, Rampurhat, Birbhum	Nalhati - I	Madna / 11	1347, 1350, 1351, 1355, 1352, 1358, 1360, 1362, 1363, 1367 etc	3.00	Stop
186	Taraknath Ghosh	Taraknath Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	1291, 1302, 1303, 1315/1535, 1315/1538	3.00	Stop
187	Sreeman Mardi & Maheswar Kshirohari	Sreeman Mardi & Maheswar Kshirohari, Nalhati, Birbhum	Nalhati - I	Madna / 11	584(P), 586(P)	3.00	Stop
188	Jiten Murmu & Kajal Sk.	Jiten Murmu & Kajal Sk., Lakhnamara, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	577	3.00	Stop
189	Md. Akhtaruzzaman	Md. Akhtaruzzaman, Murarai, Birbhum	Nalhati - I	Madna / 11	706, 709, 712	3.00	Stop
190	Ananda Kisku & Sajed Ali	Ananda Kisku & Sajed Ali, Harioka, Nalhati, Birbhum	Nalhati - I	Madna / 11	377, 380, 381, 382	3.00	Stop
191	Sanjoy Ghosh	Sanjoy Ghosh, Bahadurpur, Nalhati, Birbhum	Nalhati - I	Madna / 11	131 to 138, 101, 103, 104, 91	3.00	Stop

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03/05
Special Revenue Officer II
D.L.&L.R.O., Birbhum

	Name of Mines	Name & address of owners	Name of Block	Mouza / J.L. No.	Plot No. / Block No.	Area (In Acres)	Operation / Closed / Stopped
192	Paul Hembram	Paul Hembram, Madna, Nalhati, Birbhūm	Nalhati - I	Madna / 11	699(P)	3.00	Stopped
193	Johan Hansda	Johan Hansda, Nalhati, Birbhūm	Nalhati - I	Madna / 11	152(P), 172(P), 156(P), 131(P); 150(P)	3.00	Stopped
194	Tashiruddin Sk. & Adari Soren	Tashiruddin Sk. & Adari Soren, Madna, Nalhati, Birbhūm	Nalhati - I	Madna / 11	741(P), 380(P)	3.00	Stopped
195	Krishna Industries	Suman Dey Roy, Nalhati, Birbhūm	Nalhati - I	Madna / 11	594(P), 595(P)	3.00	Stopped
196	Masammel Haque	Masammel Haque, Nalhati, Birbhūm	Nalhati - I	Madna / 11	1069(P)	3.00	Stopped
197	Kalicharan Hembram	Kalicharan Hembram, Madna, Nalhati, Birbhūm	Nalhati - I	Madna / 11	376, 745	3.00	Stopped
198	Jatan Murmu	Jatan Murmu, Madna, Nalhati, Birbhūm	Nalhati - I	Madna / 11	307, 766	3.00	Stopped
199	M/S Joy Jagat Bandhu Stone Product	Tapas Kr. Yadav & Ananda Yadav, Nalhati Paharpara, Nalhati, Birbhūm	Nalhati - I	Madna / 11	444(P), 458(P), 407(P), 408(P)	3.00	Stopped
200	Subir Ghosh	Subir Ghosh, Bahadurpur, Harioka, Nalhati, Birbhūm	Nalhati - I	Madna / 11 Bhola / 10 Bahadurpur / 12	1276(P), 1293(P), 1294(P), etc.	3.00	Stopped
201	Nandini Stone Mines	Santanu Kshirohari, Bahadurpur, Harioka, Nalhati, Birbhūm	Nalhati - I	Madna / 11 Bhola / 10 Bahadurpur / 12	1293 & 611 & 18	3.00	Stopped
202	Pradip Kr. Kshirohari	Pradip Kr. Kshirohari, Bahadurpur, Harioka, Nalhati, Birbhūm	Nalhati - I	Madna / 11 Bahadurpur / 12	1301(P), 1311(P) to 1314(P) & 45(P), 59(P), 63(P)	3.00	Stopped
203	Rosen Mardi & others	Rosen Mardi & others, Gariapani, Sultanpur, Nalhati, Birbhūm	Nalhati - I	Pushore / 07	227, 228, 229, 194	3.00	Stopped
204	Laxiram Soren & others	Laxiram Soren & others, Sohorpur, Chilimpur, Nalhati, Birbhūm	Nalhati - I	Pushore / 07	215, 251, 252, 253(P)	3.00	Stopped
205	Sovan Murmu	Sovan Murmu, Gariapani, Sultanpur, Nalhati, Birbhūm	Nalhati - I	Pushore / 07	215, 251, 252, 253	3.00	Stopped
206	Umesh Murmu	Umesh Murmu, Sohorpur, Chilimpur, Nalhati, Birbhūm	Nalhati - I	Pushore / 07	400, 406 to 409	3.00	Stopped
207	Md. Yead Ali	Md. Yead Ali, Pushore, Nalhati, Birbhūm	Nalhati - I	Pushore / 07	213(P)	3.00	Stopped

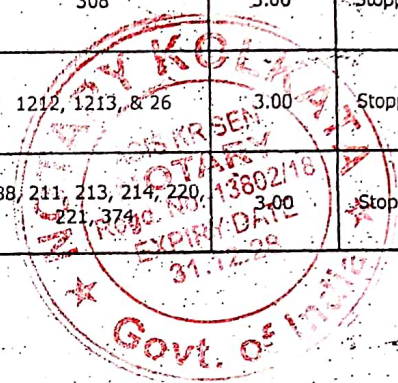
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Special Revenue Officer
D.L. & L.R.O., Birbhūm

No.	Name of Mines	Name & address of owners	Name of Block	Mouza/ J.L. No.	Plot No./ Block No.	Area (In Acres)	Operational/Close/Stopped
208	Md. Safi	Md. Safi, Sultanpur, Nalhati, Birbhum	Nalhati - I	Sultanpur / 01	75	3.00	Stopped
209	R.F. Stone Product	Rajesh Kr. Bhagat & Others, Paikpara, Narayanpur, Rampurhat, Birbhum	Rampurhat - I	Khadamara / 01	278 to 281, 283 to 285	3.00	Stopped
210	M/S Jaherera Stone Mines	Jatan Murmu & Others, Kusmundi, Chilimpur, Nalhati, Birbhum	Nalhati - I	Madna/ 01	308	3.00	Stopped
211	Joy Maa Kali Stone Works	Sankhadhar Ghosh & Prabhat Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Bhola / 10 & Bahadurpur/12	1212, 1213, & 26	3.00	Stopped
212	New Joy Maa Kali Stone Mines	Bipul Ghosh, Bahadurpur, Harioka, Nalhati, Birbhum	Nalhati - I	Bahadurpur / 12	188, 211, 213, 214, 220, 221, 374	3.00	Stopped

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03/05/2018
Special Revenue Officer
D.L. & S.O., Birbhum





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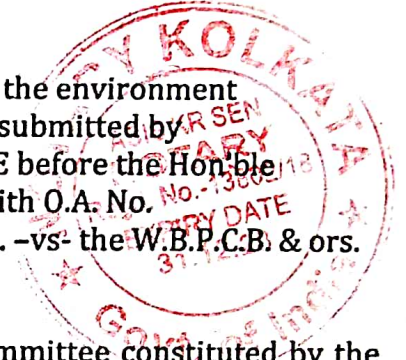
GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT LAND & LAND REFORMS OFFICER
BIRBHUM, SURI

Memo.No. 5602 / (M&M)/DL&LRO (B)/2022

Date : 07/11/2022

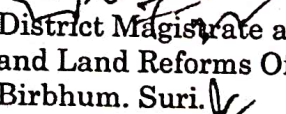
To
The District Information Officer,
NIC, Birbhum.

Sub:- Uploading of report on assessment of damage to the environment and ecology in stone mining areas of Birbhum District submitted by the Institute of Forest Productivity, Ranchi under ICFRE before the Hon'ble National Green Tribunal, Eastern Zone in connection with O.A. No. 127/2015/EZ in the matter of Ramchandra Mardi & ors. -vs- the W.B.P.C.B. & ors.



As decided in the virtual meeting dated 07/11/2022 of the committee constituted by the Environment Department, I am directed to request you to upload the report of the above subject matter in the official website of the Birbhum District Administration for public access.

The PDF copy of the report is enclosed which may be uploaded under the heading "Report on assessment of damage to the environment and ecology in stone mining areas of Birbhum District submitted by the Institute of Forest Productivity, Ranchi under ICFRE before the Hon'ble National Green Tribunal, Eastern Zone in connection with O.A. No. 127/2015/EZ in the matter of Ramchandra Mardi & ors. -vs- the W.B.P.C.B. & ors."

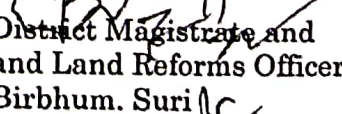

Additional District Magistrate and
District Land and Land Reforms Officer
Birbhum. Suri.

Memo.No. 5602/10/ (M&M)/DL&LRO (B)/2022

Date : 07/11/2022

Copy forwarded to

- 1) CA to the District Magistrate, Birbhum for kind appraisal of the District Magistrate, Birbhum.


Additional District Magistrate and
District Land and Land Reforms Officer
Birbhum. Suri.



BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

OA No.127/2015/EZ

RAMCHANDRA MARDI & OTHERS VERSUS WEST BENGAL POLLUTION CONTROL BOARD KOLKATA & OTHERS

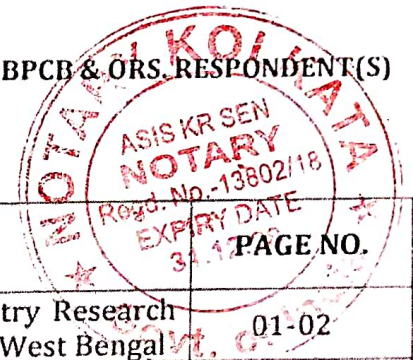
AND

OA No.88/2015/EZ

JOYDEEP MUKHERJEE APPLICANT(S) VERSUS MEMBER SECRETARY, WBPCB & ORS. RESPONDENT(S)

INDEX

S.NO	PARTICULARS	PAGE NO.
1	Affidavit submitting Report of Indian Council of Forestry Research and Education (ICFRE) regarding District of Birbhum in West Bengal	01-02
2	Photocopy of Report dated 14.02.2022 annexed as Annexure R-1.	03 - 684



Place: Ranchi

Dated: 05.04.2022

COUNSEL FOR ICFRE

Gora Chand Roy Choudhary,

Advocate,

High Court Calcutta, Temple Chamber,

Room No. 35, 1st Floor,

6 OLD Post Office Street,

Kolkata-700001

Phone No: 9830416260

EMAIL: roychoudhurygorachand@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EAST ZONE KOLKATA

IN THE MATTER OF

OA No.127/2015/EZ
RAMCHANDRA MARDI & OTHERS
VS

WEST BENGAL POLLUTION CONTROL BOARD KOLKATA & OTHERS

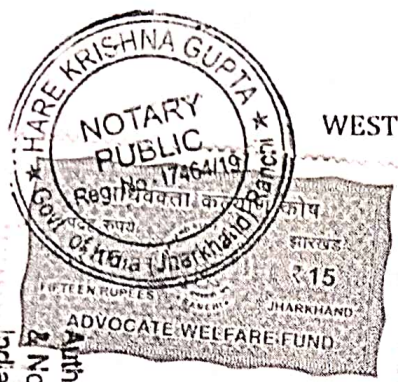
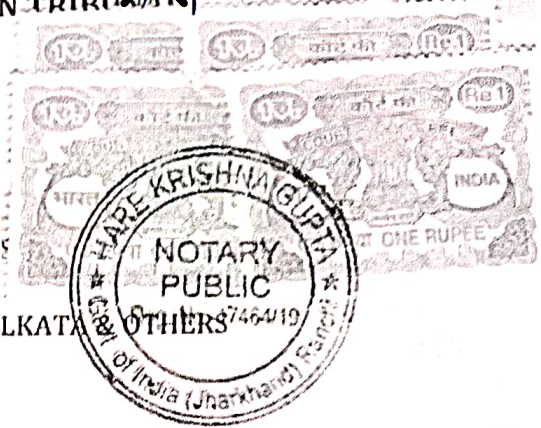
AND

OA No.88/2015/EZ
JOYDEEP MUKHERJEE APPLICANT(S)
VERSUS
MEMBER SECRETARY, WBPCB & ORS. RESPONDENT(S)

AFFIDAVIT SUBMITTING REPORT ON BEHALF OF ICFRE REGARDING ASSESSMENT OF DAMAGE TO THE ENVIRONMENT AND ECOLOGY IN STONE MINING AREAS OF BIRBHUM DISTRICT IN WEST BENGAL

I, Dr. Nitin Kulkarni son of Late. Arun S. Kulkarni aged about 56 yrs presently posted as Director, Institute of Forest Productivity, P.O. - Lalgutwa, P.S. - Nagri, Dist. - Ranchi (Jharkhand), Pin- 835303 do hereby in my official capacity, solemnly affirm and state on oath as follows:

- 1) That I am the Director, Institute of Forest Productivity, Ranchi representing INDIAN COUNCIL OF FORESTRY RESEARCH AND EDUCATION (ICFRE). I am competent to affirm. I have made myself well acquainted with the facts and circumstances of the case. I am duly authorized and hence competent to make and affirm the affidavit on behalf of ICFRE.
- 2) Pursuant to the order of The Hon'ble National Green Tribunal Eastern Zone Bench a detailed report regarding assessment of damage to the environment and ecology in stone mining areas of BIRBHUM DISTRICT in WEST BENGAL is submitted.
- 3) The State Government is authorized to give the sanction regarding the quantity of materials to be mined.



Authorised by Notaries Act-1957
& Notaries Rules 1956 by Govt of India, Jharkhand Ranchi
5 APR 2022
Ref No.....Date.....

ICFRE can calculate the illegal amount of mining executed, after obtaining the detailed report, regarding the sanction of total material to be mined out from individual mines, as issued by the State/Concerned Authority.

4) The said report may be kindly taken on record and may be part of the record in the above mentioned cases.

5) It is submitted that the contents mentioned in the above paragraphs are true and correct to the best of my knowledge and belief.

Sworn and signed on this the 5/04/22 at Ranchi

The deponent who has identified by

Sri S. K. Singh

Advocate, Ranchi has affirm and

declare that the statements are true to

the best of his knowledge and belief.



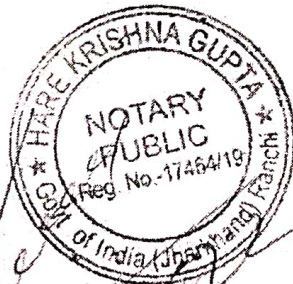
Deponent
निदेशक / Director
वन उत्पादकता संस्थान,
Institute of Forest Productivity,
रांची / Ranchi-835303

S. K. Singh
5-4-22

Identified by me

Advocate

Signature attested on
Identification of Lawyer



Hare Krishna Gupta
05/4/22

NOTARY PUBLIC
RANCHI

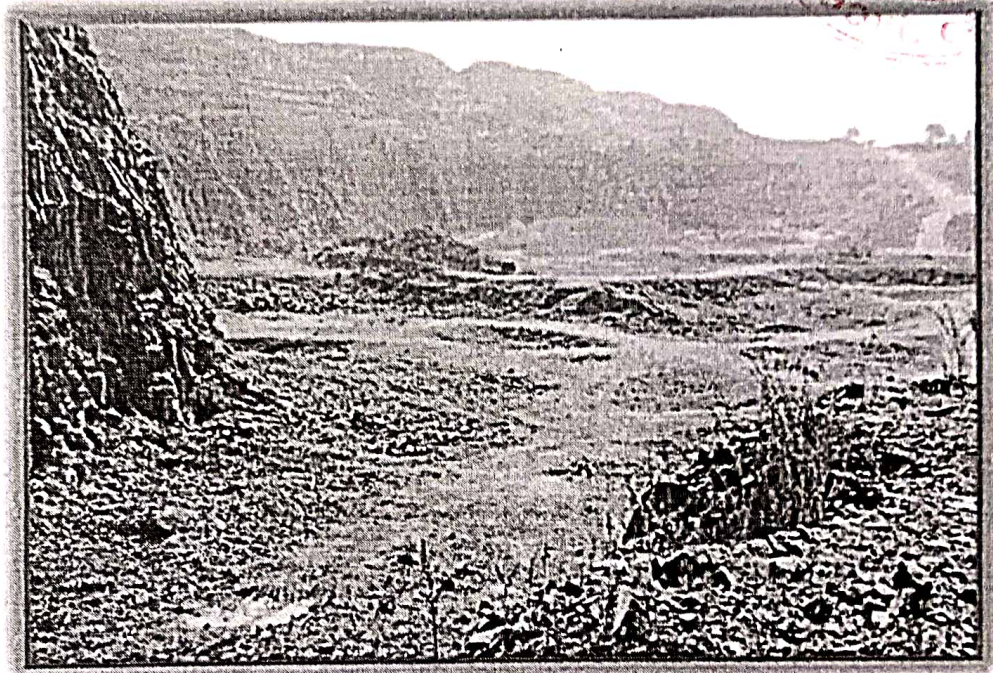
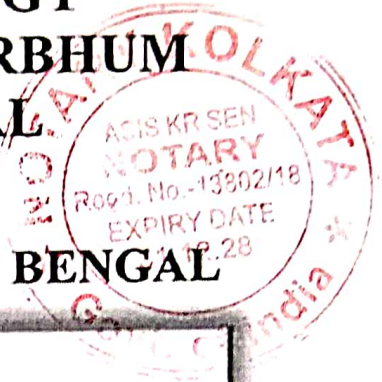
05 APR 2022

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REPORT ON
ASSESSMENT OF DAMAGE TO THE
ENVIRONMENT AND ECOLOGY
IN STONE MINING AREAS OF BIRBHUM
DISTRICT OF WEST BENGAL

SUBMITTED TO
POLLUTION CONTROL BOARD WEST BENGAL



Submitted by:
INSTITUTE OF FOREST PRODUCTIVITY
(INDIAN COUNCIL OF FORESTRY RESEARCH AND EDUCATION)
(An Autonomous Body of the Ministry of Environment Forests and Climate Change, Govt. of India)
Ranchi-Gumla NH-23, Lalgutwa, Ranchi - 835 303 (Jharkhand)

(FEBRUARY, 2022)

[Signature]

[Signature]

[Signature]



(4)

~~XXXX~~

REPORT ON ASSESSMENT OF DAMAGE TO THE ENVIRONMENT AND ECOLOGY IN STONE MINING AREAS OF BIRBHUM DISTRICT OF WEST BENGAL

SUBMITTED TO:
POLLUTION CONTROL BOARD WEST BENGAL



February, 2022



Nodal Officers

Sanjeev Kumar, Scientist-E/Head,
Forest Ecology and Climate Change Division
Dr. Shambhu Nath Mishra, Chief Technical Officer
Forest Ecology and Climate Change Division

Technical Team

Rajeev Ranjan, Senior Technical Officer
Arvind Kumar, Senior Technical Officer
Khushboo Dungdung, Junior Project Fellow
Bharat Pramanik, Project Assistant

Submitted by:

INSTITUTE OF FOREST PRODUCTIVITY

(INDIAN COUNCIL OF FORESTRY RESEARCH AND EDUCATION)

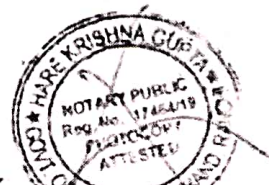
(An Autonomous Body of the Ministry of Environment Forests and Climate Change, Govt. of India)
Ranchi-Gumla NH-23, Lalgutwa, Ranchi - 835 303 (Jharkhand)

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- ii. *Cost of Mined Material in Mohammad Bazar*
- iii. *Cost of Mined Material in Nalhati-I*
- iv. *Cost of Mined Material in Murarai-I*
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EXECUTIVE SUMMARY

The purview of the assigned study was "the assessment of damage to the environment and ecology in the stone mining areas of Birbhum districts of West Bengal", vide email dated 11th November, 2020 (Annexure-A, Page No.1) from West Bengal Pollution Control Board, West Bengal (as directed to West Bengal Pollution Control Board, Kolkata by Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata on the O.A. No. 127/2015/EZ. With O.A. No. 88/2015/EZ (Ramchandra Mardi & Ors Vs West Bengal Pollution Control Board & Ors) on the following terms and reference (Annexure A, Page no. 2-5):

- a) Cost of mined material, both legally and illegally mined.
- b) Cost of ecological restoration of the area in question.
- c) Computation of the net present value of loss of ecology/environmental services foregone.

On the scrutiny of documents received from West Bengal Pollution Control Board on 10.08.2021, a total number of 218 stone mines were to be studied in Birbhum District (Annexure-A, Page No. 6-102). The study was carried out within the stipulated period of six months from the date of award/ release of funds (Annexure-A, Page No. 103-104) of study by West Bengal Pollution Control Board, Kolkata.

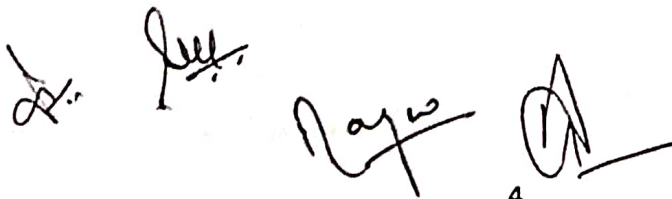
The summary of findings over specific points are as given below:

1. Cost of mined materials in Rampurhat-I Block

- The findings of the present study reveal that the total volume of mined material in Rampurhat-I Block in Birbhum district of West Bengal is 1,25,32,232.39 m³.
- The total cost of the mined material in the Rampurhat-I Block is Rs.162.92 crores based on the current market rates.

Cost of ecological restoration of the area in question

- The total cost for ecological restoration through compensatory afforestation for all mining activities in Rampurhat-I block was computed as Rs.287.82 Lakhs.





Computation of Net Present Value of the loss of ecological/environmental services foregone

- The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.893.10 lakh for Rampurhat-I block.

2. Cost of mined materials in Mohammad Bazar Block

- The present study reveal that the total volume of mined material in Mohammad Bazar Block in Birbhum district of West Bengal is 2,23,62,515.76 m³.
- The total cost of the mined material in the Mohammad Bazar Block is Rs.290.71 crores based on the current market rates.

Cost of ecological restoration of the area in question

- The total cost for ecological restoration by compensatory afforestation for all mining activities in Mohammad Bazar Block was Rs.381.77 lakh.



Computation of Net Present Value of the loss of ecological/environmental services foregone

- The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.1,184.63 lakh for Mohammad Bazar Block.

3. Cost of mined materials in Nalhati-I Block

- The findings of the present study reveal that the total volume of mined material in Nalhati-I Block in Birbhum district of West Bengal is 89,32,301.99 m³.
- The total cost of the mined material in the Nalhati-I Block is Rs.116.12 crores based on the current market rates.

Cost of ecological restoration of the area in question

- The total cost for ecological restoration by compensatory afforestation for all mining activities in Nalhati-I Block was Rs.174.41 lakh.

Computation of Net Present Value of the loss of ecological/environmental services foregone

- The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.541.20 lakh for Nalhati-I Block.

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4. Cost of mined materials in Murarai-I Block

- The findings of the present study reveal that the total volume of mined material in Murarai-I Block in Birbhum district of West Bengal is 14,19,915.79 m³.
- The total cost of the mined material in the Murarai-I Block is Rs.18.46 crores based on the current market rates.

Cost of ecological restoration of the area in question

The total cost for ecological restoration by compensatory afforestation for all mining activities in Murarai-I Block was Rs.49.89 lakh.

Computation of Net Present Value of the loss of ecological/environmental services foregone

The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.154.81 lakh for Murarai-I Block.



Total Cost of mined materials in Birbhum District:

- Overall, the findings of the present study exhibit that the total volume of mined material in Birbhum district of West Bengal is 4,52,46,965.93 m³.
- The total cost of the mined material is Rs.588.21 crores based on the current market rates (This cost also include the cost of sanctioned material to a particular mine).

Cost of ecological restoration of the area in question

The total cost for ecological restoration by compensatory afforestation for all mining activities in Birbhum districts was Rs.893.89 lakh.

Computation of Net Present Value of the loss of ecological/environmental services foregone

The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.2773.74 Lakhs for Birbhum districts.

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(Sanjeev Kumar, Scientist-E)

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Government of West Bengal
Office of the District Magistrate
Birbhum

P.O.+P.S.- Suri, Dist.- Birbhum, West Bengal, Pin-731101,

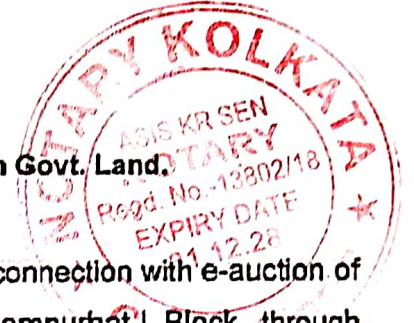
Memo No. M&M/ 125

/DL&LRO(B)/2024

Date- 09 / 01 / 2024

To
The District Informatics Officer,
NIC
Suri, Birbhum

Sub.: Notice for e-Auction of Black Stone Blocks situated on Govt. Land.



Enclosed please find herewith relevant documents in soft copy in connection with e-auction of 09 Black Stone Blocks situated on Government Land under Rampurhat-I Block, through online mode in the Government e-Auction portal (<https://eauction.gov.in>). You are requested to publish the said Notice in the Birbhum District website (<https://birbhum.gov.in>) on 10.01.2024 for publicity.

Encl.: As stated


09/01/24
District Magistrate
Birbhum.



GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101
E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 126 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09/01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate, Birbhum
2. ADM and DL&LRO, Birbhum
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from 10.01.2024 to 24.01.2024 at the office of the ADM and D.L.&L.R.O., Birbhum, P.O. & P.S.- Suri, District- Birbhum, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

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- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.

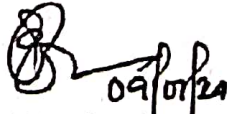
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Rampur hat	BIR/BS/RAMPURHAT-I/TARACHUA/006/2024	TARACHUA 36	899	3.50	Please see FORM-A & Map annexed herewith	79,15,900/-	7,91,590/-	19,78,975/-	2024_WB_3630

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	:	10.01.2024 at 10:00 A.M.
Documents submission/payment end date	:	24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	:	25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	:	26.01.2024 at 06:00 P.M.
Auction start date	:	27.01.2024 at 10:00 A.M.
Auction end date	:	27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	:	10000/-
Max seal percentage	:	50% of the Reserve Price
Auction elapse time	:	10 (TEN) Minutes
Auction bid auto extension	:	10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

FORM-A

(BLOCK NAME-Rampurhat-I)

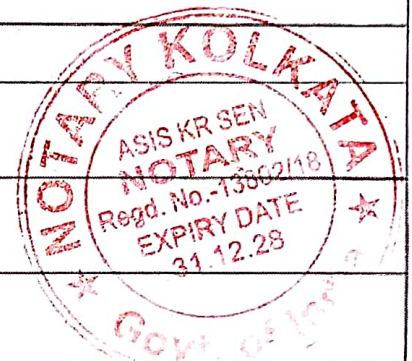
STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/006/2024

[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule,2016]

Proposed Mining Lease Area (in hectare)	3.50 Hectare	
Location- Mouza, JL, Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
		24°9'31.85"N
	24°9'31.74"N	87°35'31.506"E
	24°9'32.14"N	87°35'32.471"E
	24°9'31.134"N	87°35'32.994"E
	24°9'31.533"N	87°35'32.884"E
	24°9'31.671"N	87°35'34.179"E
	24°9'32.002"N	87°35'35.06"E
	24°9'31.947"N	87°35'36.383"E
	24°9'32.897"N	87°35'37.292"E
	24°9'33.076"N	87°35'37.967"E
	24°9'32.567"N	87°35'37.444"E
	24°9'33.283"N	87°35'38.615"E
	24°9'32.787"N	87°35'38.422"E
	24°9'31.437"N	87°35'37.334"E
	24°9'31.285"N	87°35'35.928"E
	24°9'29.839"N	87°35'34.399"E
	24°9'31.148"N	87°35'38.284"E
	24°9'31.354"N	87°35'41.825"E
	24°9'31.313"N	87°35'43.395"E
	24°9'30.817"N	87°35'44.277"E
	24°9'30.349"N	87°35'42.83"E
	24°9'29.302"N	87°35'41.012"E
	24°9'29.632"N	87°35'39.276"E
	24°9'29.605"N	87°35'39.276"E
	24°9'28.654"N	87°35'39.028"E
	24°9'24.838"N	87°35'35.584"E
	24°9'25.94"N	87°35'34.234"E
	24°9'27.717"N	87°35'34.799"E
	24°9'28.117"N	87°35'33.628"E
	24°9'29.343"N	87°35'33.793"E
	24°9'29.315"N	87°35'31.699"E
	24°9'28.213"N	87°35'31.424"E
	24°9'28.337"N	87°35'30.39"E
	24°9'27.896"N	87°35'29.77"E
	24°9'29.577"N	87°35'29.577"E
	24°9'30.858"N	87°35'30.101"E
	24°9'30.872"N	87°35'29.688"E
	24°9'31.836"N	87°35'30.073"E
Mouza-Tarachua, JI No. 36, Plot No. 899, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District- Birbhum, W.B.		

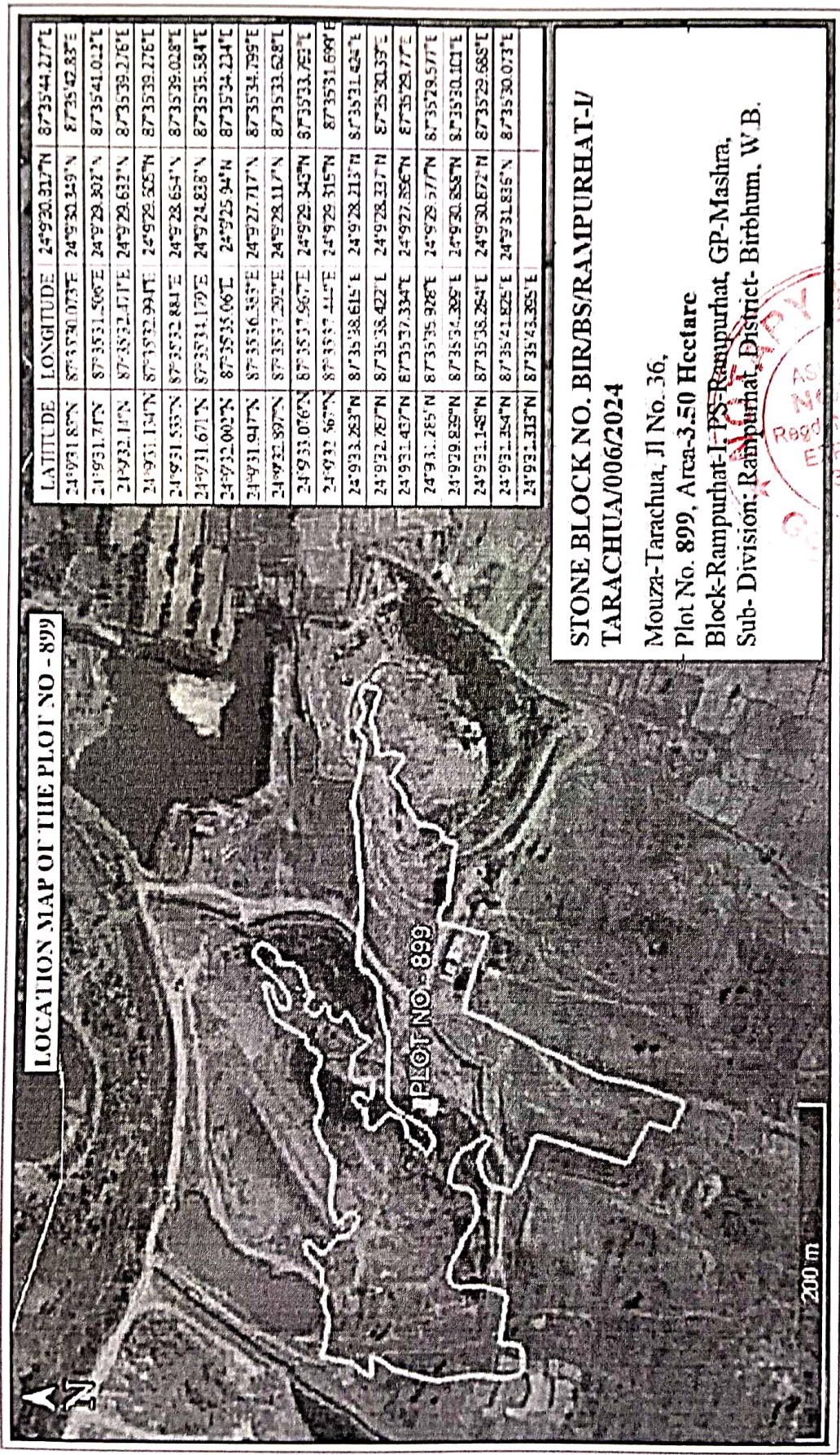
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Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land
Land Type	Vacant
Topography and Terrain	Flat topography
Minerals of mine	Black Stone
Period of mining lease	05 years
Approx. mineable depth	10 meter
Approx. mineable reserve	3,50,000 cum
Mineral dispatched in a month	5,833 cum
Sale price of mineral per cum(in ₹) @ of PWD Schedule	1,357/-
Value of mineral dispatched(in ₹)	79,15,833/-
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	79,15,900/-
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	7,91,590/-
Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	31,66,360/-
Bid Security @ 25% of Reserve Price (in ₹)	19,78,975/-
Approach Road	Yes,Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 13km in (S)direction
Nearest Public Structure (with Distance)	Salbadra High School 2.44km in (ES) direction
Nearest Railway station	Mallarpur rail station ,15.97km in (ES)direction
Nearest State Highway / National Highway	SH-14 in 11.14km (ES)direction,
Nearest Airport	Netaji Subhash Chanda Bose International Airport 185.92 in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA




 04/01/24
 District Magistrate
 Birbhum

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LOCATION MAP OF THE PLOT NO - 899

PLOT NO - 899

200 m

LATITUDE	LONGITUDE	24°20'31.7"N	87°35'44.27"E
24°20'31.85"N	87°35'40.07"E	24°20'30.349"N	87°35'42.83"E
24°20'31.74"N	87°35'31.50"E	24°20'29.302"N	87°35'41.01"E
24°20'32.14"N	87°35'32.47"E	24°20'29.632"N	87°35'39.276"E
24°20'31.134"N	87°35'32.994"E	24°20'29.505"N	87°35'39.276"E
24°20'31.535"N	87°35'32.881"E	24°20'28.654"N	87°35'39.038"E
24°20'31.671"N	87°35'34.179"E	24°20'24.838"N	87°35'35.584"E
24°20'32.002"N	87°35'35.06"E	24°20'25.94"N	87°35'34.234"E
24°20'31.947"N	87°35'36.335"E	24°20'27.717"N	87°35'34.799"E
24°20'32.897"N	87°35'37.297"E	24°20'28.117"N	87°35'33.638"E
24°20'33.076"N	87°35'37.967"E	24°20'29.345"N	87°35'33.753"E
24°20'32.567"N	87°35'37.445"E	24°20'29.315"N	87°35'31.699"E
24°20'33.263"N	87°35'38.615"E	24°20'28.215"N	87°35'31.425"E
24°20'32.767"N	87°35'38.422"E	24°20'28.337"N	87°35'30.339"E
24°20'31.437"N	87°35'37.334"E	24°20'27.856"N	87°35'29.772"E
24°20'31.285"N	87°35'35.928"E	24°20'28.577"N	87°35'29.577"E
24°20'29.835"N	87°35'34.395"E	24°20'30.858"N	87°35'30.101"E
24°20'31.148"N	87°35'36.264"E	24°20'30.872"N	87°35'29.685"E
24°20'31.354"N	87°35'41.825"E	24°20'31.835"N	87°35'30.073"E
24°20'31.313"N	87°35'43.365"E		

STONE BLOCK NO. BIRBS/RAMPURHAT-IV
TARACHUA/006/2024

Mouza-Tarachua, II No. 36,
Plot No. 899, Area-3.50 Hectare
Block-Rampurhat-I, PS-Rampurhat, GP-Mashra,
Sub-Division: Rampurhat District-Birbhum, W.B.





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GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101
E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 127 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09 /01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate , Birbhum
2. ADM and DL&LRO, Birbhum
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from **10.01.2024 to 24.01.2024** at the office of the ADM and D.L.&L.R.O., Birbhum, P.O. & P.S.- Suri, District- Birbhum, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

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- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
 - (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
 - (x) Document showing Solvency Amount @ 40% of the Reserve Price;
 - (xi) Self-attested copy of No-Mining Dues Certificate.
 - (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.

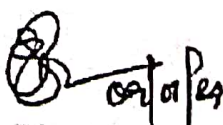
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	EXPIRY DATE OF BID SECURITY (IN RS.)	AUCTION ID
Rampur hat	BIR/BS/RAMPURHAT-TARACHUA/007/2024	TARACHUA 36	260	6.27	Please see FORM-A & Map annexed herewith	1,41,80,700/-	14,18,070/-	35,45,175/-	2024_WB_3631

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	: 10.01.2024 at 10:00 A.M.
Documents submission/payment end date	: 24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	: 25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	: 26.01.2024 at 06:00 P.M.
Auction start date	: 27.01.2024 at 10:00 A.M.
Auction end date	: 27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	: 10,000/-
Max seal percentage	: 50% of the Reserve Price
Auction elapse time	: 10 (TEN) Minutes
Auction bid auto extension	: 10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

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FORM-A

(BLOCK NAME-Rampurhat-I)

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/007/2024

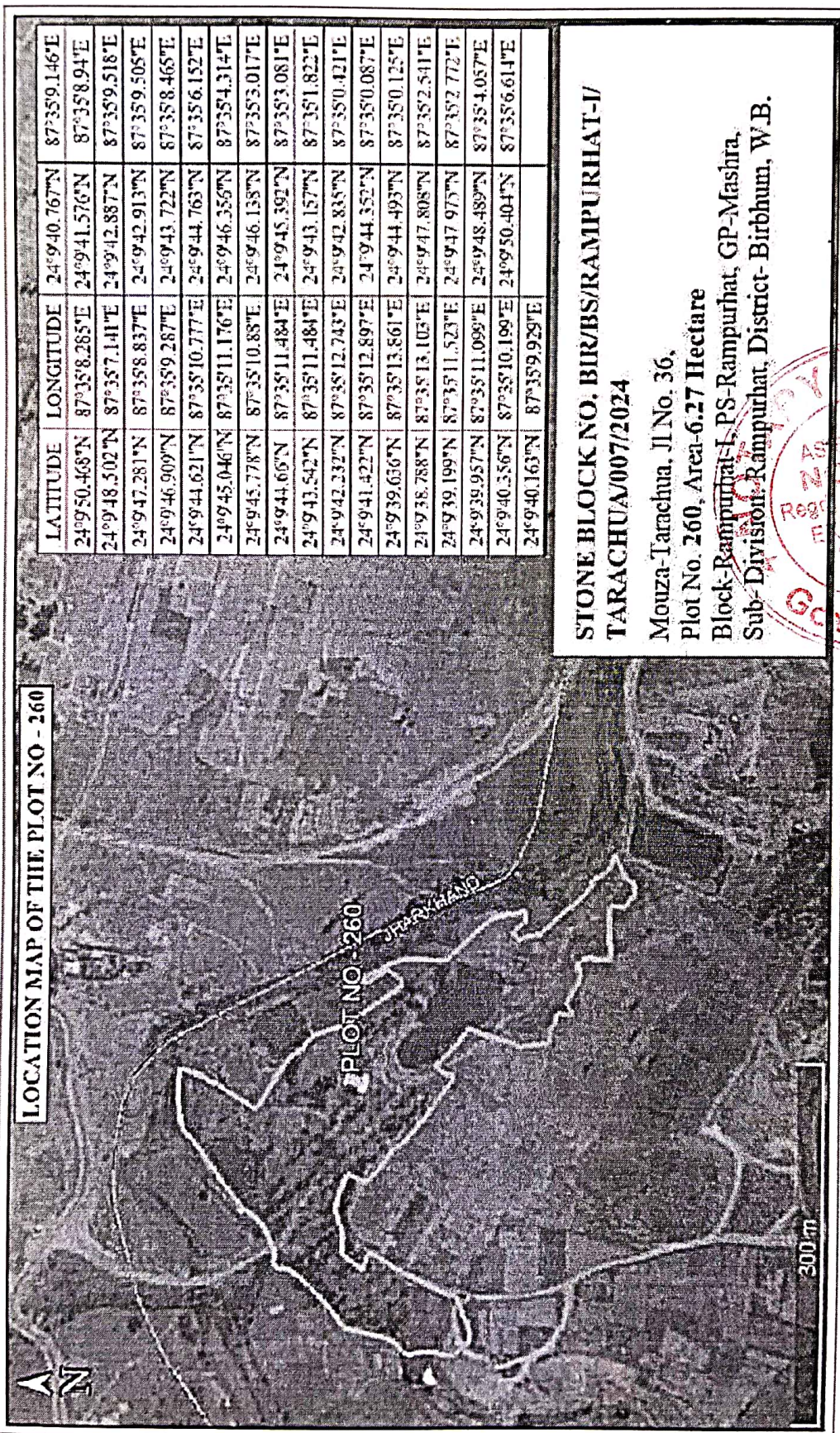
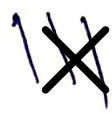
[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule,2016]

Proposed Mining Lease Area (in hectares)	6.27 Hectare	
Location- Mouza, JL, Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
	24°9'50.468"N	87°35'8.285"E
	24°9'48.502"N	87°35'7.141"E
	24°9'47.281"N	87°35'8.837"E
	24°9'46.909"N	87°35'9.287"E
	24°9'44.621"N	87°35'10.777"E
	24°9'45.046"N	87°35'11.176"E
	24°9'45.778"N	87°35'10.88"E
	24°9'44.66"N	87°35'11.484"E
	24°9'43.542"N	87°35'11.484"E
	24°9'42.232"N	87°35'12.743"E
	24°9'41.422"N	87°35'12.897"E
	24°9'39.636"N	87°35'13.861"E
	24°9'38.788"N	87°35'13.103"E
	24°9'39.199"N	87°35'11.523"E
	24°9'39.957"N	87°35'11.099"E
	24°9'40.356"N	87°35'10.199"E
	24°9'40.163"N	87°35'9.929"E
	24°9'40.767"N	87°35'9.146"E
	24°9'41.576"N	87°35'8.94"E
	24°9'42.887"N	87°35'9.518"E
	24°9'42.913"N	87°35'9.505"E
	24°9'43.722"N	87°35'8.465"E
	24°9'44.763"N	87°35'6.152"E
	24°9'46.356"N	87°35'4.314"E
	24°9'46.138"N	87°35'3.017"E
	24°9'45.392"N	87°35'3.081"E
	24°9'43.157"N	87°35'1.822"E
	24°9'42.835"N	87°35'0.421"E
	24°9'44.352"N	87°35'0.087"E
	24°9'44.493"N	87°35'0.125"E
	24°9'47.808"N	87°35'2.541"E
	24°9'47.975"N	87°35'2.772"E
	24°9'48.489"N	87°35'4.057"E
	24°9'50.404"N	87°35'6.614"E
	Mouza-Tarachua, JI No. 36, Plot No. 260, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District- Birbhum. W.B.	
Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land	
Land Type	Vacant	

Topography and Terrain	Flat topography
Period of mining lease	05 years
Minerals of mine	Black Stone
Approx. mineable depth	10 meter
Approx. mineable reserve	6,27,000 cum
Mineral dispatched in a month	10,450 cum
Sale price of mineral per cum(in ₹) @ of PWD Schedule	1,357/-
Value of mineral dispatched(in ₹)	1,41,80,650/-
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	1,41,80,700/-
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	14,18,070/-
Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	56,72,280/-
Bid Security @ 25% of Reserve Price (in ₹)	35,45,175/-
Approach Road	Yes, Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 13.63km in (S) direction
Nearest Public Structure (with Distance)	Salbadra High School 3.61km in (ES)direction
Nearest Railway station	Mallarpur railway station 17.14km in,(ES) direction
Nearest State Highway / National Highway	SH-14,in 13.01km (ES) direction
Nearest Airport	Netaji Subhash Chanda Bose International Airport 187.75 in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA




 District Magistrate
 Birbhum



LOCATION MAP OF THE PLOT NO - 260

LATITUDE	LONGITUDE	24°9'40.767"N	87°35'9.146"E
24°9'50.468"N	87°35'8.285"E	24°9'41.576"N	87°35'8.94"E
24°9'48.502"N	87°35'7.141"E	24°9'42.887"N	87°35'9.518"E
24°9'47.281"N	87°35'8.837"E	24°9'42.913"N	87°35'9.505"E
24°9'46.909"N	87°35'9.287"E	24°9'43.722"N	87°35'8.465"E
24°9'44.621"N	87°35'10.777"E	24°9'44.763"N	87°35'6.152"E
24°9'45.046"N	87°35'11.176"E	24°9'46.355"N	87°35'4.314"E
24°9'45.778"N	87°35'10.88"E	24°9'46.158"N	87°35'3.017"E
24°9'44.66"N	87°35'11.484"E	24°9'45.392"N	87°35'3.081"E
24°9'43.542"N	87°35'11.484"E	24°9'43.157"N	87°35'1.823"E
24°9'42.332"N	87°35'12.743"E	24°9'42.835"N	87°35'0.421"E
24°9'41.422"N	87°35'12.897"E	24°9'44.352"N	87°35'0.087"E
24°9'39.636"N	87°35'13.561"E	24°9'44.493"N	87°35'0.125"E
24°9'38.788"N	87°35'13.105"E	24°9'47.808"N	87°35'2.541"E
24°9'39.199"N	87°35'11.523"E	24°9'47.975"N	87°35'2.772"E
24°9'39.957"N	87°35'11.099"E	24°9'48.489"N	87°35'4.057"E
24°9'40.356"N	87°35'10.199"E	24°9'50.404"N	87°35'6.614"E
24°9'40.163"N	87°35'9.929"E		

**STONE BLOCK NO. BIR/BS/RAMPURHAT-I/
TARACHUA/007/2024**

Mouza-Tarachua, JI No. 36,
Plot No. 260, Area-6.27 Hectare
Block-Rampurhat-I, PS-Rampurhat, GP-Mashra,
Sub-Division-Rampurhat, District-Birbhum, W.B.





GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101
E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 128 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09/01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhumi district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate , Birbhumi
2. ADM and DL&LRO, Birbhumi
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from 10.01.2024 to 24.01.2024 at the office of the ADM and D.L.&L.R.O., Birbhumi, P.O. & P.S.- Suri, District- Birbhumi, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.

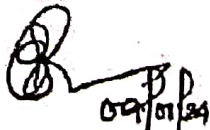
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Rampur hat	BIR/BS/RAMPURHAT-I/TARACHUA/008/2024	TARACHUA 36	1707	7.34	Please see FORM-A & Map annexed herewith	1,66,00,700/-	16,60,070/-	41,50,175/-	2024_WB_3632

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	: 10.01.2024 at 10:00 A.M.
Documents submission/payment end date	: 24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	: 25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	: 26.01.2024 at 06:00 P.M.
Auction start date	: 27.01.2024 at 10:00 A.M.
Auction end date	: 27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	: 10,000/-
Max seal percentage	: 50% of the Reserve Price
Auction elapse time	: 10 (TEN) Minutes
Auction bid auto extension	: 10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

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FORM-A

(BLOCK NAME-Rampurhat-I)

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/008/2024

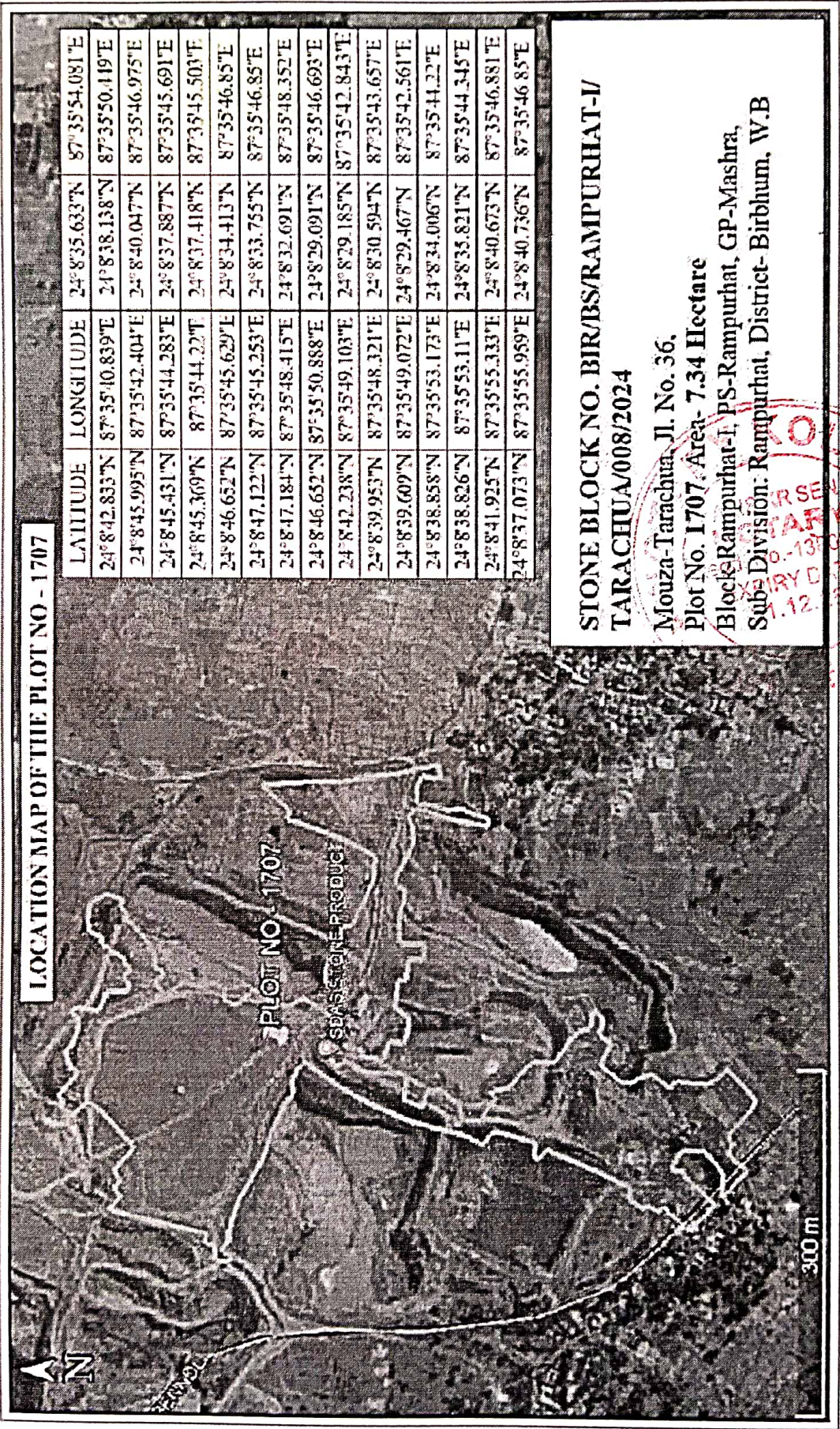
[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule,2016]

Proposed Mining Lease Area (in hectare)	7.34 Hectare	
Location- Mouza, JL, Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
	24°8'42.833"N	87°35'40.839"E
	24°8'45.995"N	87°35'42.404"E
	24°8'45.431"N	87°35'44.283"E
	24°8'45.369"N	87°35'44.22"E
	24°8'46.652"N	87°35'45.629"E
	24°8'47.122"N	87°35'45.253"E
	24°8'47.184"N	87°35'48.415"E
	24°8'46.652"N	87°35'50.888"E
	24°8'42.238"N	87°35'49.103"E
	24°8'39.953"N	87°35'48.321"E
	24°8'39.609"N	87°35'49.072"E
	24°8'38.858"N	87°35'53.173"E
	24°8'38.826"N	87°35'53.11"E
	24°8'41.925"N	87°35'55.333"E
	24°8'37.073"N	87°35'55.959"E
	24°8'35.633"N	87°35'54.081"E
	24°8'38.138"N	87°35'50.449"E
	24°8'40.047"N	87°35'46.975"E
	24°8'37.887"N	87°35'45.691"E
	24°8'37.418"N	87°35'45.503"E
	24°8'34.413"N	87°35'46.85"E
	24°8'33.755"N	87°35'46.85"E
	24°8'32.691"N	87°35'48.352"E
24°8'29.091"N	87°35'46.693"E	
24°8'29.185"N	87°35'42.843"E	
24°8'30.594"N	87°35'43.657"E	
24°8'29.467"N	87°35'42.561"E	
24°8'34.006"N	87°35'44.22"E	
24°8'35.821"N	87°35'44.345"E	
24°8'40.673"N	87°35'46.881"E	
24°8'40.736"N	87°35'46.85"E	
	Mouza-Tarachua, Jl. No. 36, Plot No. 1707, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District- Birbhum, W.B.	
Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land	
Land Type	Vacant	
Topography and Terrain	Flat topography	
Minerals of mine	Black Stone	
Period of mining lease	05 years	

Approx. mineable depth	10 meter
Approx. mineable reserve	7,34,000 cum
Mineral dispatched in a month	12,233 cum
Sale price of mineral per cum(in ₹) @ of PWD Schedule	1,357/-
Value of mineral dispatched(in ₹)	1,66,00,633/-
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	1,66,00,700/-
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	16,60,070/-
Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	66,40,280/-
Bid Security @ 25% of Reserve Price (in ₹)	41,50,175/-
Approach Road	Yes, Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 11.54km (S) direction
Nearest Public Structure (with Distance)	Salbadra High School 2.16km in (NE) direction
Nearest Railway station	Mallarpur rail station 15.06km in (ES) direction
Nearest State Highway / National Highway	SH-14, in 10.66 (ES) direction
Nearest Airport	Netaji Subhash Chandra Bose International Airport 186.49 in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA


 29/01/24
 District Magistrate
 Birbhum

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LOCATION MAP OF THE PLOT NO - 1707

LATITUDE	LONGITUDE	24° 8' 35.633" N	87° 35' 54.081" E
24° 8' 42.833" N	87° 35' 10.839" E	24° 8' 38.138" N	87° 35' 50.119" E
24° 8' 45.995" N	87° 35' 42.404" E	24° 8' 40.047" N	87° 35' 46.975" E
24° 8' 45.431" N	87° 35' 44.283" E	24° 8' 37.887" N	87° 35' 45.691" E
24° 8' 45.369" N	87° 35' 44.227" E	24° 8' 37.418" N	87° 35' 45.503" E
24° 8' 46.652" N	87° 35' 45.629" E	24° 8' 34.413" N	87° 35' 46.85" E
24° 8' 47.122" N	87° 35' 45.253" E	24° 8' 33.755" N	87° 35' 46.85" E
24° 8' 47.184" N	87° 35' 48.415" E	24° 8' 32.691" N	87° 35' 48.352" E
24° 8' 46.632" N	87° 35' 50.888" E	24° 8' 29.091" N	87° 35' 46.693" E
24° 8' 42.238" N	87° 35' 49.103" E	24° 8' 29.185" N	87° 35' 42.843" E
24° 8' 39.953" N	87° 35' 48.321" E	24° 8' 30.594" N	87° 35' 43.657" E
24° 8' 39.609" N	87° 35' 49.072" E	24° 8' 29.467" N	87° 35' 42.561" E
24° 8' 38.858" N	87° 35' 53.173" E	24° 8' 34.006" N	87° 35' 44.22" E
24° 8' 38.826" N	87° 35' 53.11" E	24° 8' 35.821" N	87° 35' 44.345" E
24° 8' 41.925" N	87° 35' 55.333" E	24° 8' 40.673" N	87° 35' 46.881" E
24° 8' 37.073" N	87° 35' 55.989" E	24° 8' 40.736" N	87° 35' 46.85" E

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/
TARACHUA/008/2024

Mouza-Tarachua, Jl. No. 36,
Plot No. 1707, Area- 7.34 Hectare
Block-Rampurhat-I, PS-Rampurhat, GP-Mashra,
Sub-Division: Rampurhat, District- Birbhum, W.B





~~17~~

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101

E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 129 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09/01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

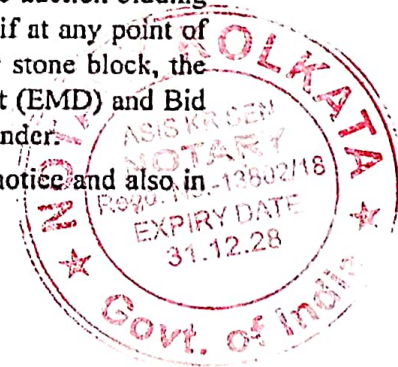
Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate , Birbhum
2. ADM and DL&LRO, Birbhum
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from 10.01.2024 to 24.01.2024 at the office of the ADM and D.L.&L.R.O., Birbhum, P.O. & P.S.- Suri, District- Birbhum, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;



1X8

- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.

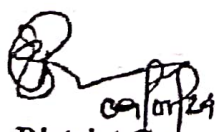
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Rampurhat	BIR/BS/RAMPURHAT-TARACHUA/069/2024	TARACHUA 36	1949	2.25	Please see FORM-A & Map annexed herewith	50,88,800/-	5,08,880/-	12,72,200/-	2024_WB_3633

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	: 10.01.2024 at 10:00 A.M.
Documents submission/payment end date	: 24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	: 25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	: 26.01.2024 at 06:00 P.M.
Auction start date	: 27.01.2024 at 10:00 A.M.
Auction end date	: 27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	: 10,000/-
Max seal percentage	: 50% of the Reserve Price
Auction elapse time	: 10 (TEN) Minutes
Auction bid auto extension	: 10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

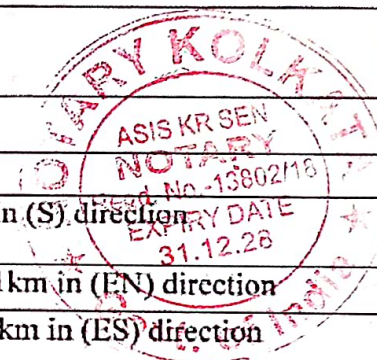
FORM-A
(BLOCK NAME-Rampurhat-I)

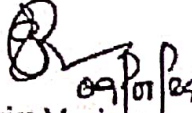
STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/009/2024
[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule,2016]

Proposed Mining Lease Area (in hectare)	2.25 Hectare	
Location- Mouza, JL, Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
	24°8'32.505"N	87°36'21.057"E
	24°8'31.785"N	87°36'23.421"E
	24°8'31.064"N	87°36'23.295"E
	24°8'30.369"N	87°36'25.797"E
	24°8'30.192"N	87°36'26.531"E
	24°8'32.607"N	87°36'27.908"E
	24°8'33.138"N	87°36'27.453"E
	24°8'33.175"N	87°36'27.453"E
	24°8'33.782"N	87°36'27.668"E
	24°8'33.681"N	87°36'28.882"E
	24°8'35.413"N	87°36'28.604"E
	24°8'35.88"N	87°36'29.362"E
	24°8'35.286"N	87°36'30.158"E
	24°8'36.576"N	87°36'31.612"E
	24°8'36.323"N	87°36'33.116"E
	24°8'36.942"N	87°36'32.699"E
	24°8'37.334"N	87°36'33.445"E
	24°8'36.184"N	87°36'33.837"E
	24°8'35.906"N	87°36'31.688"E
	24°8'35.071"N	87°36'31.283"E
	24°8'35.198"N	87°36'32.762"E
	24°8'34.819"N	87°36'32.863"E
	24°8'34.313"N	87°36'32.08"E
	24°8'34.591"N	87°36'31.334"E
	24°8'33.984"N	87°36'30.828"E
	24°8'34.212"N	87°36'30.272"E
	24°8'33.593"N	87°36'29.665"E
	24°8'31.684"N	87°36'27.693"E
	24°8'30.963"N	87°36'27.403"E
	24°8'29.649"N	87°36'26.505"E
	24°8'30.167"N	87°36'25.646"E
	24°8'30.609"N	87°36'24.748"E
24°8'31.292"N	87°36'20.792"E	
24°8'29.763"N	87°36'20.4"E	
24°8'30.951"N	87°36'20.033"E	
24°8'30.888"N	87°36'19.111"E	
24°8'31.305"N	87°36'19.085"E	
24°8'31.81"N	87°36'19.389"E	
24°8'31.701"N	87°36'19.901"E	
24°8'32.421"N	87°36'19.853"E	
24°8'32.154"N	87°36'20.655"E	
Mouza-Tarachua, JL No. 36, Plot No. 1949, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District- Birbhum, W.B.		

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Status of Plot (Govt. Land/Forest and/Non-Govt. Land)	Govt. Land
Land Type	Vacant Land
Topography and Terrain	Flat topography
Minerals of mine	Black Stone
Period of mining lease	05 years
Approx. mineable depth	10 meter
Approx. mineable reserve	2,25,000 cum
Mineral dispatched in a month	3,750 cum
Sale price of mineral per cum(in ₹) @ of PWD Schedule	1,357/-
Value of mineral dispatched(in ₹)	50,88,750/-
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	50,88,800/-
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	5,08,880/-
Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	20,35,520/-
Bid Security @ 25% of Reserve Price (in ₹)	12,72,200/-
Approach Road	Yes, Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 11.45km in (S) direction
Nearest Public Structure (with Distance)	Salbadra High School 1.21km in (EN) direction
Nearest Railway station	Mallarpur rail station 9.65km in (ES) direction
Nearest State Highway / National Highway	SH-14 in 13.92km (ES) direction
Nearest Airport	Netaji Subhash Chanda Bose International Airport 184.26 in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA




 09/01/24
 District Magistrate
 Birbhum



GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101
E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 130 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09/01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

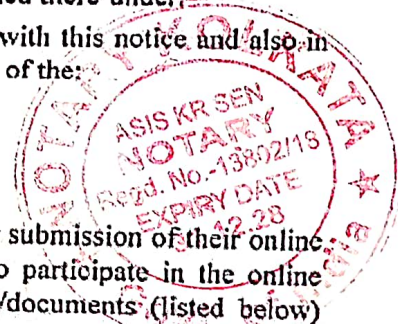
Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso-facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate, Birbhum
2. ADM and DL&LRO, Birbhum
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from **10.01.2024 to 24.01.2024** at the office of the ADM and D.L.&L.R.O., Birbhum, P.O. & P.S.- Suri, District- Birbhum, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;



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- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.


SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Rampur hat	BIR/BS/RAMPURHAT-I/TARACHUA/010/2024	TARACHUA 36	3705	5.47	Please see FORM-A & Map annexed herewith	1,23,71,400/-	12,37,140/-	30,92,850/-	2024 NPB 3634

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	:	10.01.2024 at 10:00 A.M.
Documents submission/payment end date	:	24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	:	25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	:	26.01.2024 at 06:00 P.M.
Auction start date	:	27.01.2024 at 10:00 A.M.
Auction end date	:	27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	:	10,000/-
Max seal percentage	:	50% of the Reserve Price
Auction elapse time	:	10 (TEN) Minutes
Auction bid auto extension	:	10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

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FORM-A

(BLOCK NAME-Rampurhat-I)

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/010/2024

[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule,2016]

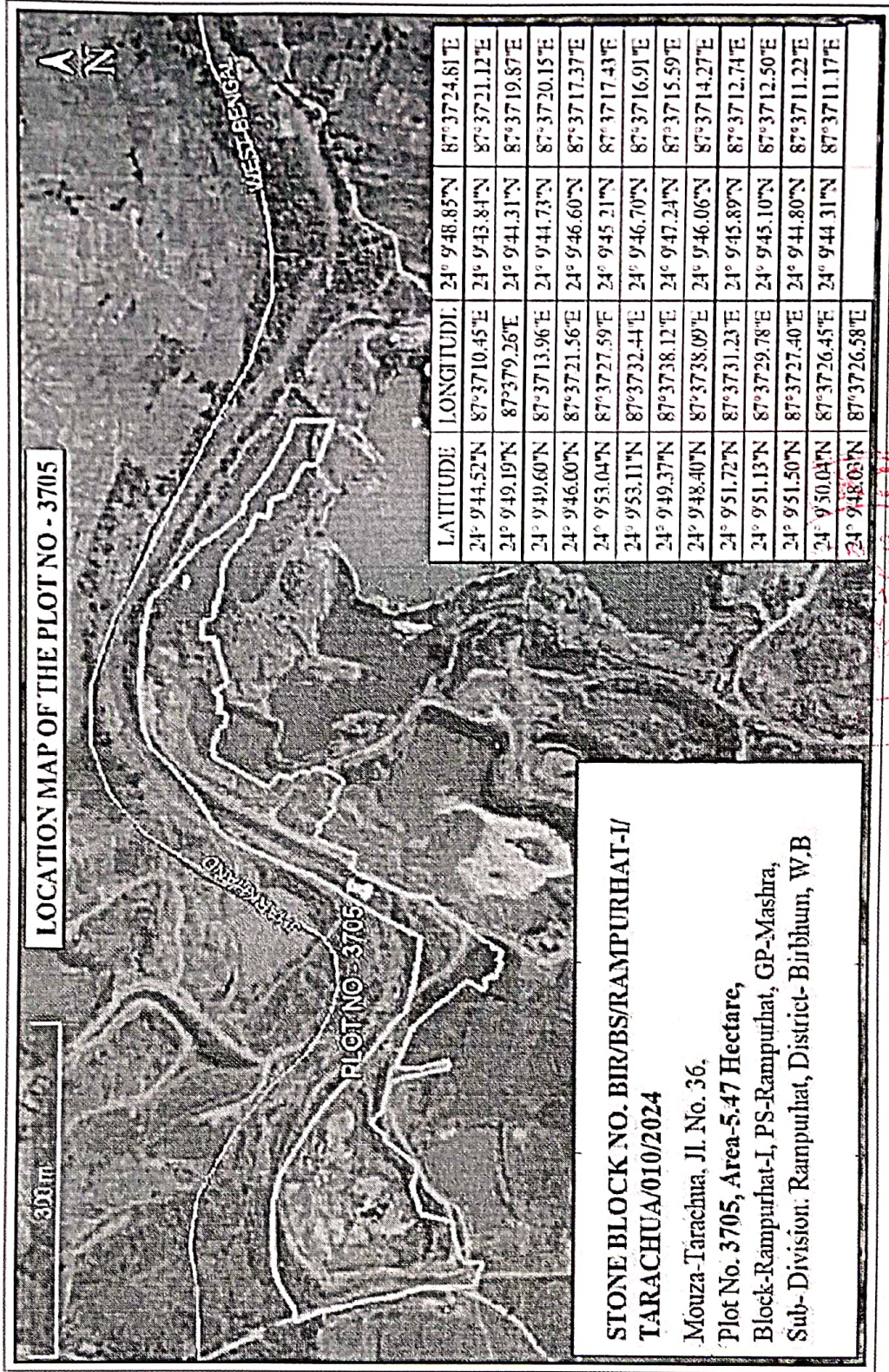
Proposed Mining Lease Area (in hectare)	5.47 Hectare	
Location- Mouza, JI., Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
	24° 9'44.52"N	87°37'10.45"E
	24° 9'49.19"N	87°37'9.26"E
	24° 9'49.60"N	87°37'13.96"E
	24° 9'46.00"N	87°37'21.56"E
	24° 9'53.04"N	87°37'27.59"E
	24° 9'53.11"N	87°37'32.44"E
	24° 9'49.37"N	87°37'38.12"E
	24° 9'48.40"N	87°37'38.09"E
	24° 9'51.72"N	87°37'31.23"E
	24° 9'51.13"N	87°37'29.78"E
	24° 9'51.50"N	87°37'27.40"E
	24° 9'50.04"N	87°37'26.45"E
	24° 9'48.03"N	87°37'26.58"E
	24° 9'48.85"N	87°37'24.81"E
	24° 9'43.84"N	87°37'21.12"E
	24° 9'44.31"N	87°37'19.87"E
	24° 9'44.73"N	87°37'20.15"E
	24° 9'46.60"N	87°37'17.37"E
	24° 9'45.21"N	87°37'17.43"E
24° 9'46.70"N	87°37'16.91"E	
24° 9'47.24"N	87°37'15.59"E	
24° 9'46.06"N	87°37'14.27"E	
24° 9'45.89"N	87°37'12.74"E	
24° 9'45.10"N	87°37'12.50"E	
24° 9'44.80"N	87°37'11.22"E	
24° 9'44.31"N	87°37'11.17"E	
	Mouza-Tarachua, JI. No. 36, Plot No. 3705, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District- Birbhum, W.B.	
Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land	
Land Type	Danga	
Topography and Terrain	Flat topography	
Minerals of mine	Black Stone	
Period of mining lease	05 years	
Approx. mineable depth	10 meter	

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Approx. mineable reserve	5,47,000 cum
Mineral dispatched in a month	9,117 cum
Sale price of mineral per cum (in ₹) @ of PWD Schedule	1,357/-
Value of mineral dispatched (in ₹)	1,23,71,317/-
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	1,23,71,400/-
Earnest Money Deposit (EMD) @ 10% of the Reserve Price (in ₹)	12,37,140/-
Minimum Solvency Amount (@ 40% of the Reserved Price) (in ₹)	49,48,560/-
Bid Security @ 25% of Reserve Price (in ₹)	30,92,850/-
Approach Road	Yes, Metal
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 13.76km in (S) direction
Nearest Public Structure (with Distance)	Salbadra High School 1.38 km (S) direction
Nearest Railway station	Mallarpur railway station 4.24km (ES) direction.
Nearest State Highway / National Highway	SH-14 in 11.37km (ES) direction.
Nearest Airport	Netaji Subhash Chandra Bose International Airport 185.16 in (ES) direction.
Nearest Reserve Protected / Reserved Forest (with Distance)	NA

09/01/24
District Magistrate
Birbhum

1 X 8



LOCATION MAP OF THE PLOT NO - 3705

LATITUDE	LONGITUDE	LATITUDE	LONGITUDE
24° 9'44.52"N	87° 37'10.45"E	24° 9'48.85"N	87° 37'24.81"E
24° 9'49.19"N	87° 37'9.26"E	24° 9'43.84"N	87° 37'21.12"E
24° 9'49.60"N	87° 37'13.96"E	24° 9'41.31"N	87° 37'19.87"E
24° 9'46.00"N	87° 37'21.56"E	24° 9'44.73"N	87° 37'20.15"E
24° 9'53.04"N	87° 37'27.59"E	24° 9'46.60"N	87° 37'17.37"E
24° 9'53.11"N	87° 37'32.44"E	24° 9'45.21"N	87° 37'17.43"E
24° 9'49.37"N	87° 37'38.12"E	24° 9'46.70"N	87° 37'16.91"E
24° 9'48.40"N	87° 37'38.09"E	24° 9'47.24"N	87° 37'15.59"E
24° 9'51.72"N	87° 37'31.23"E	24° 9'46.06"N	87° 37'14.27"E
24° 9'51.13"N	87° 37'29.78"E	24° 9'45.89"N	87° 37'12.74"E
24° 9'51.50"N	87° 37'27.40"E	24° 9'45.10"N	87° 37'12.50"E
24° 9'50.04"N	87° 37'26.45"E	24° 9'44.80"N	87° 37'11.22"E
24° 9'48.03"N	87° 37'26.58"E	24° 9'44.31"N	87° 37'11.17"E

**STONE BLOCK NO. BIR/BS/RAMPURHAT-I/
TARACHUA/010/2024**
 Mouza-Tarachua, JI. No. 36.
 Plot No. 3705, Area-5.47 Hectare,
 Block-Rampurhat-I, PS-Rampurhat, GP-Mashra,
 Sub-Division: Rampurhat, District- Birbhum, W.B





GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101
E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 131 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09 /01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate, Birbhum
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3. Jurisdictional Blok Land & Land Reforms Offices.

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- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

- 1 X 2
- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.

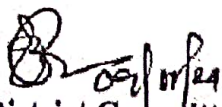
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTAR E)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Rampur hat	BIR/BS/RAMPURHAT-I/TARACHUA/011/2024	TARACHUA 36	46	1.86	Please see FORM-A & Map annexed herewith	42,06,700/-	4,20,670/-	10,51,675/-	2024/WB/3635

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	:	10.01.2024 at 10:00 A.M.
Documents submission/payment end date	:	24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	:	25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	:	26.01.2024 at 06:00 P.M.
Auction start date	:	27.01.2024 at 10:00 A.M.
Auction end date	:	27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	:	10,000/-
Max seal percentage	:	50% of the Reserve Price
Auction elapse time	:	10 (TEN) Minutes
Auction bid auto extension	:	10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

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FORM-A

(BLOCK NAME-Rampurhat-I)

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHHUA/011/2024

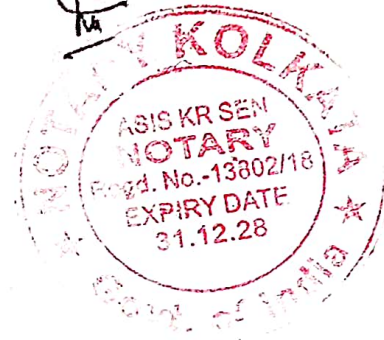
[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule,2016]

Proposed Mining Lease Area (in hectare)	1.86 Hectare	
Location- Mouza, JL, Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
	24°9'37.2"N	87°34'38.437"E
	24°9'37.553"N	87°34'39.358"E
	24°9'36.15"N	87°34'43.138"E
	24°9'33.131"N	87°34'48.652"E
	24°9'31.16"N	87°34'46.95"E
	24°9'31.16"N	87°34'46.918"E
	24°9'32.092"N	87°34'44.723"E
	24°9'33.88"N	87°34'43.566"E
	24°9'32.991"N	87°34'42.26"E
	24°9'33.88"N	87°34'41.371"E
	24°9'35.069"N	87°34'41.757"E
	24°9'34.223"N	87°34'40.6"E
	24°9'33.88"N	87°34'39.787"E
	24°9'35.401"N	87°34'40.311"E
24°9'36.065"N	87°34'39.101"E	
24°9'36.868"N	87°34'39.861"E	
	Mouza-Tarachua, JI. No. 36, Plot No. 46, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District Birbhum, W.B.	
Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land	
Land Type	Vacant Land	
Topography and Terrain	Flat topography	
Minerals of mine	Black Stone	
Period of mining lease	05 years	
Approx. mineable depth	10 meter	
Approx. mineable reserve	1,86,000 cum	
Mineral dispatched in a month	3,100 cum	
Sale price of mineral per cum(in ₹) @ of PWD Schedule	1,357/-	
Value of mineral dispatched(in ₹)	42,06,700/-	
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	42,06,700/-	

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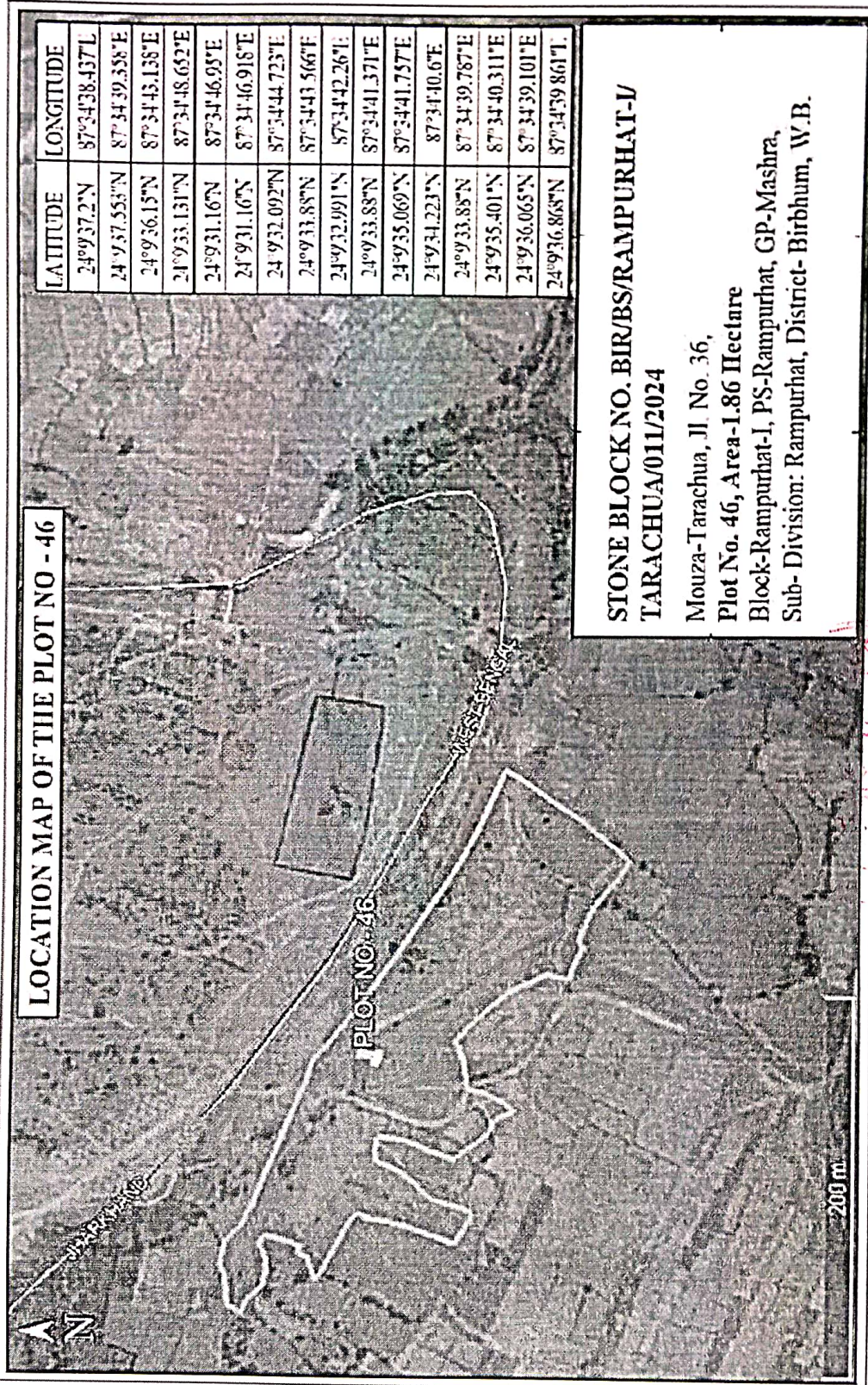
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	4,20,670/-
Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	16,82,680/-
Bid Security @ 25% of Reserve Price (in ₹)	10,51,675/-
Approach Road	Yes, Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 12.92Km (South) Direction
Nearest Public Structure (with Distance)	Salbadra High school (ES) Direction
Nearest Railway station	Mallarpur railway station, 17.16km (ES) Direction
Nearest State Highway / National Highway	SH-14, in (E) Direction
Nearest Airport	Netaji Subhash Chanda Bose International Airport 187.15 in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA

09/01/24
District Magistrate
Birbhum



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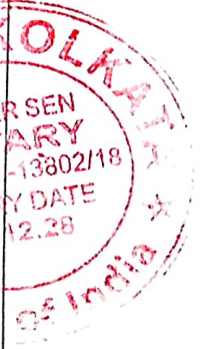
LOCATION MAP OF THE PLOT NO - 46



LATITUDE	LONGITUDE
24°9'37.2"N	87°34'38.437"E
24°9'37.553"N	87°34'39.538"E
24°9'36.15"N	87°34'43.138"E
24°9'33.131"N	87°34'48.652"E
24°9'31.167"N	87°34'46.95"E
24°9'31.167"N	87°34'46.918"E
24°9'32.092"N	87°34'44.723"E
24°9'33.88"N	87°34'43.566"E
24°9'32.991"N	87°34'42.267"E
24°9'33.88"N	87°34'41.371"E
24°9'35.069"N	87°34'41.757"E
24°9'34.223"N	87°34'40.67"E
24°9'33.88"N	87°34'39.787"E
24°9'35.401"N	87°34'40.311"E
24°9'36.065"N	87°34'39.101"E
24°9'36.868"N	87°34'39.861"E

**STONE BLOCK NO. BIRBS/RAMPURHAT-I/
TARACHUA/011/2024**

Mouza-Tarachua, JI No. 36,
Plot No. 46, Area-1.86 Hectare
Block-Rampurhat-I, PS-Rampurhat, GP-Mashra,
Sub-Division: Rampurhat, District-Birbhum, W.B.





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GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101
E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 132 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09/01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhumi district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate, Birbhumi
2. ADM and DL&LRO, Birbhumi
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from 10.01.2024 to 24.01.2024 at the office of the ADM and D.L.&L.R.O., Birbhumi, P.O. & P.S. Suri, District- Birbhumi, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

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- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.

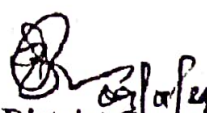
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Rampur hat	BIR/BS/RAMPURHAT-I/TARACHUA/012/2024	TARACHUA 36	70	4.21	Please see FORM-A & Map annexed herewith	95,21,700/-	9,52,170/-	23,80,425/-	2024 WB_3636

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	:	10.01.2024 at 10:00 A.M.
Documents submission/payment end date	:	24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	:	25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	:	26.01.2024 at 06:00 P.M.
Auction start date	:	27.01.2024 at 10:00 A.M.
Auction end date	:	27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	:	10,000/-
Max seal percentage	:	50% of the Reserve Price
Auction elapse time	:	10 (TEN) Minutes
Auction bid auto extension	:	10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

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FORM-A

(BLOCK NAME-Rampurhat-I)

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/012/2024

[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule,2016]

Proposed Mining Lease Area (in hectare)	4.21 Hectare	
Location- Mouza, JL, Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area..	Latitude	Longitude
	24° 09'19.85"N 24°9'21.885"N 24°9'24.154"N 24°9'21.628"N 24°9'24.386"N 24°9'25.572"N 24°9'22.04"N 24°9'22.633"N 24°9'20.39"N 24°9'18.096"N 24°9'16.472"N 24°9'11.703"N 24°9'9.976"N 24°9'13.379"N 24°9'16.085"N 24°9'13.636"N 24°9'14.049"N 24°9'16.524"N 24°9'18.741"N 24°9'19.772"N 24°9'19.617"N 24°9'21.138"N 24°9'18.844"N 24°9'20.39"N	87°34'48.79"E 87°34'39.365"E 87°34'42.355"E 87°34'47.201"E 87°34'47.974"E 87°34'48.928"E 87°34'49.134"E 87°34'49.624"E 87°34'50.501"E 87°34'55.063"E 87°34'54.986"E 87°35'0.838"E 87°35'3.879"E 87°34'56.739"E 87°34'52.924"E 87°34'50.939"E 87°34'50.707"E 87°34'52.846"E 87°34'49.134"E 87°34'47.639"E 87°34'51.583"E 87°34'44.649"E 87°34'41.195"E 87°34'49.134"E
	Mouza-Tarachua, Jl. No. 36 ,Plot No. 70, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District- Birbhum, W.B.	
Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land	
Land Type	Danga	
Topography and Terrain	Flat topography	
Minerals of mine	Black Stone	
Period of mining lease	05 years	
Approx. mineable depth	10 meter	

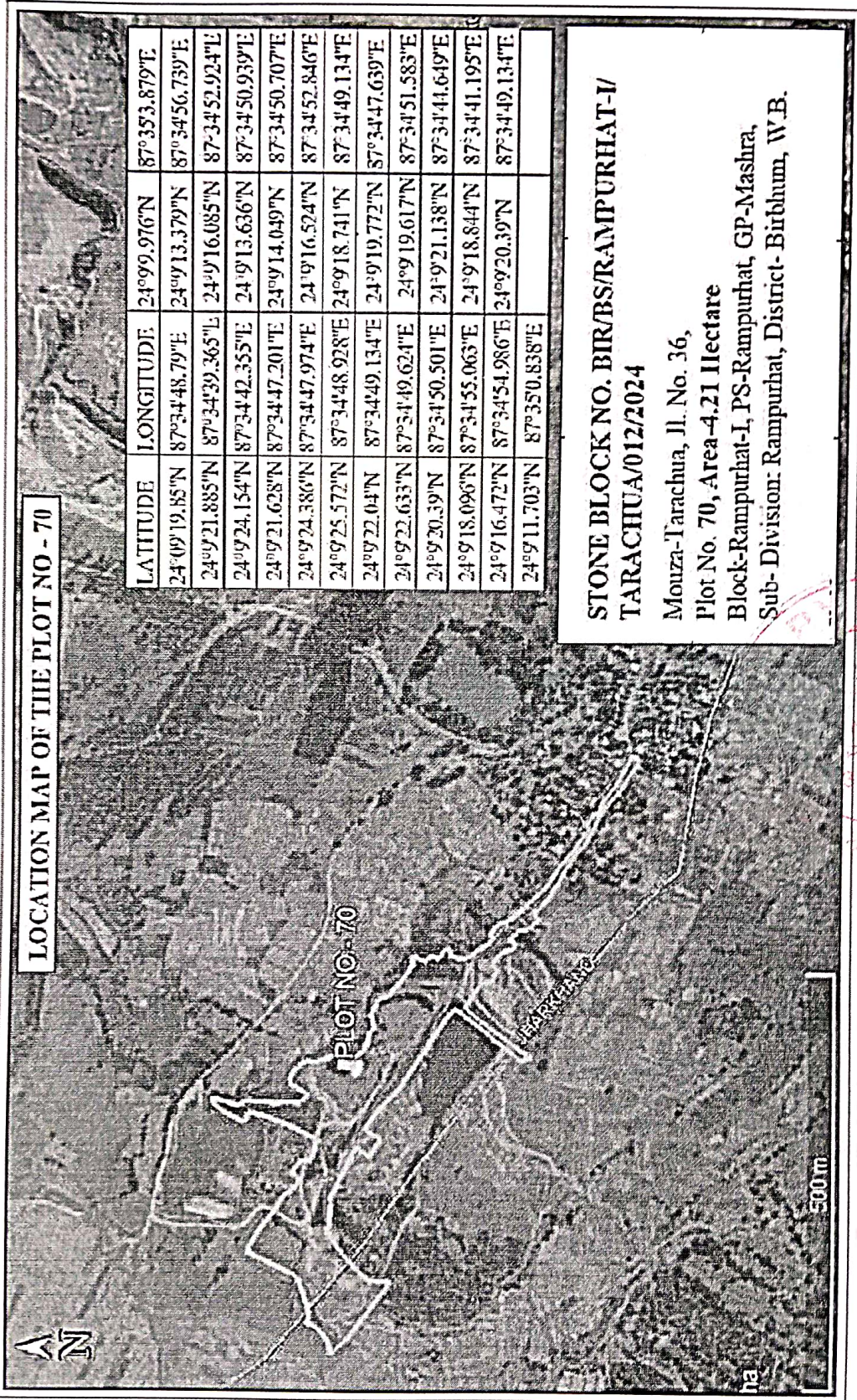
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Approx. mineable reserve	4,21,000 cum
Mineral dispatched in a month	7,017 cum
Sale price of mineral per cum(in ₹) @ of PWD Schedule	1,357/-
Value of mineral dispatched(in ₹)	95,21,617/-
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	95,21,700/-
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	9,52,170/-
Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	38,08,680/-
Bid Security @ 25% of Reserve Price (in ₹)	23,80,425/-
Approach Road	Yes, Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deocha barrage in 12.87km (S) direction,
Nearest Public Structure (with Distance)	Salbodra High School in 2.71km(E) direction
Nearest Railway station	Mallarpur railway station in,17.13km(ES) direction
Nearest State Highway / National Highway	SH-18.42m in ,(E) direction
Nearest Airport	Netaji Subhash Chanda Bose International Airport 186.17 in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA

District Magistrate
 Birblum

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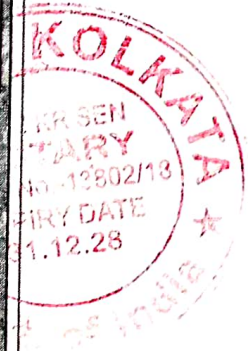
LOCATION MAP OF THE PLOT NO - 70



LATITUDE	LONGITUDE	24°9'9.976"N	87°35'3.879"E
24°9'19.85"N	87°34'48.79"E	24°9'13.379"N	87°34'56.739"E
24°9'21.885"N	87°34'39.365"E	24°9'16.085"N	87°34'52.924"E
24°9'24.154"N	87°34'42.355"E	24°9'13.636"N	87°34'50.939"E
24°9'21.628"N	87°34'47.201"E	24°9'14.049"N	87°34'50.707"E
24°9'24.386"N	87°34'47.974"E	24°9'16.524"N	87°34'52.846"E
24°9'25.572"N	87°34'48.928"E	24°9'18.741"N	87°34'49.134"E
24°9'22.04"N	87°34'49.134"E	24°9'19.772"N	87°34'47.639"E
24°9'22.633"N	87°34'49.624"E	24°9'19.617"N	87°34'51.583"E
24°9'20.39"N	87°34'50.501"E	24°9'21.138"N	87°34'44.649"E
24°9'18.096"N	87°34'55.063"E	24°9'18.844"N	87°34'41.195"E
24°9'16.472"N	87°34'54.986"E	24°9'20.39"N	87°34'49.134"E
24°9'11.703"N	87°35'0.838"E		

**STONE BLOCK NO. BIRBS/RAMPURHAT-I
TARACHUA/012/2024**

Mouza-Tarachua, II. No. 36,
Plot No. 70, Area-4.21 Hectare
Block-Rampurhat-I, PS-Rampurhat, GP-Mashra,
Sub- Division: Rampurhat, District-Birbhum, W.B.





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GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN – 731101

E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 133 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09/01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

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1. District Magistrate, Birbhum
2. ADM and DL&LRO, Birbhum
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from 10.01.2024 to 24.01.2024 at the office of the ADM and D.L.&L.R.O., Birbhum, P.O. & P.S.- Suri, District- Birbhum, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

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- (vii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

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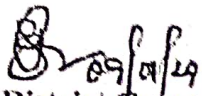
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL.	PLOT NO.	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Kampurhat	BIR/BS/RAMPURHAT-TAKACHUA/013/2024	TAKACHUA 36	4141	2.314	Please see FORM-A & Map annexed herewith	78,50,300/-	7,85,030/-	19,62,575/-	2024_WB_3637

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	:	10.01.2024 at 10:00 A.M.
Documents submission/payment end date	:	24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	:	25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	:	26.01.2024 at 06:00 P.M.
Auction start date	:	27.01.2024 at 10:00 A.M.
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Max seal percentage	:	50% of the Reserve Price
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For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

FORM-A

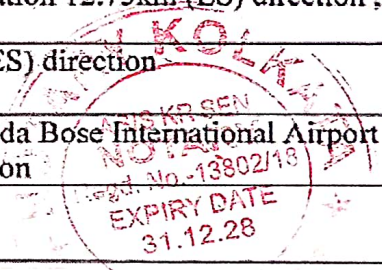
(BLOCK NAME-Rampurhat-I)

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/013/2024

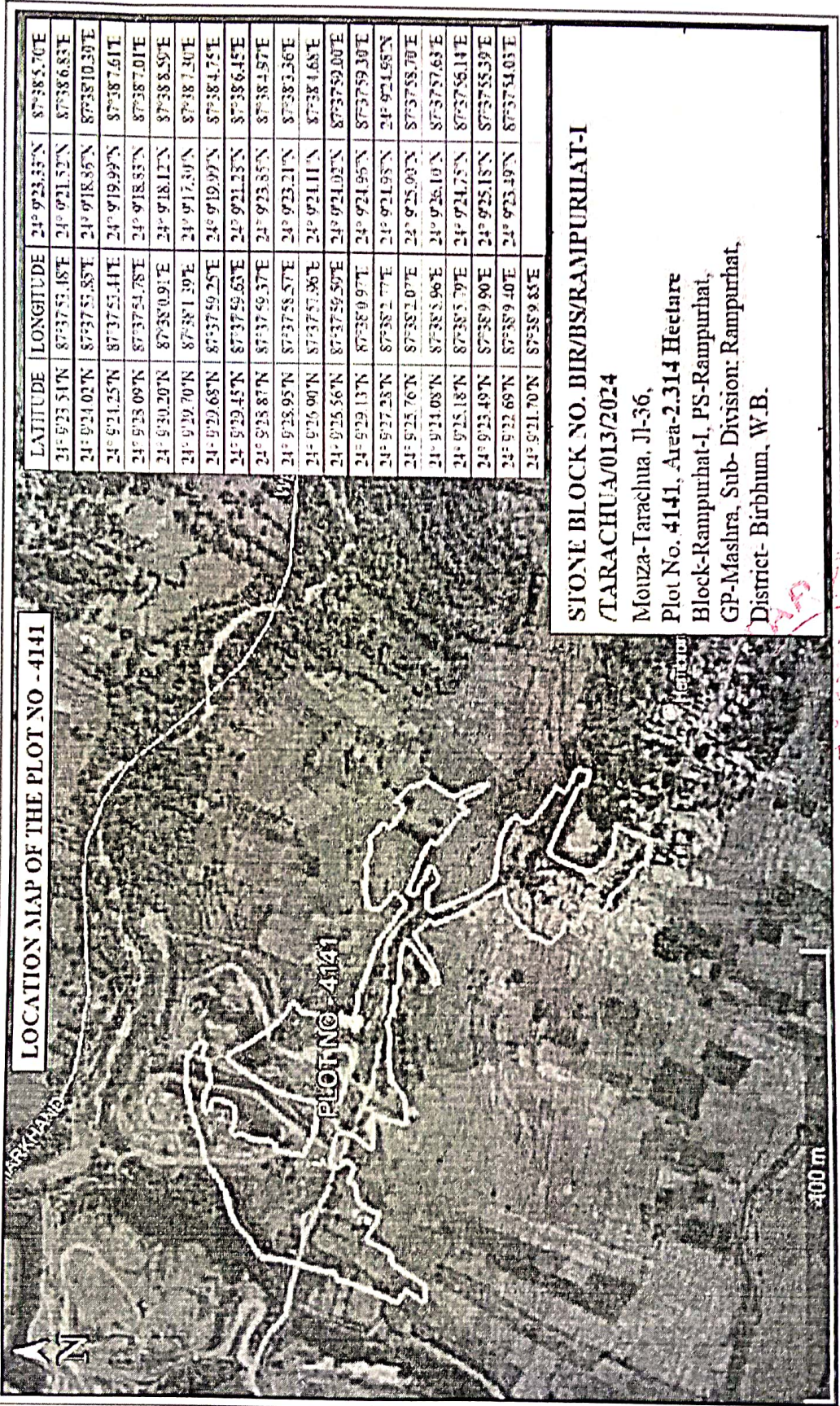
[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule, 2016]

Proposed Mining Lease Area (in hectare)	2.314 Hectare	
Location- Mouza, JL, Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
	24° 9'23.54"N	87°37'53.48"E
	24° 9'24.02"N	87°37'53.85"E
	24° 9'24.25"N	87°37'53.44"E
	24° 9'28.09"N	87°37'54.78"E
	24° 9'30.20"N	87°38'0.91"E
	24° 9'29.70"N	87°38'1.39"E
	24° 9'29.68"N	87°37'59.25"E
	24° 9'29.45"N	87°37'59.63"E
	24° 9'28.87"N	87°37'59.37"E
	24° 9'28.95"N	87°37'58.57"E
	24° 9'26.90"N	87°37'57.96"E
	24° 9'26.56"N	87°37'59.59"E
	24° 9'29.13"N	87°38'0.97"E
	24° 9'27.28"N	87°38'2.77"E
	24° 9'25.76"N	87°38'2.07"E
	24° 9'24.08"N	87°38'5.96"E
	24° 9'25.18"N	87°38'5.79"E
	24° 9'23.49"N	87°38'9.90"E
	24° 9'22.69"N	87°38'9.40"E
	24° 9'21.70"N	87°38'9.85"E
	24° 9'23.33"N	87°38'5.70"E
	24° 9'21.52"N	87°38'6.83"E
	24° 9'18.86"N	87°38'10.30"E
	24° 9'19.99"N	87°38'7.61"E
	24° 9'18.83"N	87°38'7.01"E
	24° 9'18.12"N	87°38'8.59"E
	24° 9'17.30"N	87°38'7.30"E
	24° 9'19.99"N	87°38'4.75"E
	24° 9'21.28"N	87°38'6.45"E
24° 9'23.85"N	87°38'4.97"E	
24° 9'23.21"N	87°38'3.36"E	
24° 9'24.11"N	87°38'4.68"E	
24° 9'24.02"N	87°37'59.00"E	
24° 9'24.96"N	87°37'59.30"E	
24° 9'24.98"N	24° 9'24.98"N	
24° 9'25.90"N	87°37'58.70"E	
24° 9'26.10"N	87°37'57.63"E	
24° 9'24.75"N	87°37'56.14"E	
24° 9'25.18"N	87°37'55.39"E	
24° 9'23.49"N	87°37'54.03"E	
	Mouza-Tarachua, Jl. No. 36, Plot No. 4141, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District- Birbhum, W.B.	
Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land	
Land Type	Vacant	
Topography and Terrain	Flat topography	

Minerals of mine	Black Stone
Period of mining lease	05 years
Approx. mineable depth	15 meter
Approx. mineable reserve	3,47,100 cum
Mineral dispatched in a month	5,785 cum
Sale price of mineral per cum(in ₹) @ of PWD Schedule	1,357/-
Value of mineral dispatched(in ₹)	78,50,245/-
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	78,50,300/-
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	7,85,030/-
Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	31,40,120/-
Bid Security @ 25% of Reserve Price (in ₹)	19,62,575/-
Approach Road	Yes, Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 13.49km (SW) direction
Nearest Public Structure (with Distance)	Salbadra High School 1.80km in (SW) direction
Nearest Railway station	Mallarpur railway station 12.75km (ES) direction
Nearest State Highway / National Highway	SH-14, in 10.52km (ES) direction
Nearest Airport	Netaji Subhash Chanda Bose International Airport 184.38in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA



09/01/24
District Magistrate
Birbhum



LOCATION MAP OF THE PLOT NO - 4141

LATITUDE	LONGITUDE	24° 9'23.33"N	87°38'5.70"E
24° 9'23.51"N	87°37'53.48"E	24° 9'21.52"N	87°38'6.83"E
24° 9'24.02"N	87°37'55.85"E	24° 9'18.85"N	87°38'10.39"E
24° 9'24.25"N	87°37'51.41"E	24° 9'19.99"N	87°38'7.61"E
24° 9'23.09"N	87°37'54.78"E	24° 9'18.83"N	87°38'7.01"E
24° 9'30.20"N	87°38'09.91"E	24° 9'18.12"N	87°38'8.59"E
24° 9'29.70"N	87°38'1.39"E	24° 9'17.39"N	87°38'7.30"E
24° 9'29.65"N	87°37'59.25"E	24° 9'19.99"N	87°38'4.75"E
24° 9'29.45"N	87°37'59.63"E	24° 9'21.25"N	87°38'6.45"E
24° 9'28.87"N	87°37'59.37"E	24° 9'23.85"N	87°38'4.97"E
24° 9'28.95"N	87°37'58.57"E	24° 9'23.21"N	87°38'3.36"E
24° 9'26.00"N	87°37'57.86"E	24° 9'21.11"N	87°38'4.65"E
24° 9'25.56"N	87°37'59.59"E	24° 9'24.02"N	87°37'59.00"E
24° 9'29.13"N	87°38'0.97"E	24° 9'24.95"N	87°37'59.30"E
24° 9'27.23"N	87°38'2.77"E	24° 9'21.93"N	24° 9'24.55"N
24° 9'25.76"N	87°38'3.07"E	24° 9'25.93"N	87°37'53.70"E
24° 9'24.05"N	87°38'3.96"E	24° 9'26.10"N	87°37'57.63"E
24° 9'25.18"N	87°38'5.79"E	24° 9'24.75"N	87°37'56.14"E
24° 9'23.48"N	87°38'9.80"E	24° 9'25.15"N	87°37'55.59"E
24° 9'22.66"N	87°38'9.40"E	24° 9'23.49"N	87°37'54.03"E
24° 9'21.70"N	87°38'9.83"E		

STONE BLOCK NO. BIR/BS/RAMPURHAT-I
TARACHUA/013/2024
 Mouza-Tarachua, JI-36,
 Plot No. 4141, Area-2.314 Hectare
 Block-Rampurhat-I, PS-Rampurhat,
 GP-Mashra, Sub-Division: Rampurhat,
 District- Birbhum, W.B.





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GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN - 731101

E-mail- dm-bir@nic.in / dlro.bir@gmail.com

Memo No: M&M/ 131 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09 /01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate, Birbhum
2. ADM and DL&LRO, Birbhum
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from 10.01.2024 to 24.01.2024 at the office of the ADM and D.L.&L.R.O., Birbhum, P.O. & P.S.- Suri, District- Birbhum, West Bengal, PIN- 731101 along with the system generated online submission sheet, from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

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- (viii) Separate Demand Drafts towards Earnest Money Deposit and Bid Security, in the manner laid down in the Bid Document;
- (ix) Document showing payment of Application Fees in the manner laid down in the Bid Document;
- (x) Document showing Solvency Amount @ 40% of the Reserve Price;
- (xi) Self-attested copy of No-Mining Dues Certificate.
- (xii) Statement on Affidavit affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public in the pro-forma attached with the Bid Document.

Earnest Money Deposit, Bid Security and the Application Fees are to be deposited in the manner as provided in the Bid Document.

The schedule of mineral blocks along with maps provided herewith may be examined by the intending bidders before participation in the competitive bidding and they may physically inspect the fields in order to get acquainted with the present situation. The intending bidders may seek necessary assistance from the concerned B.L.&L.R.O. office for inspection of the mineral blocks.

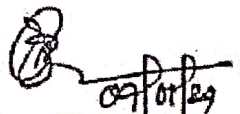
SCHEDULE OF BLACK STONE BLOCK PUT TO E-AUCTION AT A GLANCE

P.S.	STONE BLOCK NO.	MOUZA & JL	PLOT NO	PROPOSED AREA OF MINING LEASE (IN HECTARE)	LATITUDE & LONGITUDE & APPROX. MINEABLE RESERVE	RESERVE PRICE (IN RS.)	E.M.D. (IN RS.)	BID SECURITY (IN RS.)	AUCTION ID
Rampur hat	BIR/BS/RAMPURHAT-I/TARACHUA/026/2024	TARACHUA 36	537/5032	1.29	Please see FORM-A & Map annexed herewith	43,76,400/-	4,37,640/-	10,94,100/-	2024_WB_3638

AUCTION CALENDER WITH CRITICAL DATES

Documents submission/payment start date	:	10.01.2024 at 10:00 A.M.
Documents submission/payment end date	:	24.01.2024 at 05:00 P.M.
Documents submission/payment approval start date	:	25.01.2024 at 10:00 A.M.
Documents submission/payment approval end date	:	26.01.2024 at 06:00 P.M.
Auction start date	:	27.01.2024 at 10:00 A.M.
Auction end date	:	27.01.2024 at 05:00 P.M. if it is not further extended as per auction bid terms and conditions
Incremental value (in ₹)	:	10,000/-
Max seal percentage	:	50% of the Reserve Price
Auction elapse time	:	10 (TEN) Minutes
Auction bid auto extension	:	10 (TEN) Minutes

For other details and for participation in the e-auction process, please visit 'Latest Auctions' and/or 'Active Auctions' in the online NIC auction portal <http://www.eauction.gov.in>


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

FORM-A
(BLOCK NAME-Rampurhat-I)

STONE BLOCK NO. BIR/BS/RAMPURHAT-I/TARACHUA/026/2024
[See Sub – rule 9 of West Bengal Minor Minerals (Auction) Rule, 2016]

Proposed Mining Lease Area (in hectare)	1.29 Hectare	
Location- Mouza, JI., Plot, Block and GIS Coordinates (Latitude & Longitude) of the central axis of the mining area.	Latitude	Longitude
	24° 8'51.70"N	87°35'32.67"E
	87°35'32.67"E	87°35'32.55"E
	24° 8'55.41"N	87°35'34.97"E
	24° 8'54.67"N	87°35'34.96"E
	24° 8'55.70"N	87°35'36.61"E
	24° 8'54.38"N	87°35'39.47"E
	24° 8'54.67"N	87°35'39.87"E
	24° 8'52.63"N	87°35'41.92"E
	24° 8'52.70"N	87°35'40.45"E
	24° 8'53.14"N	87°35'40.58"E
	24° 8'54.30"N	87°35'38.89"E
	24° 8'53.80"N	87°35'38.01"E
	24° 8'54.03"N	87°35'37.50"E
	24° 8'51.88"N	87°35'36.15"E
	24° 8'52.46"N	87°35'35.04"E
	24° 8'51.62"N	87°35'34.57"E
	24° 8'51.66"N	87°35'34.34"E
	24° 8'52.27"N	87°35'34.51"E
	24° 8'52.42"N	87°35'34.01"E
24° 8'52.86"N	87°35'34.18"E	
24° 8'53.11"N	87°35'35.67"E	
24° 8'52.72"N	87°35'33.13"E	
	Mouza-Tarachua, JI. No. 36, Plot No. 532/5032, Block-Rampurhat-I, PS-Rampurhat, GP-Mashra, Sub- Division: Rampurhat, District-Birbhum, W.B.	
Status of Plot (Govt. Land/Forest Land/Non-Govt. Land)	Govt. Land	
Land Type	Vacant	
Topography and Terrain	Flat topography	
Minerals of mine	Black Stone	
Period of mining lease	05 years	
Approx. mineable depth	15 meter	
Approx. mineable reserve	1,93,500 cum	
Mineral dispatched in a month	3,225 cum	
Sale price of mineral per cum (in ₹) @ of PWD Schedule	1,357/-	
Value of mineral dispatched (in ₹)	43,76,325/-	
Reserve Price @ 100% of the value of mineral (rounded to next hundred) (in ₹)	43,76,400/-	
Earnest Money Deposit (EMD) @10% of the Reserve Price (in ₹)	4,37,640/-	

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Minimum Solvency Amount(@40% of the Reserved Price)(in ₹)	17,50,560/-
Bid Security @ 25% of Reserve Price (in ₹)	10,94,100/-
Approach Road	Yes, Kachha
Nearest Barrage or Dam (with Embankment Distance)	Deucha barrage 13.07km in (S) direction
Nearest Public Structure (with Distance)	Salbadra High School 2.54km in (ES)direction
Nearest Railway station	Mallarpur rail station 16.03km in (ES) direction
Nearest State Highway / National Highway	SH-14, in 12.05km (ES) direction
Nearest Airport	Netaji Subhash Chanda Bose International Airport 185.36in (ES) direction
Nearest Reserve Protected / Reserved Forest (with Distance)	NA


 District Magistrate
 Birbhum



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GOVERNMENT OF WEST BENGAL
DISTRICT COMMITTEE FOR COMPETITIVE BIDDING FOR MINOR
MINERALS, BIRBHUM DISTRICT.

BID DOCUMENT

For e-auction of Black Stone Blocks situated on Government Land for
grant of mining lease

This Bid Document is non-transferable.

The copy of this Bid Document is available on the website <http://www.eauction.gov.in>
and <https://www.birbhum.gov.in>



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1. **Important information :**

- 1.1 The District Magistrate, Birbhum on behalf of the State Government issues Notice Inviting Applications for E-Auction through competitive bidding for grant of mining lease for mining of black stone being a minor mineral over the area specified in the annexed documents uploaded herewith, under the provisions of the Mines And Minerals (Development And Regulation) Act, 1957 (as amended up to date) and the West Bengal Minor Minerals Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under. All information provided in this Bid Documents should be read together with the said Act and Rules. In the event of a conflict between this Bid Document and the Act or the Rules, the Act or the Rules as the case may be, shall prevail.
- 1.2. The information contained in this Bid Document or subsequently provided to Bidder(s), whether verbally or in documentary or any other form by or on behalf of the State Government or any of its employees or advisors, is provided to Bidder(s) on the terms and conditions set out in this Bid Document.
- 1.3. This Bid Document is neither an agreement nor an offer by the State Government/District Committee to the prospective Bidders or any other person. The purpose of this Bid Document is to provide interested parties with information that may be useful to them in making their bids pursuant to this Bid Document. This Bid Document includes statements which reflect various assumptions and assessments arrived at by the State Government/ District Committee in relation to the mineral block. Such assumptions, assessments and statements do not purport to contain all the information that each Bidder may require. The assumptions, assessments, statements and information contained in the Bid Document may not be adequate, accurate and complete in all respect. Each Bidder are under their sole responsibility and/or they should conduct their own investigations and analysis and should check the accuracy, adequacy, correctness, reliability and completeness of the assumptions, assessments, statements and information contained in this Bid Document and obtain independent advice, at their own cost, from appropriate sources before participation of the competitive bidding. It is clarified that once the intending bidders participate in the competitive bidding, they shall be construed and/or meant to have verified, ascertained the accuracy, adequacy, correctness, reliability and completeness of the assumptions, assessments, statements and information contained in this Bid Document from their own source and they shall be further construed that having conducted such prior verification and/or ascertainment, they participate in the competitive bidding fully agreeing with such statements and information contained in this Bid Document and no further dispute and/or issue with regard to such statements and information contained in this Bid Document shall be considered post competitive

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bidding. It is further clarified that once an intending bidder participates in the competitive bidding, he/she does so fully agreeing with the terms, conditions and stipulations contained in various clauses of this Bid Document.

- 1.4. Information provided in this Bid Document to the Bidder(s) has been collated from several sources some of which may depend upon interpretation of Applicable Law. The information given is not intended to be an exhaustive account of statutory requirements and should not be regarded as exhaustive and complete in all respect. The State Government/ District Committee accepts no responsibility for the accuracy or otherwise for any statement / data contained in this Bid Document.
- 1.5. The State Government/ District Committee, its employees and advisors make no representation or warranty and shall have no liability to any person, including any Bidder under any law, statute, rules or regulations or tort, principles of restitution or unjust enrichment or otherwise for any loss, damages, cost or expense which may arise from or be incurred or suffered on account of anything contained in this Bid Document or otherwise, including the accuracy, adequacy, correctness, completeness or reliability of the Bid Document and any assessment, assumption, statement or information contained therein or deemed to form part of this Bid Document or arising in any way from participation in this Bid process.
- 1.6. The State Government/ District Committee may in its absolute discretion, but without being under any obligation to do so, update, amend or supplement the information, assessment or assumptions contained in this Bid Document.
- 1.7. The issue of this Bid Document does not imply that the State Government is bound to select a Bidder as Successful Bidder for the mineral block and the State Government/ District Committee reserves the right to reject all or any of the Bidders or bids without assigning any reason whatsoever.
- 1.8. Each Bidder shall bear all its costs associated with or relating to the preparation and submission of its bid including but not limited to preparation, copying, postage, delivery fees, expenses associated with any demonstrations or presentations which may be required by the State Government/ District Committee or any other costs incurred in connection with or relating to its bid.
- 1.9. This Bid Document is not transferable.

2. Definitions

The words and expressions used herein but not defined herein shall have the same meaning as assigned to them in the Act or the rules made there-under. The following definitions apply to this Bid Document, unless the context otherwise requires:

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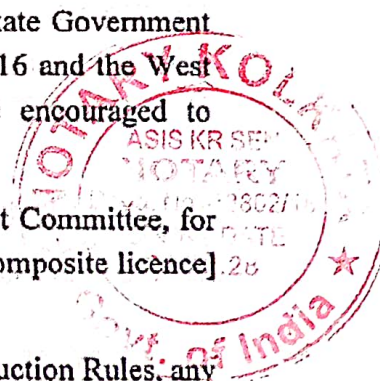
- 2.1. "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (as amended upto date).
- 2.2. "Applicable Law" shall mean all applicable statutes, laws, by-laws, rules, regulations, orders, ordinances, protocols, codes, guidelines, policies, notices, directions, judgments, decrees or other requirements or official directive of any governmental authority or court or other law, rule or regulation approval from the relevant governmental authority, government resolution, directive, or other government restriction or any similar form of decision of, or determination by, or any interpretation or adjudication having the force of law in India.
- 2.3. "Concession Rules" means the West Bengal Minor Minerals Concession Rules, 2016.
- 2.4. "Auction Rules" means the West Bengal Minor Mineral (Auction) Rules, 2016.
- 2.5. "Bidder" means a person who has purchased/downloaded this Bid Document and intends to participate in the e-auction process of minor minerals.
- 2.6. "Concession Area" means *particulars of the area* as more particularly described in Form-A under the West Bengal Minor Minerals (Auction) Rules, 2016.
- 2.7. "Performance Security" means a bank guarantee as provided in rule 11 of the West Bengal Minor Minerals (Auction) Rules (henceforth mentioned as Auction Rules).
- 2.8. "State Government" means Government of West Bengal.
- 2.9. "Bid Document" means this Bid document with enclosures, if any, to this Bid Document.

3. Introduction :

- 3.1. In exercise of powers conferred by the section 15 of the Act, the State Government has notified the West Bengal Minor Minerals Concession Rules, 2016 and the West Bengal Minor Mineral (Auction) Rules, 2016. The Bidders are encouraged to acquaint themselves with the Act and the rules made thereunder.
- 3.2. This Bid Document is being issued by the State Government/District Committee, for e-auction through competitive bidding for grant of a [mining lease/composite licence] over the Concession Area.
- 3.3. The e-auction would be conducted in accordance with the Act, the Auction Rules, any other order or notification issued by the State Government/District Committee pursuant to the Act and this Bid Document.

4. The Concession Area and Period of Mining Lease:

- a. The information regarding the Concession Area is available in Form-A as provided with e-auction notice.



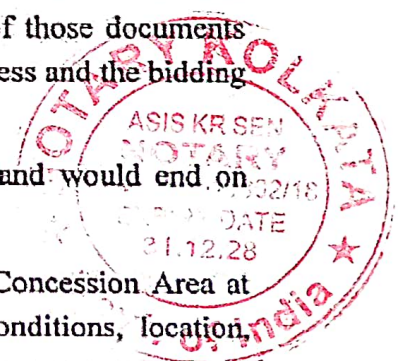
- b. The period of mining lease to be granted for each of the black stone blocks is for **05 (FIVE) YEARS** with effect from the date of registration of a duly executed Mining Lease Deed. It is clarified that there shall be no provision for renewal of such mining lease in any manner and under any circumstances whatsoever. After expiry of the mining lease, the concerned black stone blocks shall be dealt with by the State Government as per the provisions of law, as applicable at the relevant time.

5. Eligibility :

- (a) Eligibility of bidders for minor minerals shall be as prescribed in rule 4 of the Concession Rules and rule 6 of the Auction Rules.
- (b) No individuals/firms/companies are allowed to participate in the bidding for mining lease for an area over and above 50.00 acres. The State Government / District Committee reserves the right to reject the bid of a successful bidder with respect to any sand block if found in due course that the bidder had bid successfully or obtained LOI for lease area over & above 50.00 acres. Subsequent to such rejection the second highest bidder will be declared as the successful bidder subject to payment of the bid amount of the first successful bidder whose bid has been rejected.
- (c) The eligibility conditions shall be used only for the purposes of determination of eligibility for participating in the e-auction. The Successful Bidder shall be decided solely on the basis of Bid Amount as submitted by the eligible Bidders.

6. Review period and site visit :

- 6.1. Pursuant to sub-rule (3) of Rule 9 of the Auction Rules, the Bidders shall be provided a fixed period of fourteen days from the date of publication of Notice Inviting Applications and Bid Document up to the last date of document submission/ payment of fees to study this Tender Document in view of submission of EMD and Bid Security and other requisite documents and only after approval of those documents submitted, the intending bidders can participate in the bidding process and the bidding process shall commence only after such period.
- 6.2. Such period would commence on **10.01.2024** from **10.00 a.m.** and would end on **24.01.2024** at **04.00 p.m.**
- 6.3. During such period the Bidders may undertake the site visit to Concession Area at their own cost and risk to ascertain for themselves the site conditions, location, communication, climate, availability of power, and any other matter considered relevant by them including the accuracy, adequacy, correctness, reliability and completeness of the assumptions, assessments, statements and information contained in this Bid Document and they may obtain independent advice, at their own cost, from appropriate sources before participation of the competitive bidding.



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6.4. The site visit to the Concession Area shall be conducted with prior notice to the concerned jurisdictional BL&LRO.

7. **Bidding process :**

Pursuant to Rule 9 of the Auction Rules, the e-auction shall be an ascending forward online electronic auction. The manner of conduction of e-auction has been prescribed in rule 9 of Auction Rules.

8. **Reserve Price :**

The Reserve Price is calculated by the District Committee on the basis of the provision of Rule 8 of Auction Rules. As resolved by the District Committee for Competitive Bidding in its meeting dated 29.12.2023, the 'Reserve Price' is fixed as 100 percent of the value of mineral dispatched per month in rupee term. The information regarding the Reserve Price is available in FORM - A as provided with this Tender document in the form of Notice Inviting Applications (N.I.A.).

9. **BID SECURITY :**

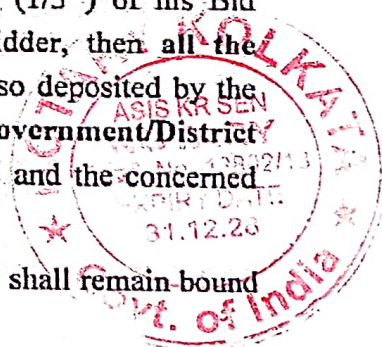
9.1 Instructions for submission of the Bid Security :

- a. As decided by the District Committee for Competitive Bidding for Minor Minerals, Birbhum in its meeting dated 29.12.2023 in taking note of the deliberate inactions of some of the participating bidders in the past which ultimately have frustrated the entire auction process, henceforth all the intending bidders shall submit a Bid Security amount equal to 25% of the 'Reserve Price' of the concerned black stone block as specified and mentioned in the FORM A annexed hereto, before participating in the auction process.
- b. The Bid Security amount shall be submitted in the form of a Demand Draft drawn in favour of the District Mineral Foundation (Admin), Birbhum payable at Suri, Birbhum.
- c. After declaration of the name of the successful bidder, the Bid Security Demand Draft submitted by the unsuccessful bidders will be released without interest, while the Bid Security Demand Draft of the successful bidder shall be released without interest only after he/ she deposits a performance security in the form of bank guarantee as well as the first 1/3rd of his bid amount following the provisions of the extant Act and Rules.
- d. Any deviation in non-compliance of the statutory norms shall lead to forfeiture of the entire Bid Security amount.

10. **DECLARATION OF SUCCESSFUL BIDDER AND GRANT OF MINING LEASE :**

Pursuant to Rule 9 of the Auction Rules, the mining lease shall be granted to the Successful Bidder in the following manner:

- A. Declaration of a Successful Bidder:** Eligible bidder offering highest bid amount shall be declared as Successful Bidder. Further if the highest bidder (H1) does not turn up despite giving sufficient opportunity, next opportunity will be given to the 2nd highest bidder (H2) in terms of Notification No. 3836-F(Y)/FA/O/2M/71/14[Pt-II] dated 19.06.2017 of the Finance [Audit] Department, Govt. of West Bengal, to approach the concerned authorities in complying the statutory provisions in view of issuance of mining lease after observing all related rules, procedures and terms of this bid document.
- B. Issuance of Letter of Intent:** In terms of the Rule 10 of the Auction Rules, a Grant Order/ Letter of Intent (LoI) shall be issued by the District Magistrate to the Successful Bidder directing the time and conditions as laid down in the Act and Rules made there-under to be complied with upon payment of the first instalment (1/3rd) of the Bid Amount within 15 days of declaration of the successful bidder. The highest bidder (H1) declared as the successful bidder by the District Committee for Competitive Bidding shall have to pay 1/3rd of his bid amount within 15 (Fifteen) days of such declaration in terms of the provisions of the Auction Rules, failing which all the payments including the EMD and the Bid Security amount so deposited by the H1 bidder shall stand immediately forfeited to the Government/District Committee including cancellation of his successful biddership and the respective second highest bidder (H2) may subsequently be selected as the successful bidder in respect of the concerned stone block, without any further intimation to the H1 bidder. It is needless to specify here that if the concerned H2 bidder also fails to deposit the first instalment (1/3rd) of his Bid Amount within 15 days of such declaration of successful bidder, then all the payments including the EMD and the Bid Security amount so deposited by the said H2 bidder shall also stand immediately forfeited to the Government/District Committee including cancellation of his successful biddership and the concerned stone block shall again be put in auction in due process.
- C. Continuation as a Successful Bidder:** The "Successful Bidder" shall remain bound to-
- comply with all the terms and conditions of eligibility and Grant Order/LoI;
 - in pursuance of the provisions of Rule 10(2) of the said Auction Rules as amended vide Notification being No. 387-CI/O/MIN/GEN-MIS/21/2017 dated 22.05.2017 of the Dept. of Industry, Commerce & Enterprises, Govt. of West Bengal, pay the first instalment of the Bid Amount which is (1/3rd) of the Bid Amount within 15 days of declaration of the successful bidder. Rest 2/3rd of the bid amount shall have to be



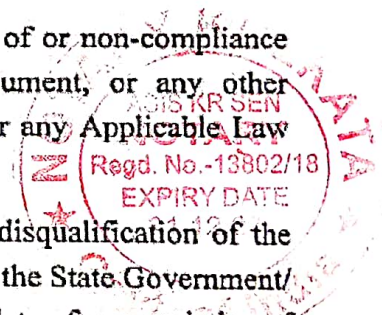
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 paid in three equal instalments within a period of maximum of 45 days each from the date of preceding instalment.

- (c) Deposit the Performance Security pursuant to Rule 11 of the Auction Rules.
- (d) furnish undertaking in the form of affidavit to be sworn before an Executive Magistrate/ Judicial Magistrate for payment of the balance Bid Amount in three equal instalments as prescribed in Rule 10 of Auction Rules.
- (e) furnish undertaking in the form of affidavit to be sworn before an Executive Magistrate/ Judicial Magistrate for payment towards preparation of PFR, Form-1M and Mine Plan, if the same has already been made prepared by the District Committee, as an exercise of facilitation to the prospective lessee(s).
- D. **Grant of mining lease:** Subsequent to selection of the Successful Bidder, compliance of the conditions as stated in Letter of Intent (LoI) in terms of provisions of the Notification being No. 387-CI/O/MIN/GEN-MIS/21/2017 dated 22.05.2017 of the Dept. of Industry, Commerce & Enterprises, Govt. of West Bengal, where scope has been provided to execute Long Term Mining Lease (LTML) to the successful bidders on the basis of payment of 1/3rd of the bid amount subject to the condition of payment of rest 2/3rd of the bid amount in three instalments within a period of maximum of 45 days each from the date of preceding instalment, the District Authority shall execute the mining lease deed to the Successful Bidder within a period of 30 days from the date of completions of all statutory conditions/formalities. The date of the commencement of the period for which the mining lease deed is executed shall be the date on which a duly executed mining lease is registered in the concerned Registration Office.

11. **General Conditions Regarding Bidding Process :**

- A. **Language :** The Bid and all communications in relation to / or concerning the Tender Document and the Bid are required to be in the English language.
- B. **Documents and Information:** The documents including this Tender Document and all attached documents, provided by the State Government/District Committee are and shall remain or become the properties of the State Government/ District Committee. Bidders are required to treat all such information as strictly confidential and shall not use it for any purpose other than for preparation and submission of their bid. The provisions of this Clause shall also apply to bids and all other documents submitted by the Bidders in relation to the bid, and the State Government/ District Committee will not return to the Bidders any bid, document or any information provided along therewith.

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- C. **Overriding effect:** If there is a conflict between this Tender Document and LOI/G.O or Mining Lease Deed, the LOI/G.O or Mining Lease Deed shall prevail over the Tender document.
- D. **Cost of Bidding:** The Bidders shall be responsible for all of the costs associated with the preparation of their bids and their participation in the Bidding process. The State Government will not be responsible or in any way liable for such costs, regardless of the conduct or outcome of the Bidding process.
- E. **Verification By The State Government And Disqualification:**
- i. The State Government/District Committee reserves the right to verify all statements, information and documents submitted by the Bidder in response to the Bid Document and Bidding and the Bidder shall, when so required by the State Government/ District Committee, make available all such information, evidences and documents as may be necessary for such verification. Any such verification or lack of such verification by the State Government/ District Committee shall not relieve the Bidder of its obligations or liabilities hereunder nor will it affect any rights of the State Government/ District Committee there-under.
 - ii. The State Government/ District Committee reserves the right to reject any bid, and appropriate the entire Earnest Money Deposit and the Bid Security if:
 - a. at any time, a misrepresentation is made on suppression of facts,
 - b. the Bidder does not provide, within the time specified by the State Government/District Committee, the supplemental information sought by the State Government/ District Committee for evaluation of the bid, or
 - c. any Act or omission of the Bidder results in violation of or non-compliance with the Act, the Rules there-under, this Bid Document, or any other document referred therein or issued pursuant thereto or any Applicable Law relevant for the Bid process.
 - iii. Any rejection of a bid under Clause 11.E.(ii) may lead to disqualification of the Bidder for bidding for any e-auction or allotment conducted by the State Government/ District Committee for a period of five years starting from the date of appropriation of the Earnest Money Deposit and Bid Security or any other earlier date specified by the State Government/ District Committee.
 - iv. In the aforementioned events, the State Government shall be entitled to forfeit and appropriate the Bid Security and Performance Security, as the case may be, without prejudice to any other right or remedy that may be available to the State Government/ District Committee under the Bid Document, or otherwise, without any liability whatsoever.



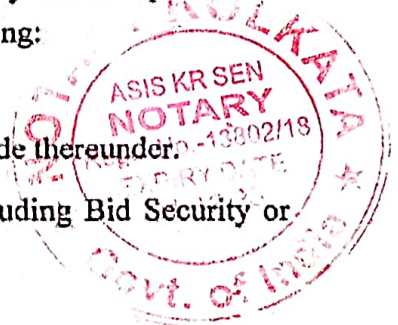
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F. Amendment of Tender Document:

- i. At any time prior to the Auction start date, the State Government/ District Committee may, for any reason, whether at its own initiative or in response to clarifications requested by a Bidder, amend the Bid Document and publish the same.
- ii. Any corrigendum issued hereunder, if found necessary, will be in writing and shall be made available to in NIC portal and shall be deemed to be part of the Tender Document.

G. Rejection Of Bids:

- i. Notwithstanding anything contained in this Bid Document, the State Government/ District Committee reserves the right to reject any bid and/or to annul the Bidding process and reject all bids at any time without any liability or any obligation for such acceptance, rejection or annulment, and without assigning any reasons thereof.
- ii. In case such cancellation is pursuant to non-compliance by the relevant Bidders vis-à-vis submissions of bid amount then the State Government/ District Committee reserves the right to appropriate the relevant Bid Security and the Earnest Money Deposit submitted by such non-compliant Bidders.
- iii. The State Government/ District Committee reserves the right not to proceed with the Bidding process at any time / stage of the bidding process, without notice or liability, and to reject any bid whatsoever, without assigning any reasons.
- iv. Without prejudice to the generality of the foregoing, the State Government/ District Committee reserves the right to reject any bid on any criteria specified in this Bid Document, including without limitation, the following:
 - a. bids have not been submitted as per Bid Document.
 - b. bid is not in conformity to the existing Act and rules made thereunder.
 - c. bids have been submitted without Earnest Money including Bid Security or the period of their validity.



12. Earnest Money and Application Fees:

- A. As per sub-rule (4) of the Rule 9 of the Auction Rule, the bidders shall submit 10% of the reserve price as Earnest Money Deposit (EMD). It shall be in the form of Demand Draft to be drawn at any nationalized bank in favour of DL&LRO, Birbhum payable at Suri, Birbhum.
- B. Save and except as provided in this Tender Document, the Earnest Money of unsuccessful Bidders will be returned by the District Committee, without any interest,

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- as promptly as possible after finalization of the auction process and in no case no interest will be paid for earnest money deposit (EMD).
- C. The Successful Bidder's Earnest Money Deposit will be adjusted with the Bid Amount, without any interest, upon furnishing the Performance Security in accordance with the provisions thereof.
- D. Besides submitting the EMD, the intending bidders shall submit a Bid Security amount equal to 25% of the 'reserve price' of the concerned black stone block as specified and mentioned in the FORM A annexed hereto, before participating in the auction process. The Bid Security amount shall be submitted in the form of a Demand Draft drawn in favour of the District Mineral Foundation (Admin), Birbhum payable at Suri, Birbhum. After declaration of the name of the successful bidder, the Bid Security Demand Draft submitted by the unsuccessful bidders will be released without interest, while the Bid Security Demand Draft of the successful bidder shall be released without interest only after he/ she deposits a performance security in the form of bank guarantee as well as the first 1/3rd of his bid amount following the provisions of the extant Act and Rules.
- E. The State Government/ District Committee shall be entitled to forfeit the Earnest Money and the Bid Security amount as damages, amongst others in any of the events specified in this Bid Document. The Bidder, by submitting its bid pursuant to this Bid Document, shall be deemed to have acknowledged and confirmed that the State Government/District Committee will suffer loss and damage on account of withdrawal of its bid or for any other default by the Bidder during the period of bid validity as specified in this Bid Document.
- F. Moreover, as resolved by the District Committee for Competitive Bidding for Minor Minerals, Birbhum in its meeting dated 29.12.2023, a non-refundable Application Fees of Rupees 20,000/- (Rupees Twenty Thousands) only shall have to be paid in the form of Demand Draft drawn in favour of the District Mineral Foundation (Admin), Birbhum payable at Suri, Birbhum.
- G. The bidder has to upload the EMD document and other requisites accordingly in the e-Auction portal of NIC i.e. www.eauction.gov.in by using his valid digital signature certificate (DSC) within the period from 10.01.2024 at 10:00 A.M. to 24.01.2024 till 05:00 P.M. for becoming eligible bidder for participating in the competitive bidding process.
- H. Apart from uploading documents in the NIC portal as stated above, the EMD document, Bid Security Document, Application Fees payment document and the duly affirmed Affidavit in original along with self-attested photocopies of the rest documents have to be submitted in person at the office of the ADM and DL&LRO,

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Birbhum at Suri, Birbhum from 10.01.2024 to 24.01.2024 (on working days till 5 P.M.) positively, failing which the District Committee for Competitive Bidding reserves full right to disapprove the documents and disqualify the concerned bidder from taking further part further in the auction process.

13. **Fraud and Corrupt Practices :**

- A. The Bidders and their respective officials/representatives shall observe the highest standard of ethics during the Bidding process and subsequent to the grant of the mining lease. Notwithstanding anything to the contrary contained herein, the State Government/ District Committee may reject a bid, withdraw the mining lease, as the case may be, without being liable in any manner whatsoever to the Bidder or to the Successful Bidder, as the case may be. If the State Government/ District Committee determine that the Bidder or the Successful Bidder, as the case may be, has, directly or indirectly or through an agent, engaged in any corrupt fraudulent practice, coercive practice, undesirable practice or restrictive practice in the bidding process, in such an event, the State Government/ District Committee shall be entitled to forfeit and appropriate the Earnest Money including Bid Security and Performance Security, as the case may be, as damages, without prejudice to any other right or remedy that may be available to the State Government/ District Committee under the Tender Document and/ or otherwise.
- B. Without prejudice to the rights of the State Government/ District Committee hereinabove stated and the rights and remedies which the State Government/ District Committee may have under the mining lease or otherwise if a Bidder or Successful Bidder, as the case may be, is found by the State Government/ District Committee to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice during the bidding process, or after the grant of the mining lease, such Bidder or Successful Bidder shall not be eligible to participate in any Bid / Tender or Tender Document issued by the State Government/ District Committee during a period of five years from the date such Bidder or Successful Bidder, as the case may be, is found by the State Government to have directly or indirectly or through an agent, engaged or indulged in any Corrupt Practice, Fraudulent Practice, Coercive Practice, Undesirable Practice or Restrictive Practices, as the case may be.

14. **Power to rectify apparent mistakes:**

Pursuant to Rule 55 of the Concession Rules, the State Government/ District Committee, in its sole discretion and without incurring any obligation or liability, reserves the inherent power and right at any time, to rectify any clerical, arithmetical, accidental and similar other types of errors in any order passed by it or to direct the

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rectification of any such error in any instrument to which the State Government is a part.

15. Appeal :

Any person aggrieved by an order made by the District Authority or any officer duly authorized by the District Authority may prefer an appeal against the order in pursuance of the provision laid down in Rule 51 of the Concession Rules.

16. Other Provisions :

A. Governing law: The Bidding process shall be governed by and construed in accordance with the laws of India.

B. Right Of State Government/District Committee:

a. The State Government/ District Committee, in its sole discretion and without incurring any obligation or liability, reserves the right, at any time, to-

i) suspend and/ or cancel the Bidding process and/or amend and/or supplement the Bidding process or modify the dates or other terms and conditions relating thereto;

ii) consult with any Bidder in order to receive clarification or further information;

iii) retain any information and/ or evidence submitted to the State Government / District Committee by, on behalf of, and/ or in relation to any Bidder; and/ or;

iv) independently verify, disqualify, reject and/ or accept any and all submissions or other information and/ or evidence submitted by or on behalf of any Bidder.

b. It shall be deemed that by submitting the bid, the Bidder agrees and releases the State Government/ District Committee, its employees, agents and advisers, irrevocably, unconditionally, fully and finally from any and all liability for claims, losses, damages, costs, expenses or liabilities in any way related to or arising from the exercise of any rights and/ or performance of any obligations hereunder, pursuant hereto and/ or in connection with the Bidding process and waives, to the fullest extent permitted by Applicable Law, any and all rights and/or claims it may have in this respect, whether actual or contingent, whether present or in future.

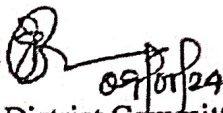
17. Manner of Conduction of e-Auction Process :

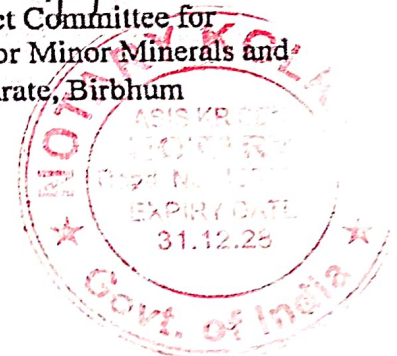
A. The e-auction process of minor mineral would be conducted through the National Informatics Centre (NIC) web portal on the date and time specified in the e-auction notice. For detailed guidance regarding manner of e-auction of minor minerals the site of NIC www.eauction.gov.in may be visited.

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- B. The bidder has to obtain valid digital signature certificate (DSC) with their individual user ID and password for e-submission of their bids through online e-procurement portal for participating in the competitive bidding process.
- C. Live e-auction will start on 27.01.2024 at 10:00 A.M. as per schedule. Approved bidders are eligible to participate in the e-auction process.
- D. Online date & time schedule of e-auction is final.
- E. On the beginning of the e-auction, the reserve price shall appear as the starting price for the competitive bidding.
- F. The incremental value ₹10000.00 (Rupees ten thousand) as mentioned in the bid document is the minimum amount to be added to the last bid for submitting the next new bid.
- G. The max seal percentage 50% as mentioned in the bid document is the maximum percentage that can be added to the last bid for submitting the next bid.
- H. The e-auction will be closed at the time 05:00 P.M. on 27.01.2024 as mentioned in this bid document. However if there is any bid within elapse time of ten minutes of closing time, the bid shall automatically be extended by the system by another ten minutes and continued to be extended in the same manner by another ten minutes until there is no bid within the last ten minutes.
- I. It shall be the responsibility of the bidders to inspect and satisfy themselves about the parameters of the block mentioned in the bid document placed in the e-auction process.
- J. The bid once submitted cannot be cancelled /withdrawn and the successful bidder shall be bound to pay the final bid amount for having grant of mining lease over the concession area or otherwise State Government / District Committee shall be entitled to take action under the provision specified in the Act and rules made thereunder.
- K. The intending bidders for participating e-auction process shall have to upload the scanned copy of the following documents in NIC portal www.eauction.gov.in from 10.01.2024 10:00 A.M. to 24.01.2024 05:00 P.M.—
- (i) Self attested photocopy of PAN Card;
 - (ii) Self attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
 - (iii) Self attested documents of last three years Income Tax Return;
 - (iv) Self attested photocopy of Trade License in case of firm/company/society/association;
 - (v) Self attested copy of Registration Certificate in case of firm/company/society/association;

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- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
 - (vii) Self-attested copy of the GST Registration Certificate;
 - (viii) Self-attested photocopy of the documents showing payment of Earnest Money Deposit and Bid Security, in the manner provided in the Bid Document.
 - (ix) Self-attested photocopy of the document showing payment of Application Fees;
 - (x) Self-attested photocopy of document showing Solvency Amount @ 40% of the Reserve Price;
 - (xi) Self-attested photocopy of No-Mining Dues Certificate issued by the competent authority;
 - (xii) Statement in Affidavit (in the proforma annexed with this bid document) duly affirmed before 1st Class Judicial Magistrate/ Executive Magistrate/Notary Public.

- L. Apart from uploading the documents in the NIC portal as stated above, hard copies of the EMD document, Bid Security Document, Application Fees payment document and the duly affirmed Affidavit in original along with self-attested photocopies of the rest documents have to be submitted in person at the office of the ADM and DL&LRO, Birbhum from 10.01.2024 to 24.01.2024 (during Office hours) positively, failing of which the District Committee for Competitive Bidding reserves full right to disapprove the documents and disqualify the concerned bidder from taking part further in the auction process.
- M. Such uploaded documents will be screened and approved from 25.01.2024 at 10:00 A.M. to 26.01.2024 at 06:00 P.M. and after automatically masking their identities, server-generated individual Masked ID number will be allotted to the approved bidders.


 Chairman, District Committee for
 Competitive Bidding for Minor Minerals and
 District Magistrate, Birbhum

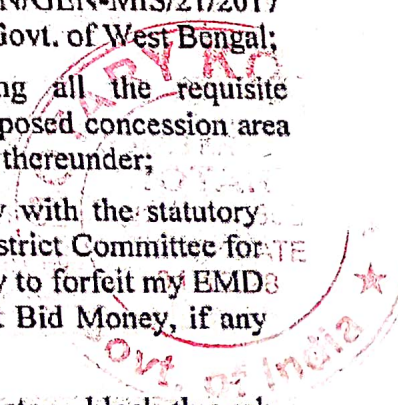


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**(FORMAT OF AFFIDAVIT TO BE DULY FILLED IN AND SWORN BEFORE 1ST CLASS
JUDICIAL MAGISTRATE/EXECUTIVE MAGISTRATE/NOTARY)**

A F F I D A V I T

1.(Name of the intending bidder/authorised person) son/wife ofaged aboutyears , residing at(Full postal address) intending to participate in the auction process in response to the Notice Inviting Applications (NIA) issued by the District Magistrate, Birbhum vide memo no. dated/...../2024, do hereby solemnly affirm and declare-
 1. that I am an Indian Citizen / (in case of a firm/other association of individuals/company/society) all the members of the firm/association/company/society, I am representing, are citizens of India;
 2. that I have gone through the above-stated notice inviting application and have clearly understood all the conditions purported therein;
 3. that I shall be bound to follow all the terms and conditions as mentioned in the notice inviting application and Bid Document;
 4. that I intend to participate in respect of Black Stone Block No. (name of the stone block); Auction ID No.....
 5. that I personally/ through my authorised representative have already visited the proposed concession site and am satisfied with the site conditions, location, connectivity, quantity of reserve mineral available etc. and I have found the relevant information contained in the Bid Document, Form-A and the Map to be correct.
 6. that if I become selected as successful bidder in the auction process, I shall be liable
 - A. to comply with all the terms and conditions of eligibility as stated in the WB MM Concession Rules, 2016 and the WB MM Auction Rules;
 - B. to comply with all the terms and conditions of the Grant Order/ Lol;
 - C. to pay the first instalment of the Bid Amount which is (1/3rd) of the Bid Amount within 15 days of such declaration of successful bidder pursuant to the rule 10(1) of the WB MM Auction Rules, 2016;
 - D. to furnish the Performance Security pursuant to the rule 11 of the WB MM Auction Rules, 2016;
 - E. to pay the balance Bid Amount in three equal instalments within a period of maximum of 45 days each from the date of preceding instalment as per provision of Rule 10(2) of the said Auction Rules so amended vide Notification being No. 387-CI/O/MIN/GEN-MIS/21/2017 dated 22.05.2017 of the Dept. of Industry, Commerce & Enterprises, Govt. of West Bengal;
 - F. to submit proper mining plan, feasibility report and obtaining all the requisite permissions/clearances etc. for granting of mining lease over the proposed concession area at my own cost as per provision laid down in the Act and Rules made thereunder;
 5. that despite being selected as the successful bidder if I fail to comply with the statutory norms in submitting the Bid Amount within the stipulated period, the District Committee for Competitive Bidding for Minor Minerals, Birbhum shall be at full liberty to forfeit my EMDs amount along with the Bid Security amount including payment of part Bid Money, if any deposited by me, beside initiating appropriate legal steps against me.
 6. that if I am granted with mining lease in respect of the instant black stone block through auction process,



SEPARATE AFFIDAVIT IS TO BE SUBMITTED FOR EACH BLACK STONE BLOCK AT THE TIME OF DOCUMENTS SUBMISSION.

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- A. I shall be liable to arrange the approach road to the concession area on my/our own responsibility and cost after observing all the existing provisions;
- B. I shall be liable to submit Environment Clearance (EC) within the specified time to be described in the LOI pursuant to the provisions of the WB MM Concession Rules, 2016;
- 7. that, I have no mining dues including dues towards payment of Bid Money, royalty, cesses, DMF contribution etc. elsewhere in the country.
- 8. That, I declare that if subsequently I am found to be defaulter in respect of payment of any dues, my candidature/biddership is liable to be cancelled forthwith including forfeiture of all payments so far made by me.
- 9. that by submitting the bid, I do hereby agree and release the State Government/ District Committee, its employees, agents and advisers, irrevocably, unconditionally, fully and finally from any and all liabilities for claims, losses, damages, costs, expenses etc. in any way related to or arising from the exercise of any rights and/ or performance of any obligations thereunder, pursuant hereto and/ or in connection with the Bidding process and waive, to the fullest extent permitted by Applicable Law, any and all rights and/or claims it may have in this respect, whether actual or contingent, whether present or in future.

The statements made above are true to best of my knowledge.

Signature of the bidder/authorised person

- Name:
- Address:
- Email id:
- Mob. No.:



Stone mining work and dust pollution in Birbhum district, West Bengal, India

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Sage

Biswanath Malakar¹ , Subrata K Roy², Monohar Hossain Mondal³  and Ankit Roy⁴

Abstract

Dust pollution is common in Indian roads and several industrial settings (including mines) that affects human health. Identification and characterization of the dust particles in the mining area is essential for knowing the properties of the dust that effectively causes ailments to humans, particularly among workers those who are working in unorganized industrial settings. The present study aimed to determine the level of dust pollution and to know the size and characterize the dust particles in the *Pachami-Hatgacha* stone mine areas of Birbhum district, West Bengal, India. Dust samples were collected and analysed for Dynamic Light Scattering (DLS) to determine the size and shape of the particles, Fourier Transform Infrared Spectroscopy (FT-IR) to determine the free silica content, and X-ray Florence (XRF) analysis for quantitative estimation of components in the sample. All the analyses were done following standard instrumentation and techniques. The size of the dust particles was much less (ranges 101–298 nm) than the size of respirable particles (2500 nm). Those were mostly generated as well as precipitated during peak working hours of the day. Presence of considerable amounts of silica was confirmed by the FT-IR (strong and broad band at 1000 cm^{-1}) and XRF analysis (76.85% SiO_2). Exposure to these dust particles may cause severe health impairments. Therefore, interventions like wet drilling and blasting, sprinkling of water during peak working hours, and awareness of use of personal protective devices among workers are required to reduce the risk and hazards associated with dust pollution to the health of miners and inhabitants around the mines.

Keywords

Birbhum, dust pollution, occupational health and hazards, stone mines, respirable particles

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Introduction

Exposure to hazards in industry preferably in the workplace causes more than 270 million injuries and 2.3 million deaths annually throughout the world (Rushton, 2017). The situation becomes more complicated at the workplace in developing countries like India, where most of the workers worked in adverse physical and environmental conditions with less health protective devices particularly in unorganized sectors. Health and safety at workplace of workers are often ignored which were further accompanied by competing social, economic and political issues (Saha and Sadhu, 2013). Additionally, lack of education, unawareness of workplace hazards and poor health condition aggravate the situation more difficult to manage (Agnihotram, 2005).

In India, annual incidence of injuries and deaths due to occupational exposure were 17 million and 45,000, respectively (Leigh et al., 1999). This emphasizes the need of studying occupational hazards and health at

¹Department of Anthropology, Government General Degree College Singur, India

²Biological Anthropology Unit, Indian Statistical Institute, Kolkata, India

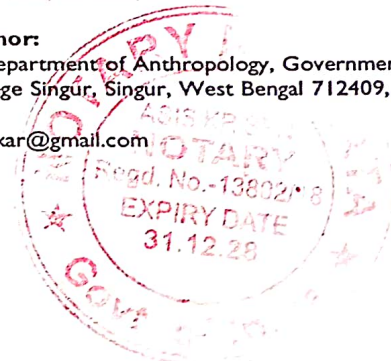
³Chemical Sciences Laboratory, Government General Degree College Singur, India

⁴Geological Survey of India, Kolkata, India

Corresponding author:

Biswanath Malakar, Department of Anthropology, Government General Degree College Singur, Singur, West Bengal 712409, India.

Email: biswanath.malakar@gmail.com



workplace in India for preventing workplace hazards and reducing the risk of occupational diseases/impairment in the population (ICMR, 2017).

Stone mining is an unorganized sector of the mining industry categorized under small mines in India that provides employment opportunity to over 0.5 million individuals (Sivacoumar et al., 2001, 2006). Mining work is generally considered as one of the hazardous jobs. Dust particles are generated during the process of mining and crushing work and the whole process also creates huge noise due to sound of crushers and transportation (Malakar et al., 2019). Stones are crushed into different sizes and used as raw materials in construction industry (like construction of buildings, railway tracks, metaled roads, bridges and flyovers). During the last century or so, particularly, after the introduction of railways and rapid increase in construction works in different parts of the country, the demand of stone chips has increased remarkably. To fulfil these enormous demands, the stone mining and crushing industry has increased substantially. However, most of the units are poorly regulated (due to private ownership) with very limited pollution control measures at the work place.

Studies conducted in different parts of the world reported that a huge amount of dust particles are generated during mining work. Bahrami et al. (2008) mentioned that a significant amount of respirable dust particles generated in stone quarrying and crushing activities; Golbabaie et al. (2004) and Healy et al. (2014) pointed out the presence of crystalline silica in dust particles which were generated due to mining and crushing work. Several scientific studies (Bazarbayev et al., 2022; Ojima, 2003) used Fourier Transferred Infrared Spectrophotometry (FT-IR) for the detection of crystalline silica in the dust sample.

In India, studies (Semple et al., 2007; Sivacoumar et al., 2006) conducted in stone mines revealed that the level of dust pollution was beyond the national standard. Green and colleague (2008) pointed out that stone mine workers in India exposed to 23 times higher crystalline silica dust than workers of the United Kingdom. Kumar et al. (2014) reported the presence of silica in the dust sample collected from stone quarries in Andhra Pradesh. Similar findings were also reported by Mukherjee et al. (2005) in coal mines using FT-IR spectroscopy. Begum et al. (2022) determined that exposure to such hazardous elements in the workplace posed potential threats to the workers including severe lung impairments (Govindagoudar et al., 2022). Studies conducted in granite mines (Singh et al., 2010), zinc mines (Chauhan, 2010), sandstone mines (Nandi et al.,

2021) and coal mines (Mishra and Das, 2017) in India also reported that the concentration of such dust was beyond tolerable limit/acceptable standard in the workplace. Though, the Indian standard for respirable crystalline silica is 3–6 times higher than the standard set other parts of the world and thus, it was recommended to lower the standard to reduce the risk of silicosis in the Indian stone mines (Prajapati et al., 2020).

To our knowledge, there is no study that addresses the level of pollution in the stone mine industries of Birbhum district, West Bengal, where more than 500 crushers and 70 stone quarries are functioning. Moreover, some recent studies highlighted that the crude death rate (CDR) of this region is much greater than the rate prevailed in the State (Rai et al., 2020) and most of the deaths are due to circulatory disorder and respiratory system-related disease (Ghosh et al., 2022). In view of above, the present study was conducted in the stone mine areas of Birbhum district, West Bengal, aiming to assess the level of dust pollution and to determine the size and characterize the dust particles in the stone mine areas.

Materials and methods

Study area and stone mining work

Present data are part of a larger bio-medical project conducted in the *Pachami-Hatgacha* stone mine areas of Birbhum district, West Bengal. The research was conducted after prior institutional approval from the Ethical Committee for the Protection of Research Risks to Humans.

Mining industry in this area started probably during the end of 1950s (although not well documented), when the Geological Survey of India catalogued natural resources in this area. People came to know that a long stretch of the area is covered with igneous rock, just 4–5 feet below the surface soil.

In Birbhum district, stone mines and crushers are mainly scattered in Mahammad Bazar, Rampurhat and Nalhati blocks. The stone mining and crushing work in the present study area is primarily the extension of stone mining at Pakur area of Rajmahal hills (Jharkhand) which is as old as the introduction of railways in India (1858). The *Pachami-Hatgacha* stone mine area consists of more or less 70 stone quarries and 500 crushers. However, the exact number may vary because most of the quarries and crushers have private ownership as well as some cultivable lands are being used as mines. Mining and crushing work in the present study area provided job opportunity to at least 20,000 individuals of both sexes.

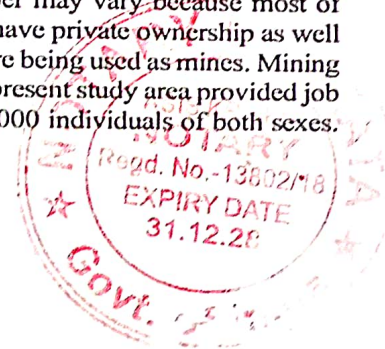
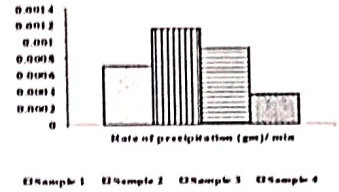


Table 1. Description of dust samples collected from field area.

Sample	Time of sampling	Duration (min.)	W ₁ (gm)	W ₂ (gm)	W ₂ - W ₁ (gm)
1	16:15 to 22:00	345	4.3149	4.5560	0.2411
2	10:30 to 16:00	330	4.3061	4.6853	0.3792
3	08:00 to 16:00	480	4.3261	4.7677	0.4416
4	22:00 to 06:00	480	4.3036	4.4717	0.1681

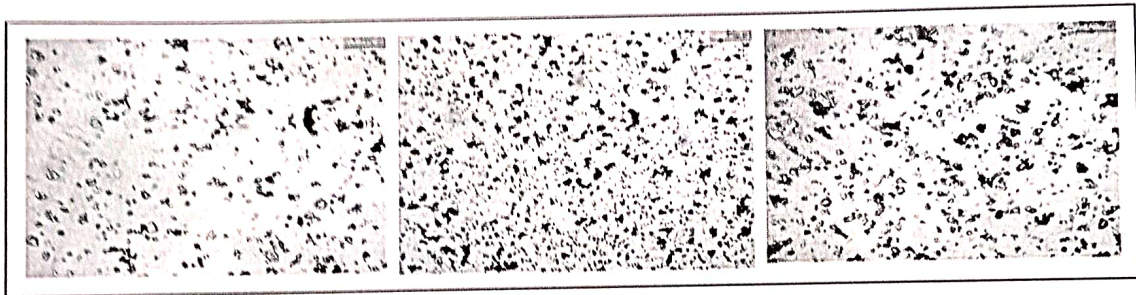


W₁ = Initial weight of filter paper; W₂ = Final weight of filter paper.

Table 2. Results of Dynamic Light Scattering (DLS) analysis of dust samples.

Sample no.	Observation	Peak mean intensity (d nm)	Size (nm)
1	1	298.6	298
	2	568.7	108
2	1	108.6	101
	2	243.0	101
3	1	101.6	139
	2	176.3	
4	1	139.5	
	2	190.2	

Size of respirable particle is $\leq 2.5 \mu\text{m}$ (micro-metre) or 2500 nm (nano-metre).

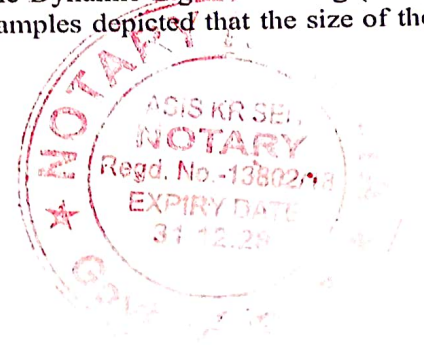
**Figure 2.** Images of dust particles obtained from HR-electron microscope.

are functioning. The aim of the study was to understand the level of dust pollution and to know the size and characterize the dust particles in the mine areas. In order to fulfil the objectives, data were collected on dust samples at different locations during different times of the day (including day and night). The samples were analysed for HR-electron microscopy, DLS, FT-IR and XRF using standard techniques and instrumentation.

The results of the present study indicated that a huge amount of dust particle was generated and precipitated in the present study area particularly during peak

working hours of the day (i.e. between 10:00 and 16:00 h). Corroborates with present findings, Sooktawee et al. (2020) also reported diurnal variation in dust pollution in the stone mine areas of Thailand and identified two peaks of dust pollution – during morning and evening hours of the day. Similar findings were reported in the study conducted in stone crushing units of Pammal areas of Tamil Nadu (Sivacoumar et al., 2006) and Nalgonda district of Telangana (Deshmukh et al., 2017).

The result of the Dynamic Light Scattering (DLS) analysis of dust samples depicted that the size of the



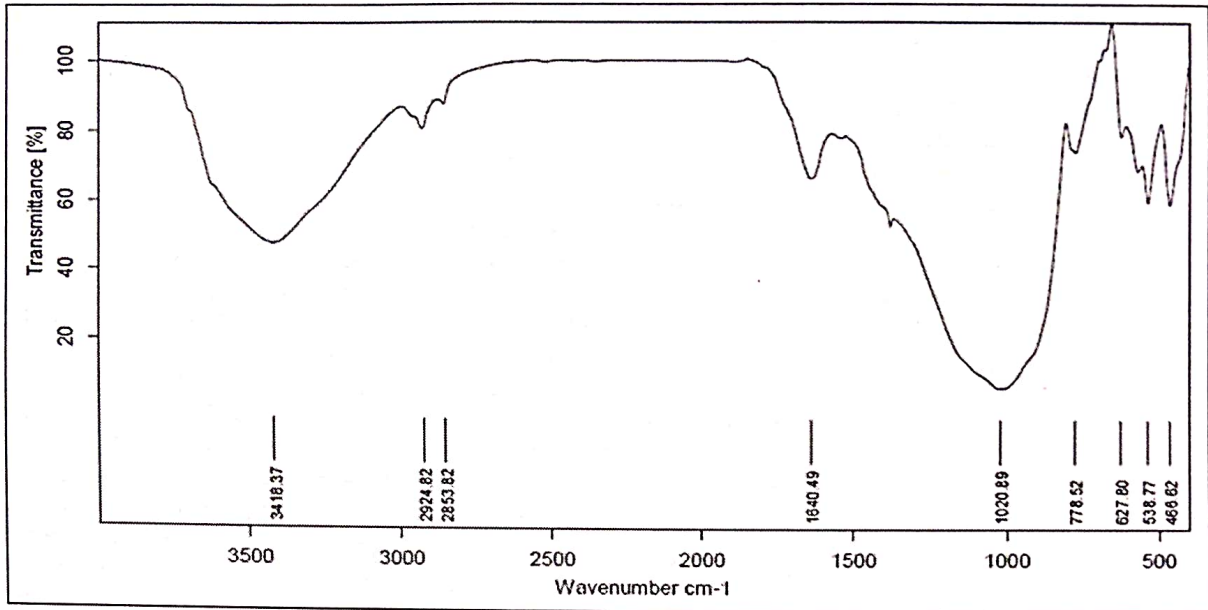


Figure 3. Results of Fourier Transformed Infra-Red (FT-IR) spectra of dust sample.

Table 3. Results of X-ray florescence (XRF) analysis of dust sample.

Sl. No.	Test parameter	Certified	Observed	Sl. No.	Test parameter	Certified	Observed
1	SiO ₂ %	77.29 ± 0.57	76.85	14	Cu (mg/kg)	1230 ± 153	1196
2	Al ₂ O ₃ %	9.30 ± 0.51	9.75	15	Ga (mg/kg)	14.1 ± 4.8	13
3	Fe ₂ O ₃ %	4.88 ± 0.39	4.44	16	Nb (mg/kg)	15.4 ± 2.1	15
4	CaO %	1.16 ± 0.21	0.97	17	Ni (mg/kg)	12.8 ± 5.7	12
5	MgO %	0.47 ± 0.36	0.39	18	Pb (mg/kg)	285 ± 48	274
6	Na ₂ O %	0.44 ± 0.12	0.4	19	Rb (mg/kg)	270 ± 45	255
7	K ₂ O %	2.91 ± 0.18	2.8	20	Sc (mg/kg)	5.1 ± 1.8	6
8	MnO %	0.18	0.16	21	Sr. (mg/kg)	24 ± 12	30
9	TiO ₂ %	0.25	0.24	22	Th (mg/kg)	21.4 ± 5.1	21
10	P ₂ O ₅ %	0.05	0.04	23	V (mg/kg)	47 ± 18	45
11	Ba (mg/kg)	206 ± 69	187	24	Y (mg/kg)	29 ± 12	29
12	Co (mg/kg)	8.8 ± 3.3	7	25	Zn (mg/kg)	498 ± 81	469
13	Cr (mg/kg)	35 ± 12	29	26	Zr (mg/kg)	234 ± 75	228

particles was much smaller than the size of respirable particles (i.e. <2.5 μm or <2500 nm). This finding corroborates with the study conducted in the stone mines of Tamil Nadu (Sivacoumar et al., 2001, 2006) and Madhya Pradesh (Semple et al., 2007), where they also reported massive prevalence of respirable dust particles. Furthermore, a study conducted in stone crushing units of Gwalior (Semple et al., 2007) stressed that there were no pollution reduction measures in the mining sectors, machines were mostly uncovered and no water sprinklers were used during working hours to reduce pollution level.

Therefore, workers are continuously exposed to such smaller air-borne dust particles, which are primarily deposited in the alveolar region of lungs and from their translocated and transported to distance sites/organs through macrophage-mediated clearance, interstitial-lymphatic clearance and blood circulation (Fan and Liu, 2021), ultimately causing adverse health effects in the workers including respiratory, cardiovascular, liver, neurological, gastro-intestinal, kidney, mental health (Graczyk and Riediker, 2019; Stewart and Hursthouse, 2018) and may even induce DNA damage (Leo'n-Mejia et al., 2018).



The result of the Fourier Transformed Infra-Red (FT-IR) spectra of dust samples indicated the presence of silicate stretch arising from different silicon oxides. This finding corroborates with the study of Baysal et al. (2018), who reported that strong band at 990 and 1010 cm^{-1} in FT-IR proves the presence of silicon-oxygen in the sample. Similarly, Di Benedetto et al. (2021) also confirmed the presence of silica in the sample through strong band at 1072 cm^{-1} in FT-IR analysis. Present finding also corroborates with the study of Mukherjee et al. (2005) and Prajapati et al. (2021); they found that dust samples in Indian mines contained a huge amount of crystalline silica using FT-IR analysis.

The result of the X-ray fluorescence (XRF) analysis of dust samples revealed that the major component of the dust sample was SiO_2 (76.85%), which is one of the major concerns of present study. Exposure to such silicate stretch may cause the development of pulmonary diseases such as silicosis, tuberculosis, chronic bronchitis, chronic obstructive pulmonary disease (COPD) and lung cancer among the workers (Margan et al., 2023). Therefore, a surveillance system needs to be emphasized for early detection and tracking of workers with such pulmonary diseases (Rupani, 2023). The present sample also contained considerable amounts of aluminium oxides, ferric oxides and titanium oxides. Existing literature suggests that exposure to such metals even at a low concentration may cause several health impairments in humans including in the brain tissues, lungs, skin and eyes (Alasfar and Isaifan, 2021; Mondal et al., 2021).

However, the result of the present study cannot be claimed to be free from limitations because the present study was cross-sectional in nature with small sample size; other uncontrollable factors like diurnal and seasonal variation, temperature, humidity and other concomitants were not considered in the data collection and analysis. Therefore, future studies with larger sample, considering all the limitations of the present study, would provide better insights into the present problem.

Conclusion

Analysis of dust sample indicated that the size of the particles was less than the size of respirable particles with a large presence of silicate in the sample. Prolonged exposure to these dust particles may cause severe health impairments like pneumoconiosis, tuberculosis or other lung-related impairments. Moreover, most of the stone crushing units do not follow any kind of pollution control measures. Therefore, necessary pollution

control countermeasure activities should be initiated such as wet drilling and blasting, sprinkling of water on the crushing and sorting areas, road cleaning before the peak working hours of the day and improvement of industrial processes at the potential source area. The local administration should also strictly impose and monitor the basic safety and pollution control measures at the workplace. Further, planting of vegetation around the crushing units may perhaps help to reduce the risk and hazards associated with dust pollution (including the risk of health impairments) of miners and inhabitants around the mines.

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Declaration of conflicting interests

The author(s) declared no potential conflicts of interest with respect to the research, authorship, and/or publication of this article.

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Ethical statement

Ethical approval

Ethical approval was obtained from the Ethical Committee for the Protection of Research Risks to Humans, Indian Statistical Institute.

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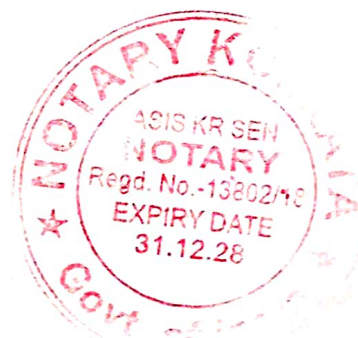
Biswanath Malakar  <https://orcid.org/0000-0002-7822-0201>
 Monohar Hossain Mondal  <https://orcid.org/0000-0003-2986-5721>

References

- Agnihotram RV (2005) An overview of occupational health research in India. *Indian Journal of Occupational and Environmental Medicine* 9: 10–14.



- Aiasfar RH and Isaifan RJ (2021) Aluminum environmental pollution: the silent killer. *Environmental Science and Pollution Research* 28: 44587–44597.
- Bahrami AR, Golbabai F, Mahjub H, et al. (2008) Determination of exposure to respirable quartz in the stone crushing units at Azendarian west of Iran. *Industrial Health* 46: 404–408.
- Baysal G, Aydin H, Uzan S, et al. (2018) Investigation of antimicrobial properties of QASs+ (novel synthesis). *Russian Journal of Physical Chemistry B* 12: 695–700.
- Bazarbayev R, Zhou B, Allaniyazov A, et al. (2022) Physical and chemical properties of dust in the Pre-Aral region of Uzbekistan. *Environmental Science and Pollution Research* 29: 40893–40902.
- Begum W, Rai S, Banerjee S, et al. (2022) A comprehensive review on the sources, essentiality and toxicological profile of nickel. *RSC Advances* 12: 9139–9153.
- Chauhan SS (2010) Mining, development and environment: a case study of Bijolia mining area in Rajasthan, India. *Journal of Human Ecology* 31: 65–72.
- Deshmukh A, Pradip N, Dhattrak S, et al. (2017) Assessment of occupational dust and silica exposure in Indian stone mining and crushing unit- A case study. *Current World Environment* 12: 661–669.
- Di Benedetto F, Giaccherini A, Romanelli M, et al. (2021) A study of radicals in industrial raw cristobalite powders. *Physics and Chemistry of Minerals* 48: 9.
- Fan L and Liu S (2021) Respirable nano-particulate generations and their pathogenesis in mining workplaces: a review. *International Journal of Coal Science and Technology* 8(2): 179–198.
- Ghosh RK, Saha D, Sarma M, et al. (2022) Prevalence and health status of COPD in rural West Bengal. *Lung India* 39: 242–246.
- Golbabaei F, Barghi MA and Sakhaei M (2004) Evaluation of worker's exposure to total, respirable and silica dust and the related health symptoms in Senjedak stone quarry, Iran. *Industrial Health* 42: 29–33.
- Govindagoudar MB, Singh PK, Chaudhry D, et al. (2022) Burden of silicosis among stone crushing workers in India. *Occupational Medicine* 72: 366–371.
- Graczyk H and Riediker M (2019) Occupational exposure to inhaled nanoparticles: are young workers being left in the dust? *Journal of Occupational Health* 61(5): 333–338.
- Green DA, McAlpine G, Semple S, et al. (2008) Mineral dust exposure in young Indian adults: an effect on lung growth? *Occupational and Environmental Medicine* 65: 306–310.
- Healy CB, Coggins MA, Tongeren MV, et al. (2014) Determinants of respirable crystalline silica exposure among stone workers involved in stone restoration work. *Annals of Occupational Hygiene* 58: 6–18.
- Indian Council of Medical Research (Icmr) (2017) India: health of the nation's states- the India state-level disease burden initiative. (Retrieve from: https://www.healthdata.org/sites/default/files/files/policy_report/2017/India_Health_of_the_Nation%27s_States_Report_2017.pdf)
- Kumar RS and Rajkumar P (2014) Characterization of minerals in air dust particles in the state of Tamilnadu, India through FTIR, XRD and SEM analyses. *Infrared Physics & Technology* 67: 30–41.
- Kumar CHK, Reddy MN, Sharan BSM, et al. (2014) Deterioration of pulmonary function in stone quarry workers. *Biomedical Research* 25: 261–266.
- Leigh J, Macaskill P, Kuosma E, et al. (1999) Global burden of disease and injury due to occupational factors. *Epidemiology* 10: 626–631.
- Leo'n-Mejia G, Machado MN, Okuro RT, et al. (2018) Intratracheal instillation of coal and coal fly ash particles in mice induces DNA damage and translocation of metals to extrapulmonary tissues. *Science of the Total Environment* 625: 589–599.
- Malakar B, Mallick A, Roy SK, et al. (2019) Hearing threshold and its concomitants among Santal stone mine workers of Birbhum district, West Bengal, India. *Online Journal of Health and Allied Sciences* 18: 2.
- Margan A, Verlak D, Roj G, et al. (2023) Occupational exposure to silica dust in Slovenia is grossly underestimated. *Archives of Industrial Hygiene and Toxicology* 73: 297–302.
- Mawhinney DB, Glass JA and Yates JT (1997) FTIR study of the oxidation of porous silicon. *Journal of Physical Chemistry B* 101: 1202–1206.
- Mishra N and Das N (2017) Coal mining and local environment: a case study in Talcher coalfield of India. *Air, Soil and Water Research* 10: 1–12.
- Mondal MH, Malik S, De S, et al. (2017) Employment and resurrection of surfactants in bipyridine promoted oxidation of butanal using bivalent copper at NTP. *Research on Chemical Intermediates* 43: 1651–1670.
- Mondal MH, Begum W, Nasrollahzadeh M, et al. (2021) A comprehensive review on chromium chemistry along with detection, speciation, extraction and remediation of hexavalent chromium in contemporary science and technology. *Vietnam Journal of Chemistry* 59: 711–732.
- Mukherjee A, Bhattacharya SK and Saiyed HN (2005) Assessment of respirable dust and its free silica contents in different Indian coalmines. *Industrial Health* 43: 277–284.
- Nandi S, Dhattrak SV and Sarkar K (2021) Silicosis, progressive massive fibrosis and silico-tuberculosis among workers with occupational exposure to silica dusts in sandstone mines of Rajasthan state: an urgent need for initiating national silicosis control programme in India. *Journal of Family Medicine and Primary Care* 10: 686–691.
- Ojima J (2003) Determining of crystalline silica in respirable dust samples by infrared spectrophotometry in the presence of interferences. *Journal of Occupational Health* 45: 94–103.



- Prajapati SS, Nandi SS, Deshmukh A, et al. (2020) Exposure profile of respirable crystalline silica in stone mines in India. *Journal of Occupational and Environmental Hygiene* 17: 531–537.
- Prajapati SS, Mishra RA, Jhariya B, et al. (2021) Respirable dust and crystalline silica exposure among different mining sectors in India. *Archives of Environmental & Occupational Health* 76: 455–461.
- Rai RK, Barik A, Mazumdar S, et al. (2020) Non-communicable diseases are the leading cause of mortality in rural Birbhum, West Bengal, India: a sex-stratified analysis of verbal autopsies from a prospective cohort, 2012–2017. *BMJ Open* 10: e036578.
- Rupani MP (2023) Challenges and opportunities for silicosis prevention and control: need for a national health program on silicosis in India. *Journal of Occupational Medicine and Toxicology* 18: 11.
- Rushton L (2017) The global burden of occupational disease. *Current Environmental Health Reports* 4: 340–348.
- Saha A and Sadhu HG (2013) Occupational injury proneness in young workers: a survey in stone quarries. *Journal of Occupational Health* 55: 333–339.
- Semple S, Green DA, McAlpine G, et al. (2007) Exposure to particulate matter on an Indian stone-crushing site. *Occupational and Environmental Medicine* 65: 300–305.
- Singh G, Pal A, Niranjana RK, et al. (2010) Assessment of environmental impacts by mining activities: a case study from Jhansi open cast mining site- Uttar Pradesh, India. *Journal of Experimental Sciences* 1: 9–13.
- Sivacoumar R, Jayabalou R, Subrahmanyam Y, et al. (2001) Air pollution in stone crushing industry, and associated health effects. *Indian Journal of Environmental Health* 43: 169–173.
- Sivacoumar R, Jayabalou R, Swarnalatha S, et al. (2006) Particulate matter from stone crushing industry: size distribution and health effects. *Journal of Environmental Engineering* 132: 405–414.
- Sooktaewee S, Kanabkaew T, Boonyapitak S, et al. (2020) Characterising particulate matter source contributions in the pollution control zone of mining and related industries using bivariate statistical techniques. *Scientific Reports* 10: 21372.
- Spence JCH, Kolar HR, Hembree G, et al. (2006) Imaging dislocation cores- the way forward. *Philosophical magazine* 86: 29–31.
- Stewart A and Hursthouse A (2018) Environment and human health: the challenge of uncertainty in risk assessment. *Geosciences* 8: 24.



REVIEW

Open Access

Challenges and opportunities for silicosis prevention and control: need for a national health program on silicosis in India



Mihir P. Rupani^{1*}

Abstract

Background Silicosis has been one of the most serious occupational public health problems worldwide for many decades. The global burden of silicosis is largely unknown, although it is thought to be more prevalent in low and medium-income countries. Individual studies among workers exposed to silica dust in various industries, however, reveal a high prevalence of silicosis in India. This paper is an updated review of the novel challenges and opportunities for silicosis prevention and control in India.

Main body The unregulated informal sector employs workers on contractual appointment thereby insulating the employers from legislative provisions. Due to a lack of awareness of the serious health risks and low-income levels, symptomatic workers tend to disregard the symptoms and continue working in dusty environments. To prevent any future dust exposure, the workers must be moved to an alternative job in the same factory where they will not be exposed to silica dust. Government regulatory bodies, on the other hand, must guarantee that factory owners relocate workers to another vocation as soon as they exhibit signs of silicosis. Technological advances such as artificial intelligence and machine learning might assist industries in implementing effective and cost-saving dust control measures. A surveillance system needs to be established for the early detection and tracking of all patients with silicosis. A pneumoconiosis elimination program encompassing health promotion, personal protection, diagnostic criteria, preventive measures, symptomatic management, prevention of silica dust exposure, treatment, and rehabilitation is felt important for wider adoption.

Conclusion Silica dust exposure and its consequences are fully preventable, with the benefits of prevention considerably outweighing the benefits of treating patients with silicosis. A comprehensive national health program on silicosis within the public health system would strengthen surveillance, notification, and management of workers exposed to silica dust in India.

Keywords Silica dust control, Awareness, Statutory provisions, Surveillance, Law enforcement, India

*Correspondence:

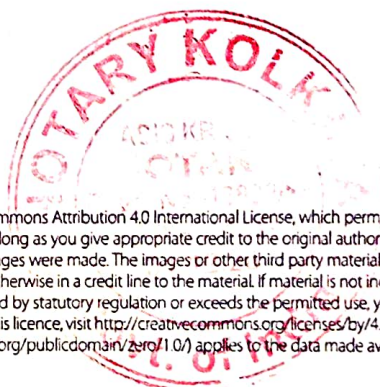
Mihir P. Rupani

mihirrupani@gmail.com

¹Clinical Epidemiology (Division of Health Sciences), ICMR - National Institute of Occupational Health (NIOH), Indian Council of Medical Research, Meghaninagar, Ahmedabad city 380016, Gujarat, India



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Background

Silicosis is an irreversible and fatal pneumoconiosis affecting millions of workers worldwide who are exposed to silica dust [1]. Mining, tunneling, quarrying, sculpturing, foundries, and manufacturing of building construction materials are some of the key industries in which workers are exposed to silica dust [2]. Although silicosis is considered to be more prevalent in low and middle-income countries, evidence on its global burden is limited, due mostly to underreporting and low detection due to a lack of surveillance [1, 3–6]. In 2019, an estimated 2.65 million cases of silicosis were reported worldwide [7]. Globally, in 2019, over 12.9 thousand deaths and 0.65 million disability-adjusted life years (DALYs) were attributed to silicosis, accounting for three-fourths of all pneumoconiosis DALYs [1, 7]. Many workers develop silicosis after 5–10 years of being exposed to silica dust and die within 15 years, undermining the seriousness of the disease [1]. The permissible exposure limit (PEL) for silica dust in Indian mines is set at 0.15 mg/m³, calculated as an 8-hour time-weighted average [8]. In contrast, the U.S. Occupational Safety and Health Administration (OSHA) prescribes a PEL of 0.05 mg/m³ and an action level of 0.025 mg/m³ [9]. Similarly, the American Conference of Government Industrial Hygienists (ACGIH) sets a threshold limit value of 0.025 mg/m³ [10]. These variations indicate that the prescribed limits for crystalline silica dust in India are significantly higher than the standards prescribed in Western countries, highlighting the need for a thorough review [11].

By mid-2023, with a population exceeding 1.43 billion individuals, India is poised to surpass all other nations and become the world's most populous country, while also solidifying its position as the third most sought-after manufacturing destination globally [12, 13]. Furthermore, by 2025, it is projected that India will house approximately 25% of the global working population (~0.8 billion), a majority of whom, roughly 92%, will be engaged in the informal sector [14–16]. It is within this informal sector that the majority of occupations exposing workers to silica dust are found in India. In 2015–16, an estimated 11.5 million workers in India were employed in occupations associated with silica dust, a number expected to surge to 52 million by the year 2025–26 [14, 17]. Rajasthan's mining sector is home to roughly 30,000 mines that reaps sandstone, marble, and granite [18]. These mines are spread across several districts of Rajasthan and employ nearly 3 million workers and another 3.2 million are employed in the construction industry [18, 19]. Around 50,000 workers are working in the agate industry in Khambhat, Gujarat [20]. According to recent estimates, the construction industry employs an approximate workforce of nearly 60 million workers in India [21].

Studies have reported varying prevalence rates of silicosis across different regions and occupations among workers exposed to silica dust in India (Table 1) [22–28]. In Haryana, the prevalence was found to be 9% among mine workers, [29] while in Rajasthan, it ranged from 37% among general mine workers to a higher 38–79% among stone mineworkers [18, 24, 25, 30–32]. The introduction of the pneumoconiosis policy in 2019 in Rajasthan led to the diagnosis of 23,436 cases of silicosis out of 192,143 persons screened, indicating a prevalence of 12% among stone carving and stone mining workers, which corresponds to the prevalence reported in sandstone quarries in Rajasthan [11, 19]. The investigators emphasized that their studies in Rajasthan revealed a higher prevalence of silicosis among stone carving workers compared to stone mining workers [6, 19]. In other regions, ordnance factory workers in Delhi had a prevalence of 3.5%, [33] while slate pencil workers in Madhya Pradesh exhibited rates ranging from 25 to 55% [34, 35]. Gujarat, known for its agate and pottery industries, recorded a prevalence varying from 18 to 69% among agate workers and 15% among pottery workers [26, 27, 36]. Silicosis prevalence among stone grinders in Gujarat was reported at 14–18% [37, 38]. Additionally, Mumbai's flour mill workers had a prevalence rate of 30% [39]. Furthermore, the co-occurrence of silicosis and tuberculosis, referred to as silico-tuberculosis, was observed among mineworkers in Rajasthan at a rate of 7%, [24] while agate workers in Gujarat had a prevalence of 5%, and stone mineworkers as well as stone grinders in Gujarat and Rajasthan recorded rates of 12–25% [25, 37, 38, 40].

Many challenges exist in the prevention and control of this ancient and preventable disease such as unregulated informal sector, diagnostic difficulties, absence of a surveillance mechanism, inadequate staff, and a lack of awareness [28, 41–44]. Apart from routine dust control measures, several initiatives may be undertaken to control silicosis, including raising awareness, building capacity, improving health systems to treat silicosis patients, integrating silicosis control with tuberculosis control, and strict adherence to statutory regulations [28, 41–44]. Along with the age-old challenges and solutions for silicosis prevention and control, this comprehensive review highlights several newer challenges and solutions.

Main text

Challenges

The prevention and control of silicosis in India face significant challenges, including worker-related, disease-related, and systemic challenges (Table 2). One major programmatic challenge is the absence of a comprehensive national health program dedicated to silicosis control, resulting in a lack of coordination among stakeholders and limited surveillance mechanisms.

Table 1 Prevalence of silicosis and silico-tuberculosis in various occupations in India

Disease	Place of Study	Type of Worker	Prevalence	Author-year
Silicosis	Rajasthan	Stone mineworkers	38–79%	Sishodiya 2022 [6], Nandi SS et al. 2021 [25], Sharma DC 2015 [18], Sishodiya et al. 2014 [30], Sishodiya et al. 2014 [31], Sishodiya et al. 2011 [32]
	Gujarat	Agate workers	18–69%	Chaudhury et al. 2010 [26], Rastogi et al. 1991 [36]
	Madhya Pradesh	Slate pencil workers	25–55%	Saiyed et al. 1985 [34], Jain et al. 1977 [35]
	Rajasthan	General mineworkers	37%	Rajavel et al. 2020 [24]
	Mumbai	Flourmill workers	30%	Athavale et al. 2011 [39]
	Gujarat	Stone grinders	14–18%	Tiwari et al. 2010 [38], Tiwari and Sharma 2008 [37]
	Gujarat	Pottery workers	15%	Saiyed et al. 1995 [27]
	Rajasthan	Stone carving and stone mining	12%	Sishodiya 2023 [19]
	Rajasthan	Sandstone quarries	12%	Dhatrak and Nandi 2019 [11]
	Haryana	Mine workers	9%	Govindagoudar et al. 2022 [29]
Delhi	Ordnance factory workers	3.5%	Viswanathan et al. 1972 [33]	
Silico-tuberculosis	Gujarat	Stone grinders	12–25%	Tiwari et al. 2010 [38], Tiwari and Sharma 2008 [37]
	Rajasthan	Stone mineworkers	12%	Nandi et al. 2021 [25]
	Rajasthan	Mineworkers	7%	Rajavel et al. 2020 [24]
	Gujarat	Agate workers	5%	Rupani 2023 [40]

Worker-related challenges**Job-related issues**

People working in the silica-dust industries are mostly contract laborers, making it difficult for them to obtain new employment due to a lack of job opportunities [18, 41, 42, 45–49]. Workers fear that if they are diagnosed with any silica dust-related illnesses, they may be asked to quit, thereby exposing them to unemployment [45, 46]. They do not seek healthcare on time and instead return to dusty work conditions out of fear of getting laid off [42, 44, 46]. Due to the low socioeconomic conditions, vocational rehabilitation of people working in silica dust-related occupations into different occupations is challenging [20]. Moreover, employers do not allow them to take time off to visit the hospital, and workers prefer to consult unqualified doctors in the event of any health-related complaints to avoid wage loss [45, 50].

Lack of awareness

Due to a lack of awareness, patients do not suspect a major health problem and believe that silicosis cannot affect them [18, 42, 51–55]. Due to a lack of awareness, coupled with lower education levels that contribute to it, workers in these occupations not only fail to seek appropriate healthcare guidance [37, 42] but also exhibit a limited inclination towards using personal protective equipment [49, 51–54, 56].

Disease-related challenges

Silicosis is frequently misdiagnosed as TB [6, 28, 42, 44, 45]. Because the symptoms of tuberculosis (TB) and silicosis are similar, factory workers too believe that they have recurrent TB [18]. As silicosis is incurable, patients' symptoms continue even after the completion of TB treatment. Upon symptomatic relief, workers return to dusty work settings, increasing their exposure to silica dust even more. The vicious cycle continues, and they experience the progression of silicosis and relapses of TB [40].

Silica dust clogs the alveoli of the lungs, [57] leading to the potentially fatal complication pneumothorax among patients with chronic silicosis [58]. Dormant TB bacilli are occasionally triggered in individuals with silicosis due to macrophage dysfunction and immunological dysregulation, resulting in TB relapses [59, 60]. Because fibrosis of the lung tissue reduces blood flow, TB medications are unable to permeate the tissue and hence reach lower concentrations [59, 61, 62]. Although non-pathogenic, patients with silicosis often demonstrate the presence of non-tuberculous mycobacteria along with the TB bacilli [63–65]. Non-tuberculous mycobacteria are resistant to several of the medications included in the national TB treatment regimen [66].

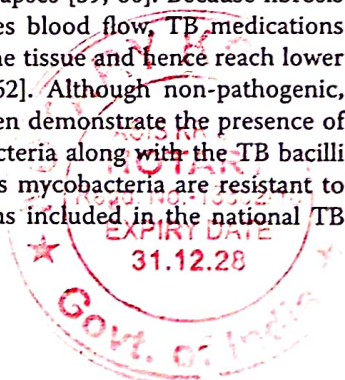


Table 2 Challenges in the prevention and control of silicosis in India

Challenges	Barriers	Description
Worker-related challenges	Lack of awareness	<ul style="list-style-type: none"> • Lack of awareness about early symptoms • Lack of knowledge about occupational risks
	Lack of PPE use	<ul style="list-style-type: none"> • Insufficient availability of protective equipment • Inadequate training on PPE usage
	Lack of alternative job	<ul style="list-style-type: none"> • Limited job opportunities outside silica-dust industries • Lack of skills for alternative employment • Return to dusty work environments
	Lack of access to healthcare	<ul style="list-style-type: none"> • Geographical barriers to healthcare facilities • Limited healthcare services in remote areas
	Fear of getting laid off	<ul style="list-style-type: none"> • Job insecurity in case of illness • Fear of losing income and livelihood
Disease-related challenges	Misdiagnosis	<ul style="list-style-type: none"> • Similar symptoms to other respiratory conditions • Lack of specific diagnostic tests for silicosis
	Alveolar block	<ul style="list-style-type: none"> • Silica particles obstruct alveoli • Impaired oxygen exchange
	Drugs unable to reach lung tissue	<ul style="list-style-type: none"> • Fibrosis restricting drug penetration • Reduced effectiveness of medications
	Non-tuberculous mycobacteria	<ul style="list-style-type: none"> • Co-existence of non-tuberculous mycobacteria • Increased complexity of treatment
	Recurrent pneumothorax	<ul style="list-style-type: none"> • Frequent lung collapses due to weakened tissue • Higher mortality risk
Systemic challenges	Smaller units	<ul style="list-style-type: none"> • Non-compliance with regulations in small-scale industries • Limited oversight and enforcement mechanisms
	Unorganized sector	<ul style="list-style-type: none"> • Lack of structured occupational health and safety practices • Difficulties in implementing regulations • Lack of employer awareness and perception of high costs hinder compliance with periodic silica dust measurements • Absence of public or private agencies offering support for dust measurements • Intention and integrity of regulatory authorities
	Neglect of rehabilitation	<ul style="list-style-type: none"> • Inadequate support for affected workers' recovery • Lack of system for relocation to safer environments • Withhold notifications to avoid legal complications • Reluctance to provide compensation to affected employees
	Scarcity of water	<ul style="list-style-type: none"> • Water shortage affecting dust control measures • Conflicting priorities between water usage and productivity
	Limited knowledge of medical officers	<ul style="list-style-type: none"> • Insufficient training on occupational health • Inadequate understanding of silicosis diagnosis and management
	Challenges in implementation of pneumoconiosis policy	<ul style="list-style-type: none"> • Lack of standardized diagnostic protocols • Low awareness and compliance with policy guidelines
	Absence of a national health program	<ul style="list-style-type: none"> • Underdiagnosis and underreporting • Lack of coordinated efforts among stakeholders • Inadequate surveillance and data collection mechanisms

Systemic challenges

Control measures aimed at mitigating exposure have generally been implemented and enhanced over time in developed countries like North America and Europe [67]. However, the situation contrasts in developing nations such as China and India, where high levels of exposure persist, leading to a higher prevalence of silicosis [67]. Notable progress has been made in addressing the issue of silicosis in specific occupational settings, such as sand-blasting of jeans, with countries like the United States and Germany implementing positive measures like independent factory inspections in response to documented studies [68]. However, it is worth noting that the extent of similar actions being taken in India appears to be limited,

highlighting the need for further attention and initiatives in this regard.

The majority of silicosis cases are anticipated to be reported in smaller units and cottage industries [28, 41]. Small enterprises may also be exempt from the statutory norms outlined in the Factories Act, 1948, and the Mines Act, 1952 [20, 28, 41, 44]. As a result, accountability must be assigned among the statutory bodies to execute the provisions of the Factories Act, 1948, the Mines Act, 1952, and the Building and Other Construction Workers (BOCW) Act, 1996, at the smaller units [40]. According to Sect. 112 of the Factories Act, 1948, the Chief Inspector of Factories in each respective state possesses the authority to designate any hazardous unit, regardless of

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the number of workers employed, as subject to the legal provisions and regulations stated in the Act [69]. As of now, only a limited number of states, such as Gujarat, have taken the initiative to pass resolutions affirming the application of these provisions within their jurisdictions.

Silicosis, recognized as a notifiable and compensable disease under the Factories Act, 1948, and the Mines Act, 1952, remains severely underdiagnosed and underreported in India, as evidenced by the recent annual report of the Ministry of Labour and Employment [69–71]. The report revealed a mere 441 cases of silicosis reported between 2008 and 2022, underscoring the significant extent of underdiagnosis and underreporting within the country [71]. This discrepancy can be attributed to employers' inclination to withhold notifications from their factories to avoid legal complications and the subsequent obligation to provide compensation to affected employees [20, 41, 44, 72]. There are also challenges surrounding the intention and integrity of the implementing agencies as far as the unorganized sector is concerned [20, 42, 44]. Additionally, there are concerns regarding the outsourcing of medical examinations of workers to doctors who do not understand occupational health [40].

Employers do not allow time for workers to consult a doctor or visit a health facility if they become unwell [42]. Employers also fail to rehabilitate patients and neglect their relocation to less hazardous environments [41, 42]. Concerns have been raised over the scarcity of water for wet drilling in mines and the subsequent decline in drilling efficiency, [44] highlighting the tendency of employers to prioritize the speed of work completion over worker safety. Implementing dust control measures proves costly for industries [44].

In India, the Factories Act of 1948 and the Mines Act of 1952 stipulate the mandatory periodic measurement of dust and silica concentrations in workplaces [69, 70]. However, employers in the country exhibit a lack of awareness regarding these requirements, and the associated measurement processes are perceived as costly. Consequently, many employers in the industrial sector refrain from conducting such measurements and consequently fail to provide relevant data. Furthermore, those employers who are interested in implementing dust measurements often lack knowledge of suitable methods, equipment, and expertise. Additionally, there is a notable absence of public or private agencies that offer support for conducting dust measurements. To address these challenges, the government can play a pivotal role by acting as a facilitator and providing necessary support to enable the implementation of dust measurements in workplaces.

The current state of awareness and clinical suspicion for silicosis among medical officers and clinicians appears to be inadequate, as they exhibit limited knowledge and

understanding of several aspects, even after diagnosing a patient with silicosis [44]. Insufficient attention is given to obtaining the occupational history of patients during medical consultations. Consequently, the misdiagnosis and underreporting of silicosis cases are prevalent. The necessity of enhancing the diagnostic skills of doctors in India, specifically in the interpretation of International Labour Organization (ILO) radiographs for the detection of silicosis is emphasized [44].

In India, a standardized diagnostic algorithm and guidelines for silicosis certification are lacking, as is clarification on who may certify a patient as suffering from silicosis [41, 42, 44]. An exception is the western Indian state of Rajasthan, where there is a policy on the detection, prevention, relief, and rehabilitation of pneumoconiosis [6, 73]. However, there are multiple challenges in its implementation, including unawareness, misdiagnosis, and low reporting rates [44]. In the absence of a surveillance mechanism for silicosis, data is not being captured, and the true burden remains elusive [41]. In the absence of a national health program, there is a lack of coordination among various stakeholders involved in silicosis control [44].

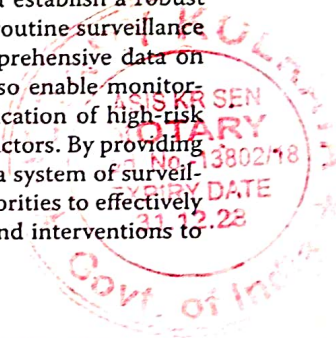
Opportunities

In light of the underreporting of silicosis cases, the actual burden of the disease remains unknown, underscoring the urgent need to enhance diagnostic facilities, provide training to medical officers at primary healthcare centers for accurate diagnosis of silicosis, and establish a robust surveillance mechanism (Table 3). A routine surveillance system would not only generate comprehensive data on the true prevalence of silicosis but also enable monitoring of the disease's incidence, identification of high-risk areas, and analysis of associated risk factors. By providing timely and reliable information, such a system of surveillance would enable public health authorities to effectively adopt targeted preventive measures and interventions to limit the impact of silicosis.

Surveillance

Identifying and mapping locations in India where industries generating silica dust are situated would be the first step toward eliminating the disease [22, 41]. To facilitate effective monitoring, it is essential to define priority districts and sub-district areas/clusters [22, 41]. Considering that a significant portion of these factories operates in the informal sector, tracking efforts would help concentrate control activities specifically on these areas, ensuring targeted implementation of preventive and control measures.

A surveillance system needs to be established for the early detection and tracking of all patients with silicosis [2, 6, 28, 74, 75]. Organizing diagnostic camps in



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Table 3 Opportunities for prevention and control of silicosis in India

Opportunities	Intervention	Description
Surveillance	Silicosis surveillance	<ul style="list-style-type: none"> Establish comprehensive tracking system for silicosis patients Integrate with TB surveillance Periodic medical examinations for silicosis and TB
	Active case finding	<ul style="list-style-type: none"> Organize diagnostic camps in silica industries Facilitate early detection of silicosis cases Conduct surveys to actively search for silicosis cases
	Mapping areas	<ul style="list-style-type: none"> Identify and prioritize areas with silica dust industries Focus control efforts in these areas
Programmatic guidelines	Diagnostic algorithm	<ul style="list-style-type: none"> Develop standardized diagnostic algorithms Ensure accurate and consistent diagnosis with training in ILO radiographs
	Management guidelines	<ul style="list-style-type: none"> Establish guidelines for prevention, treatment, and symptom management Provide treatment options
	Rehabilitation guidelines	<ul style="list-style-type: none"> Include guidelines for rehabilitation mechanisms Address physiotherapy and change of occupation
	Silicosis elimination program	<ul style="list-style-type: none"> Establish comprehensive program covering diagnosis, treatment, prevention, awareness, and rehabilitation Integrate Basic Occupational Health Services (BOHS) with primary health care Ensure nationwide coverage
	Pneumoconiosis policy	<ul style="list-style-type: none"> Expand existing policy to address silicosis nationwide Emphasize preventive measures, treatment, and support
Preventing silica dust exposure	Alternative uses of silica dust	<ul style="list-style-type: none"> Explore alternative applications for silica dust Reduce overall production and exposure
	Silica dust disposal	<ul style="list-style-type: none"> Establish proper disposal systems for wet dust Deep burial
	Subsidy for silica dust disposal	<ul style="list-style-type: none"> Provide subsidies for dust disposal systems Encourage compliance
	Exhaust system	<ul style="list-style-type: none"> Develop efficient exhaust systems Capture and remove silica dust
	Water spraying system	<ul style="list-style-type: none"> Promote use of water spraying systems Reduce silica dust in workplaces
	Multi-sectoral coordination	<ul style="list-style-type: none"> Coordinate health, labor, and environmental departments Tackle silicosis collectively
	Dedicated place for all workers	<ul style="list-style-type: none"> Create industrial estates near cottage industries Facilitate easy registration and medical examinations
	Personal protective equipment (PPE)	<ul style="list-style-type: none"> Promote use of masks, goggles, and gloves
	Dust reduction at source	<ul style="list-style-type: none"> Implement control measures at the source Follow hierarchy of control measures Integrate AI-ML technologies for effective dust reduction
	Alternative job	<ul style="list-style-type: none"> Facilitate shift to alternative jobs Eliminate dust exposure
	Substitution of hazardous material	<ul style="list-style-type: none"> Encourage use of less hazardous materials
	Enclosed workspaces	<ul style="list-style-type: none"> Enclose areas generating silica dust Limit exposed workers
	Widespread prevention activities	<ul style="list-style-type: none"> Conduct extensive awareness and prevention activities Target workers in industries
Effective law enforcement	Law enforcement for smaller units	<ul style="list-style-type: none"> Increase personnel in the Ministry of Labour and Employment (Government of India) Strengthen enforcement in smaller units Enhance monitoring of compliance with safety measures Focus on high-risk areas
	Ethical law enforcement	<ul style="list-style-type: none"> Address concerns regarding intention and integrity of implementing agencies Focus on unorganized sector
	Qualified personnel for law enforcement	<ul style="list-style-type: none"> Ensure presence of qualified medical personnel Expertise in occupational health Short course on Occupational Health in MBBS curriculum



industries where silica dust is generated would also aid in the early detection of silicosis. It is suggested that active case finding, which is currently a part of the national TB program, be expanded to include silicosis [40, 44]. It is a statutory requirement to conduct periodic medical examinations of workers exposed to silica dust every six months [6, 22, 27, 69, 70, 75, 76]. Considering the high prevalence of TB among silica dust-exposed individuals, TB surveillance should be a part of periodic medical examinations [27].

Preventing silica dust exposure

Silica dust reduction

Several studies conducted in India have consistently reported silica dust levels exceeding the prescribed limits set by various agencies, ranging from 0.025 to 0.15 mg/m³ [11, 77]. Additionally, lower but still significant levels have been identified, emphasizing the importance of minimizing occupational exposure to mitigate the risk of silicosis [78]. Within specified mining sectors, such as limestone (0.015 mg/m³), iron (0.012 mg/m³), and bauxite (0.008 mg/m³) mines, crystalline silica concentrations were found to be below the prescribed permissible exposure limit (PEL) of 0.15 mg/m³ for Indian mines [78]. Conversely, in sandstone mines, concentrations were slightly above the PEL (0.17 mg/m³) and in granite and masonry mines, they were lower than the PEL (0.12 mg/m³) [77]. Nevertheless, researchers suggest the need for a lower PEL in India, as even at mean levels of 0.12 mg/m³, cases of silicosis were reported among workers [11]. Notably, stone crushing sites (0.098–2.29 mg/m³), coal mines (2.7–5.3 mg/m³), and agate workers (0.11–0.12 mg/m³) exhibited silica dust concentrations well above the limits established by ACGIH and OSHA, which range from 0.025 to 0.05 mg/m³ [36, 79–82]. Moreover, other studies documented significantly high levels of silica dust concentrations among slate pencil workers (55–57%), quartz manufacturers (26%), and stone crushers (19%) [34, 83, 84]. Among stone mine workers with TB, silica dust concentrations ranged between 0.11 and 0.16 mg/m³, further emphasizing the critical need to reduce occupational exposure to silica dust in order to mitigate the prevalence of TB [85].

Currently, various preventive measures are in place to reduce silica dust, including the use of ventilation systems, water suppression techniques, dust control equipment, and personal protective equipment such as masks. Exhaust systems should be implemented in factories where silica dust is generated [2, 22, 48, 55, 75, 86–89]. Dust control measures have been recognized as an effective engineering control measure for reducing worker exposure to silica dust [48, 86, 88]. Installing exhaust fans in factories where silica dust is generated might also be beneficial [2]. It is critical to make such systems

cost-effective, as high operational costs are a deterrent to using such exhaust systems [43, 44, 86, 90, 91]. Many factories/cottage industries use a water spraying technique, often known as a wet process [2, 20, 22, 42, 82, 87–89, 92, 93]. A constant flow of water droplets is placed over the spot where the stones are polished. Alternatively, in mines, some drilling equipment only operates when water is supplied to them. Places, where the silica dust is generated in factories, should be enclosed so that only a small number of workers are exposed to it. In addition, only a restricted number of workers should be permitted in sections of the factory where dust is formed. Technological advances such as artificial intelligence and machine learning might help industries implement effective and cost-efficient dust control measures [94, 95]. While technological solutions for dust control are readily available, the lack of enforcement mechanisms and the attitude of both employers and employees towards implementing these measures pose significant obstacles to their effective adoption.

Silica dust alternatives

Alternative uses for silica dust generated in the industry should be investigated. The generated dust can be utilized as fillers in the manufacturing of concrete and construction materials [96]. Because of the water spraying mechanism, silica dust is settling on the ground as wet dust. However, as the wet dust dries, it becomes dry silica dust. As a result, wet dust should be disposed of using a deep burial technique. Employers should be offered subsidies to help them set up silica dust disposal systems. Alternatively, a more hazardous material (for example, stones) should be substituted with a less hazardous material.

Prevention activities

In the absence of effective treatments, widespread preventative activities are recommended for silicosis [75]. A part of the total budget allocated by the government for rehabilitative activities should be targeted for preventative efforts. An industrial estate should be created near the houses of employees in cottage industries so that all workers may work together [48, 97]. Because all workers would be in one location, the procedure of registering workers and undertaking preventative activities and periodic medical checks would be streamlined [48]. The state government of Gujarat had planned to relocate cottage industries of agate workers from Khambhat city to an alternative location, offering land and necessary infrastructure [48]. Additionally, a cooperative society was proposed to address environmental and occupational health concerns, with the owners taking responsibility [48]. However, the implementation of this plan has been delayed due to potential challenges related to land allotment and monitoring.

Integrating Basic Occupational Health Services (BOHS) with primary health care can provide an effective approach to the prevention and control of silicosis [98]. The integration of BOHS with primary health care can ensure that workers are regularly screened for early detection of silicosis, and appropriate treatment is provided [98]. This can also ensure that the community is aware of the health risks associated with exposure to silica dust and the preventive measures to reduce exposure [98]. Additionally, to tackle the problem of silicosis, coordination is essential across multiple stakeholders such as health, labor and employment, and pollution control boards [22, 42, 76]. In India, the district collector (administrative head of a district) should promote such collaboration among several departments for silicosis prevention and control.

Employer's role

To prevent any future dust exposure, the workers must be moved to alternative job options within the same factory that offers reduced or no exposure to silica dust, considering factors such as factory layout, job-specific hazards, and other relevant factors that could influence exposure levels. Implementing job-shifting practices can present practical challenges that need to be carefully addressed. Government regulatory bodies, on the other hand, must guarantee that factory owners relocate workers to another vocation as soon as they exhibit signs of silicosis. It is critical not to dismiss the individual from his employment, since this would result in further malnutrition and the spread of other diseases. As a result, such a work transition should ensure that their source of income stays intact.

Reduction of dust at the source through elimination, substitution, engineering control, administrative control, and lastly the use of personal protective equipment is recommended [2, 74, 88, 99, 100]. It is reiterated that this should be the factory's hierarchy of control measures employed for dust control [100]. Industrial hygiene procedures are critical for reducing silica dust at the source and in its journey in the air before it reaches the worker. Personal protection equipment such as masks, goggles, hand gloves, and respirators are recommended for decreasing worker exposure to silica dust [2, 22, 88, 99].

Effective law enforcement

It is vital to post qualified personnel in implementing agencies to execute the provisions of various legislative Acts [42]. The certifying surgeons assigned to the implementing agencies are merely MBBS doctors with limited understanding, expertise, or credentials in occupational health [42, 44]. Courses such as the Associate Fellow in Industrial Health (AFIH), offered by several institutes under the supervision of the Ministry of Labor and

Employment, educate medical officers on various aspects of occupational health. Larger portions of occupational health must be incorporated into the MBBS curriculum so that medical officers have an understanding before beginning their profession or being recruited [22, 28, 41, 42, 74–76]. A short course in integrity and ethics might improve their service delivery at work. Furthermore, it is imperative to augment the workforce in the relevant departments of the Ministry of Labour and Employment (Government of India) to ensure an adequate number of personnel available for conducting regular visits to industries and effectively monitoring compliance with safety measures [20].

Programmatic guidelines

Standardized guidelines on diagnosis, symptomatic therapy, comorbidity management, and palliative care should be developed and circulated widely. Rehabilitation mechanisms such as physiotherapy, oxygen therapy, and other alternative therapies should be a part of the standardized document. Considering that health is under the purview of individual states in India, it is advisable for other states, following the example of Rajasthan, to consider implementing a monetary compensation policy for individuals affected by silicosis [6, 28, 73]. The pneumoconiosis policy in Rajasthan was established after a decade of concerted efforts and representations by various government organizations, including the Rajasthan State Human Rights Commission and the Association for Rural Advancement through Voluntary Action and Local Involvement (ARAVALI, <https://aravali.org.in/publicationsresearch.html>), as well as non-governmental organizations like the Mine Labour Protection Campaign (<https://minelabour.org/>) [6, 22, 73, 101]. These entities brought attention to the high prevalence of silicosis among stone mine workers in the state and emphasized the necessity for financial rehabilitation. Factors such as a higher prevalence of silicosis cases, increased awareness of the issue, and proactive efforts by local authorities contributed to the adoption of these policies. While the prevalence of silicosis may vary across different states in India, the decision to implement proactive measures depends on factors such as political will and resource availability. Therefore, it is essential to encourage other states to follow Rajasthan's example and take decisive steps towards mitigating the burden of silicosis in their respective regions.

A pneumoconiosis elimination program encompassing health promotion, personal protection, diagnostic criteria, preventive measures, symptomatic management, prevention of silica dust exposure, treatment, and rehabilitation is felt important for wider adoption [28]. A distinct 'National Silicosis Control Program' with reporting and review/monitoring, would result in program

activities being funded under a separate budget head [25, 28, 41]. Until such a program is established, silicosis control activities should be integrated with TB elimination efforts [22, 28, 40, 48, 76].

Conclusions

Silicosis continues to be a fatal occupational disease, with serious consequences on workers' productivity and quality of life. Silicosis is not a state-specific issue in India; it is a national one. Silica dust exposure and its consequences are fully preventable, with the benefits of prevention considerably outweighing the benefits of treating patients with silicosis. Data from periodic medical examinations of workers in silica-dust-producing industries should be analyzed to generate robust evidence that can support and direct targeted interventions aimed at mitigating the risks associated with silica dust exposure. Not only should employees and employers be educated about the fatal disease, but also doctors, including interns and rural medical officers, need to be well-informed. Preventing worker exposure to silica dust will have significant financial implications (e.g., through improved worker productivity, reduced healthcare costs, and minimized loss of workdays) and provide an impetus to India's untapped potential - a healthy labor force. With India being the third-most sought-after manufacturing destination globally, a comprehensive national health program on silicosis would be a necessary intervention to protect workers' health.

List of abbreviations

AFIH	Associate Fellow in Industrial Health
BOCW	Building and Other Construction Workers
DALY	Disability Adjusted Life Years
MBBS	Bachelor in Medicine and Bachelor in Surgery
TB	Tuberculosis

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Authors' contributions

MR conducted the literature review of relevant studies, arranged the findings under relevant sub-headings of the review, drafted the manuscript, and revised the manuscript. The author synthesized the literature on the topic, with a particular emphasis on identifying key themes (challenges and opportunities) and areas for future research. The author approves the final version of the review.

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References

- Chen S, Liu M, Xie F. Global and national burden and trends of mortality and disability-adjusted life years for silicosis, from 1990 to 2019: results from the Global Burden of Disease study 2019. *BMC Pulm Med* [Internet]. 2022;22:1–10. Available from: <https://doi.org/10.1186/s12890-022-02040-9>.
- Leung CC, Yu ITS, Chen W. Silicosis. *Lancet*. 2012;379:2008–18.
- Alaguney ME, Yildiz AN, Demir AU, Ergor OA. Physicians' opinions about the causes of underreporting of occupational diseases. *Arch Environ Occup Health* [Internet]. 2020;75:165–76. Available from: <https://www.tandfonline.com/doi/full/https://doi.org/10.1080/19338244.2019.1594663>.
- Patel J. Difficulties of recording and notification of accidents and diseases in developing countries [Internet]. *Int. Labour Organ. International Labour Organization*; 2019 [cited 2022 Sep 28]. Available from: https://www.ilo.org/global/topics/safety-and-health-at-work/events-training/events/meeting/world-day-for-safety/33thinkpieces/WCM5_680366/lang-en/index.htm.
- Moreno-Torres LA, Ventura-Alfaro CE. Underreporting trends of occupational illnesses in Mexico. *J Occup Health*. 2018;60:85–8.
- Sishodiya PK. Silicosis-An ancient disease: providing succour to silicosis victims, lessons from Rajasthan model. *Indian J Occup Environ Med*. 2022;26:57–61.
- Institute for Health Metrics and Evaluation. Global Health Metrics: Silicosis — Level 4 cause [Internet]. 2019. Available from: https://www.healthdata.org/sites/default/files/disease_and_injury/gbd_2019/topic_pdf/cause/511.pdf.
- Directorate General of Mines Safety (Ministry of Labour and Employment). The metalliferous mines regulations, 1961 [Internet]. Government of India.; 1960. Available from: <https://www.dgms.gov.in/writereaddata/UploadFile/Metalliferous Mines Regulation, 1961.pdf>.
- Occupational Safety and Health Administration (United States Department of Labour). Respirable crystalline silica (standard number 1910.1053) [Internet]. [cited 2023 May 9]. Available from: <https://www.osha.gov/laws-regs/regulations/standardnumber/1910/1910.1053>.
- American Conference of Government Industrial Hygienists (ACGIH). SILICA, CRYSTALLINE — α -QUARTZ AND CRISTOBALITE [Internet]. [cited 2023 May 9]. Available from: <https://www.acgih.org/silica-crystalline-a-quartz-and-cristobalite/>.
- Dhatrak S, Nandi S. Assessment of silica dust exposure profile in relation to prevalence of silicosis among Indian sandstone mine workers: need for review of standards. *Am J Ind Med*. 2019;63:277–81.
- United Nations Population Fund. State of World Population report 2023 [Internet]. United Nations Population Fund.; 2023. Available from: <https://www.unfpa.org/sites/default/files/swop23/SWOP2023-ENGLISH-230329-web.pdf>.
- India Brand Equity Foundation - an initiative of the Ministry of Commerce and Industry (Government of India). Manufacturing Sector in India: Market Size, FDI, Govt Initiatives [Internet]. 2023 [cited 2023 May 11]. Available from: <https://www.ibef.org/industry/manufacturing-sector-india>.
- TeamLease. India labour report 2009 [Internet]. 2009. Available from: https://www.teamleasegroup.com/sites/default/files/resources/teamlease_labour-report2009.pdf.
- International Labour Organization (ILO). World employment and social outlook: Trends 2020 [Internet]. 2020. Available from: <https://www.ilo.org/>

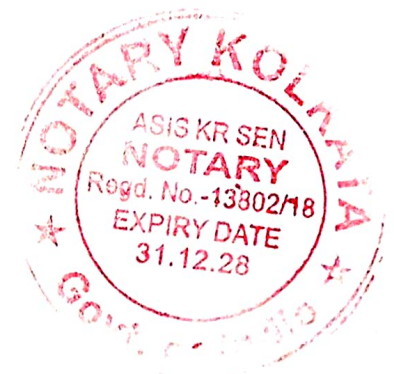
- wcmssp5/groups/public/---dgreports/---dcomm/---publ/documents/publication/wcms_734479.pdf.
16. International Labour Organization. Decent Work Country Programme for India (2018–2022) [Internet]. New Delhi: ILO Decent Work Team for South Asia and Country Office for India.; 2018. Available from: https://www.ilo.org/wcmsp5/groups/public/---asia/---ro-bangkok/---sro-new_delhi/documents/publication/wcms_650119.pdf.
 17. Rees D, Murray J. Silica. In: Newman TA, Cullinan P, Blanc P, Pickering A, editors. *Park Occup Lung Disord*. 4th ed. Boca Raton: CRC Press; 2016. pp. 187–205.
 18. Sharma DC. Miners fight for breath in Indian state. *Lancet Respir Med*. 2015;3:181.
 19. Sishodiya PK. SP-02 Prevalence of silicosis in stone carving and sandstone mining industry in Rajasthan. *Occup Environ Med* [Internet]. BMJ Publishing Group Ltd; 2023. p. A3.1-A3. Available from: https://oem.bmj.com/content/80/Suppl_1/A3.1.
 20. Patel J, Robbins M. The agate industry and silicosis in Khambhat, India. *New Solut*. 2011;21:117–39.
 21. Chand R, Singh J. Workforce changes and employment: some findings from PLFS data series [Internet]. NITI Aayog Discuss. Pap. New Delhi: Government of India; 2022. Available from: https://www.niti.gov.in/sites/default/files/2022-04/Discussion_Paper_on_Workforce_05042022.pdf.
 22. Rajasthan State Human Rights Commission. Special report on silicosis [Internet]. Rajasthan, India.; 2014. Available from: https://rshr.rajasthan.gov.in/writereaddata/Judgements/202208250221108626755Special_Report_Silicosis.pdf.
 23. Dhoria S, Sehgal IS, Agarwal R. Silica-associated lung disease in developing countries. *Curr Opin Pulm Med* [Internet]. 2023;29:65–75. Available from: <https://journals.lww.com/https://doi.org/10.1097/MCP.0000000000000940>.
 24. Rajavel S, Raghav P, Gupta MK, Muralidhar V. Silico-tuberculosis, silicosis and other respiratory morbidities among sandstone mine workers in Rajasthan—a cross-sectional study. Dahms H-U, editor. *PLoS One* [Internet]. 2020 [cited 2022 Dec 13];15:e0230574. Available from: <https://doi.org/10.1371/journal.pone.0230574.g001>.
 25. Nandi SS, Dhatrik SV, Sarkar K. Silicosis, progressive massive fibrosis and silico-tuberculosis among workers with occupational exposure to silica dusts in sandstone mines of Rajasthan state: an urgent need for initiating national silicosis control programme in India. *J Fam Med Prim Care*. 2021;10:686.
 26. Chaudhury N, Phatak A, Paliwal R, Raichaudhari C. Silicosis among agate workers at Shakarpur: an analysis of clinic-based data. *Lung India*. 2010;27:221–4.
 27. Saiyed HN, Ghodasara NB, Sathwara NG, Patel GC, Parikh DJ, Kashyap SK. Dustiness, silicosis & tuberculosis in small scale pottery workers. *Indian J Med Res* [Internet]. 1995;102:138–42. Available from: <http://www.ncbi.nlm.nih.gov/pubmed/8543354>.
 28. Sharma N, Kundu D, Dhaked S, Das A. Silicosis and silicotuberculosis in India. *Bull World Health Organ* [Internet]. 2016;94:777–8. Available from: <https://www.ncbi.nlm.nih.gov/pmc/articles/PMC5043201/pdf/BLT.15.163550.pdf>.
 29. Govindagoudar MB, Singh PK, Chaudhry D, Chaudhary R, Sachdeva A, Dhankhar S et al. Burden of Silicosis among stone crushing workers in India. *Occup Med (Chic Ill)* [Internet]. 2022;72:366–71. Available from: <https://academic.oup.com/occmed/article/72/6/366/6420087>.
 30. Sishodiya PK, Nandi SS, Dhatrik SV. Detection of silicosis among stone mine workers from Dholpur district [Internet]. Nagpur, India: National Institute of Miner's Health; 2014. Available from: <http://www.indianet.nl/pdf/DetectionOfSilicosisAmongStoneMineWorkersFromDholpurDistrict.pdf>.
 31. Sishodiya PK, Nandi SS, Dhatrik SV. Detection of silicosis among stone mine workers from Karauli district : Report - II [Internet]. Nagpur, India: National Institute of Miner's Health; 2014. Available from: <http://www.indianet.nl/pdf/DetectionOfSilicosisAmongStoneMineWorkersFromKarauliDistrict-Report-II.pdf>.
 32. Sishodiya PK, Nandi SS, Dhatrik SV. Detection of silicosis among stone mine workers from Karauli district [Internet]. Nagpur, India: National Institute of Miner's Health; 2011. Available from: <https://aravali.org.in/detection3.pdf>.
 33. Viswanathan R, Boparai MS, Jain SK, Dash MS. Pneumoconiosis Survey of Workers in India Ordnance factory in India. *Arch Environ Health Int J* [Internet]. 1972;25:198–204. Available from: <http://www.tandfonline.com/doi/abs/https://doi.org/10.1080/00039896.1972.10666161>.
 34. Saiyed HN, Parikh DJ, Ghodasara NB, Sharma YK, Patel GC, Chatterjee SK, et al. Silicosis in slate pencil workers: I. An environmental and medical study. *Am J Ind Med*. 1985;8:127–33.
 35. Jain SM, Sepaho GC, Khare KC, Dubey VS. Silicosis in Slate Pencil Workers. *Chest* [Internet]. 1977;71:423–6. Available from: <https://linkinghub.elsevier.com/retrieve/pii/S0012369216404095>.
 36. Rastogi SK, Gupta BN, Chandra H, Mathur N, Mahendra PHI, Husain T. A study of the prevalence of respiratory morbidity among agate workers. *Int Arch Occup Environ Health* [Internet]. 1991;63:21–6. Available from: <http://link.springer.com/https://doi.org/10.1007/BF00406193>.
 37. Tiwari RR, Sharma YK. Respiratory Health of Female Stone Grinders with Free Silica Dust Exposure in Gujarat, India. *Int J Occup Environ Health* [Internet]. 2008;14:280–2. Available from: <http://www.tandfonline.com/doi/full/https://doi.org/10.1179/oeh.2008.14.4.280>.
 38. Tiwari R, Narain R, Sharma Y, Kumar S. Comparison of respiratory morbidity between present and ex-workers of quartz crushing units: Healthy workers' effect. *Indian J Occup Environ Med* [Internet]. 2010;14B7. Available from: <http://www.ijocm.com/text.asp?2010/14/3/7/15695>.
 39. Athavale A, Iyer A, Sahoo D, Salgia K, Raat A, Kanodia H. Incidence of silicosis in flourmill workers. *Indian J Occup Environ Med*. 2011;15:104–8.
 40. Rupani MP. A mixed-methods study on impact of silicosis on tuberculosis treatment outcomes and need for TB-silicosis collaborative activities in India. *Sci Rep* [Internet]. 2023;13:2785. Available from: <https://www.nature.com/articles/s41598-023-30012-4>.
 41. Kulkarni G. Prevention and control of silicosis: A national challenge. *Indian J Occup Environ Med* [Internet]. 2007;11:95. Available from: <http://www.ijocm.com/text.asp?2007/11/3/95/38456>.
 42. Shamim M, Saraf A. Examining Legal and Policy Provisions on Silicosis in the Context of Sandstone Mining in Karauli, Rajasthan-India. *Indian J Public Heal Res Dev* [Internet]. 2017;8:407. Available from: <http://www.indianjournals.com/ijor.aspx?target=ijor:ijphrd&volume=8&issue=4&article=078>.
 43. Jindal SK. Silicosis in India: past and present. *Curr Opin Pulm Med*. 2013;19:163–8.
 44. Chaturvedi O, Mantri N, Joshi NK, Goel AD, Jain YK, Gupta MK et al. Challenges in the Implementation of the Rajasthan Pneumoconiosis Policy. *Ann Work Expo Heal* [Internet]. 2022;66:1162–72. Available from: <https://academic.oup.com/annweh/article/66/9/1162/6694283>.
 45. Mohammad S. Rehabilitation of silicosis victims of district Karauli, Rajasthan, India. *Indian J Community Med* [Internet]. 2019;44:347. Available from: <http://www.ijcm.org.in/text.asp?2019/44/4/347/270815>.
 46. Tiwari G, Gangopadhyay P. A review on the occupational health and social security of unorganized workers in the construction industry. *Indian J Occup Environ Med* [Internet]. 2011;15:18. Available from: <http://www.ijocm.com/text.asp?2011/15/1/18/83003>.
 47. Ahmad A. Socio-economic and health status of sandstone miners: a case study of Sorya village, Karauli, Rajasthan. *Int J Res Med Sci*. 2015;3:1159.
 48. Saiyed HN. Silicosis among children in the agate industry. In: Pronczuk-Garbino J, editor. *Children's Heal Environ a Glob Perspect* [Internet]. Geneva: World Health Organization; 2005. Available from: https://apps.who.int/iris/bitstream/handle/10665/43162/9241562922_eng.pdf.
 49. Sharma DS, Patel TA. Study on work related factors of agate grinders in Shakarpura-Khambhat, Gujarat. *Natl J Community Med* [Internet]. 2011;2:80–3. Available from: <http://www.njcmindia.org/home/view/88/>.
 50. Ahmad A. Health-Seeking Behavior and Its Determinants among Mine Workers in the Karauli District of Rajasthan in India. *Dubai Med J* [Internet]. 2010 [cited 2022 Dec 13];2:7–16. Available from: <https://www.karger.com/Article/FullText/500495>.
 51. Yadav SP, Anand PK, Singh H. Awareness and Practices about Silicosis among the Sandstone Quarry Workers in Desert Ecology of Jodhpur, Rajasthan, India. *J Hum Ecol* [Internet]. 2011;33:191–6. Available from: <https://www.tandfonline.com/doi/full/https://doi.org/10.1080/09709274.2011.11906359>.
 52. Nandi S, Burnase N, Barapatre A, Gulhane P, Dhatrik S. Assessment of silicosis awareness among stone mine workers of Rajasthan state. *Indian J Occup Environ Med* [Internet]. 2018;22:97. Available from: <http://www.ijocm.com/text.asp?2018/22/2/97/242545>.
 53. Aggarwal BD. Worker Education Level is a Factor in Self-compliance with Dust-preventive Methods among Small-scale Agate Industrial Workers. *J Occup Health* [Internet]. 2013 [cited 2022 Dec 14];55:312–7. Available from: <https://onlinelibrary.wiley.com/doi/full/https://doi.org/10.1539/joh.12-0167-OA>.
 54. Falk L, Bozek P, Ceolin L, Levitsky M, Malik O, Patel J, et al. Reducing agate dust exposure in Khambhat, India: protective practices, barriers, and opportunities. *J Occup Health*. 2019;61:442–52.

- 184
55. Sadhu H, Parikh D, Sharma Y, HN S, Rao P, Kulkarni P, et al. A follow up study of health status of small-scale agate industry workers. *Indian J Ind Med*. 1995;41:101–5.
 56. Ahmad A. Awareness of workplace hazards and preventive measures among sandstone mineworkers in Rajasthan, India: a cross-sectional study. *J Heal Soc Sci*. 2017;2:69–82.
 57. Fubini B, Hubbard A. Reactive oxygen species (ROS) and reactive nitrogen species (RNS) generation by silica in inflammation and fibrosis. *Free Radic Biol Med* [Internet]. 2003 [cited 2022 Nov 21];34:1507–16. Available from: <https://linkinghub.elsevier.com/retrieve/pii/S0891584903001497>.
 58. Bainwa M, Joshi N, Agnihotri S. Silicosis with bilateral spontaneous pneumothorax in Rajasthan. *Indian J Occup Environ Med* [Internet]. 2019 [cited 2022 Dec 15];23:112. Available from: <http://www.ijoom.com/text.asp?2019/23/3/112/273035>.
 59. Allison AC, Harington JS, Birbeck M. An examination of the cytotoxic effects of silica on macrophages. *J Exp Med* [Internet]. 1966;124:141–54. Available from: <https://rupress.org/jem/article/124/2/141/3986/AN-EXAMINATION-OF-THE-CYTOTOXIC-EFFECTS-OF-SILICA>.
 60. Yew WW, Leung CC, Chang KC, Zhang Y, Chan DP. Can treatment outcomes of latent TB infection and TB in silicosis be improved? *J Thorac Dis* [Internet]. 2019;11:E8–10. Available from: <http://td.amegroups.com/article/view/26382/19353>.
 61. Lowrie DB. What goes wrong with the macrophage in silicosis? *Eur J Respir Dis* [Internet]. 1982;63:180–2. Available from: <http://www.ncbi.nlm.nih.gov/pubmed/6284536>.
 62. Snider DEJ. The relationship between tuberculosis and silicosis. *Am Rev Respir Dis*. 1978;118:455–60.
 63. Sonnenberg P, Murray J, Glynn J, Glyn Thomas R, Godfrey-Faussett P, Shearer S. Risk factors for pulmonary disease due to culture-positive M. tuberculosis or nontuberculous mycobacteria in South African gold miners. *Eur Respir J* [Internet]. 2000 [cited 2022 Dec 15];15:291. Available from: <http://erj.ersjournals.com/content/15/2/291>.
 64. Corbett EL, Hay M, Churchyard GJ, Herselman P, Clayton T, Williams BG, et al. Mycobacterium kansasii and M. scrofulaceum isolates from HIV-negative south african gold miners: incidence, clinical significance and radiology. *Int J Tuberc Lung Dis*. 1999;3:501–7.
 65. Blanco Pérez JJ, Pérez González A, Morano Amado LE, Guerra Vales JL, Vázquez Gallardo R, Salgado Barreira Á et al. Clinical Significance of Environmental Mycobacteria Isolated From Respiratory Specimens of Patients With and Without Silicosis. *Arch Bronconeumol* [Internet]. 2016 [cited 2022 Dec 15];52:145–50. Available from: <https://www.archbronconeumol.org/en-clinical-significance-environmental-mycobacteria-isolated-articulo-S1579212916000082>.
 66. Akrami S, Dokht khosravi A, Hashemzadeh M. Drug resistance profiles and related gene mutations in slow-growing non-tuberculous mycobacteria isolated in regional tuberculosis reference laboratories of Iran: a three year cross-sectional study. *Pathog Glob Health* [Internet]. 2022;1–11. Available from: <https://www.tandfonline.com/doi/full/https://doi.org/10.1080/20477724.2022.2049029>.
 67. Verma DK, Purdham JT, Roels HA. Translating evidence about occupational conditions into strategies for prevention. *Occup Environ Med* [Internet]. 2002;59:205–14. Available from: <https://oem.bmj.com/lookup/doi/https://doi.org/10.1136/oem.59.3.205>.
 68. Hobson J. To die for? The health and safety of fast fashion. *Occup Med (Chic Ill)* [Internet]. 2013;63:317–9. Available from: <https://academic.oup.com/occmed/article-lookup/doi/https://doi.org/10.1093/occmed/kqt079>.
 69. India. - The Factories Act, 1948 [Internet]. India; Available from: <https://www.ilo.org/dyn/natlex/docs/WBTEXT/32063/64873/E87IND01.htm>.
 70. The Mines Act, 1952 [Internet]. India; Available from: <https://www.dgms.gov.in/writereaddata/UploadFile/Mines Act, 1952.pdf>.
 71. Ministry of Labour & Employment (Government of India). Annual Report 2022-23 [Internet]. New Delhi, India: Ministry of Labour & Employment. ; 2023. Available from: https://labour.gov.in/sites/default/files/ar_2022_23_english.pdf.
 72. Occupational Knowledge International. Legislative provisions relating to silica exposure and silicosis in India: The need for review [Internet]. Gottesfeld P, editor. 2009. Available from: <http://www.okinternational.org/docs/Silica Legislative Review.pdf>.
 73. Government of Rajasthan. Rajasthan Policy on Pneumoconiosis including Silicosis Detection, Prevention, Control & Rehabilitation [Internet]. Rajasthan, India: Social Justice and Empowerment Department. ; 2019. Available from: <https://sje.rajasthan.gov.in/siteadmin/Uploads/201911211545271328.pdf>.
 74. Shafiei M, Ghasemian A, Eslami M, Nojoomi F, Rajabi-Vardanjani H. Risk factors and control strategies for silico-tuberculosis as an occupational disease. *New Microbes New Infect* [Internet]. 2019 [cited 2022 Dec 22];27:75–7. Available from: <https://linkinghub.elsevier.com/retrieve/pii/S2052297518301021>.
 75. Rees D, Murray J. Silica, silicosis and tuberculosis. *Int J Tuberc Lung Dis*. 2007;11:474–84.
 76. National Human Rights Commission India. NHRC Interventions on Silicosis [Internet]. Kochher JS, Sarkar UN, editors. New Delhi, India. ; 2016. Available from: https://nhrc.nic.in/sites/default/files/NHRC_Interventions_on_Silicosis_27122016.pdf.
 77. Prajapati SS, Nandi SS, Deshmukh A, Dhatrik SV. Exposure profile of respirable crystalline silica in stone mines in India. *J Occup Environ Hyg* [Internet]. 2020;17:531–7. Available from: <https://doi.org/10.1080/15459624.2020.1796011>.
 78. Prajapati SS, Mishra RA, Jhariya B, Dhatrik SV. Respirable dust and crystalline silica exposure among different mining sectors in India. *Arch Environ Occup Health* [Internet]. 2021;76:455–61. Available from: <https://www.tandfonline.com/doi/full/https://doi.org/10.1080/19338244.2021.1919857>.
 79. RAMALINGAM MUKHOPADHYAYK, RAMANI A, DASU R, SADASIVAMV, KUMAR A et al. P. Exposure to Respirable Particulates and Silica in and around the Stone Crushing Units in Central India. *Ind Health* [Internet]. 2011;49:221–7. Available from: http://www.jstage.jst.go.jp/article/indhealth/49/2/49_MS1207/_article.
 80. MUKHERJEE AK, BHATTACHARYA SK, SAIYED HN. Assessment of Respirable Dust and its Free Silica Contents in Different Indian Coalmines. *Ind Health* [Internet]. 2005;43:277–84. Available from: http://www.jstage.jst.go.jp/article/indhealth/43/2/43_2_277/_article.
 81. Semple S, Green DA, McAlpine G, Cowie H, Seaton A. Exposure to particulate matter on an Indian stone-crushing site. *Occup Environ Med* [Internet]. 2008;65:300–5. Available from: <https://oem.bmj.com/lookup/doi/https://doi.org/10.1136/oem.2007.032805>.
 82. Gottesfeld P, Nicas M, Kephart JW, Balakrishnan K, Rinehart R. Reduction of Respirable Silica Following the Introduction of Water Spray Applications in Indian Stone Crusher Mills. *Int J Occup Environ Health* [Internet]. 2008;14:94–103. Available from: <http://www.tandfonline.com/doi/full/https://doi.org/10.1179/0eh.2008.14.2.94>.
 83. Fulekar M. Occupational exposure to dust in quartz manufacturing industry. *Ann Occup Hyg* [Internet]. 1999;43:269–73. Available from: <https://linkinghub.elsevier.com/retrieve/pii/S0003487899000204>.
 84. Sivacoumar R, Jayabalou R, Swarnalatha S, Balakrishnan K. Particulate Matter from Stone Crushing Industry: Size Distribution and Health Effects. *J Environ Eng* [Internet]. 2006;132:405–14. Available from: <https://doi.org/10.1061/%28ASCE%290733-9372%282006%29132%3A3%28405%29>.
 85. Nandi S, Nimje S, Dhumne U, Dhatrik S. Pulmonary tuberculosis among stone miners of India vis-à-vis silica exposure. *Indian J Occup Environ Med* [Internet]. 2020;24:102. Available from: <http://www.ijoom.com/text.asp?2020/24/2/102/292610>.
 86. Bhagia L, Sadhu H. Cost-benefit analysis of installing dust control devices in the agate industry, Khambhat (Gujarat). *Indian J Occup Environ Med* [Internet]. 2008 [cited 2022 Nov 21];12:128. Available from: <http://www.ijoom.com/text.asp?2008/12/3/128/44694>.
 87. Meeker JD, Cooper MR, Lefkowitz D, Susi P. Engineering Control Technologies to Reduce Occupational Silica Exposures in Masonry Cutting and Tuckpointing. *Public Health Rep* [Internet]. 2009 [cited 2022 Dec 14];124:101–11. Available from: <http://journals.sagepub.com/doi/https://doi.org/10.1177/003335490912445112>.
 88. Tjoe Nij E, Hilhorst S, Spee T, Spierings J, Steffens F, Lumeus M et al. Dust control measures in the construction industry. *Ann Occup Hyg* [Internet]. 2003 [cited 2022 Dec 14];47:211–8. Available from: <https://pubmed.ncbi.nlm.nih.gov/12639834/>.
 89. Flynn MR, Susi P. Engineering Controls for Selected Silica and Dust Exposures in the Construction Industry – A Review. *Appl Occup Environ Hyg* [Internet]. 2003;18:268–77. Available from: <http://www.tandfonline.com/doi/abs/10.1080/10473220301406>.
 90. Lahiri S, Levenstein C, Nelson DI, Rosenberg BJ. The cost effectiveness of occupational health interventions: Prevention of silicosis. *Am J Ind Med* [Internet]. 2005 [cited 2022 Dec 13];48:503–14. Available from: <https://onlinelibrary.wiley.com/doi/full/10.1002/ajim.20222>.
 91. Rosenberg B, Levenstein C, Spangler E. Change in the world of occupational health: silica control, then and now. *J Public Health Policy*. 2005;26:192–202.

92. Gottesfeld P, Andrew D, Dalhoff J. Silica exposures in Artisanal Small-Scale Gold Mining in Tanzania and Implications for Tuberculosis Prevention. *J Occup Environ Hyg*. 2015;12:647–53.
93. Phillips ML, Johnson AC. Prevalence of dry methods in granite countertop fabrication in Oklahoma. *J Occup Environ Hyg*. 2012;9:437–42.
94. Xuan W, Zheng L, Bunes BR, Crane N, Zhou F, Zang L. Engineering solutions to breath tests based on an e-nose system for silicosis screening and early detection in miners. *J Breath Res* [Internet]. 2022;16:036001. Available from: <https://doi.org/10.1088/1752-7163/ac5f13>.
95. Jo B, Khan R. An Internet of Things System for Underground Mine Air Quality Pollutant Prediction Based on Azure Machine Learning. *Sensors* [Internet]. 2018 [cited 2023 Feb 23];18:930. Available from: <https://www.mdpi.com/1424-8220/18/4/930>.
96. Ramdani S, Guettala A, Benmalek M, Aguiar JB. Physical and mechanical performance of concrete made with waste rubber aggregate, glass powder and silica sand powder. *J Build Eng* [Internet]. 2019;21:302–11. Available from: <https://linkinghub.elsevier.com/retrieve/pii/S2352710218307174>.
97. Ghose MK. A perspective on community and state interests in small-scale mining in India including the role of women. *Environ Dev Sustain*. 2008;10:857–69.
98. Siriruttanapruk S, Praekunatham H. Integration of basic occupational health services into primary health care in Thailand: Current situation and progress. *WHO South-East Asia J Public Heal* [Internet]. 2022;11:17. Available from: <http://www.who-seajph.org/text.asp?2022/11/1/17/358070>.
99. Madl AK, Donovan EP, Gaffney SH, McKinley MA, Moody EC, Henshaw JL et al. State-of-the-Science Review of the Occupational Health Hazards of Crystalline Silica in Abrasive Blasting Operations and Related Requirements for Respiratory Protection. *J Toxicol Environ Heal Part B* [Internet]. 2008;11:548–608. Available from: <http://www.tandfonline.com/doi/abs/https://doi.org/10.1080/10937400801909135>.
100. Cullinan P, Muñoz X, Suojalehto H, Agius R, Jindal S, Sigsgaard T et al. Occupational lung diseases: from old and novel exposures to effective preventive strategies. *Lancet Respir Med* [Internet]. 2017;5:445–55. Available from: <https://linkinghub.elsevier.com/retrieve/pii/S2213260016304246>.
101. Rahman AP. The Price Of Stone: Children At Risk Of Silicosis In Rajasthan's Quarries. *IndiaSpend* [Internet]. 2023 Jan 19 [cited 2023 Jul 2]; Available from: <https://www.indiaspend.com/rajasthan/the-price-of-stone-children-at-risk-of-silicosis-in-rajasthans-quarries-849922>.

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126

A 11

Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/004

Name : SENTU SK

Aadhaar No. : x x x x x x x x 2257

Sex : MALE Age : 23 Blood group : A+

Father/Mother/ Husband Name : MANGIAL SK

Occupation : STONE CRUSHER Work place : BIRBHUM

Address : VILL: BEREPARA P.O. → HARINSINGA

Block/Municipality : MD. BAZAR

District : BIRBHUM

State: WEST BENGAL Pincode : 731132

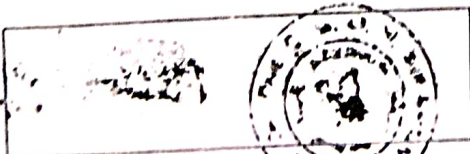
Contact Number : 9749878289

Recommended by Silicosis Diagnosis Board of BIRBHUM

District, Dated 18/09/2024 (as per Silicosis Relief Rehabilitation and

Treatment Policy, Labour Department, Government of West Bengal).

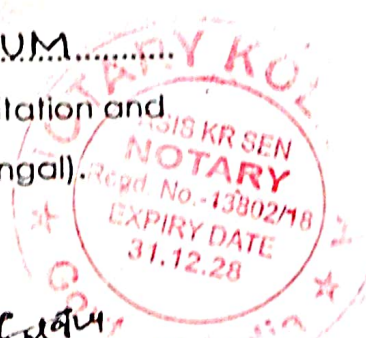
LTI OF SENTU SK



Signature / LTI of the Patient

CATEGORY: A

[Signature]
Chief Medical Officer of Health
BIRBHUM



187

Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/005

Name : GIANE BASKI

Aadhaar No. : x x x x x x x x 5693

Sex : MALE Age : 65 Blood group : AB+

Father/Mother/ Husband Name : GIULU BASKI

Occupation : DRIVER OF STONE CRUSHER Work place : BIRBHUM

Address : SAGAR BANDI, MARDAMNAGAR, CHANDA

Block/Municipality : MD. BAZAR


District : BIRBHUM

State: WEST BENGAL Pincode : 731216


Contact Number : 7029071441 (7029071441)

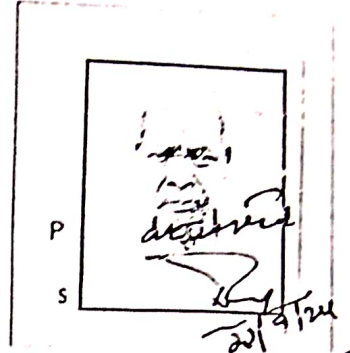
Recommended by Silicosis Diagnosis Board of BIRBHUM

District, Dated 18/09/2024 (as per Silicosis Relief Rehabilitation and Treatment Policy, Labour Department, Government of West Bengal).

LTI OF STANIE
BASKI

Signature / LTI of the patient

CATEGORY → A


Chief Medical Officer of Health
BIRBHUM
22/9/24
Chief Medical Officer of Health
BIRBHUM



1988

Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/006

Name : NIRMAL HANSDA

Aadhaar No. : xxxx xxxx 4703

Sex : MALE Age : 36 Blood group : O+

Father/Mother/ Husband Name : PANDA HANSDA

Occupation : STONE CRUSHER Work place : BIRBHUM

Address : BORPARA, HARINSINGA

Block/Municipality : MD. BAZAR

District : BIRBHUM

State : WEST BENGAL Pincode : 731132

Contact Number : 6297296869

Recommended by Silicosis Diagnosis Board of BIRBHUM

District, Dated 18/09/2024 (as per Silicosis Relief Rehabilitation and

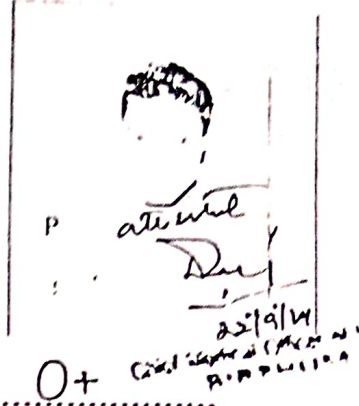
Treatment Policy, Labour Department, Government of West Bengal).

LTI OF NIRMAL
HANSDA

Signature / LTI of the patient

CATEGORY : NEW

Chief Medical Officer of Health
BIRBHUM

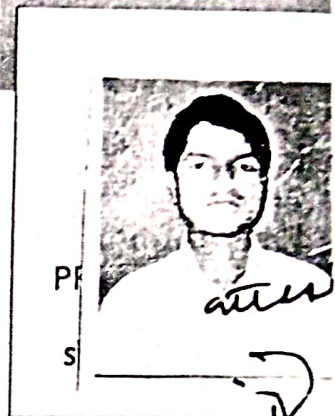


Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/007

Name : PAGAN HASDA

~~Adhaar~~ No. : xxx x xxx NUM2522654



Sex : MALE Age : 26 Blood group : B+

Father/Mother/ Husband Name : DULALI MURMU

Occupation : STONE CRUSHER Work place : BIRBHUM

Address : VARKATA, HATGACHHA

Block/Municipality : MD. BAZAR

District : BIRBHUM

State : WEST BENGAL Pincode : 731216

Contact Number : NOT AVAILABLE

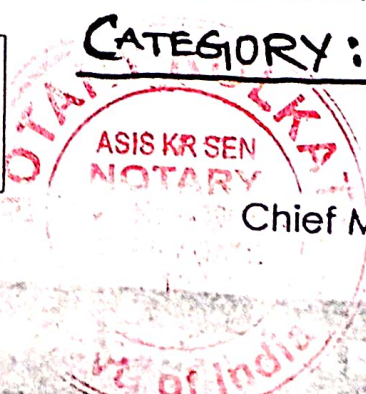
Recommended by Silicosis Diagnosis Board of BIRBHUM

District, Dated 18/09/2024.....(as per Silicosis Relief Rehabilitation and Treatment Policy, Labour Department, Government of West Bengal).

LTI OF PAGAN HASDA



Signature / LTI of the patient



CATEGORY : B

[Signature]
Chief Medical Officer of Health
BIRBHUM
Labour Medical Officer of Health
BIRBHUM

100

Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/008

Name : UKIL HANSDA

Aadhaar No. : x x x x x x x x 5151

Sex : MALE Age : 49 Blood group : B+

Father/Mother/ Husband Name : RAGAY HANSDA

Occupation : STONE CRUSHER Work place : BIRBHUM

Address : AGAYA, BHARKATA, JETHIA

Block/Municipality : MD. BAZAR

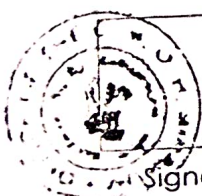
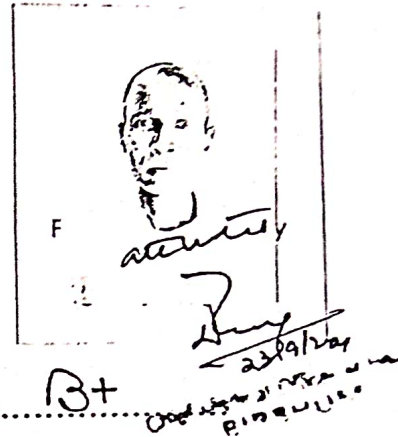
District : BIRBHUM

State: WEST BENGAL Pincode : 731216

Contact Number : 6297051142

Recommended by Silicosis Diagnosis Board of BIRBHUM

District, Dated 18/09/2024 (as per Silicosis Relief Rehabilitation and Treatment Policy, Labour Department, Government of West Bengal).



Signature / LTI of the patient

UKIL HANSDA

CATEGORY : NCL

Chief Medical Officer of Health
BIRBHUM

25/9/24
Chief Medical Officer of Health
BIRBHUM



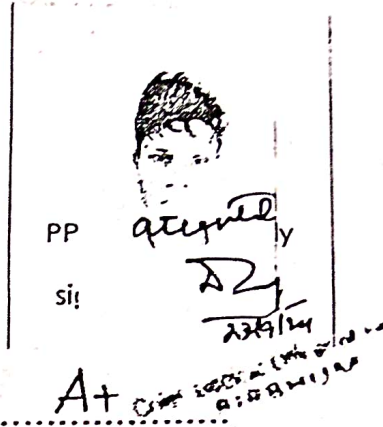
~~181~~

Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/009

Name : BUDRAI TUDU

Aadhaar No. : x x x x x x x x 6658



Sex : MALE Age : 26 Blood group : A+

Father/Mother/ Husband Name : CHURE TUDU

Occupation : STONE CRUSHER Work place : BIRBHUM

Address : MATHURAPAHARI, BHARATA, CHANDA

Block/Municipality : MD. BAZAR

District : BIRBHUM

State : WEST BENGAL Pincode : 731216

Contact Number : 9749463476

Recommended by Silicosis Diagnosis Board of BIRBHUM

District, Dated 18/09/2024 (as per Silicosis Relief Rehabilitation and Treatment Policy, Labour Department, Government of West Bengal).

LTI OF BUDRAI TUDU

Signature / LTI of the patient

CATEGORY: NIL

Chief Medical Officer of Health
BIRBHUM

ASIS KR SEN
NOTARY
Regd. No.-13802/18
EXPIRY DATE
31.10.2024

192

Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/011

Name : RANI MARDI

Aadhaar No. : x x x x x x x x 8176

Sex : FEMALE Age : 74 Blood group : B+

Father/Mother/ Husband Name : CHHUTOR SOREN

Occupation : STONE CRUSHER Work place : BIRBHUM

Address : HABRAPHARI, MARDAMNAGAR, HATSACHHA

Block/Municipality : MD. BAZAR

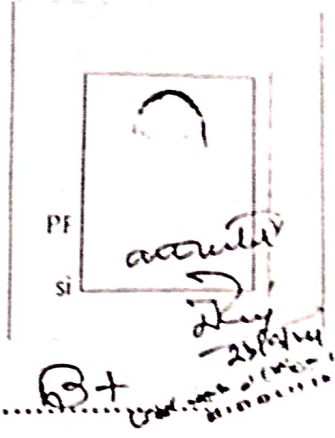
District : BIRBHUM

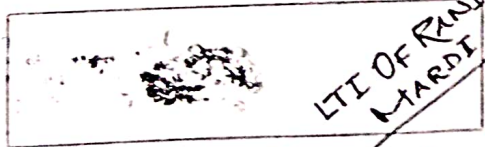
State : WEST BENGAL Pincode : 731216

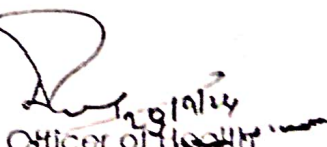
Contact Number : 8927150350 / 7479215093

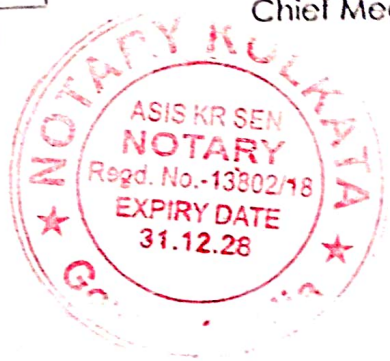
Recommended by Silicosis Diagnosis Board of BIRBHUM

District, Dated 18/09/2024 (as per Silicosis Relief Rehabilitation and Treatment Policy, Labour Department, Government of West Bengal).




Signature / LTI of the patient

CATEGORY: NLP

Chief Medical Officer of Health
BIRBHUM



19/3

Silicosis Patient Identity Card

ID NO : (District Name)/No. BIRBHUM/010

Name : MUTHA MURMU

Aadhaar No. : x x x x x x x x 0590

Sex : MALE Age : 49 Blood group : B+

Father/Mother/ Husband-Name : SHIRAM MURMU

Occupation : STONE CRUSHER Work place : BIRBHUM

Address : SAGAR BANDI, MASDAMNAGAR, CHANDA

Block/Municipality : MD. BAZAR

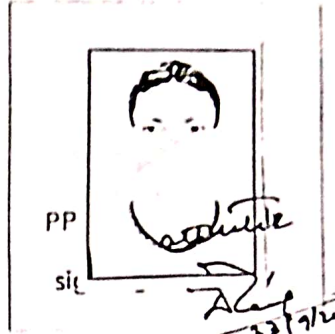
District : BIRBHUM

State : WEST BENGAL Pincode : 731216

Contact Number : 9735587250

Recommended by Silicosis Diagnosis Board of BIRBHUM

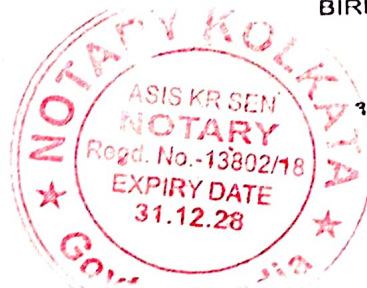
District, Dated 18/09/2024 (as per Silicosis Relief Rehabilitation and Treatment Policy, Labour Department, Government of West Bengal).



LTI OF MUTHA MURMU
Signature / LTI of the patient

CATEGORY : NIL

[Signature]
Chief Medical Officer of Health
BIRBHUM
Special Health Officer of Health
BIRBHUM



104

আনন্দবাজার পত্রিকা অনলাইন

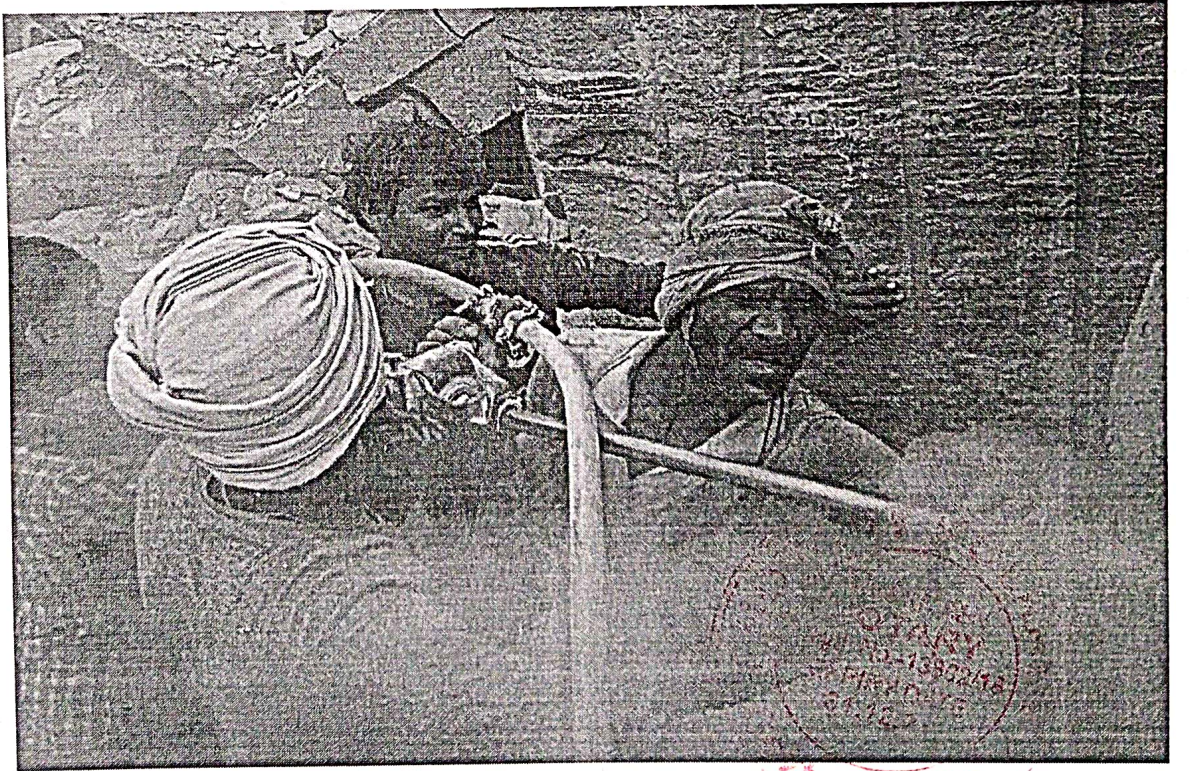
১৯ নভেম্বর ২০২৪

Anandabazar / West Bengal / Purulia Birbhum Bankura / Several patients suffering from Silicosis discovered at Rampurhat

প্রথম পাতা কলকাতা পশ্চিমবঙ্গ দেশ বিদেশ সম্পাদকের পাতা খেলা বিনোদন জীবন + ধারা ভিডিও আনন্দ উৎসব

ফের খোঁজ ৬০ জন সিলিকোসিস রোগীর

স্বাস্থ্য দফতর সূত্রে জানা গিয়েছে, ইতিমধ্যে সিলিকোসিস রোগ নির্ণয়ের পরে জেলার মুখ্য স্বাস্থ্য আধিকারিকের দফতর থেকে রোগী বিশেষ কার্ড দেওয়া হয়েছে।



—প্রতিনিধিত্বমূলক ছবি।

অপূর্ব চট্টোপাধ্যায়

195

📍 রামপুরহাট 🕒 শেষ আপডেট: ১৮ জুলাই ২০২৪ ১০:০৯

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রামপুরহাট স্বাস্থ্য জেলায় ফের সিলিকোসিস রোগীদের সম্মান পাওয়া গেল। মঙ্গলবার রামপুরহাট মেডিক্যাল কলেজ হাসপাতালে ডিস্ট্রিক্ট সিলিকোসিস ডায়াগনোসিস বোর্ড এলাকার বিভিন্ন পাথর শিল্পাঞ্চল থেকে ৯০ জন সন্দেহজনক সিলিকোসিস-চিহ্নিত রোগীর স্বাস্থ্য পরীক্ষা করে। তাঁদের মধ্যে ৬০ জনের প্রকৃত সিলিকোসিস রোগ ধরা পড়ে।

এর আগে গত বছর রামপুরহাট স্বাস্থ্য জেলার অধীনে রামপুরহাট ১ ব্লকে ২৫ জন, নলহাট ১ ব্লকে ১৪ জন ও মুরারই ১ ব্লকে ১০ জন অর্থাৎ সব মিলিয়ে মোট ৪৯ জন সিলিকোসিস আক্রান্ত রোগীর কথা জানা গিয়েছিল। এবারের পরীক্ষা মিলিয়ে রামপুরহাট স্বাস্থ্য জেলায় মোট ১০৯ জন সিলিকোসিস রোগী চিহ্নিত হল।

Advertisement

স্বাস্থ্য দফতর সূত্রে জানা গিয়েছে, ইতিমধ্যে সিলিকোসিস রোগ নির্ণয়ের পরে জেলার মুখ্য স্বাস্থ্য আধিকারিকের দফতর থেকে রোগীদের বিশেষ কার্ড দেওয়া হয়েছে। সেই কার্ডের মাধ্যমে শ্রম দফতরের অধীন পশ্চিমবঙ্গ সিলিকোসিস সুরক্ষা ও নিয়ন্ত্রণ তহবিল থেকে সিলিকোসিস রোগীদের এককালীন ২ লক্ষ টাকা করে দেওয়া হয়েছে। সিলিকোসিস আক্রান্ত কোনও রোগী মারা গেলে অতিরিক্ত ২ লক্ষ টাকা আর্থিক সহযোগিতা পরিবারকে দেওয়া হবে বলে স্বাস্থ্য দফতর সূত্রে জানা গিয়েছে। এ ছাড়া সেই পরিবারের ছেলেমেয়েদের লেখাপড়ার দায়িত্ব নেবে শ্রম দফতর। সিলিকোসিস রোগীরা বিনামূল্যে চিকিৎসার সুযোগও পাবেন বলে স্বাস্থ্য আধিকারিকেরা জানান। সম্প্রতি রামপুরহাট স্বাস্থ্য জেলার দু'জন সিলিকোসিস রোগীকে শ্রম দফতর মাসিক পেনশন দেওয়ার কথাও ঘোষণা করেছেন।

চলতি বছরের এপ্রিল মাসের শেষের দিকে তিনদিন ধরে রামপুরহাট স্বাস্থ্য জেলার মুরারই ১, নলহাট ১ ও রামপুরহাট ১ ব্লকের বিভিন্ন পাথর শিল্পাঞ্চলে শ্রমিকদের স্বাস্থ্য পরীক্ষার শিবির করে ৯০ জন সন্দেহজনক সিলিকোসিস রোগীকে চিহ্নিত করে স্বাস্থ্য দফতর। স্বাস্থ্য দফতরের নির্দেশে রামপুরহাট ১, নলহাট ১ ও মুরারই ব্লকে সিলিকোসিস রোগী চিহ্নিতকরণ শিবিরের পরে তাঁদের রোগ নির্ণয়ের জন্য জেলাশাসক, স্বাস্থ্যভবনের যক্ষ্মা বিভাগের যুগ্ম স্বাস্থ্য অধিকর্তা, শ্রম দফতরের অধীন ডেপুটি ডাইরেক্টর অফ ফ্যাক্টরিস, শ্রম

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No - 13802/18
EXPIRY DATE
31.12.28

আনন্দবাজার অ
টাকা **TATV**
ও যে বিনার
গিউচুয়াল ফান্ডে বিনি
ঝুঁকি কমাবেন কী
উপায় জানাবেন বিশে
২৬ নভেম্বর ২০২৪
দুপুর ১টা থেকে
রেজিস্টার করুন

দফতরের অধীন ডেপুটি লেবার কমিশনার, রামপুরহাট মেডিক্যাল কলেজ হাসপাতালে বক্ষ রোগ বিশেষজ্ঞ ও রামপুরহাট স্বাস্থ্য জেলার আধিকারিকদের নিয়ে বোর্ড গঠন করে এক লপ্তে ৬০ জনের সিলিকোসিস রোগ ধরা পড়ে। এঁদের মধ্যে ৬ জন মুরারই ১, ২৭ জন নলহাটি ১ ও ২৭ জন রামপুরহাট ১ ব্লকের বাসিন্দা।

রামপুরহাট স্বাস্থ্য জেলার উপ মুখ্য স্বাস্থ্য আধিকারিক অমিতাভ সাহা বলেন, “সিলিকোসিস রোগীদের চিহ্নিতকরণে স্বাস্থ্য জেলার অধীন রামপুরহাট ১, নলহাটি ১ এবং মুরারই ১ ব্লক এলাকায় পাথর শিল্পাঞ্চলের অবস্থানের জন্য ওই তিনটি এলাকাকেই বেছে নেওয়া হয়। পরবর্তীকালে চিহ্নিতকরণ শিবিরের পরে রামপুরহাট মেডিক্যাল কলেজ হাসপাতালে চিহ্নিত ব্যক্তিদের জেলা সিলিকোসিস ডায়াগনোসিস বোর্ডের আধিকারিকদের সামনে উপস্থিত করা হয়। তাঁদের বুকের এক্সরে, খুঁ পৰীক্ষা-সহ আরও বিভিন্ন পরীক্ষা করে সিলিকোসিস রোগ ধরা পড়ে। ওই সমস্ত রোগীকে আগের মতো শ্রম দফতরের আওতায় বিভিন্ন আর্থিক সহযোগিতা করা হবে।”

(এই প্রতিবেদনটি আনন্দবাজার পত্রিকার মুদ্রিত সংস্করণ থেকে নেওয়া হয়েছে)

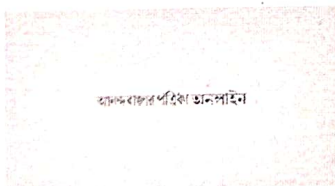
অন্য বিষয়গুলি: Rampurhat Silicosis

সবচেয়ে আগে সব খবর, ঠিক খবর, প্রতি মুহূর্তে। ফলো করুন আমাদের মাধ্যমগুলি:

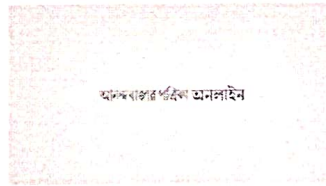


Advertisement

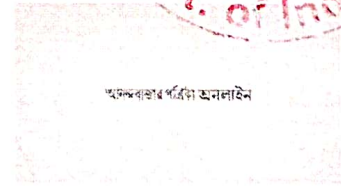
আরও পড়ুন



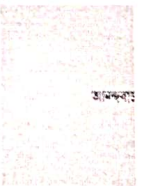
গাড়িও বাজল না, ‘ধর্ষক-খুনি’ও নীরব! কেমন গেল আরজি কর মামলায় শুনানির ষষ্ঠ দিন?



ম্যাকাউটে কর্মখালি, সুযোগ রয়েছে অধ্যাপনার



কলা ভরাপেটে না খেয়ে যদি খালিপেটে খান, তাতে কী এমন লাভ হবে?



গবেষণার ব প্রয়োজন এ দুর্গাপুরে, ত কী ভাবে?



Translation copy

1977

This report has been taken from the printed edition of Anandabazar Patrika

Silicosis Patients Found Again in Rampurhat Health District

Silicosis patients have been identified once more in the Rampurhat health district. On Tuesday, the District Silicosis Diagnosis Board conducted health checkups at Rampurhat Medical College Hospital for 90 suspected silicosis patients from various stone mining areas. Among them, 60 were confirmed to have silicosis.

Last year, under Rampurhat health district, 25 cases were reported in Rampurhat Block 1, 14 in Nalhati Block 1, and 10 in Murarai Block 1—a total of 49 cases. Including the recent findings, the total number of silicosis cases in Rampurhat health district has now reached 109.

According to health department sources, patients diagnosed with silicosis have been issued special cards by the office of the Chief Health Officer of the district. Using these cards, they have been provided a one-time financial assistance of ₹2 lakh each from the West Bengal Silicosis Protection and Control Fund under the labor department. If a silicosis patient passes away, an additional ₹2 lakh will be given to their family. Additionally, the labor department will take responsibility for the education of the deceased patient's children. Health officials have also assured free medical treatment for all silicosis patients. Recently, two silicosis patients in Rampurhat health district were granted monthly pensions by the labor department.

At the end of April this year, health camps were held for three days across Murarai 1, Nalhati 1, and Rampurhat 1 blocks in Rampurhat health district, covering various stone mining areas. These camps identified 90 suspected silicosis patients. Following the camps, a board was formed, consisting of the District Magistrate, joint health director of the TB department at Swasthya Bhavan, Deputy Director of Factories under the labor department, Deputy Labor Commissioner, chest specialists from Rampurhat Medical College Hospital, and health district officials. The board conducted further tests, including chest X-rays and sputum tests, and confirmed 60 cases of silicosis. Among them, 6 were from Murarai 1 block, 27 from Nalhati 1 block, and 27 from Rampurhat 1 block.

Deputy Chief Health Officer of Rampurhat Health District, Amitava Saha, stated, "Due to the prevalence of stone mining in Rampurhat 1, Nalhati 1, and Murarai 1 blocks, these areas were selected for silicosis identification. After the identification camps, suspected patients were brought to Rampurhat Medical College Hospital for examination by the District Silicosis Diagnosis Board. Tests, including chest X-rays and sputum analysis, confirmed the disease. The identified patients will continue to receive financial and other support from the labor department as before."

19/9

Bengal: Birbhum on Brink of Health Disaster with High Number of Silicosis-Infected Patients

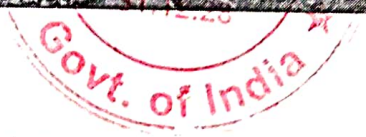
Sandip Chakraborty , Ranadip Mitra | 26 Sep 2024

Politics India

The stone-dust filled air is leading to a severe health crisis for those living and working around the Pachami crushing zone.



Representational Image. Image Courtesy: Flickr



Kolkata, Pachami: The Pachami crushing zone in eastern India is located 250km north of Kolkata, the capital of West Bengal.

A few years ago, it was a nondescript stone crushing area, with operators processing just a few tonnes of stones each day but now it is a vibrant zone where the latest

NEWSCLICK



This dynamic centre, in Birbhum district of the state, meets much of the aggregate demand of West Bengal, which is currently seeing large-scale development.

Birbhum district, under which the Pachami area falls, has another rock crushing zone, Rampurhaat. In all these zones, primitive technology is being used to crush rocks, filling up the entire area with stone dust, which aggravates with every explosion in the mining surface or when a rock crusher is used.

In many mines, the operation is done manually, leading to more environmental and health hazards for the people employed and living around the mining zone.

The main disease afflicting people here is silicosis, caused by inhaling poisonous stone-filled dust. It is a progressive disease with no cure, as the patients' lungs get impaired slowly but steadily, ultimately resulting in death.

NewsClick recently was privy to a silicosis determination camp held in Pachami and witnessed that the age profile of the affected patients in the camp ranged from 23 to 50+ years. All of them said they had been employees of the stone crushing units and had been exposed to high levels of air pollution.

"My body is aching and I have had a chronic fever for the past few days. I have to join work after this spell of fever gets over," Rani Mardi, 32, who was diagnosed with silicosis recently told *NewsClick*.

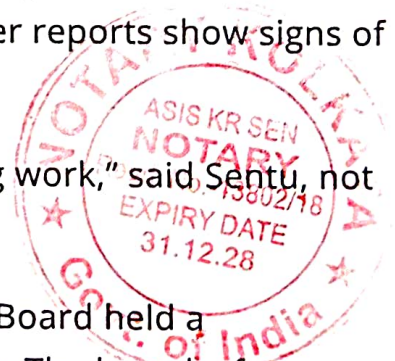
She said she had yet to come in terms with the progressive disease where death is the only outcome. "How can I rest when my family members are starving?", she added.

The condition of Sentu SK, 23, whose lives in Dholkata, was worse. A driver by profession, he used to ply vehicles around the stone-crushing units. Earlier, he had contracted tuberculosis or TB, but his recent X-ray and other reports show signs of silicosis, the doctors told him.

"I feel my head is reeling all the time. I keep choking during work," said Sentu, not realising what the progression of the disease means.

Recently, in Birbhum health district, the Silicosis Diagnosis Board held a meeting where 45 suspected silicosis patients were present. The board, after appraisal of their situation, confirmed that nine of them were silicosis patients.

In Rampurhat health district, about 60 silicosis patients were confirmed by the board. This district, too, falls under the administration of Birbhum district.



Advit Ray
General Secretary
All West Bengal Sales Representatives' Union

Saileenkumar Mishra
VICE PRESIDENT
A.I.K.M.S.
(W.B.)

Saileenkumar Mishra

~~200~~
200

VAKALATNAMA

IN THE HIGH COURT AT CALCUTTA

Nation Green Tribunal - EZB

DISTRICT: 1-A of 2024 Constitutional Writ Civil Criminal Revisional
0.A No. 154 Of 2024 Appellate Jurisdiction

Banbhurna Proposed coal mine in W.B Appellant
Petitioner

-Versus-

Central West Bengal Pollution Control Board & Ors Respondent
Opposite party

Vakalatnama on behalf of Ambiya Khatus Knows all

men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition in the above matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 21 day of 11 2024

NAME OF THE ADVOCATE

Ambiya Khatus
High court Kolkata
M. 9007343521

[Handwritten mark]

*Tajinder Singh
Secretary*

~~201~~

Chaudhary

*Chakrabarti
Secretary*

VAKALATNAMA

IN THE HIGH COURT AT CALCUTTA

District :

*National Green Tribunal
Kolkata*

Criminal Revisional

1.A -

Constitutional Writ Civil

Appellate Jurisdiction

O.A

No. *154*

of *2024*
of *2024/E2*

Appellant

New item titled Bishlam Proposed coal mine in W.B

Petitioners

-Versus-

*Central
West Bengal Pollution Control Board Govt*

Respondents

Opposite Party

Vakalatnama on behalf of *Ambia Khatoon*

Know all men by there presents that Vakalatnama, I/We appoint the Advocates noted below of any one of them my/or lawful Advocate or Advocates for filing the memorandum / appeal / petition / of entering appearance in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. On my / our behalf for filling, taking back any documents for withdrawing suits or appeals & petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requirement of the Court and otherwise to enable the said Advocates to conduct the case properly failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this *21* day of *11* *2024*

Name of Advocates

Ambia Khatoon

Advocate

Bar Association Room No.1

High Court, Calcutta

Ph No. *9007343521*

LETTER OF AUTHORIZATION



We the undersign hereby authorized Abhijit Ray, son of Ajit Kumar Ray, being the General Secretary, of All West Bengal Sales Representative's Union, residing at Rajeswari Appt Ground Floor, Pratapgarh, Rajpur, Sonarpur, District-South 24 Parganas, Pin-700103 to represent us and act on behalf in all matter, sign all documents required in relation with the Original Application filed before THE NATIONAL GREEN TRIBUNAL EASTERN ZONE bench at Kolkata against the West Bengal Pollution Control Board and attending Court proceedings and performing all necessary actions in relation to the case

The undersign hereby applicants hereby grant Abhijit Ray full authority to proceed with the case and relate court works and we hereby declare that this letter serves as formal consent for Abhijit Ray to act as our representative and agree to all actions taken by him in contention with the aforementioned case and to take any legal decision in our best interest .

The applicants are as follows

1. Tapas Guha, son of Late Bikesh Guha, residing at 1/3, Chittaranjan Colony, Jadavpur, Kolkata – 700032, being the Secretary, Shanti Ganatantra Sanhati Mancha, Sinchan market, 2nd Floor, M. B. Road, Birati, Kolkata-700051
3. Sailen Kumar Mishra, son of Bidyasagar Mishra, Joint President of All India Kisan Mazdoor Sabha, West Bengal, residing at Dangalikalitala, Bolpur, Santiniketan, District-Birbhum, Pin-731204
4. Chanchal Chakraborty, son of Late Prafulla Chakraborty, being the Secretary of Save Democracy, residing at 100A Road, Anandapuri, Barracopore, Nona Chandanpukur, District-North 24 Parganas, Pin-700122

1. Tapas Guha,

Signature: *Tapas Guha*

2. Sailen Kumar Mishra

Signature: *Sailen Kumar Mishra*

3. Chanchal Chakraborty

Signature: *Chanchal Chakraborty*



dipak thakur <dipak1989thakur@gmail.com>

SERVICE OF AFFIDAVIT

1 message

dipak thakur <dipak1989thakur@gmail.com>

Sat, Nov 23, 2024 at 5:34 PM

To: Sudip Kumar Dutta <adv.skdutta@gmail.com>

Cc: subho.advocat@gmail.com, Amrita Pandey <amritalegal@gmail.com>, ghsh_dpjn@yahoo.com, surendra kumar <surendra_kr15@rediffmail.com>

FROM
DIPAKANKAR THAKUR
ADVOCATE
DURGAPUR

 **151-1-1_154-2_merged-compressed.pdf**
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